

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION NO. 408/2023

HARVINDER SINGH

APPLICANT

VERSUS

STATE OF HARYANA & ORS.

RESPONDENTS.

ADDITIONAL AFFIDAVIT ON BEHALF OF THE

RESPONDENT NO.7

(PAPER BOOK)

KINDLY SEE INSIDE FOR INDEX

ADVOCATE FOR THE RESPONDENT NO.7 :MANISH SHARMA

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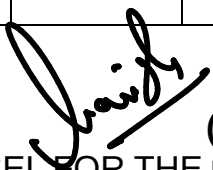
VERSUS

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(MANISH SHARMA)
COUNSEL FOR THE RESPONDENT NO-7
SUPREME COURT OF INDIA
NEW DELHI 110001

NEW DEHI:
DATED: 03.12.2024

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ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.7

MOST RESPECTFULLY SHOWETH:-

1. That the Respondent No.7 herein, is filing the present additional affidavit in pursuance to order dated 06.11.2024 of this Hon'ble Tribunal, wherein the Hon'ble Tribunal had directed the current respondent to file an additional affidavit regarding relevant circulars/guidelines regarding land requirement and safety measures for setting up new petrol pump.
2. That it is submitted that Respondent has internal guidelines for procurement of land for development of retail outlets for establishing petrol pumps, which state the minimum plot size requirements for different classes of markets.



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That the Respondent had issued Policy Circular No. 143-01/2009 dated 21.01.2009 wherein the guidelines were stipulated. That an amendment to the Policy was made via The Policy Circular No. 176-09/2010 dated 17.09.2010 which listed revised guidelines for procurement of land for development of retail outlets for establishing petrol pumps and changed the firming up of Plot Size. It is pertinent to mention that vide this notification an Exception was introduced which allowed for smaller plots in accordance with guidelines issued by MoRTH for National Highways and other local laws. A copy of the Policy Circular No. 143-01/2009 dated 21.01.2009 is annexed herewith as **(PAGE NO.7-33)** Annexure R7-7. A copy of the Policy Circular No. 176-

09/2010 dated 17.09.2010 is annexed herewith as Annexure R7-8. **(PAGE NO. 34)**

3. It is submitted by the Answering Respondent that the advertisement of 2018 wherein the notice for appointment of regular/rural retail outlet dealerships for Haryana was published, wherein the plot size has been mentioned in the notification depicting location for Regular and Rural retail outlets in the State of Haryana at S No. 1427 as 20m x 20m. A copy of the newspaper advertisement for 'Notice for Appointment of Regular/Rural Retail Outlet Dealerships for Haryana' is annexed herewith as **(PAGE NO. 35)** Annexure R7-9. A copy of the notification depicting location for Regular and Rural retail outlets in the

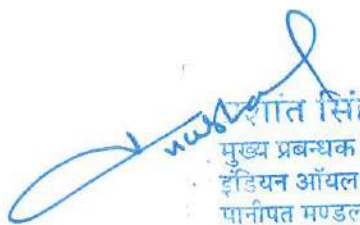

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(PAGE NO.36-74)

State of Haryana is annexed herewith as Annexure R7-10 wherein S.No. 1427 depicts the subject petrol pump.

4. It is submitted by the Answering Respondent that vide notification No. RW/NH – 33023/19/99-DO-III dated 24.07.2013 Ministry of Road Transport and Highways (MoRTH) issued guidelines/norms for access permission to fuel stations, private properties, rest area complexes and such other facilities along national highways. It is further submitted by the answering respondent that MoRTH issued another notification no. RW/NH-33032/01/2017-S&R(R) dated 26.06.2020, the Ministry of Road Transport and Highways (MoRTH) Issued guidelines/ norms for grant of permission for construction of access to fuel stations, wayside amenities, connecting roads, other properties, rest area complexes and such other facilities. That herein the MoRTH had issued the plot size for petrol pumps in respect to Rural areas, Urban Areas and Hilly and Mountain terrain. That this notification was amended again on 28.01.2021 by MoRTH and relaxed minimum plot size to 20mx20m instead of 30mx30m for urban areas. Copy of the notification No. RW/NH – 33023/19/99-DO-III dated 24.07.2013 issued by the MoRTH is annexed herewith as Annexure R7-11. A copy of the notification RW/NH-33032/01/2017-S&R(R) dated 26.06.2020 and the amended notification

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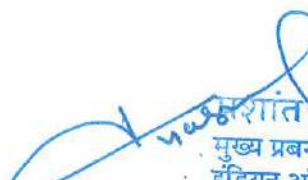
dated 28.01.2021 issued by the MoRTH is annexed herewith as Annexure (PAGE NO. 88-141) (PAGE NO. 142-143) R7-12 and Annexure R7-13 respectively.

5. It is submitted by the answering respondent that the subject petrol pump is situated on National Highway and thus the subject petrol pump is supposed to be in conformity with the above mentioned notifications issued by MoRTH. That the subject petrol pump is in conformity with all the rules and regulations issued by MoRTH and in fact MoRTH has issued NOC for the same. A copy of the NOC dated 23.10.2021 issued by the MoRTH for the subject petrol pump is annexed herewith and annexed as Annexure R7-14. (PAGE NO. 144-146)
- A copy of the map approved by the NHAI for the subject petrol pump is annexed herewith and annexed as Annexure R7-15. (PAGE NO. 147)
6. It is submitted by the answering Respondent that in regard to safety measures to establish a petrol pump the answering Respondent is guided by the rules stated in Petroleum Rules, 2002. That the petrol pump is set up after submitting a drawing of the map to Petroleum Explosives and Safety Organization (PESO) which gives approval based on the present guidelines and notifications for safety. That the Petroleum Explosives and Safety Organization (PESO) strictly adheres to the Petroleum Rules 2002 for safety of the petrol pumps. A copy of the Petroleum Rules, 2002 is annexed herewith as Annexure R7-16. (PAGE NO. 148-248)
- A copy of the Drawing submitted for the


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present petrol pump is annexed herewith as Annexure R7-17. A copy of the
Approval letter from PESO is annexed herewith and marked as Annexure
R7-18. (PAGE NO. 250-252)

7. It is submitted by the answering respondent that the Oil Industry Safety Directorate (OISD) has also issued guidelines for the installation of petrol pumps across the country. A copy of the notifications issued by the OISD is annexed herewith and marked as Annexure R7-19. (PAGE NO. 253-294)
8. It is submitted by the answering Respondent that the present petrol pump is proposed on a land belonging to the Hindu Girls College (Respondent No.3) who in turn had leased the same for the purpose of the establishment of the Petrol Pump. It is submitted that since the lease deed executed contains a clause permitting the establishment of petrol pump and the lease deed is registered document , therefore it is clear that the Respondent No 3 had no restrictions from any authority or legal documents to establish a petrol pump or to sub lease the land for a petrol pump. A copy of the Minutes of Meeting for leasing of the land for the purpose of petrol pump is annexed herewith as
(PAGE NO. 295-300)
Annexure R7-20. A copy of the lease agreement for leasing the said land is annexed herewith as Annexure R7-21. (PAGE NO. 301-306)


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9. In light of the above mentioned facts it is submitted by the answering Respondent that the Petrol Pump in question was in consonance with all the notifications and guidelines which were in effect and implemented till 2020.

Date:

Place:



Respondent No.7

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ANNEXURE-R7/7POLICY CIRCULAR NO. 143-01/2009.**RETAIL SALES DEPT., HQ**

No.RS/01

21st January, 2009**Sub : Guidelines for procurement of land for development of Retail Outlets****All State Heads****All State Retail Heads**

1.0 For setting up of "A" site Retail Outlets, a suitable land is required to be procured by the Corporation either on outright purchase basis or on long-term lease basis. Accordingly, guidelines for procurement of land based on the dealership selection procedure in the pre-APM and post-APM scenario had been circulated in the past thru various policy circulars. However, a need has been felt to have a comprehensive guideline towards procurement of land and accordingly, based on the various guidelines issued in the past as well as the present field conditions impacting procurement of land, revised guidelines are being issued.

2.0 Need for Procurement of Land :

The need for procurement of land would arise for setting up new ROs including KSKs as well as for conversion of existing "B" site ROs to "A" sites. Accordingly, land would be required to be procured by IndianOil in the following situations:

2.1 For setting up new "A" site ROs including COCOs and KSKs :

- a. From LOI Holders (including family members as per the prevailing Selection Guidelines) & from the person who had offered land to LOI holder on the basis of the same the LOI holder was evaluated for land and selected. In the subsequent paras, LOI holders would mean all such cases.
- b. Thru release of advertisement for procurement of land.
- c. Land offered by Government Department, Government, Public Sector Undertakings etc. or Private land owning agencies either directly or thru an advertisement released by them or against specific request made by IOC.
- d. From developers of Retail Malls/Hubs and Residential Complexes.

2.2 For conversion of existing "B" site ROs to "A" sites.**3.0 Firming up of Plot Size :**

- a. The plot size for new ROs will be determined by the requirement for different class of markets. The preferred plot size would be as follows :

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21st January, 2009

Sub : Guidelines for procurement of land for development of Retail Outlets

For Retail Outlet in cities/towns – 30 mtr. (Frontage) X 30 mtr. (Depth)

For Retail Outlets in NH/SH – 45 mtr. (Frontage) X 45 mtr. (Depth)

For KSKs – 20 mtr. (Frontage) X 20 mtr. (Depth)

- b. While deciding the plot size in city/towns, plots of smaller size can also be considered provided the desired facilities can be set up in the same in line with the rules of the Dept. of Explosives and other statutory guidelines. As regards the ROs abutting National Highways, the plot should conform to the MORTH guidelines dtd. 17.10.03. However, in case the local statutory authorities prescribe higher plot size than mentioned above or based on the business requirement, the plot size would be firmed up in line with the same. Therefore, based on the above, the plot size would be firmed up by the Divisional Office In-Charge for procurement.

4.0 Procedure for procurement of land for development of RO :

Land for development of the RO will be procured either on outright purchase or on long-term lease basis. The same can be procured from Third Party land owners/owning agencies or the LOI holder. For this purpose, the following procedure would be adopted:

4.1 From Third Party Land Owning Agency :

- a. For the identified location where land is required to be procured an application would be made to the Govt. Land Owning Agency. (District Magistrate, Deputy Commissioner in a district or equivalent authority)
- b. Simultaneously, an advertisement would be released in local newspapers – one in local vernacular newspaper having the maximum circulation in the area & second in the other newspaper having the maximum circulation in the state as per **Annexure I**.
- c. In case suitable Government offer is received within 30 days, the same will be given preference.
- d. Advertisement for land with respect to Area where land is proposed to be procured/ RO is to be developed should be very specific/ without any ambiguity. For example, clarify WML/ OML/ Notified area/ Cantonment limits/ Panchayat limits/Village/ City limits on A particular Road/sector roads/ Location between KM stones on a well defined Road/specify SH/ NH number with LHS or RHS if so desired, MDR/ODR/Rural roads etc.

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Sub : Guidelines for procurement of land for development of Retail Outlets

- e. The landowner/lease holder of the land would be required to submit their applications on plain paper in separate envelopes for land details & for financial offer against the specific advertisement within the stipulated time period. With a view to ensure that the land has been under complete ownership of the individual/individuals offering the same to IOC, only such lands, which are registered in the name of the current landowner on the date of the advertisement can be considered for procurement. For this purpose, the negotiation committee would examine the sale deed / Lease deed for ascertaining the date when the present landlord has acquired the land and the price paid / lease rental being paid by him for the same.

Following points to be considered for accepting the offer :

- Registered Sale Deed should only be accepted.
- Offer can be accepted from the co-owner in the joint property with the consent letter of the other co-owners.
- Negotiation should be held with the landowner/s. However, if for some unavoidable reasons, landowner is not able to come for negotiation, the request authorizing his one of the family members/legal heir can be considered by the negotiation committee. In such case, the landowner has to ratify the final offer in line with the negotiation before further action.

4.2 From LOI Holders :

Land can be procured directly from LOI holders of all categories.

4.3 Land offered by Government Department, Government or Private land owning agencies either directly or thru an advertisement released by them or against specific request made by IOC.

- a. Land can also be procured from Govt./private land owning agencies offering land for development of ROs thru press advertisements released by them or direct offer to IOC. Such offers can be from Govt./private land owning agencies developing highways, airports, Retail Hubs/Residential Complexes, Real Estate developers, SEZs, Development Authorities etc. These sites should be exempted for selection based on minimum marks.

While in normal course the landowner first advises the price expected for the land and IOC carries out negotiations against the same, in the case of direct offer of land by Government Land Owning Agencies, IOC

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Sub : Guidelines for procurement of land for development of Retail Outlets

can proactively offer the likely purchase price/lease rental based on the valuation carried out by Government Approved Valuers.

In case of trust or society, the offerer should be empowered suitably by the trust / society.

- b. With respect to procurement of land for setting up of ROs in Retail Hubs/Residential complexes, policy guidelines circulated vide ref.111-05/2007 dtd. 2nd May 2007 (**Annexure-II**) would be applicable only for the purpose of award of dealership as procurement is already covered in (a) above.

4.4 From landlords of "B" site RO dealers for converting them to "A" site :

Land and superstructures at existing "B" site ROs can also be procured for the purpose of converting them to "A" site.

5.0 Opening of the land offers received :

A committee consisting of two persons, one each from Retail Sales (minimum 'A' grade) & Finance (minimum 'Grade VI' grade) should open the offers received.

6.0 Evaluation of Suitability of each Offer for Land :

- 6.1 All the offers received by the concerned Divisional Office as detailed in Para 4 above (except in cases of "B" to "A" conversion) would be evaluated by the land evaluation committee nominated for the same and ranked in the order of merit based on the evaluation process. The Land Evaluation Committee (LEC) would be constituted with the following officers and approved by the Divisional Office In-Charge (Same as being done for RO Dealer Selection policy and the committee formation will change as per RO Dealer Selection policy revision, if any.) :

- a. Field Officer in whose sales area, the land is being procured.
- b. Engineering Officer of the Division under which the land is being procured.
- c. Dy. Mgr./Mgr.(Retail) of the Division under which the land is being procured.

- 6.2 With regard to KSK, the Land Evaluation Committee will be nominated with two members as following by the Divisional Office In-Charge (Same as being done for KSK Dealer Selection policy and the committee formation will change as per KSK Dealer Selection policy revision, if any.) :

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Sub : Guidelines for procurement of land for development of Retail Outlets

- a. Field Officer of the concerned Sales Area.
 - b. Any officer from the Divisional Office who holds a Degree/Diploma in Engineering or Degree in MBA or equivalent working in any discipline. The Divisional Retail Sales Manager will nominate this officer.
- 6.3 The Land Evaluation Committee would evaluate the offers of land based on the parameters detailed in **Annexure-III**. The modalities for evolution on each parameter have been firmed up based on the same developed by erstwhile IBP and would be followed by the Land Evaluation Committee. The same are also enclosed at **Annexure-III**.
- 6.4 Normally the same committee would evaluate the land for a given location. However, in case of exigencies & for unavoidable reasons, State Retail Head can permit land evaluation by different committee.
- 6.5 LEC should inform the offerer regarding their visits in advance by telegram (4 days) or registered AD (10 days).
- 6.6 In cases where a land is being rejected, being not suitable on technical grounds or because of less potential, specific reasons should be recorded. In such cases, committee must mention in brief main reasons/ factor contributing to low sales potential of the site.
- 6.7 Record all the facts / information regarding structures like Dhabha, temples, residential / commercial buildings etc. located in the offered land. In other words, all relevant facts, which can impact the commissioning should be recorded.
- 6.8 At the time of land evaluation, Prima facia, eligibility of landowner as owner of land should be established (by any of documents including sale deed, revenue records, long term lease deed etc.) by LEC Or the fact that ownership could not be confirmed should be recorded. For this purpose, additional documents(re confirming ownership as per application / advertisement) can be accepted. Date of acceptance of such documents should be recorded. However the land document verification will be part of the legal search. Going into the genuineness of the same will not be the job of the Land Evaluation Committee
- 6.9 Land Evaluation Committee should confirm for every land that the offered land falls in "advertised area". This should be done primarily based on documents submitted by the landowner like sale deed, revenue records, long term lease deed etc.). If required, additional documents from landowner confirming the fact can be accepted subsequently.
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6.10 Based on the land evaluation carried out, merit list of the offers received should be prepared.

7.0 Valuation of the Land Offer : Valuation of the land which is ranked highest by the Land Evaluation Committee should be carried out by Government approved valuers.

7.1 Appointment of Panel of Govt. Approved Valuers :

a. For the purpose of assessment of the value of the land and subsequent negotiations with the landowners, the valuation of the same is required to be obtained from two Govt. approved valuers. For this purpose, each State Office will appoint a panel of Govt. approved valuers thru an advertisement. A committee of Functional Heads of Sales, Engineering and Finance Dept. in the State Office will examine the offers and prepare a panel, which will be approved by the State Office Head. For drawing the panel, the following guidelines would be followed :

- i. Preference will be given to reputed companies and partnership firms rather than individual valuer.
- ii. The standing of the valuer will be assessed in terms of :
 - Number of valuations done during past one year.
 - Type of clients handled i.e. assessment for reputed business houses & Public Sector / Govt. Sector etc.

7.2 Valuation Guidelines to be advised to the Panel of Valuers :

The Govt. approved valuers would carry out valuation of the land. In this regard, they would be instructed to :

- a. Advise the last recorded transaction price with the Registrar of the area along with the prevailing circle rate and the date of announcement of the same.
- b. Indicate the basis of valuation by verifying the records in Govt. Dept., recent property deals in the adjoining area, the market trend or any other factor affecting the value of the property. Wherever there is a variation in the guideline value and the Govt. approved Valuer's assessment, the Govt. approved valuers will have to clearly mention the reasons for such variations.

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- c. Indicate the value of the land for the purpose of outright purchase as well as fair rental per annum for taking the land on long term lease. For both i.e. value of the land as well as fair rental, they will advise the basis for arrival at the same.
- d. Indicate the price at which the identified land had been purchased by its present owner.
- e. Advise the details of any transaction of land in the vicinity carried out by any public sector undertaking and the purchase price offered by them would also be indicated in the report.

7.3 Validity of the panel of Govt. approved valuers :

The panel of Govt. approved valuers finalized by the State Office would be valid for a period of three years and a fresh panel would be drawn thereafter.

7.4 Procedure for valuation of identified land :

- a. Based on the empanelment of Govt. approved valuers, the task of carrying out valuation of the identified plot of land would be carried out thru two of the valuers.
- b. The valuers would submit their valuation reports in a sealed cover to the concerned DO in-charge, who would keep it in safe custody. The Valuer's report will be opened by the negotiation committee only.

8.0 Guidelines for nominating Committee, for Negotiation with Landowner.

- a. The constitution of the negotiation committee will be linked to the value of the land or value of the lease rental as the case may be.
- b. Accordingly, the DO In-charge would put up a note to the State Retail Head for the constitution of a three-member committee for cases of outright purchase and long-term lease of land based on the following :
 - i. The offered value of the land or the lease rental by the present landowner.
 - ii. If the land is with land owner for less than 2 years, in that case the date of purchase of land by the present owner and the purchase price of the same.

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The State Retail Head would coordinate for nomination of the committee members in line with the requirements as detailed in Para 8.0 for the approval of the State Office Head.

9.0 Constitution of the committee :

9.1 For outright purchase :

- a. The negotiation committee shall comprise of DO-In-Charge along with representatives of suitable grades from Finance and one officer (Ops./Sales/Engg.) within the jurisdiction of the State Office as per value of property, date of purchase and purchase price of the land by the present landowner. The constitution of the committee would be based on the following :

Value of land

**Grade of Officers constituting
the Negotiation Committee**

Upto Rs.10 lakhs
 Rs.10 lakhs to Rs. 100 lakhs
 Rs.100 lakhs to Rs.200 lakhs
 Rs.200 lakhs to Rs.400 lakhs
 Above Rs.400 lakhs

Grade A
 Grade B
 Grade C
 Grade D
 Grade E & Above

- c. However, there can be situations where the price offered by the landowner is higher than the purchase price paid by him/her even though there has not been much time gap between the two transactions. In such situations, while there may be genuine reasons for such escalations, it needs to be ensured that the financial outgo/price paid by the Corporation towards the land is reasonable. Accordingly, the following approach is required to be followed :

- i. In case the land is with the landowner for more than 2 years, the same can be purchased based on the outcome of the negotiation with the committee nominated in line with 8.1 (a) above. In case the land is with the Offerer for less than two years and if the offered price is equal to the purchase price, the same can also be negotiated by the committee nominated in line with 8.1 (a) above.
- ii. In case the land is with the offerer for less than two years and his offered price is higher than the purchase price, negotiations

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will be held by a committee consisting of three officers as per following constitution :

Sr. No.	Valuation of land as per Govt. Approved Valuer	Members of Committee
1	Upto Rs.50 Lakhs	Retail D.O. In-charge, Finance Representative (min. 'C' grade), One officer (Ops./Sales/Engg.) (minimum 'C' grade) within the jurisdiction of State office
2	From Rs.50-100 Lakhs	Retail D.O. In-charge, Finance Representative (min 'D' grade), One officer (Ops./Sales/Engg.) (min. 'D' grade) within the jurisdiction of State office
3	> Rs.100 lakhs	Retail D.O. In-charge, Finance Representative (min. 'E' grade), One officer (Ops./Sales/Engg.) (minimum 'E' grade) within the jurisdiction of State office

9.2 For taking Land on Lease Rental :

For carrying out negotiations with land owners for taking the land on long terms lease, the committee would be constituted based on the following :

Amount of Lease Rental

Committee for Negotiations

Upto Rs.5000/- p.m.

DO-In-Charge, AM(F) &
Dy. Mgr.(Ops./Sales/Engg.)

Rs.5001/- to Rs.10.000/- p.m.

DO-In-Charge, Dy. Mgr.(F) &
Dy. Mgr.(Ops./Sales/Engg.)

Rs.10,001/- to Rs.20,00/- p.m.

DO-In-charge, Mgr.(F) &
Mgr.(Ops./Sales/Engg.)

Above Rs.20,001/- p.m.

DO-In-Charge, Sr. Mgr. (Finance) &
Sr. Mgr.(Ops./Sales/Engg.)

10.0 Negotiation by the Committee with the Landowner :

After the negotiation committee has been constituted, they would carry out negotiations with the landowner on the basis of the lower of the two Govt. approved valuer's reports.

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10.1 For Outright Purchase of land :

- a. The committee would negotiate for outright purchase and would arrive at the mutually agreeable rate per Sq. Mtr., which would be generally lower than or upto the lower of the two valuation reports. However, in case for some reasons, the committee feels that considering the strategic location of the site or other strategic reasons, there is justification to procure the land, then the rate offered to the landowner can be upto the higher of the two Govt. Valuation Reports. In such cases, clear justification will be brought out by the committee in their recommendations.
- b. While negotiating with the landowner, the committee would also consider the following and clearly bring out the implication of the same in their recommendations based on the report of the Government approved valuers.
 - i. The last recorded transaction price with the Registrar of the Area and the date of registration. It is possible that last recorded price may relate to agricultural land, whereas the land to be bought may be of commercial or a residential land, therefore, there may be high difference and vice-a-versa. Accordingly, justification should be given depending upon the type of land.
 - ii. The circle rate should be found and recorded indicating the date of announcement of the same. Circle rate may be for agricultural land, whereas the deal being negotiated may be for commercial or residential land. Justification should be therefore be given based on these factors.
 - iii. It may also be got ascertained whether any Public Sector or Govt. Agency has bought the land in the vicinity of the proposed land. If so, the purchase price should be found out and recorded in the recommendations. There may not be any Public Sector or Govt. Agency transaction in the vicinity of land. If there is no such transaction, the fact should also be recorded in the recommendations.
 - iv. The recommendation should also indicate any development, which has taken place in the area after the last recorded transaction value or the circle rate announcement or the proposed purchase, which would be resulting in significant

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increase in price as reflected in the value of the report compared to the above rates. Site advantage like location on the main road, less filling required or such other factors need to be indicated, which have an impact on overall development cost of the land and have an impact on the price negotiated compared to the recorded values as stated above.

- c. The final mutually agreed rate should be confirmed by the landowner in writing to the committee as the final offer. Further, the committee should also decide as to how the sale deed registration charges would be borne between IndianOil and the landowner and recorded in the confirmation taken from the landowner as well as in their final recommendations.
- d. The Negotiation Committee should clearly record which clearances will be taken by Landowner/ IOC specifically CLU, and who will make payments to different authorities.

10.2 For Long Term Lease :

- a. In case of long-term lease, the lease period has to be for minimum 15 years. However, in special circumstances in case the lease period has to be kept lower than 15 years, the same can be done with the approval of the State Retail Head. However, in such cases, it has to be ensured that the proposed investments fully pay back during the lease period. Also, period of lease shall be the period which is beneficial for the Corporation.
- b. In case of Government bodies, the lease period can be for lesser period, based on the norms / guidelines of such bodies.
- c. The nominated committee would negotiate with the landowners based on the lower of the two rental valuation reports given by the Govt. approved valuers. However, for strategic reasons, the committee can go up to the higher of the two rental valuations and in such cases the reasons justifying the same should be clearly brought out by the committee.
- d. The committee in addition, to the initial lease period will also negotiate and finalise the subsequent renewal options along with rate of rental escalation and its periodicity and record the same in their recommendations. Further, with regards to the lease deed registration charges and who will bear the same, the committee should decide the

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same with the landowner and it should be clearly brought out in the recommendations as well as in the confirmation of the final offer to be given in writing by the landowner.

- e. The Negotiation Committee should clearly record which clearances will be taken by Landowner/ IOC, and who will make payments to different authorities.
- f. Wherever required, advanced rental can be considered and the same needs to be approved in line with the prevailing DOA. However, by the negotiation committee should clearly record the advance rental to be paid. As per the current DOA 02.03, advance rental can be approved under following authority :

Sr. No.	Item	Authority	Sanctioning Authority	Remarks
02.03	Advance Rental			
	a) Sanction of payment of advance rental	Upto Rs. 40 lacs	EDs	FC
		Upto 2 years rental or Rs. 25 lacs whichever is less	GMs/GM(RS) /SO Heads/ * State Retail Head	FC
		Upto 6 months rental or Rs. 12 lacs whichever is less	DGMs	FC
	* Only where the State Retail Head is not a member of the Committee for negotiation			
	b) Sanction of advance rental (after obtaining administrative approval from Competent Authority) for payment to "B" site Dealers willing to convert to "A" site.	Upto 5 years rental or Rs. 25 lacs whichever is less	SO Heads	FC

10.3 Negotiation which are not successful :

If negotiations for outright purchase or long term lease for the best site is unsuccessful, the valuation reports for the second site (next best site) in the ranking should be obtained and negotiations held. In case of failed negotiation, proper documentation should be made and put up to the competent authority along with the next successful negotiation report and in the final proposal.

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10.4 For "B" to "A" Conversion :

The negotiation process including the negotiation committee constitution, valuation by the Government approved valuers etc. would be carried out as above and in case any advance rental is required to be given, the same should be firmed up in line with the prevailing DAO as detailed above. Further, it would be ensured that the subsequent Land lease agreement/sale deed should be independently operable irrespective of continuation of Dealership. This should be made clear during negotiations and only such RO dealerships accepting the same would be considered for "B" to "A" conversion.

10.5 For Offers of land by Govt./Private Land Owning agencies :

- a. In this category, the land owning agencies offer land and the allotment is finalized by them thru a bidding process. Such offers are made either thru an advertisement or a direct offer. In such cases, our offer will be submitted either thru sealed bids or thru an open bidding process in line with the terms and conditions of the land owning agency including payment of EMD and any guarantees, etc.
- b. In such cases also, the valuation of the offered land would be got carried out thru two Govt. approved valuers. While, generally, our offer should be based on the lower of two valuations, however, based on justification for strategic reasons, the offer can be made upto the higher of the two valuations.

11.0 Submission of Recommendations by the Negotiation Committee :

- a. Based on the successful completion of the negotiations, the committee would submit its final recommendations along with checklist **(Annexure - IV)**, for outright purchase of land thru the concerned DO in-charge, who will in turn submit the same along with the proposal for approval of the State Office Head. While approving the proposal in case the price recommended by the committee is higher than the purchase price of the landowner then the State Office Head will give a reasoned order for the purchase of land.
 - b. Similarly, with respect to cases where land is to be taken on lease, the committee will submit its recommendations to the concerned DO in-charge, who would in turn submit the same along with proposal to the State Office Head for approval.
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- c. The proposal for purchase/ lease of land is to be approved as per DOA 10.04 which currently reads as given under :

Sr. No.	Item	Authority	Sanctioning Authority	Remarks
10.04	Purchase of land Purchase/long term lease of land/buildings (including residential) for approved projects/scheme as per policy from Govt. & Private parties. Note : In case of land taken on lease, the total financial outgo on account of rental payments during the period of lease upto the limits mentioned in DOA to be considered for determining the authority under this DOA.	Rs. 2.4 cores Rs. 1 crore	EDs/SO Heads GMs	FC FC

12.0 Establishing Clear Title for purchase or lease of the Land/Land and Superstructure :

- After successful negotiations have been carried out with the landowner, the concerned DO in-charge would get a title clearance carried out by a lawyer advised by the State Office Law Dept. For establishing the clear and marketable title of the land/super structures, a 30 years search report for rural area & 13 years search report for urban area would be carried out. The lawyer engaged for this purpose should clearly confirm the clear and marketable title of the land and super structures as the case may be.
- It would be mandatory that the title of the property is verified for continuous flow of the title along with 'Nil' encumbrance with each transfer of title for the previous 30 years. In no case, Land should be procured where there is doubt on the title and encumbrance is attached. For this purpose, the nil encumbrance certificates must be obtained from the lawyer prior to Registration of the Land either on lease/purchase.
- At the time of execution of lease deed, clearance from State Law should be obtained.



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- d. After execution of transfer deed, suitable mutation shall be applied to the concerned Revenue department.
- e. This would be applicable in case of land owned by Govt. or Semi Govt. or other statutory organizations also.
- f. Development of RO should commence only after execution of sales/lease deed and after getting all statutory approvals to safe guard the Corporation's interest.

Above comprehensive guidelines is being issued to facilitate the process of procurement of land/super structures for the purpose of development of new ROs as well as conversion of "B" site ROs to "A" sites.

M.D. Kumar
23/01
(M.D. KUMAR)
DGM (RS)

CC : ED(RS), HO
CC : ED(Fin.), HO
CC : ED(Engg.), HO
CC : ED(AOD),
CC : GM(RS-II)/ DGM(RS-I)/ DGM(RS-II)
Cc : Ch. Vigilance Manager, HO
CC : DGM(EA) to Dir(M).

Annexure - E**ADVERTISEMENT FOR PROCUREMENT OF LAND****INDIAN OIL CORPORATION LIMITED****REQUIREMENT OF LAND FOR RETAIL OUTLET (PETROL/DIESEL PUMP)**

Sealed offers are invited in two separate envelopes, (one containing the technical details of the site and the other containing the financial offer) from interested parties holding valid and clear marketable title of land in possession, on the date of release of this advertisement for transfer of plot of the land by way of outright Sale / Lease (minimum 15 years with renewal option) to Indian Oil Corporation Limited for setting up a Retail Outlet at the following locations :

Sl.	State	District	Location	NH/SH/City/Town	Minimum size of plot

The following may kindly be noted :

- The land offered on a National Highway should not be in 1 km radius from Toll Bridge/NH-SH-MDR Crossing and should preferably be atleast 1 km away from the nearest existing Retail outlet on the same side.
- Within city limits, plots of smaller dimensions can also be considered, provided they are suitable for setting up a Retail Outlet.
- Frontage of the plot of land should be abutting the highway / main road, with proper approach road to the plot of land
- The bidder shall arrange for all statutory clearances such as Urban Land Ceiling, Non-Agricultural conversion, Income Tax clearance, Non-encumbrance certificate etc.
- The Bidder will ensure that the land offered meets the requirements of NHAI in case of land on National Highway.
- Land should be preferably leveled, more or less at Road level, in one contiguous lot.
- The plot should be free from overhead high Tension power line, product/water pipeline / canals / drainage / nullahs / public road / railway line etc.
- The plot should be free of all encumbrances / encroachments / religious structures etc. Necessary documents to this effect duly notarized shall be furnished alongwith the offer.
- If the entire parcel of land required does not belong to one owner then the group of owners who have plots contiguous to each other and meeting our requirement can quote through one registered Power of Attorney holder.

However IndianOil shall only deal with the Power of Attorney holder. Copy of the required Power of Attorney from each owner duly endorsed should be enclosed with the offer.

- Those offering Agricultural land shall convert the same to Non-Agricultural, more particularly commercial conversion for use of retail outlet / infrastructural facilities and other allied purpose at their own expenses and cost.
- District authorities and other Government bodies can also apply against this advertisement. Preference will be given to Government land if found suitable.
- As estimated by IndianOil, the following additional cost will also be considered for commercial evaluation of bids (i) Cost of land filling / consolidation / cutting, including cost of retaining wall / .hume pipes etc. as well as cost for development of ingress / egress to bring the offered site to road level (ii) Cost of other physical parameters like shifting / laying of Telephone / Electrical lines.
- Brokers / Property Dealers need not apply.
- IndianOil takes no responsibility for delay, loss or non-receipt of documents send by post / fax. Received quotations are merely offers and do not bind IndianOil in any manner.
- IndianOil reserves the right to reject any or all of the offers without assigning any reasons thereof.

OFFERS SHOULD BE SUBMITTED WITH FOLLOWING DETAILS:

Details of the plot of land offered, alongwith copies of documents, duly signed is to be submitted with details as given under :-

- 1) Name of the owner(s) of the land.
- 2) Key plan showing details of the Property situation of the plot.
- 3) Area offered for sale / lease alongwith dimensions of the plot.
- 4) '7 / 12' Extracts or its equivalent viz: Khatoni, Jamabandi, Khasra, Girdawari etc. and the Title Deed viz. Sale Deed etc. showing the ownership of the land duly attached / certified as true copy.
- 5) Power of Attorney holder should submit a copy of the Registered Power of Attorney.

Offers received without the documents / details stipulated above are liable to be rejected.

In addition offers should also contain following details :

- i) The offer is for sale or for lease or for either sale or lease.
- ii) In case of sale, expected Sale Consideration in Rupees
- iii) Incase of lease, expected Lease rental per month in Rupees and period of lease

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THE OFFER WITH THE DETAILS AS MENTIONED ABOVE SHOULD BE PUT IN AN ENVELOPE AND SEALED DULY SUPERSCRIBED AS "OFFER FOR LAND AT..... (Name of the location)"

Interested parties may apply by the due date & time indicated below at the following address :

M/s. Indian Oil Corporation Ltd.,

Last date for submission of bid is _____ at _____ hrs. Offers received after the due date and time will not be considered. The offer submitted should be valid for a period of 150 days from the due date or such extended period as may be mutually accepted.

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POLICY CIRCULAR NO. 111-05/2007**IndianOil****RETAIL SALES DEPARTMENT, HO**

No : RS/6002
2nd May 2007

STATE RETAIL HEADS**Sub : Procurement of Land for development of Retail Outlets
in Retail Malls / Hubs and Residential Complexes**

India is currently in the midst of Retail Revolution. The estimated Rs. 11,50,500 crores retail market is growing at 6% annually. Organised retail of Rs. 45,000 crores is merely 4% of the total retail market and is growing at over 30% annually.

In addition, leading real estate developers are also developing huge integrated residential complexes on the periphery of major town with facilities such as shopping complexes, educational institutions, hospitals, hotels, etc.

The above mentioned complexes are likely to create captive markets for fuel and allied facilities and accordingly setting up of Retail Outlets would enable us seizing the new opportunities by taking first movers advantage. IOC is under represented in major urban centres like Mumbai, Kolkata, Bangalore, Hyderabad, etc. compared to OMCs and consequently enjoy lesser market presence in these markets. Procurement of land in these markets has become difficult. Tying up with Mall & Real Estate Developers will provide opportunity for developing ROs at strategic locations and improve the market presence substantially.

POLICY CIRCULAR NO. 111-05/2007

RO/6002

2nd May 2007**Sub : Procurement of Land for development of Retail Outlets
in Retail Malls / Hubs and Residential Complexes**

Accordingly, approval of the Board has been obtained for the activity of setting up ROs at Retail Hubs. Modalities for operation of these outlets would be decided jointly with mall developers and Board's approval will be sought separately for specific cases.

In line with the above, Management has approved procurement of land from leading Real Estate Developers as per following :

- (a) Procurement of land from the retail estate developers (private parties) i.e., without issuance of Press advertisement for purchase / lease.
- (b) Since the cost of land would be prohibitive in the case of Malls, the minimum size of plot varies from location to location and accordingly the minimum plot size as required from Petroleum Rules would be taken. As such, the minimum plot size would not be prescribed.
- (c) Exemption for selection of site based on minimum marks.

This policy would be applicable only for procurement of land from such Real Estate developers with whom an MOU/MOC has been signed by the Corporation.

State Offices may identify major Real Estate Developers in their State who would be developing large projects, which would merit setting up of ROs, and put up the proposals for approval at HO.

The approval is only for procurement of land and not for awarding dealership. Hence, the ROs developed under this shall be part of SRMP of the State and the dealers for operating the ROs shall be selected as per the current policies applicable for dealer selection. In case, the RO has to be run as a permanent COCO, the State Offices may take requisite approvals for the same as per policy.

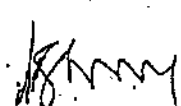
POLICY CIRCULAR NO. 111-05/2007

RO/6002

2nd May 2007**Sub : Procurement of Land for development of Retail Outlets
in Retail Malls / Hubs and Residential Complexes**

In case the dealership has to be offered to the Real Estate developers, the same requires the approval of the Board. Hence, the subject proposal has to be put up to HO by the State Offices and based on the merits, Board will be approached for approval.

State Offices will ensure strict adherence to these guidelines.


(K.R. SURESH KUMAR)
GM (RETAIL SALES)

CC : State Heads
CC : ED (RS), HO
CC : ED (Finance), HO

CC : ED (I/C), IBP Divn.
CC : ED, AOD

CC : GM(Retail Sales), HO (AM)
CC : GM (CC&Branding), HO
CC : DGM (RS), HO
CC : (AK/IB/PKM/RKT)
CC : GM (Internal Audit), HO
CC : Sr. Vigilance Manager, HO

RETAIL SALES DEPT., HQ

No.RS/01

30th May, 2008**Sub : RO Site Evaluation**

1. Name of the advertised location :
2. Location of the offered plot :
3. Whether offered plot is in advertised area or not :
4. Whether the land meets the statutory guidelines for development of RO :
5. Whether any structure in the plot and whether the same will be hindrance in development of RO :
6. Name of the offerer :
7. Relationship of the offerer with the land (whether owner, lease holder , co-owner etc.) :
8. Documents relied upon for information in point 7:

I. (a) Parameters for evaluation of RO land :

Parameter	Maximum Marks	
	City/Towns	KSK/Others
Sales Potential	20	15
Frontage	15	12
No Earth Filling Required	8	7
No Earth / Rock Cutting Required	6	4
No Low Tension Over Head Line	3	3
No Over Head telephone Line	3	3
No Trees	3	2
Proximity to culvert (Farther from desirable)	2	11
Soil type (soft)	7	5
Availability of Power	10	5
Availability of Water	9	8
Visibility from Road	7	9
No Presence of Divider	7	4
Outside Octroi Limit	0	9 *
Total	100	100

Note -If Location advertised is outside Octroi limits or where Octroi is not applicable, marks will be added to Sales Potential & Sales Potential will be evaluated on 24 marks.

(b) Evaluation of RO land

- The evaluation would be done on the basis on evaluation of each parameter and evaluating the same on 0 to 10 scale (Max. marks -10)
- The minimum qualifying marks for suitability of land arrived at on the above basis will be 75 in the parameter "Sales Potential" as well as overall.
- The Land Evaluation Committee (LEC) should visit the site/land offered.
- In case the site/land offered is outside the advertised area, the same should be mentioned in the LEC report and such site should not be evaluated by LEC.
- All site/land falling within advertised area should be evaluated by LEC on various parameters.
- LEC may record the name of the person / representative of the landowner who had shown the offered site/land in their report. Signature of the land owner/authorized representative duly authorized by authority letter should be obtained on record.
- For identification of site/land, LEC may mention the "land mark", distance from Bus stand/Hotel etc, in respect of the land/site being evaluated by them in their report.
- LEC should award marks under different parameters purely based on visual inspection (as is where is basis) of the site offered.
- The minimum qualifying marks for suitability of land on above basis will be 75 out of 100 marks and 75% marks under sales potential (inclusive of 9 marks where Octroi is not applicable).
- The land / plot must meet all statutory requirements, land use or undertaking for its conversion, NHAI /Forest stipulation etc.
- Site on Highway but within the city/town limits will be evaluated on marks as applicable to "city/towns". However in such cases NH, NHAI guidelines, as applicable, should be followed.
- In cases where a land is being rejected, being not suitable on technical grounds or because of less potential, specific reasons should be recorded. In such cases committee must mention in brief main reasons/factor contributing to low sales potential of the site.
- Record all the facts / information regarding structures like Dhabha, temples, residential / commercial buildings etc. located in the offered land. In other words, all relevant facts, which can impact the commissioning should be recorded.

- LEC should make an effort for establishing the ownership of the land at the time of site visit. For this purpose, if required additional documents can be accepted with proper recording of each document of date of recording, reasons & persons who have accepted the documents.
- Land Evaluation Committee should confirm for every land that the offered land falls in "advertised area". This should be done primarily based on documents submitted by the landowner like sale deed, revenue records, long term lease deed etc.). If required, additional documents from landowner confirming the fact can be accepted subsequently.

(c) **Site not to be considered**

- Not located in advertised area
- Over Head High Tension line passing through the site
- LEC should record the reason for not evaluating any offered site in their report.

II. Evaluation guidelines for parameters :

(a) Sales Potential (20/15) : Marks for City /Others

Land within advertised area will be considered for award of full marks. Land not in advertised area is not to be considered.

(b) Frontage (15/12) :

Site not meeting minimum frontage (as advertised) should not be evaluated after recording the actual frontage in the LEC report. Other sites meeting the frontage requirement should be given full marks.

(c) Earth Filling (8/7) :

Upto 0.5 meter - full marks. For every additional 0.5 meter or part thereof - 1 mark less.

(d) Earth Cutting (6/4) :

Upto 0.5 meter - full marks. For every additional 0.5 meter or part thereof - 1 mark less

(e) Rock Cutting :

No rock cutting - full marks. For every 0.3 meter of rock cutting or part thereof - 2 marks less

(f) LT O/H lines (3/3) :

Full marks if no low tension (LT) over head line otherwise zero.

(g) Telephone O/H lines (3/3) :

Full marks if no telephone over head line otherwise zero.

(h) No tree (3/2) :

Full marks if no tree within and on approach (entry & exit) otherwise zero.

(i) Culvert (2/11) :

Full marks if culvert is located beyond 10 meters from either side else no marks in case of City land.

- If culvert is located outside the prescribed limit as per NHAI guidelines (de-acceleration 70 mtrs. and acceleration 100 mtrs.) – full marks, else no marks in case of land on NH.
- If culvert is located beyond 30 meters – full marks, else no marks in case of land on other roads.

(j) Soil type (7/5) :

Full marks for soft soil. Hard strata and black soil - 30% less. Hard rock - 60% less.

(k) Power / Electricity Line (10/8) :

Full marks if power line is available within 50 meters distance on the same side of the road. Between 50 & 200 meters on same side of the road or upto 200 meters on opposite side of the road – 50% marks. Beyond 200 meters on either side of the road - No marks.

(l) Availability of Water (9/8) :

- Full marks if water is available within 50 meters radius else no marks in case of land in city / town.
- Full marks if water is available within 100 meters radius or else no marks in case of land on Highway / other roads.

(m) Visibility (7/9) :

- Full marks in case of straight road for 30 meters on entry side and proportionately lower mark for land in city / town.
- Full marks in case of straight road for 200 meters on entry side and proportionately lower mark for lesser visibility for land on National Highway.

2/

- Full marks in case of straight road for 50 meters on entry side and proportionately lower mark for land on other than City/town & National Highway.

(n) Presence of Divider (7/4) :

- Full marks if no divider. Opening at any end within 50 meters – 80% marks otherwise 50% marks for land in City/Town.
- Full marks if no divider. Opening within 1 km on either side – 80% marks otherwise 50% marks for land on Highway & Others.

III. Range of marks :

Parameter	Range of Marks	
	City/Towns	Others
Sales Potential (Sites within advertised area)	0 or 20	0 or 15/24
Frontage	15	12
No Earth Filling Required	0 to 8	0 to 7
No Earth/Rock Cutting Required	0 to 6	0 to 4
No LT Over Head Line	0 or 3	
No Over Head telephone Line	0 or 3	
No Presence of Trees	0 or 3	0 or 2
Proximity to culvert (farther from culvert desirable)	0 or 2	0 or 11
Soil type (soft)	2.8 or 4.9 or 7	2 or 3.5 or 5
Availability of Power	0 or 5 or 10	0 or 4 or 8
Availability of Water	0 or 9	0 or 8
Visibility from Road	0 to 7	0 to 9
No Presence of Divider	3.5 or 5.6 or 7	2 or 3.2 or 4

CHECK LIST FOR PURCHASE OF LAND FOR DEVELOPMENT OF 'A' SITE
RETAIL OUTLET INCLUDING KSK/ CORPUS FUND SKO-LDO
DEALERSHIP

1. Names of location / District/ State
2. Purpose – whether for development of RO, KSK or SKO-LDO
3. Reason for taking land on outright purchase
4. Details of relevant documents in support of 3 above.
5. Period of ownership of land in respect of the offerer.
6. Size of plot (Frontage, Depth & Area).
7. Estimated cost of land filling as per the Govt. Approved Valuers
8. Estimated cost of rock cutting as per the Govt. Approved Valuers
9. Estimated cost of leveling as per the Govt. Approved Valuers
10. Last recorded transaction price and date of registration
11. Land use in respect of 10 above:
12. Circle Rate/ Guidelines Value and date of announcement:
13. Details of purchase made by Public Sector / Govt. Agency in the vicinity :
14. Assessment of Govt. Approved Valuer
15. Justification given by Govt. Approved Valuer in support of the assessment. :

Member I	Member II	Member III

(TRUE COPY)

ANNEXURE-R7/8

POLICY CIRCULAR NO. 176 -09/2010. RETAIL SALES DEPT., HO

Ref. : RO/6002

17th September, 2010

Sub : Guidelines for procurement of land for development of Retail Outlets - Plot size

State Retail Heads:

- 1.0 At present, guidelines for procurement of land for development of Retail Outlets is governed by policy circular no.143-01/2009 (RS/01 dated 21st January, 2009).
- 2.0 The Clause no 3.0 of the above circular has been amended as given below:

3.0 Firming up of Plot Size :

The plot size for new ROs will be determined by the requirement for different class of markets. The preferred plot size would be as follows :

For Retail Outlet in cities/towns - 30 mtr. (Frontage) X 30 mtr. (Depth)

For Retail Outlets on NH/SH - 45 mtr. (Frontage) X 45 mtr. (Depth)

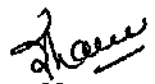
For KSKs - 20 mtr. (Frontage) X 20 mtr.(Depth)

Exceptions :

- For both Retail Outlets & KSKs, in case the local statutory authorities prescribe larger plot size than the preferred size mentioned above or based on the business requirement, then larger plot size would be firmed up in line with the same in all class of markets.
- In case of Retail Outlets only, smaller plot size than the preferred size can also be considered in all class of markets subject to the plot conforming to applicable statutory regulations (like MORTH guidelines for NH and other local guidelines wherever applicable). The minimum plot size for KSK shall be 20m x 20m.

Based on above, DRSMs would finalize the plot size **before advertisement** for land procurement /dealer selection.

All other clauses shall be as per the Policy Circular no. circular no.143-01/2009 (RS/01 dated 21st January, 2009).


(S K Sharma)
DGM(RS)

CC : State Heads
CC : ED(RS), HO.
CC : GM(RS)
CC: DGM I/C (RD) / DGMs(RS).

CC : GM(IA), HO.
CC : ED, AOD.
CC: GM(Vig.), CO.
CC : DGM, Dir(M) Sectt., HO.

(TRUE COPY)

ANNEXURE-R7/9



IndianOil

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Marketing Division

Delhi & Haryana State Office

NOTICE FOR APPOINTMENT OF REGULAR / RURAL RETAIL OUTLET DEALERSHIPS FOR HARYANA

Indian Oil Corporation Limited proposes to appoint Retail Outlet dealers at various locations in the State of Haryana.

The detailed Advertisement and Brochure are available in the website www.petrolpumpdealerchayan.in

Application for RO dealership along with online payment of Non-refundable application fee, as applicable, should be submitted on-line by date **24.12.2018**.

The facility for submission of on-line application will be withdrawn immediately after the cut-off date as mentioned above.

APPLICANTS, IN THEIR OWN INTEREST, SHOULD CAREFULLY GO THROUGH THE "BROCHURE" AND UNDERSTAND CONDITIONS OF SELECTION BEFORE SUBMITTING THEIR APPLICATION.

The Corporation reserves the right to cancel/withdraw/ amend this advertisement or extend the due date at its sole discretion without assigning any reason.

In case of any discrepancy in advertisement published in English Newspapers vis a vis vernacular dailies, the direction/information indicated in English paper would prevail.

**Corrigendum, if any, will be published only in the Website
www.petrolpumpdealerchayan.in**

For purchase of Brochure and any information with regard to the advertisement, candidates may contact the following address:-

Address	Contact No.	Indian Oil Corporation Limited
Gurgaon Divisional Office, Indian Oil Corporation Ltd., 83, Institutional Area, Sector - 18, Gurgaon - 122 015	0124-2342250	For locations mentioned in Sr. nos. 1 to 28; 81 to 273; 691 to 737; 799 to 1121
Hissar Divisional Office, Indian Oil Corporation Ltd., First Floor, SCO 40-41, Sector - 13P, Tosham Road, Hisar - 125 005 (Haryana)	01662-246602	For locations mentioned in Sr. nos. 29 to 57; 274 to 436; 738 to 770; 1122 to 1309
Panipat Divisional Office, Panipat Marketing Complex, Vill-Baholi, PO Panipat Refinery, Panipat - 132140 Haryana	0180-2578633	For locations mentioned in Sr. nos. 58 to 80; 437 to 690; 771 to 798; 1310 to 1634



New Delhi

The details of the Locations where IOCL proposes to appoint dealers for Regular and Rural retail outlets in the State of Haryana

Location Sl. No.	Name Of Location	Revenue District	Type of RO	Estimated monthly Sales Potential #	Category	Type of Site*	Minimum Dimension(in M)/ Area of site (in Sq. M.) *			Finance to be arranged by the applicant		Mode of selection	Fixed Fee / Min bid amount (Rs in Lakhs)	Security Deposit (Rs in Lakhs)
1	2	3	4	5	6	7	8			9a	9b	10	11	12
			Regular/Rural	MS+HSD in Kls	Category	CC/DC/CFS	Frontage	Depth	Area	Estimated working capital requirement for operation of RO (Rs in Lakhs)	Estimated fund required for development of infrastructure at RO (Rs in Lakhs)	Draw of Lots/Bidding		
1	VILLAGE BAMNAULI ON MDR 138,BLOCK-BAHADURGARH	JHAJJAR	Rural	62	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
2	VILLAGE PINAGWA , ON PINAGWA TO AKBARPUR ROAD,BLOCK-PUNHANA	NUH	Rural	76	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
3	VILL JANACHOLI ON HATHIN-MANDKOLA ROAD,BLOCK-HATHIN	PALWAL	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
4	VILL GARHI BAZIDPUR, ON BHONDI TO SILANI ROAD,BLOCK - SOHNA	GURUGRAM	Rural	75	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
5	VILL KONDAL ON AURANGABAD TO HATHIN ROAD,BLOCK-HATHIN	PALWAL	Rural	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
6	VILLAGE MANGAR,(EXCLUDING FARIDABAD- GURGAON ROAD),BLOCK-FARIDABAD	FARIDABAD	Rural	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
7	VILL KAKRALA, BLOCK-KANINA	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
8	VILLAGE BHAGDANA,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
9	VILL. BHAGTHALA, BLOCK-BAWAL	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
10	VILLAGE-KALBA,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	53	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
11	VILLAGE INDRI, ON SOHNA-MINDKOLA ROAD,BLOCK-INDRI	NUH	Rural	60	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
12	VILLAGE ATTA ON SOHNA MINDKOLA ROAD,BLOCK-INDRI	NUH	Rural	60	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
13	VILLAGE CHANDPUR OML,BLOCK-BALABHGARH	FARIDABAD	Rural	52	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
14	VILLAGE TUMBAHERI (SUBANA GUDIYANI ROAD),BLOCK-SALHAWAS	JHAJJAR	Rural	56	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
15	VILL JATWAS ON MAHENDERGARH DULOTH AHIR ROAD,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
16	VILLAGE- NANGAL PATHANI BLOCK-JATUSANA	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
17	VILLAGE-ATERNA, ON MDR 131, BLOCK-BADKALI	NUH	Rural	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
18	VILL MEGHOT HALLA,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	54	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
19	VILL RAMGARH,BLOCK-HASSANPUR	PALWAL	Rural	60	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
20	VILL FEROPUR RAJPUT,BLOCK-HATHIN	PALWAL	Rural	58	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
21	VILLAGE PHULERA OML,BLOCK-FARIDABAD	FARIDABAD	Rural	60	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
22	VILL. SALAMBA ON NUH- PALWAL ROAD. BLOCK-NUH	NUH	Rural	85	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
23	VILLAGE GEHLAB ON HATHIN GAHLAB ROAD,BLOCK-HATHIN	PALWAL	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
24	VILLAGE AMBOLI, AMBOLI BITHLA ROAD,BLOCK-SALHAWAS	JHAJJAR	Rural	57	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
25	VILLAGE-TAJPUR ON MDR 132 (HODAL-NUH ROAD),BLOCK-NUH	NUH	Rural	90	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
26	VILL. BHUSAN KALAN,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
27	VILL. KHERA MURAR,BLOCK-BAWAL	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
28	VILLAGE MAJRI ON MDR 136,BLOCK-BADLI	JHAJJAR	Rural	56	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
29	VILL LOHANI ON KALUWALA RAJGARH ROAD, BLOCK - KAIRU	BHIWANI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
30	BETWEEN NEW RAILWAY FATAK BAWANI KHERA AND BALIYALI MOD ON BAWANI KHERA - TOSHAM ROAD, BLOCK - BAWANI KHERA	BHIWANI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
31	BIGOWA ON MAJRA-DUBALDHAN ROAD , BLOCK - DADRI-I	CHARKHI DADRI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
32	VILLAGE NEEMRI, BLOCK - DADRI-I	CHARKHI DADRI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
33	VILLAGE CHARKHI, BLOCK - CHARKHI DADRI	CHARKHI DADRI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
34	VILLAGE BAMILA, BLOCK - BHIWANI	BHIWANI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
35	VILL. HAROLI ON RATIA - SARDULGARH ROAD (MDR 101), BLOCK - NAGPUR	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2

36	VILL. KHAJURI JATTI ON GORAKHPUR - KHAJURI ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
37	VILL. BIGHAR ON DHAND ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
38	VILLAGE AHLISADAR ON KARNOJI ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
39	VILLAGE KHARAR ON MAYAR ROAD, BLOCK - HISAR-I	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
40	VILLAGE JUGLAN ON JUGLAN-MARVEL CITY ROAD , BLOCK - BARWALA	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
41	VILLAGE SULCHANI ON SULCHANI-NARNAUND ROAD, BLOCK - NARNAUND	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
42	VILLAGE BUDHAKHERA ON MDR-112, BLOCK - UKIANA	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
43	VILLAGE SUNDAWAS ON BALSAMAND SUNDAWAS ROAD, BLOCK - HISAR-II	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
44	VILLAGE BALAWAS ON HISAR TOSHAM ROAD (MDR-108), BLOCK - ADAMPUR	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
45	VILLAGE DABRA ON HISAR TOSHAM ROAD (MDR-108), BLOCK - HISAR-I	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
46	VILLAGE DAROLI ON MODAKHERA- DAROLI ROAD, BLOCK - ADAMPUR	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
47	VILLAGE JULANA ON JULANA DESHKHERA ROAD, BLOCK - JULANA	JIND	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
48	VILLAGE DOHANA KHERA NARWANA-KAKROD ROAD , BLOCK - UCHANA	JIND	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
49	VILLAGE LODHAR ON KITHANA –HATHO ROAD, BLOCK - UCHANA	JIND	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
50	VILLAGE SANGHI , BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
51	VILLAGE LADHOT ON KILOI ROAD, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
52	VILLAGE BAHU JAMALPUR, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
53	VILLAGE BAHU AKBARPUR, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
54	VILLAGE PANNIWALA MOTA WITHIN 3 KM FROM NH 09 JUNCTION, BLOCK - ODHAN	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
55	VILLAGE DAMDAMA ON KARIWALA ROAD, BLOCK - ELLENABAD	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
56	VILLAGE BHAWDEEN ON SANGAR ROAD, BLOCK - SIRSA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
57	VILLAGE BAHYA ON DUDIANWALI-SENPAL ROAD, BLOCK - RANIA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
58	VILLAGE AMUPUR, BLOCK NISSING	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
59	VILLAGE BRASS, BLOCK NISSING	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
60	BHOJPUR (ON SAMBHLI - NISSING ROAD), BLOCK- NISSING AT CHIRAO	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
61	VILLAGE GARHI KALAN, BLOCK GANNAUR	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
62	VILLAGE MOHAMMADPUR MAIRA, BLOCK GANNAUR	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
63	VILLAGE SARDHANA, BLOCK GANNAUR	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
64	VILLAGE JALALABAD, BLOCK GANNAUR	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
65	VILLAGE RABHRA, BLOCK GOHANA	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
66	VILLAGE KHURAMPUR, BLOCK KHARKHODA	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
67	VILLAGE SANDAL KALAN, BLOCK SONIPAT	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
68	VILLAGE SANPERA, BLOCK MURTHAL	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
69	VILLAGE GOPALPUR, BLOCK KHARKHODA	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
70	VILLAGE MANDAURA, BLOCK KHARKHODA	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
71	NASIRPUR CHOLKA, BLOCK KHARKHODA	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
72	VILLAGE FATEHPUR, BLOCK KHARKHUADA	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
73	VILLAGE KHAMBERA, BLOCK GUHLA	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
74	VILLAGE TARAWALI ON KHARKI GUHLA ROAD, BLOCK GUHLA	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
75	VILLAGE BAROT, BLOCK KAITHAL	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2

76	VILLAGE GAGRARPUR, BLOCK GUHLA	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
77	VILLAGE KANGTHALI, BLOCK GUHLA	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
78	VILLAGE GEONG, BLOCK KAITHAL	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
79	VILLAGE NARAR, BLOCK KAITHAL	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
80	VILLAGE CHAHARWALA (JAGDAHARI TO SADHAURA VIA PABNI),BLOCK BILASPUR	YAMUNANAGAR	RURAL	115	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
81	VILL. GATVASAN ON BORIKOTHI- PUNHANA ROAD,BLOCK-FIROZPURHIRKA	NUH	Rural	76	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
82	VILLAGE AMIPUR,BLOCK-FARIDABAD	FARIDABAD	Rural	52	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
83	KM STONE NO. 43 TO 46 ON MDR 132 (NUH- TAURU ROAD.) ,BLOCK-NUH	NUH	Rural	125	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
84	VILLAGE NOGAON (MATENHAIL JHADLI ROAD),BLOCK-MATENHAIL	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
85	VILLAGE PATLI, LHS ON GURGAON PATAUDI ROAD, FARUKHNAGAR	GURUGRAM	Rural	147	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
86	VILLAGE DONDAL ON PUNHANA BIWAN ROAD,BLOCK-PUNHANA	NUH	Rural	190	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
87	VILLAGE MOHAMMADPUR ON WAZIRPUR FARUKHNAGAR ROAD , GURGAON	GURUGRAM	Rural	69	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
88	ON FARIDABAD - GURGAON ROAD, BETWEEN PALI POLICE CHOWKI TO MANGER POLICE POST (OML),BLOCK-FARIDABAD	FARIDABAD	Rural	105	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
89	VILLAGE GANGOLI ON SOHNA MINDKOLA ROAD,BLOCK-INDRI	NUH	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
90	VILLAGE JAMALGARH ON PUNHANA BIWAN ROAD,BLOCK-PUNHANA	NUH	Rural	65	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
91	VILL. RAJPURA, ON HALLEY MANDEY- PALAWAS ROAD ,BLOCK-PATAUDI	GURUGRAM	Rural	90	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
92	VILLAGE JUNEHERA OML,BLOCK-BALABHGARH	FARIDABAD	Rural	52	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
93	VILLAGE: KANHARWAS, REWARI-KOSLI LINK ROAD,BLOCK-NAHAR	REWARI	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
94	VILL TIHARA, BLOCK-BAWAL	REWARI	Rural	50	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
95	VILL. BHANDOR UNCHI, ON MAHENDERGARH-ATELU ROAD, BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
96	VILLAGE ASAUDHA (NH9 TO JASORKHEDI ROAD),BLOCK-BAHADURGARH	JHAJJAR	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
97	VILLAGE: GUMINA ,BLOCK-KHOL	REWARI	Rural	52	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
98	VILL ABHEYPUR ,ON DAMDAMA LAKE ROAD,BLOCK - SOHNA	GURUGRAM	Rural	120	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
99	VILLAGE MACHHGAR WITHIN 1 KM FROM NAVYUG PUBLIC SCHOOL,BLOCK-BALABHGARH	FARIDABAD	Rural	110	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
100	VILL GOELA ,BLOCK-TAURU	NUH	Rural	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
101	VILL PINGORE ON BAMNIKHERA TO HASSANPUR ROAD,BLOCK-HASSANPUR	PALWAL	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
102	VILL SIHA,BLOCK-HODAL	PALWAL	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
103	VILLAGE NAGINA ON BADKHALI NAGINA ROAD, BLOCK-BADKALI	NUH	Rural	105	Open CC 2	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
104	VILL MAROLI,BLOCK-HODAL	PALWAL	Rural	62	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
105	VILL. NEEMKA ON PUNHANA - HODAL ROAD,BLOCK-PUNHANA	NUH	Rural	85	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
106	VILLAGE GULAWAD,BLOCK-HASSANPUR	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
107	VILLAGE-AJAMAD MOKUTA,BLOCK-NIZAMPUR	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
108	VILLAGE SAHUPURA,BLOCK-BALABHGARH	FARIDABAD	Rural	52	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
109	VILLAGE GULALTA ,PUNHANA SIKRAWA ROAD,BLOCK-PUNHANA	NUH	Rural	85	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
110	VILLAGE BADLI ON JHAJJAR NAJAFGARH BYPASS ROAD,BLOCK-BADLI	JHAJJAR	Rural	70	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
111	VILLAGE PIYALA,BLOCK-BALABHGARH	FARIDABAD	Rural	115	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
112	VILL BHIMSIKA,BLOCK-HATHIN	PALWAL	Rural	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
113	VILLAGE SHAHABAD OML,BLOCK-FARIDABAD	FARIDABAD	Rural	52	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
114	VILL REHRANA,BLOCK-PALWAL	PALWAL	Rural	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
115	BETWEEN 2 KM TO 10 KM FROM NH- 248 AT BHONDSI TOWARDS DAMDAM LAKE ,BLOCK - SOHNA	GURUGRAM	Rural	140	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

116	VILL ALLIKA,BLOCK-PALWAL	PALWAL	Rural	58	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
117	VILLAGE-CHHAPRA BIBIPUR,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	54	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
118	VILL RATIPUR,BLOCK-PALWAL	PALWAL	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
119	VILL ATALI ,ON NARNAUL-KANINA ROAD,BLOCK-SEEHMA	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
120	VILLAGE DEWERKHANA ON MDR-136,BLOCK-BADLI	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
121	VILLAGE YAKUBPUR ON YAKUBPUR SONDI ROAD,BLOCK-BADLI	JHAJJAR	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
122	VILLAGE-LOHINGAKALAN,ON PUNHANA TO BODI KOTHI ROAD,BLOCK-PUNHANA	NUH	Rural	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
123	VILLAGE: LULA AHIR,BLOCK-NAHAR	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
124	VILLAGE SOHDI SATNALI-DADRI ROAD,BLOCK-SATNALI	MAHENDRAGARH	Rural	80	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
125	VILLAGE CHELLAWAS , ON KANINA- ATELI ROAD, BLOCK-KANINA	MAHENDRAGARH	Rural	95	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
126	VILLAGE-BERLI KALAN, ON BERLI KALAN TO JATUSANA ROAD, BLOCK-JATUSANA	REWARI	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
127	VILLAGE-SEKA,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
128	VILLAGE-NOLAIJA,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	53	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
129	VILL JHARLI ON MDR 130 (MATANHEIL JHARLI ROAD),BLOCK-MATENHAIL	JHAJJAR	Rural	168	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
130	VILL PARTAL ON KANINA ATELI ROAD, BLOCK-KANINA	MAHENDRAGARH	Rural	50	OBC PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
131	VILL PACHANKA,BLOCK-HATHIN	PALWAL	Rural	52	SC PH	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
132	VILL. KANONDA ON MDR 138,BLOCK-BAHADURGARH	JHAJJAR	Rural	54	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
133	VILLAGE UJJIANA ON MDR 132 (NUH -HODAL ROAD) , BLOCK-UJJIANA	NUH	Rural	135	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
134	VILLAGE MOZMABAD MAJRA,BLOCK-FARIDABAD	FARIDABAD	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
135	VILLAGE TATARPUR,BLOCK-PALWAL	PALWAL	Rural	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
136	VILLAGE LALWA,BLOCK-PALWAL	PALWAL	Rural	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
137	VILL. DHAUR, BERI - JHAJHAR ROAD,BLOCK-BERI	JHAJJAR	Rural	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
138	VILLAGE BISRUJ,PUNHANA - KOT ROAD ,BLOCK-PUNHANA	NUH	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
139	VILLAGE ROHAD , ON ROHAD TO JASOR KHERI ROAD, BLOCK-BAHADURGARH	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
140	VILL. KALWARI, ON MAHENDERGARH- ATELI ROAD,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
141	VILL SILARPUR,ON MAHENDERGARH-ATELI ROAD,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
142	VILLAGE-RIWASA,MAHENDERGARH TO KURAHWATA ROAD,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
143	VILL MOHANPUR,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
144	VILLAGE: KAUNSIWAS,BLOCK-REWARI	REWARI	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
145	VILL KHAMPURA,ON NARNAUL-KANINA ROAD,BLOCK-SEEHMA	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
146	ON HAZIPUR-SHARAHPUR ROAD BETWEEN NIWAZ NAGAR AND NH148B,BLOCK-SEEHMA	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
147	VILLAGE SEEHMA, ON NARNAUL- KANINA ROAD,BLOCK-SEEHMA	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
148	VILL. PRITHVI PURA, BLOCK-ATELI	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
149	VILLAGE: JHAKHALA,BLOCK-NAHAR	REWARI	Rural	80	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
150	VILLAGE: BETWEEN KM STONE 6 TO 8 ON ASALWAS TO JHABUA ROAD, BLOCK-BAWAL	REWARI	Rural	75	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
151	VILLAGE-AKBARPUR SIROHI,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	53	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
152	VILL. SHYAMPURA , ON SATNALI- BADHRA ROAD,BLOCK-SATNALI	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
153	VILLAGE: KHARKHARA,BLOCK-DHARUHERA	REWARI	Rural	50	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
154	VILLAGE BAMDOLA,BLOCK-BADLI	JHAJJAR	Rural	56	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
155	VILL MALAI ON UTTAWAR-NUH ROAD,BLOCK-HATHIN	PALWAL	Rural	70	Open PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

156	VILL LUTAPUR,BLOCK-NARNAUL	MAHENDRAGARH	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
157	WITHIN 2 KM FROM BILASPUR CHOWK TOWARDS TAJURU,ON BILASPUR TO TAJURU ROAD EXCLUDING VILLAGE PATHRERI ,BLOCK-PATAUDI	GURUGRAM	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
158	VILL. NIMBI,ON MAHENDERGARH-DULOTH AHIR ROAD,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
159	VILLAGE PALI	FARIDABAD	Rural	107	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
160	VILL. WAZIRPUR , JHAJGARH -BERI ROAD,BLOCK-BERI	JHAJJAR	Rural	60	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
161	VILLAGE: KALIWAS ON NEW REWARI BY-PASS ROAD CONNECTING REWARI-NARNAUL ROAD WITH NH-71 (NEW NH-352),BLOCK-REWARI	REWARI	Rural	110	OPEN	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
162	VILLAGE GOCHHI (BERI DIGHAL ROAD),BLOCK-BERI	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
163	VILLAGE AKHERI MADANPUR (KOSLI MATENHAIL ROAD),BLOCK-MATENHAIL	JHAJJAR	Rural	63	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
164	VILLAGE MOHANPUR , ON KANINA- ATEU ROAD, BLOCK-KANINA	MAHENDRAGARH	Rural	85	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
165	VILLAGE BAJITPUR ON MDR 123 (JHAJJAR TO BADLI SIDE), BLOCK-JHAJJAR	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
166	VILLAGE LALPUR,BLOCK-FARIDABAD	FARIDABAD	Rural	55	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
167	VILL. BADHRANA ,BLOCK-BAWAL	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
168	VILLAGE BADSHAHPUR,BLOCK-FARIDABAD	FARIDABAD	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
169	VILLAGE-BASAI MED , ON FIROZPURJHIRKA TO PAHARI ROAD,BLOCK-FIROZPURJHIRKA	NUH	Rural	165	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
170	VILL FAIZABAD, ON NARNAUL-KANINA ROAD,BLOCK-SEEHMA	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
171	VILL. NALHAR, ON NUH TO MEDICAL COLLEGE ROAD,BLOCK-NUH	NUH	Rural	85	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
172	VILL. BHAKHROLI, ON SHOLPUR-KOLGAON ROAD,BLOCK-FIROZPURJHIRKA	NUH	Rural	54	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
173	VILLAGE BADSHA ON MDR-136,BLOCK-BADLI	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
174	VILL KHERLA, ON DAMDAMA LAKE ROAD,BLOCK - SOHNA	GURUGRAM	Rural	75	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
175	VILLAGE BIRAR (KOSLI MATENHAIL ROAD),BLOCK-SALHAWAS	JHAJJAR	Rural	62	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
176	VILL. SHOBHAPUR,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
177	VILLAGE DESALPUR,BLOCK-BAHADURGARH	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
178	VILLAGE SOLDHA ON MDR 136,BLOCK-BAHADURGARH	JHAJJAR	Rural	70	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
179	VILL KHUDANA ,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
180	VILL MALOKHRA ,BLOCK-HATHIN	PALWAL	Rural	51	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
181	VILL. BHIWAN, ON FIROZPURJHIRKA- PAHARI ROAD,BLOCK-FIROZPURJHIRKA	NUH	Rural	125	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
182	VILLAGE RURIAWAS (MATENHAIL JHADLI ROAD),BLOCK-MATENHAIL	JHAJJAR	Rural	56	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
183	VILLAGE DHAUJ,BLOCK-FARIDABAD	FARIDABAD	Rural	107	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
184	VILLAGE DHANONDA,DADRI - KANINA ROAD, BLOCK-KANINA	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
185	VILLAGE HIRAPUR OML,BLOCK-BALABHGARH	FARIDABAD	Rural	52	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
186	VILL. ISLAMPURA,BLOCK-NIZAMPUR	MAHENDRAGARH	Rural	65	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
187	VILL HAZIPUR,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
188	VILLAGE DUBELDHAN (BERI - DADRI ROAD) ,BLOCK-BERI	JHAJJAR	Rural	70	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
189	VILL JHOOK,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
190	VILL KHIRBI ON HODAL HASSANPUR ROAD,BLOCK-HASSANPUR	PALWAL	Rural	60	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
191	NEW KOSLI BY PASS ROAD CONECTING KOSLI-MATENHAIL ROAD WITH KOSLI-SUBANA ROAD, BLOCK-KOSLI	REWARI	Rural	105	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
192	VILL MITARPUR,ON NARNAUL-KANINA ROAD,BLOCK-SEEHMA	MAHENDRAGARH	Rural	50	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
193	VILL GAILPUR,BLOCK-PALWAL	PALWAL	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
194	VILLAGE MANDOTHI, MANDOTHI-DABODHA ROAD,BLOCK-BAHADURGARH	JHAJJAR	Rural	56	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
195	VILLAGE: JHABUA,BLOCK-BAWAL	REWARI	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

196	VILL - SATAKPURI, ON PINAGAWA-SIKRAWA ROAD,BLOCK-PUNHANA	NUH	Rural	76	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
197	VILL BHALKHI ON DONGRA AHIR-MAHENDERGARH ROAD, BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
198	VILLAGE: AKERA, ON AKERA - KAPRIWAS ROAD,BLOCK-DHARUHERA	REWARI	Rural	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
199	VILLAGE GOKALGARH,ON OLD REWARI- JHAJJAR ROAD,BLOCK-REWARI	REWARI	Rural	100	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
200	VILL LIKHI ON HASSANPUR - BAMNIKHERA ROAD,BLOCK-HASSANPUR	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
201	VILLAGE CHUCHAKWAS ON TALAV ROAD,BLOCK-MATENHAIL	JHAJJAR	Rural	62	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
202	VILLAGE KABULPUR BANGAR OML,BLOCK-BALABHGARH	FARIDABAD	Rural	75	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
203	VILLAGE SARMATHLA, ON SOHNA-BALABHGARH ROAD,BLOCK - SOHNA	GURUGRAM	Rural	75	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
204	VILLAGE BERHANA (ON DIGHAL TO SAMPLA ROAD),BLOCK-BERI	JHAJJAR	Rural	50	Open CC 2	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
205	VILL GOROTA ON HODAL KHAMBI ROAD,BLOCK-HODAL	PALWAL	Rural	60	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
206	VILL. MAHESHPUR,BLOCK-PALWAL	PALWAL	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
207	VILL CHHIRAWATA,BLOCK-PALWAL	PALWAL	Rural	57	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
208	VILL - BIROHAR, BIROHAR TO KALIWAAS ROAD,BLOCK-MATENHAIL	JHAJJAR	Rural	56	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
209	LHS ON REWARI TO KOTKASIM ROAD IN VILLAGE: KASOLA,BLOCK-REWARI	REWARI	Rural	75	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
210	WITHIN 4 KM FROM AMBEDKAR CHOWK(FIROZPURJHIRKA) TOWARDS BHIWAN ON FIROZPURJHIRKA TO PAHARI ROAD(OML FIROZPURJHIRKA),BLOCK-FIROZPURJHIRKA	NUH	Rural	125	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
211	VILL MANDKOLA ON JAINDAPUR- MANDKOLA ROAD, BLOCK-MANDKOLA	PALWAL	Rural	60	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
212	VILL KHAIRA ON MAHENDERGARH-BUDEEN ROAD,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
213	VILL. BHOGIPUR, ON BHOGIPUR TO TAURU ROAD. BLOCK-TAURU	NUH	Rural	85	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
214	VILLAGE MOHNA,BLOCK-BALABHGARH	FARIDABAD	Rural	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
215	VILLAGE- JOGIPUR ON MDR 132 (HODAL-NUH ROAD.), BLOCK-NUH	NUH	Rural	90	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
216	VILLAGE: NATHERA,BLOCK-NAHAR	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
217	VILLAGE: CHITAPURI , ON NH-71 TO BUDANA ROAD,BLOCK-REWARI	REWARI	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
218	VILLAGE KHAJURAKA ON PALWAL AMARPUR ROAD,BLOCK-PALWAL	PALWAL	Rural	60	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
219	VILLAGE-MARAMPUR,BLOCK-NARNAUL	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
220	VILL. GWARDKA,BLOCK-TAURU	NUH	Rural	85	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
221	VILL. KHUJURI,BLOCK-DHARUHERA	REWARI	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
222	VILLAGE-DHOLERA, MAHENDERGARH,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	54	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
223	VILL. BHANGURI ,BLOCK-PALWAL	PALWAL	Rural	62	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
224	ON SOHNA TO DAMDAMA LAKE ROAD BETWEEN 2KM TO 4KM STONE,BLOCK - SOHNA	GURUGRAM	Rural	120	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
225	VILLAGE: ALAWALPUR,BLOCK-BAWAL	REWARI	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
226	VILLAGE-NAPLA, MAHENDERGARH,BLOCK-NIZAMPUR	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
227	VILL DULOT JAT ON NARNAUL-KANINA ROAD,BLOCK-MAHENDERGARH	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
228	VILL DUDHOLA,BLOCK-PALWAL	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
229	VILLAGE SHERPUR KHADAR OML, BLOCK-FARIDABAD	FARIDABAD	Rural	52	SC PH	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
230	VILLAGE BORAKA ON HODAL PUNHANA ROAD,BLOCK-HODAL	PALWAL	Rural	60	OBC PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
231	VILLAGE NANGLA JOGIAN,BLOCK-BALABHGARH	FARIDABAD	Rural	52	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
232	VILLAGE TANDAHARI ON BERI BAHADURGARH ROAD,BLOCK-BAHADURGARH	JHAJJAR	Rural	56	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
233	VILL. NUNI KALAN,BLOCK-SEHMA	MAHENDRAGARH	Rural	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
234	VILLAGE-AKOLI,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
235	VILLAGE BHOPANI,BLOCK-FARIDABAD	FARIDABAD	Rural	52	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

236	VILLAGE PHOPHUNDA,BLOCK-BALABHGARH	FARIDABAD	Rural	52	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
237	VILL LOHINA,BLOCK-HODAL	PALWAL	Rural	52	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
238	VILLAGE MALUJPUR OML,BLOCK-BALABHGARH	FARIDABAD	Rural	52	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
239	VILLAGE BADOLI ON PALWAL HASSANPUR ROAD,BLOCK-PALWAL	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
240	VILLAGE DEHLAKA,BLOCK-PALWAL	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
241	VILL. NAICHANA ,BLOCK-BAWAL	REWARI	Rural	80	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
242	VILL. JARTHAL ,BLOCK-BAWAL	REWARI	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
243	VILLAGE-BIHARIPUR,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	53	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
244	VILLAGE LANDOLA,BLOCK-BALABHGARH	FARIDABAD	Rural	55	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
245	VILL. DOIKHERA,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	53	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
246	BETWEEN TJARA MORE,FIROZPUR JHIRKA AND SHIV MANDIR FIROZPUR JHIRKA ON TJARA ROAD,BLOCK-FIROZPURJHIRKA	NUH	Rural	125	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
247	VILL KHANPUR,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
248	VILLAGE-PATHRERI, WITHIN 5 KM FROM BILASPUR CHOWK TOWARDS TAURU ON BILASPUR TO TAURU ROAD ,BLOCK-PATAUDI	GURUGRAM	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
249	VILL. NIAMATPUR,BLOCK-NAGAL CHOUDHARY	MAHENDRAGARH	Rural	53	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
250	VILLAGE: SUTHANA, REWARI BAWAL ROAD,BLOCK-BAWAL	REWARI	Rural	140	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
251	VILLAGE-CHHILRO,BLOCK-NIZAMPUR	MAHENDRAGARH	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
252	VILL DAKORA,BLOCK-HODAL	PALWAL	Rural	60	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
253	VILLAGE AULI,BLOCK-BALABHGARH	FARIDABAD	Rural	55	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
254	VILL. KULTAJPUR , ON GEHU ROAD,BLOCK-NARNAUL	MAHENDRAGARH	Rural	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
255	VILL JAINPUR ON HATHIN-MANDKOLA ROAD,BLOCK-HATHIN	PALWAL	Rural	50	Open PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
256	VILL PHULWARI,BLOCK-HODAL	PALWAL	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
257	VILL. AGON, ON SHOLPUR-KOLGAON ROAD,BLOCK-FIROZPURJHIRKA	NUH	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
258	VILLAGE CHANDPUR, ON JAINDAPUR TO SEHRLA ROAD,BLOCK-PALWAL	PALWAL	Rural	70	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
259	VILLAGE SADPURA,BLOCK-FARIDABAD	FARIDABAD	Rural	60	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
260	VILLAGE ALAMPUR,BLOCK-FARIDABAD	FARIDABAD	Rural	52	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
261	VILL SEHRLA,BLOCK-PALWAL	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
262	VILL. CHAJJU NAGAR ON PALWAL HASSANPUR ROAD ,BLOCK-PALWAL	PALWAL	Rural	49	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
263	VILL KULTAJPUR ON NARNAUL ROAD,BLOCK-NARNAUL	MAHENDRAGARH	Rural	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
264	VILL. KAPRIWAS,BLOCK-DHARUHERA	REWARI	Rural	52	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
265	VILL. DEHLAWAS, BLOCK-JATUSANA	REWARI	Rural	52	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
266	VILLAGE BEDAPATTI,BLOCK-HODAL	PALWAL	Rural	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
267	VILL FEROZEPUR,BLOCK-PALWAL	PALWAL	Rural	62	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
268	VILLAGE CHADWANA (CHADWANA-KOSU ROAD),BLOCK-MATENHAIL	JHAJJAR	Rural	56	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
269	VILL KAPOORI, BLOCK-KANINA	MAHENDRAGARH	Rural	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
270	VILLAGE CHHAPROLA, ON PRITHLA TO SEHRLA ROAD,BLOCK-PALWAL	PALWAL	Rural	65	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
271	VILLAGE SHAMPURA, BLOCK-ATELI	MAHENDRAGARH	Rural	50	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
272	VILL JANAUJI,BLOCK-PALWAL	PALWAL	Rural	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
273	VILLAGE: NANGLI PARSAPUR ,BLOCK-BAWAL	REWARI	Rural	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
274	VILLAGE RAMALWAS, BLOCK - CHARKHI DADRI	CHARKHI DADRI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
275	BETWEEN BHUNA INDANE GAS GODOWN & KM STONE NO. 39 ON MDR 102, RHS ON CHAINAGE, BLOCK - BHUNA	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3

276	BETWEEN KM STONE 1 TO 3 ON MITATHAL KALUWALA RAOD, GUJRANI, BLOCK - BHIWANI	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
277	WITHIN 2 KM OF CO OPERATIVE SOCIETY BANK, DINOD ON DEVSAR - DHANI MAHU ROAD, BLOCK - BHIWANI	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
278	BETWEEN 33 KV SUB- STATION AND KM STONE NO. 8 ON BHUNA- RATIA ROAD, LHS FROM BHUNA TO RATIA, BLOCK - BHUNA	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
279	VILL. NADHORI ON NADHORI - BHUNA ROAD, BLOCK - BHUNA	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
280	WITHIN 2 KM OF VILL BHAINI JATAN WATER WORKS ON BHAINI - KUNGAD ROAD, BLOCK - BAWANI KHERA	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
281	WITHIN 2KM OF MDR 124 ON SANJARWAS - RANILA ROAD,VILLAGE SANJARWAS , BLOCK - BOND	CHARKHI DADRI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
282	VILLAGE NATHWAN, ON RATIA TO KULLAN ROAD, BLOCK - RATIA	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
283	ON FATEHABAD - NAGPUR ROAD BETWEEN KM STONE NOS. 7 & 9 (LHS) FROM FATEHABAD TO NAGPUR, BLOCK - FATEHABAD	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
284	VILLAGE BAUND KALAN ON CHARKHI DADRI - KHERRI MOD ROAD, BLOCK - BAUND KALAN	CHARKHI DADRI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
285	VILL KARI RUPA ON BADHRA DIGHAWA ROAD, BLOCK - BADHRA	CHARKHI DADRI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
286	VILLAGE PARBUWALA ON UKLANA ROAD (MDR 112), BLOCK - UKLANA	HISAR	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
287	VILL. JANDWALA SOTTER ON AYALKI ROAD TOWARDS SH-21, BLOCK - NAGPUR	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
288	VILLAGE KALINGA ON KHARAK TO KALINGA ROAD , BLOCK - BHIWANI	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
289	VILLAGE NANDHA ON BADHRA TO SATNALI ROAD , BLOCK - BADHRA	CHARKHI DADRI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
290	VILLAGE KAPRO ON UCHANA ROAD, BLOCK - NARNAUND	HISAR	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
291	VILL JHOJHUKALAN ON JHOJHUKALAN-MADHA ROAD, BLOCK - CHARKHI DADRI	CHARKHI DADRI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
292	VILLAGE DHARSUL KALAN , BLOCK - TOHANA	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
293	VILLAGE KUMBHA ON HANSI ROAD, BLOCK - HANSI-I	HISAR	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
294	VILLAGE RAKHI SHAHPUR ON NARNAUND ROAD, BLOCK - NARNAUND	HISAR	Rural	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
295	WITHIN 2KM OF LAFARGE CEMENT FACTORY ON CHIRIYA - JHADLI ROAD, BLOCK - CHARKHI DADRI	CHARKHI DADRI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
296	VILL. BHUTHAN KALAN ON BHUTHAN - HASANGA ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
297	VILLAGE UCHANA KALAN ON UCHANA- NARNAUND ROAD, BLOCK - UCHANA	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
298	VILL. MEYOND KALAN ON MDR 102, BLOCK - JAKHAL	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
299	VILLAGE MALWALA ON MALWALA TO ALIKA ROAD (LHS FROM MALWALA TO ALIKA), BLOCK - NAGPUR	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
300	VILLAGE KUMHARIA ON GORAKHPUR- KUMHARIA ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
301	VILLAGE JALALPUR KALAN ON LINK ROAD CONNECTING JIND RAILWAY STATION ROAD AND JIND BARWALA ROAD, BLOCK - JIND	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
302	BETWEEN UNION BANK, DEWANA & K.M. STONE NO. 17 ON MDR NO. 102 (LHS ON CHAINAGE), BLOCK - JAKHAL	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
303	VILL PILANA, BLOCK - KALANAU	ROHTAK	Rural	46	Open CC 2	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
304	VILLAGE KHOKHA ON MIRZAPUR-CHANOT ROAD, BLOCK - HISAR-I	HISAR	Rural	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
305	VILLAGE MANGALIA ON RANIA-KHARIAN ROAD, BLOCK - RANIA	SIRSA	Rural	46	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
306	VILLAGE LALI ON MDR NO. 101, BLOCK - RATIA	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
307	ON KHARA KHERI TO BHATTU KALAN ROAD, UPTO 2 KM FROM KHARA KHERI BUS STAND TOWARDS BHATTU, BLOCK - FATEHABAD	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
308	VILLAGE BADANPUR ON NARWANA KAKROD ROAD, BLOCK - NARWANA	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
309	VILLAGE KULLAN ON JAKHAL ROAD, BLOCK - TOHANA	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
310	VILLAGE KHUNDAN ON RATIA TO SARDULGARH ROAD, MDR-101, BLOCK - NAGPUR	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
311	VILLAGE PEGAN ON LINK ROAD TO KATWAL, BLOCK - ALEWA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
312	VILL SUNDANA, BLOCK - KALANAU	ROHTAK	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
313	BETWEEN KM STONE 12 & 14 ON LALAUDA TO PARTAN ROAD , BLOCK - TOHANA	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
314	VILLAGE BALIANWALA ON MDR-111, BLOCK - TOHANA	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
315	ON BHATTU - CHOPTA ROAD WITHIN 3 KMS FROM RAILWAY OVER BRIDGE END POINT TOWARDS NATHUSARI CHOPTA, BLOCK - BHATTU KALAN	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

316	VILLAGE BHAGSAR ON SAHUWALA-KEHARWALA ROAD, BLOCK - BADAGUDHA	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
317	VILLAGE LAKARWALI ON BADAGUDHA-KALANWALI ROAD, BLOCK - ODHAN	SIRSA	Rural	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
318	VILLAGE BADALGARH, BLOCK - RATIA	FATEHABAD	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
319	VILLAGE BHAROKHAN ON BARUWALI ROAD, BLOCK - SIRSA	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
320	VILLAGE KHARBLA ON PARBUWALA ROAD, BLOCK - HANSI-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
321	VILLAGE SHEIKHPURA ON KUNDANPUR ROAD, BLOCK - HANSI-I	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
322	WITHIN 3 KM FROM VILL. NEEMLA TOWARDS ELLENABAD ON NEEMLA-ELLENABAD ROAD, BLOCK - ELLENABAD	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
323	VILLAGE -BHATOL RANGRAN ON HANSI-BASS ROAD, BLOCK - HANSI-II	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
324	VILLAGE KHANDA KHERI ON PETWAR ROAD, BLOCK - HANSI-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
325	VILLAGE SISAR ON MUNDHAL ROAD, BLOCK - HANSI-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
326	VILLAGE KUTIANA WITHIN 2 KM ON JAMAL GOGAMEDI ROAD FROM RAJSTHAN BORDER, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
327	VILLAGE -JAMAWARI ON HANSI-PETWAR ROAD, BLOCK - HANSI-I	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
328	VILLAGE MALAPUR ON MALAPUR- JAKHOD KHERA ROAD, BLOCK - HISAR-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
329	VILLAGE DOBHI ON BALSAMAND- KABREL ROAD, BLOCK - HISAR-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
330	VILLAGE GORCHHI ON CHAUDHRIWAS-GORCHHI ROAD, BLOCK - HISAR-II	HISAR	Rural	46	OBC PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
331	VILLAGE JAGMALWALI ON KALANWALI-DABWALI ROAD, BLOCK - ODHAN	SIRSA	Rural	46	SC PH	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
332	VILLAGE KHARIA ON SUNDAWAS ROAD, BLOCK - HISAR-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
333	VILLAGE LUDAS ON HAU FARM ROAD, BLOCK - HISAR-II	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
334	VILLAGE SUDKAIN KHURD ON HATHO KITHANA LINK ROAD, BLOCK - NARWANA	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
335	VILLAGE SADALPUR ON ADAMPUR ROAD, BLOCK - ADAMPUR	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
336	VILLAGE KULERI ON AGROHA ROAD, BLOCK - AGROHA	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
337	BETWEEN KM STONE 29 AND 33 ON MDR-108 (HISAR - TOSHAM ROAD), BLOCK - TOSHAM	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
338	VILLAGE MANDI KALAN ON KITHANA KALAYAT LINK ROAD, BLOCK - UCHANA	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
339	VILLAGE PIPALTHA ON DHABI TEK SINGH-TOHANA ROAD, BLOCK - NARWANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
340	VILLAGE KHERI JALAB ON KHERI JALAB-NARNAUND ROAD, BLOCK - NARNAUND	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
341	VILLAGE PHULIAN KHURD ON KAHNAKHERA ROAD, NARWANA, BLOCK - NARWANA	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
342	VILLAGE GHOGRIYAN ON BARODA-NAGURAN ROAD, BLOCK - UCHANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
343	VILLAGE VAIDWALA ON SIKANDERPUR ROAD, BLOCK - SIRSA	SIRSA	Rural	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
344	VILLAGE ANCHAR KALAN ON GOHANA SAFIDON ROAD, BLOCK - SAFIDON	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
345	VILLAGE SANDLANA ON BARWALA ROAD, BLOCK - BARWALA	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
346	VILLAGE DURANA ON ALEWA-KURUKSHETRA ROAD, BLOCK - ALEWA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
347	VILLAGE HANSPUR , BLOCK - NAGPUR	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
348	BETWEEN KM STONE 3 TO 7 ON KARSINDHU TO GOLI ROAD, BLOCK - SAFIDON	JIND	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
349	VILLAGE DHIRANWAS ON HISAR- BALSAMAND ROAD (MDR-107), BLOCK - HISAR-II	HISAR	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
350	VILL. TALWARA ON KULLAN - JAKHAL ROAD, MDR-102, BLOCK - JAKHAL	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
351	VILL. MOHAMADPUR ROHI ON BADOPAL - JHALANIA ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
352	VILLAGE SHAKKARPURA ON MDR-102, BLOCK - JAKHAL	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
353	BETWEEN KM STONE 22 & 24 ON MDR 125 (KAIRU - JUI ROAD), BLOCK - KAIRU	BHIWANI	Rural	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
354	VILL. SHAHPURIA ON TARKANWALI ROAD, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
355	VILL RITHAL PHOGAT, BLOCK - ROHTAK	ROHTAK	Rural	46	Open PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

356	WITHIN 1 KM FROM RAJASTHAN BORDER IN VILLAGE CHILKANI DHAB , BLOCK - ELLENABAD	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
357	VILLAGE SATROD KALAN ON LADWA ROAD, BLOCK - HISAR-I	HISAR	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
358	VILLAGE MANDHAN ON SEHERWA - ISHARWAL ROAD, BLOCK - TOSHAM	BHIWANI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
359	VILLAGE BOHATWALA ON JIND ROAD, BLOCK - ALEWA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
360	VILL. BEHARWALA KHURD ON BEHARWALA KHURD-TALWARA KHURD ROAD, BLOCK - ELLENABAD	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
361	VILLAGE DEORAR ON JULANA-MEHAM ROAD, BLOCK - JULANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
362	VILLAGE GURTHALI, NARWANA, BLOCK - NARWANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
363	VILLAGE- KIKRAAL, KIKRAAL/SIWANI -GURERA ROAD, BLOCK - SIWANI	BHIWANI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
364	VILLAGE JANDWALA BISHNOIAN ON JANDWALA BISHNOIAN-BHARU KHERA ROAD, BLOCK - DABWALI	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
365	VILLAGE NEHRA ON NARWANA-SAMAIN-TOHANA ROAD, BLOCK - NARWANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
366	VILLAGE BANIYANI, BLOCK - KALANAUR	ROHTAK	Rural	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
367	VILLAGE NIGANA KALAN ON TOSHAM-JUI ROAD, BLOCK - TOSHAM	BHIWANI	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
368	WITHIN 2 KM FROM ELLENABAD BYPASS TOWARDS MAMERA KALAN ROAD , BLOCK - ELLENABAD	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
369	VILLAGE UCHANA KHURD ON DHAROLI KHERA ROAD, BLOCK - UCHANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
370	VILLAGE LALIT KHERA ON JULANA-PILLUKHERA ROAD, BLOCK - JIND	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
371	WITHIN 3 KM FROM NH-9 ON SARDULGARH-DING ROAD TOWARDS DING MANDI, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
372	VILLAGE MOHANGARH ON JHANJH KALAN TO KASOON RD, BLOCK - UCHANA	JIND	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
373	VILLAGE SHAMLO KALAN ON NIDANI -GATAULI ROAD, BLOCK - JULANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
374	VILLAGE TITOLI ON SUNDERPUR ROAD, BLOCK - ROHTAK	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
375	VILLAGE KARIDASS ON DIGHAWA BADHRA ROAD, BLOCK - BADHRA	CHARKHI DADRI	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
376	VILLAGE BAGRIU KALAN ON HATT ROAD, BLOCK - SAFIDON	JIND	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
377	BETWEEN KM STONE 44 TO 46 ON MEHAM TO JHAJJAR ROAD , ON RHS, BLOCK - MEHAM	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
378	ON AJAIB TO BAINSI ROAD, BLOCK - MEHAM	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
379	VILL DARIYAPUR ON MDR-109 (TOSHAM-SIWANI ROAD), BLOCK - SIWANI	BHIWANI	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
380	VILLAGE MALVI ON JULANA -FARMANA KHAS-JULANA ROAD, BLOCK - JULANA	JIND	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
381	WITHIN4 KM OF VILL BHARAN BUS STAND ON MEHAM ROAD, BLOCK - MEHAM	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
382	VILL. HAMJAPUR ON SEHNAL ROAD, BLOCK - RATIA	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
383	VILLAGE RITOLI, BLOCK - ROHTAK	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
384	VILLAGE ATAIL, BLOCK - SAMPLA	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
385	ON VILL BHALOT TO RURI ROAD, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
386	VILL. MATANA ON BIGHAR- FATEHABAD ROAD, BLOCK - FATEHABAD	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
387	VILLAGE KARONTHA, BLOCK - ROHTAK	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
388	RANIA(OML) ON BALASAR ROAD, BLOCK - RANIA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
389	VILLAGE BALAND, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
390	BETWEEN GRAM SACHIVALAYA CHINDER AND SARANGPUR MINOR ON KHARA KHERI -BHATTU KALAN ROAD, LHS FROM KHARA KHERI TO BHATTU, BLOCK - FATEHABAD	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
391	VILLAGE RAJPURA ON PANIWALA MOTA-CHAUTALA ROAD, BLOCK - DABWALI	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
392	VILLAGE KAMANA ON KAMANA- RATIA ROAD, BLOCK - RATIA	FATEHABAD	Rural	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
393	VILL. NAGPUR ON RATIA ROAD UPTO 2 KMS FROM FATEHABAD MOR TOWARDS RATIA, LHS FROM FATEHABAD MOR TO RATIA, BLOCK - NAGPUR	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
394	VILLAGE JASSIA, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
395	VILLAGE KHARIAN ON PANJUANA-KUSSAR ROAD, BLOCK - RANIA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

396	VILLAGE JHORARNALI ON KELENIA-KHARIAN ROAD, BLOCK - SIRSA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
397	VILLAGE SADHANWAS, BLOCK - JAKHAL	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
398	VILLAGE KANSALA ON KANSALA TO SAMCHANA ROAD, BLOCK - ROHTAK	ROHTAK	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
399	VILLAGE BACHER ON KEHARWALA ROAD, BLOCK - RANIA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
400	VILL. THIRAJ ON THIRAJ-DESU KHURD ROAD, BLOCK - BADAGUDHA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
401	VILLAGE RATTIA KHERA ON RATIA TO SARDULGARH ROAD (MDR 101), BLOCK - RATIA	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
402	VILLAGE RORI ON KALANWALI-RORI ROAD, BLOCK - BADAGUDHA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
403	VILLAGE RAMPURA DHILLON WITHIN 2 KM FROM RAJASTHAN BORDER, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
404	VILLAGE DHUDIANWALI ON SAINPAL ROAD, BLOCK - RANIA	SIRSA	Rural	46	Open CC 2	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
405	VILLAGE BASRA ON BASRA BALSAMAND ROAD, BLOCK - HISAR-II	HISAR	Rural	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
406	VILLAGE SULTANPURIA ON RANIA-DHOTTA ROAD, BLOCK - RANIA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
407	VILLAGE BARUWALI , BLOCK - SIRSA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
408	VILLAGE ALAWALWAS ON ALIKA TO RATIA ROAD (MDR 101), BLOCK - NAGPUR	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
409	VILL. BAKRIANWALI ON SIRSA-JAMAL ROAD, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
410	VILL. MAJUGARH ON MAJUGARH-LAKHUANA ROAD, BLOCK - DABWALI	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
411	VILL. MEHUWALA ON BHATTU KALAN- DING ROAD, BLOCK - BHATTU KALAN	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
412	VILLAGE SHAHPUR BEGU ON BAJEKAN ROAD, BLOCK - SIRSA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
413	WITHIN 3 KM FROM ELLENABAD BYPASS-JIWAN NAGAR ROAD JUNCTION ON ELLENABAD-JIWAN NAGAR ROAD, , BLOCK - ELLENABAD	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
414	VILL. MAKHOSARANI ON MDR 103, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
415	VILL. PALSAR ON BHUTHAN- SAHNAL ROAD, BLOCK - RATIA	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
416	VILLAGE MODIAKHERA ON GUDIA KHERA ROAD, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
417	WITHIN 2 KM FROM ELLENABAD BYPASS TOWARDS MAMERA KHURD ROAD, BLOCK - ELLENABAD	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
418	VILLAGE MAKROLI KALAN, BLOCK - ROHTAK	ROHTAK	Rural	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
419	VILL. KHABRAN KALAN ON BHATTU MANDI TO ADAMPUR ROAD, BLOCK - BHATTU KALAN	FATEHABAD	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
420	VILLAGE JODHPURIA ON SIRSA-KEHARWALA ROAD, BLOCK - RANIA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
421	VILL KAHANAUR ON KAHANAUR BERI ROAD, BLOCK - KALANAUR	ROHTAK	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
422	VILL DHANI BHAKRAN ON JHUMPA KHURD-BIDHWAN ROAD, BLOCK - SIWANI	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
423	VILLAGE PUTHI SAMAIN , BLOCK - HANSI-II	HISAR	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
424	VILL MIRAN WITH IN 2 KM FROM MIRAN BUS STAND ON TOSHAM-SIWANI ROAD, BLOCK - TOSHAM	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
425	VILL. SHERPURA, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
426	WITH IN 2 KM FORM JAL GHAR SUI ,ON SUI - KHAKARI ROAD, BLOCK - BAWANI KHERA	BHIWANI	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
427	VILLAGE PANGHAL ON DHANI KHAN BAHADUR ROAD , BLOCK - BARWALA	HISAR	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
428	VILL. KISHAN PURA ON ELLENABAD-NOHAR ROAD, BLOCK - ELLENABAD	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
429	VILLAGE MIRPUR ON AGROHA-GORAKHPUR ROAD, BLOCK - AGROHA	HISAR	Rural	46	SC PH	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
430	VILLAGE BELARKHA ON RASIDA ROAD, BLOCK - NARWANA	JIND	Rural	46	OBC PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
431	VILL. RUPAWAS ON JAMAL-CHOPTA ROAD, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
432	VILL. DING ON DING BHATTU KALAN ROAD, BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
433	VILLAGE KANOH ON BALAK ROAD, BLOCK - AGROHA	HISAR	Rural	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
434	VILLAGE LUDESAR ON MDR103 , BLOCK - NATHUSARI CHOPTA	SIRSA	Rural	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
435	VILLAGE NARAIL ON JAKHAL ROAD, BLOCK - JAKHAL	FATEHABAD	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

436	VILLAGE MANGALPUR, BLOCK - UCHANA	JIND	Rural	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
437	VILLAGE BHADANA, BLOCK SONIPAT	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
438	VILLAGE KAILANA, BLOCK GANNAUR	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
439	VILLAGE GALEDWA ON GALEDWA - PEHOWA COURT ROAD, BLOCK PEHOWA	KURUKSHETRA	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
440	VILLAGE MOHAMDABAD, BLOCK RAI	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
441	VILLAGE PILKHANI, BLOCK SAHA	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
442	VILLAGE SODHI ON UMRI - INDRI ROAD, BLOCK- PIPLI	KURUKSHETRA	RURAL	60	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
443	VILLAGE CHANDPUR, BLOCK AMBALA II	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
444	VILLAGE BUISANA, BLOCK MUNDLANA	SONIPAT	RURAL	48	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
445	VILLAGE SHAMRI SIAN, BLOCK MUNDLANA	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
446	VILLAGE BABYAL, BLOCK AMBALA II	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
447	VILLAGE LAKHNOUR, BLOCK AMBALA I	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
448	VILLAGE MALHAMAJRA, BLOCK RAI	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
449	VILLAGE PITAMPURA, BLOCK RAI	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
450	VILLAGE MULLANA, BLOCK BARARA	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
451	VILLAGE ASWARPUR (NOT ON NH) BLOCK RAI	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
452	VILLAGE ALAHAR, BLOCK RADAUR	YAMUNANAGAR	RURAL	46	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
453	VILLAGE KOHRA BHURA (NOT ON SH) BLOCK NARAINGARH	AMBALA	RURAL	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
454	VILLAGE RAI (NOT ON NH) BLOCK RAI	SONIPAT	RURAL	70	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
455	VILLAGE KHUDDA BLOCK AMBALA -II	AMBALA	RURAL	46	Open PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
456	VILLAGE RAM NAGAR, BLOCK MURTHAL	SONIPAT	RURAL	48	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
457	VILLAGE SHAHZADPUR(NOT ON NH) BLOCK SHAZADPUR	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
458	VILAGE HOLAHERI, BLOCK SONIPAT	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
459	BETWEEN RAIPUR RODAN AND BHADSON CHOWK, BLOCK NILOKHERI	KARNAL	RURAL	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
460	CHORA, BLOCK KUNJPURA	KARNAL	RURAL	73	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
461	MEHMADPUR FROM KUNJPURA TO MUGAL MAJRA ROAD, BLOCK KUNJPURA	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
462	VILLAGE DEEPPALPUR, BLOCK MURTHAL	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
463	VILLAGE BHUSLA, BLOCK GUHLA	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
464	VILLAGE BALBEHRA, BLOCK GUHLA	KAITHAL	RURAL	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
465	VILLAGE PAKHANA (ON TARAORI - SOUNKRA ROAD), BLOCK- NILOKHERI	KARNAL	RURAL	90	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
466	VILLAGE BHAGAL, BLOCK GUHLA	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
467	VILLAGE GARHI PADLA, BLOCK KAITHAL	KAITHAL	RURAL	55	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
468	VILLAGE RANWAR, BLOCK KARNAL	KARNAL	RURAL	155	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
469	VILLAGE DABARKI (ON NAGLA CHOWK TO KUNJPURA ROAD), BLOCK KARNAL	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
470	VILLAGE BHUNNA, BLOCK GUHLA	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
471	NANGLA MEGHA (HS, WITHIN 2 KM ON NANGLA MEGHA CHOWK- NEW AMRITPUR ROAD) , BLOCK KARNAL	KARNAL	RURAL	78	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
472	VILLAGE MAHMUDPUR, BLOCK GUHLA	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
473	VILLAGE MUNDRI, BLOCK KAITHAL	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
474	VILLAGE NAWACH, BLOCK KAITHAL	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
475	VILLAGE DEOBAN, BLOCK KAITHAL	KAITHAL	RURAL	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3

476	VILLAGE AMARGARH (ON NILOKHERI - INDRI ROAD), BLOCK- NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
477	VILLAGE BEGUMPUR, BLOCK GHARAUNDA	KARNAL	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
478	VILLAGE- KHIZRABAD, BLOCK- KHIZRABAD	YAMUNANAGAR	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
479	VILLAGE ATERNA, BLOCK RAI	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
480	VILLAGE RAMANA RAMANI, BLOCK NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
481	VILLAGE GAMRI, BLOCK GOHANA	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
482	VILLAGE PABNERA, BLOCK MURTHAL	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
483	VILLAGE NAHRI, BLOCK RAI	SONIPAT	RURAL	70	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
484	VILLAGE ASHRAFPUR MATINDU, BLOCK KHARKHODA	SONIPAT	RURAL	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
485	VILLAGE DATAUI, BLOCK GANNAUR	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
486	VILLAGE NATHUPUR, BLOCK RAI	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
487	VILLAGE PATAN, BLOCK PINJORE	PANCHKULA	RURAL	54	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
488	VILLAGE NAHARA, BLOCK RAI	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
489	VILLAGE- BADAUI ON PANIPAT REFINERY ROAD, BLOCK-PANIPAT	PANIPAT	RURAL	100	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
490	VILLAGE BHAINSWAL KALAN, BLOCK GOHANA	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
491	VILLAGE LANDORA, BLOCK KUNJPURA	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
492	FARMANA,BLOCK KHARKHODA	SONIPAT	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
493	VILLAGE DHATURI (NOT ON NH), BLOCK MURTHAL	SONIPAT	RURAL	48	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
494	VILLAGE BIBIPUR JATTAN, BLOCK INDRI	KARNAL	RURAL	72	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
495	VILLAGE SAGRI (FROM KHERI LAKHA SINGH TO YAMUNANAGAR) BLOCK RADAUR	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
496	VILLAGE PEODA, BLOCK KAITHAL	KAITHAL	RURAL	55	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
497	VILLAGE RANIPUR KHURD, BLOCK BILASPUR	YAMUNANAGAR	RURAL	125	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
498	VILLAGE MANAS, BLOCK KAITHAL	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
499	VILLAGE ISMAILABAD, ON ISMAILABAD - THASKA MIRAJI ROAD BLOCK ISMAILABAD	KURUKSHETRA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
500	VILLAGE AJRANA KALAN ON JHANSA SHAHBAD ROAD, BLOCK THANESAR	KURUKSHETRA	RURAL	53	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
501	VILLAGE KAIT, BLOCK- JAGADHARI	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
502	VILLAGE DOHAR, BLOCK SIWAN	KAITHAL	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
503	VILLAGE JATWAL, BLOCK SHAZADPUR	AMBALA	RURAL	46	Open CC 2	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
504	VILLAGE KARALI (NOT ON SH) BLOCK PEHOWA	KURUKSHETRA	RURAL	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
505	VILLAGE SERTA, BLOCK KAITHAL	KAITHAL	RURAL	55	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
506	VILLAGE ROHTI, BLOCK PEHOWA	KURUKSHETRA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
507	VILLAGE MIRJAPUR, BLOCK - THANESAR	KURUKSHETRA	RURAL	53	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
508	VILALGE BODHANI, BLOCK PEHOWA	KURUKSHETRA	RURAL	53	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
509	VILLAGE BAGTHALA, BLOCK THANESAR	KURUKSHETRA	RURAL	49	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
510	VILLAGE DHANIPURA, BLOCK PEHOWA	KURUKSHETRA	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
511	VILLAGE HANSALA, BLOCK THANESAR	KURUKSHETRA	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
512	VILLAGE MAGHO MAJRI, BLOCK KAITHAL	KAITHAL	RURAL	55	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
513	VILLAGE SARSA, BLOCK PEHOWA	KURUKSHETRA	RURAL	54	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
514	VILLAGE RAPDI ON MAIN ROAD CONNECTING RADAUR AND RAPDI, BLOCK RADAUR	YAMUNANAGAR	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
515	SEONSAR VILLAGE ON BHAGAL GUMTHALA ROAD, BLOCK PEHOWA	KURUKSHETRA	RURAL	55	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

516	WITHIN 1KM LHS ON MAIN ROAD FROM RADAUR CANAL BRIDGE TO VILL NACHRON, BLOCK RADAUR (OML)	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
517	VILLAGE - TAPU MANDAUJI BLOCK- JAGADHARI	YAMUNANAGAR	RURAL	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
518	VILLAGE MANAK TABRA, BLOCK BARWALA	PANCHKULA	RURAL	50	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
519	VILLAGE - HARAUJI, BLOCK CHACHHRAULI	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
520	VILLAGE KHARWAN, BLOCK CHHACHHRAULI	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
521	VILLAGE JAIDHAR, BLOCK KHIZRABAD	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
522	VILL- MANBHARWALA, BLOCK- KHIZRABAD	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
523	VILLAGE- RADAURI ON CHAMRORI ROAD , BLOCK- RADAUR (OML)	YAMUNANAGAR	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
524	MORNI, BLOCK MORNI	PANCHKULA	RURAL	70	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
525	VILLAGE - MANDI BLOCK- JAGADHARI	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
526	VILLAGE- BHAGWANPUR ON DADUPUR UNK ROAD, BLOCK- CHHACHHRAULI	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
527	VILLAGE- MANDAUJI BLOCK- JAGADHARI	YAMUNANAGAR	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
528	VILLAGE BAQIPUR, BLOCK NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
529	VILLAGE BHUD MAJRA ON BUDIYA ROAD (LHS FROM DEVDHAR TO KHIZRABAD), BLOCK- KHIZRABAD	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
530	VILLAGE GONDHER, BLOCK NISSING	KARNAL	RURAL	46	OBC PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
531	VILLAGE TIKHANA, BLOCK NILOKHERI	KARNAL	RURAL	72	SC PH	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
532	VILLAGE SEENK, SAFIDO TO GOHANA ROAD, BLOCK ISRANA	PANIPAT	RURAL	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
533	VILLAGE BARWALA (ON BARWALA TO DERABASI ROAD), BLOCK BARWALA	PANCHKULA	RURAL	115	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
534	VILLAGE- LEDI, BLOCK CHACHHRAULI	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
535	VILLAGE- SANDHALA ON GUMTHALA ROAD, BLOCK- RADAUR	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
536	VILLAGE PACCA KHERA BLOCK ASSANDH	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
537	VILLAGE- FATEHPUR ON JHOTA ROAD, BLOCK JAGADHARI	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
538	VILLAGE- LAPRA , BLOCK- JAGADHARI	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
539	VILLAGE DADLANA, BLOCK PANIPAT	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
540	VILLAGE UJHA (OUTSIDE MUNICIPAL LIMIT), BLOCK PANIPAT	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
541	VILLAGE RISALI (OUTSIDE MUNICIPAL LIMIT), BLOCK PANIPAT	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
542	VILLAGE HATHWALA, BLOCK SAMALKHA	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
543	VILLAGE NIMBRI (OUTSIDE MUNICIPAL LIMIT), BLOCK PANIPAT	PANIPAT	RURAL	67	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
544	VILLAGE UGRA KHERI (OUTSIDE MUNICIPAL LIMIT), BLOCK PANIPAT	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
545	VILLAGE KHOTPURA, BLOCK PANIPAT	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
546	VILLAGE ALUPURA, BLOCK MADLAUDA	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
547	VILLAGE JAL PAHAR, BLOCK BAPOLI	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
548	VILLAGE BABAIL, BLOCK PANIPAT	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
549	VILLAGE ADIYANA, MADLAUDA-KURANA ROAD, BLOCK MADLAUDA	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
550	VILLAGE SAIDPURA, BLOCK PANIPAT	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
551	VILLAGE ADHMI, BLOCK SANOLI	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
552	VILLAGE DADOLA, BLOCK BAPOLI	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
553	VILLAGE JALMANA, BLOCK BAPOLI	PANIPAT	RURAL	67	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
554	VILLAGE BEHRAMPUR, BLOCK BAPOLI	PANIPAT	RURAL	67	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
555	VILLAGE NANHERA, BLOCK SANOLI (OML)	PANIPAT	RURAL	67	Open PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

556	VILLAGE KARHANS (OML), BLOCK SAMALKHA	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
557	VILLAGE AKBARPUR BAROTA, BLOCK RAI	SONIPAT	RURAL	48	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
558	VILLAGE DEHRA, BLOCK SAMALKHA	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
559	VILLAGE BURSHAM (OML), BLOCK ISRANA	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
560	VILLAGE GWALRA, BLOCK ISRANA	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
561	VILLAGE SHAHARMALPUR, BLOCK SAMALKHA	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
562	VILLAGE SANJOLI, BLOCK BAPOLI	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
563	VILLAGE KHOJKIPUR, BLOCK BAPOLI	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
564	VILLAGE BAPURA, BLOCK SAMALKHA (OML)	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
565	VILLAGE JHATTIPUR (OML), BLOCK PANIPAT	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
566	VILLAGE BILASPUR, BLOCK SAMALKHA	PANIPAT	RURAL	67	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
567	VILLAGE MAHAWATI, BLOCK SAMALKHA	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
568	VILLAGE BHANAULI, BLOCK SAMALKHA	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
569	VILLAGE MATNAULI, BLOCK BAPOLI	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
570	VILLAGE DIDWARI, BLOCK ISRANA (OML)	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
571	VILLAGE ASSAN KALAN, BLOCK MADLAUDA (OML)	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
572	VILLAGE PARDHANA, BLOCK ISRANA (OML)	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
573	VILLAGE NOHRA, BLOCK MADLAUDA	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
574	VILLAGE ATAWALA, BLOCK MADLAUDA (OML)	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
575	VILLAGE JAWAHRA, BLOCK MUDLANA (OML)	SONIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
576	VILLAGE URLANA KHURD, BLOCK MADLAUDA (OML)	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
577	VILLAGE KALAKHA, BLOCK MADLAUDA (OML)	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
578	VILLAGE SUTANA, BLOCK MADLAUDA (OML)	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
579	VILLAGE URLANA KALAN, BLOCK MADLAUDA (OML)	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
580	VILLAGE BIJAWA, BLOCK ISRANA (OML)	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
581	VILLAGE KURANA, BLOCK ISRANA (OML)	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
582	VILLAGE DHURANA, BLOCK MUDLANA (OML)	SONIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
583	VILLAGE JAGSI, BLOCK MUDLANA (OML)	SONIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
584	VILLAGE GANGANA, BLOCK MUDLANA (OML)	SONIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
585	VILLAGE CHULKANA, BLOCK SAMALKHA (OML)	PANIPAT	RURAL	67	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
586	VILLAGE CHANDOLI, BLOCK PANIPAT (OML)	PANIPAT	RURAL	67	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
587	VILLAGE AHAR, BLOCK ISRANA (OML)	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
588	VILLAGE KIWANA, BLOCK SAMALKHA	PANIPAT	RURAL	67	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
589	VILLAGE JANETPURA, BLOCK AMBALA II	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
590	VILLAGE JHARUMAJARA, BLOCK SAHA	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
591	VILLAGE GADOULI, BLOCK NARAYANGARH	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
592	VILLAGE FATEHPUR, BLOCK SHAZADPUR	AMBALA	RURAL	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
593	VILLAGE BARIKHORI, BLOCK SHAZADPUR	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
594	VILLAGE KODWA KALAN, BLOCK SHAZADPUR	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
595	VILLAGE KAPOORI, BLOCK AMBALA II	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

596	VILLAGE JEOLI, BLOCK NARAYANGARH	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
597	VILLAGE MATHERI JATTAN, BLOCK AMBALA I	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
598	VILLAGE BARNAL, AMBALA II	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
599	VILLAGE DHANANA, BLOCK SHAZADPUR	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
600	VILLAGE BARA, BLOCK AMBALA I	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
601	VILLAGE KHANPUR, BLOCK SAHA	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
602	VILLAGE PANILASA, BLOCK NARAYANGARH	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
603	VILLAGE JOGI MAJRA BLOCK SHAHBAD	KURUKSHETRA	RURAL	46	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
604	VILLAGE BARSALI, BLOCK NILOKHERI	KARNAL	RURAL	72	Open CC 2	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
605	VILLAGE BORAKHERA, BLOCK SHAZADPUR	AMBALA	RURAL	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
606	VILLAGE LALPUR BLOCK NARAINGARH	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
607	VILLAGE TANDWALI BLOCK BARARA	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
608	VILLAGE BUDIAN BLOCK BARARA	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
609	VILLAGE NIHARSA BLOCK AMBALA-I	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
610	VILLAGE SAHA BLOCK SAHA	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
611	VILLAGE MEHTABGARG BLOCK SAHA	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
612	VILLAGE DAUDPUR BLOCK AMBALA -I	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
613	VILLAGE RAMPUR BLOCK SAHA	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
614	VILLAGE HUSSANI BLOCK NARAINGARH	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
615	VILLAGE SAKARPURA BLOCK NARAINGARH	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
616	VILLAGE TALHERI GUJAN BLOCK SAHA	AMBALA	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
617	VILLAGE KALERAN BLOCK AMBALA-I	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
618	VILLAGE SAMBHALKHA BLOCK SAHA	AMBALA	RURAL	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
619	VILLAGE TALHERI RANGHAN BLOCK BARARA	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
620	TRILOKPUR (NOT ON SH/NH), BLOCK BARWALA	PANCHKULA	RURAL	54	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
621	VILLAGE RAJPURA BLOCK SHAZADPUR	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
622	VILLAGE SADIKPUR BLOCK SHAZADPUR	AMBALA	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
623	VILLAGE AKALGARH BLOCK BARARA	AMBALA	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
624	VILLAGE GANGAR, BLOCK NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
625	VILLAGE JASPUR, BLOCK RAIPUR RANI	PANCHKULA	RURAL	61	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
626	VILLAGE KHERANWALI, BLOCK PINJORE	PANCHKULA	RURAL	74	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
627	VILLAGE MALLAH, BLOCK PINJORE	PANCHKULA	RURAL	54	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
628	VILLAGE TIKKARI, BLOCK MORNI	PANCHKULA	RURAL	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
629	VILLAGE NACHRON ON MAIN ROAD BLOCK- RADAUR	YAMUNANAGAR	RURAL	46	SC PH	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
630	VILLAGE BELI BHUD, BLOCK KHIZRABAD	YAMUNANAGAR	RURAL	46	OBC PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
631	VILLAGE CHARNIA, BLOCK PINJORE (NOT ON NH/SH)	PANCHKULA	RURAL	50	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
632	VILLAGE RATTIWALI, BLOCK BARWALA	PANCHKULA	RURAL	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
633	VILLAGE SERDHA, BLOCK RAJOUND	KAITHAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
634	VILLAGE KARORA, BLOCK RAJOUND	KAITHAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
635	VILLAGE SEGA, BLOCK KAITHAL	KAITHAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4

636	VILLAGE PHARAL, BLOCK PUNDRI	KAITHAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
637	VILLAGE DUSSAIN, BLOCK PUNDRI	KAITHAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
638	VILLAGE KURAR BLOCK KALAYAT	KAITHAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
639	VILLAGE HAJWANA, BLOCK PUNDRI	KAITHAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
640	VILLAGE KAILRAM BLOCK KALAYAT	KAITHAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
641	VILLAGE RUKSANA BLOCK ASSANDH	KAITHAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
642	VILLAGE PILNI BLOCK PUNDRI	KAITHAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
643	VILLAGE GUHNA BLOCK KAITHAL	KAITHAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
644	VILLAGE KHERI RAOWALI BLOCK KAITHAL	KAITHAL	RURAL	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
645	VILLAGE SAJOOMA BLOCK KAITHAL	KAITHAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
646	VILLAGE KEHARWALI, BLOCK GHARAUNDA	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
647	VILLAGE POPRAN, BLOCK ASSANDH	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
648	VILLAGE PHURLAK, BLOCK GHARAUNDA	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
649	VILLAGE DACHER, BLOCK NISSING	KARNAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
650	VILLAGE GODDIPUR, BLOCK KARNAL	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
651	VILLAGE RATANPUR (BETWEEN THERMAL POWER PLANT AND JHOTA ROAD) BLOCK- JAGADHARI	YAMUNANAGAR	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
652	VILLAGE KHORAKHERI, BLOCK GHARAUNDA	KARNAL	RURAL	46	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
653	VILLAGE DUPEDI BLOCK ASSANDH	KARNAL	RURAL	46	OBC CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
654	VILLAGE BILASPUR (NOT ON SH), BLOCK BILASPUR	YAMUNANAGAR	RURAL	115	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
655	VILLAGE GUDHA, BLOCK GHARAUNDA	KARNAL	RURAL	46	Open PH	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
656	VILLAGE HAIBATPUR, BLOCK- NILOKHERI	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
657	VILLAGE ANDHERA, BLOCK KARNAL	KARNAL	RURAL	131	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
658	VILLAGE BHAINI KALAN, BLOCK - NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
659	VILLAGE KALSORA (ON NEWAL - GARHI BIRBAL ROAD), BLOCK- KUNUPURA	KARNAL	RURAL	58	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
660	VILLAGE- SHERGARH (ON INDIRI - GARHI BIRBAL ROAD), BLOCK- INDIRI	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
661	VILLAGE BUTANKHERI (ON INDIRI - KURUKSHETRA ROAD), BLOCK- INDIRI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
662	VILLAGE MANGLORA (NOT ON NH), BLOCK- KARNAL	KARNAL	RURAL	60	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
663	VILLAGE SHEIKHAN PUR (ON TARAORI - NADANA ROAD), BLOCK NILOKHERI	KARNAL	RURAL	64	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
664	VILLAGE MUNAK BLOCK ASSANDH	KARNAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
665	VILLAGE BANSA BLOCK KARNAL	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
666	VILLAGE GAGSINA BLOCK GHARAUNDA	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
667	VILLAGE RAIPUR JATTAN BLOCK GHARAUNDA	KARNAL	RURAL	46	Open CC 1	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
668	VILLAGE CHAUGAWAN BLOCK ASSANDH	KARNAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
669	VILLAGE UPLANA BLOCK ASSANDH	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
670	VILLAGE KABOOLPUR BLOCK ASSANDH	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
671	VILLAGE NAGU ON GUMTHAL ROAD, BLOCK RADAUR	YAMUNANAGAR	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
672	VILLAGE KURLAN BLOCK ASSANDH	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
673	VILLAGE MUNDH BLOCK ASSANDH	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
674	VILLAGE GOLLI BLOCK ASSANDH	KARNAL	RURAL	46	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
675	VILLAGE KATLAHERI BLOCK NISSING	KARNAL	RURAL	46	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3

676	VILLAGE BAHRI BLOCK ASSANDH	KARNAL	RURAL	46	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
677	VILLAGE KAILASH (ON KARNAL TO TIKRI KALAN ROAD), BLOCK KARNAL	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
678	VILLAGE NARAINA, BLOCK NILOKHERI	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
679	VILLAGE BAIRSAL, BLOCK NILOKHERI	KARNAL	RURAL	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
680	VILLAGE BADAGAON (ON KARNAL - BIANA ROAD), BLOCK KUNJIPURA	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
681	VILLAGE MODIPUR, BLOCK KUNJIPURA	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
682	VILLAGE SUBHRI, BLOCK KARNAL	KARNAL	RURAL	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
683	BETWEEN VILLAGE GUMTON & VILLAGE SHEIKHPURA (ON INDRI- NILOKHERI ROAD), BLOCK- INDRI	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
684	VILLAGE NABIPUR ON GARHIBIRBAL - NABIPUR ROAD, BLOCK- KUNJIPURA	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
685	VILLAGE NEWAL, BLOCK KUNJIPURA	KARNAL	RURAL	80	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
686	VILLAGE CHANDRAON, BLOCK INDRI	KARNAL	RURAL	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
687	VILLAGE KOER, BLOCK NILOKHERI	KARNAL	RURAL	72	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	2
688	VILLAGE BRAHMAN MAJRA, BLOCK NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
689	VILLAGE BIR BADALWA, BLOCK NILOKHERI	KARNAL	RURAL	72	Open	DC	35	35	1225	12	30	DRAW OF LOTS	5	4
690	VILLAGE ANJANTHALI, BLOCK NILOKHERI	KARNAL	RURAL	72	OBC	DC	35	35	1225	12	30	DRAW OF LOTS	5	3
691	VILLAGE-SIGRI,MAHENDERGARH TO KANINA ROAD,SH-24	MAHENDRAGARH	Regular	100	SC	CFS	35	35	1225	0	0	Draw of Lots	0	3
692	VILLAGE- SHIKARPUR ON SOHNA-TAURI ROAD (NH718)	NUH	Regular	170	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
693	B/W KM STONE 431 TO 435 ON NH-71(NEW NH 352) FROM JHAJHAR TO NH-8 (LHS)	REWARI	Regular	155	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
694	BETWEEN 7-10 KM FROM RAO TULA RAM CHOWK ON MAHENDERGARH-NARNAUL ROAD (NH148B)	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
695	BETWEEN DELHI BORDER TO KM STONE 40 ON NH-10(NEW NH-09) DELHI- ROHTAK ROAD (RHS)	JHAJJAR	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
696	RHS FROM MODERN PUBLIC SCHOOL TO BHIWADI MODE, NH-71B (NEW NH-919)	REWARI	Regular	250	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
697	ON RAO TULARAM CHOWK TO BUS STAND ROAD- WITHIN 2KM FROM RAO TULARAM CHOWK (LHS)	MAHENDRAGARH	Regular	140	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
698	REWARI-2 (WML) ON CIRCULAR ROAD	REWARI	Regular	150	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
699	IFFCO CHAWK TO 33 KM STONE(RHS) ON NH-8	GURUGRAM	Regular	278	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
700	KM STONE 35 TO 38 ON NH8 (RHS)	GURUGRAM	Regular	278	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
701	KM STONE 72-75, LHS ON NH-8	REWARI	Regular	212	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
702	VILLAGE-RAGHUNATHPURA, NARNAUL-SINGHANA ROAD, NH 11	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
703	BETWEEN DELHI GURGAON BORDER TO IIFCO CHOWK(LHS) ON NH-8	GURUGRAM	Regular	300	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
704	JHAJJAR CITY (WML) EXCLUDING GURGAON ROAD,TALAW RD,OLD JHAJJAR-ROHTAK RD, BERI ROAD AND NH/SH.	JHAJJAR	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
705	BETWEEN KM STONE NO 442 TO KM STONE NO 444 ON NH-71 (NEW NH 352), RHS FROM JHAJJAR TO REWARI	REWARI	Regular	155	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
706	VILLAGE MEWALA MAHARAJPUR ON NH-2	FARIDABAD	REGULAR	165	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
707	KM STONE 78 TO 81, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
708	BETWEEN 2KM TO 4KM FROM HERO HONDA CHOWK ON NARNAUL SINGHANA ROAD	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
709	BETWEEN KM 58 TO 62,ON NH-2 RHS DELHI MATHURA ROAD	PALWAL	Regular	160	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
710	FARIDABAD CITY -3, (WML & NOT ON NH)	FARIDABAD	REGULAR	180	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
711	BETWEEN GAWAL PAHARI POLICE CHOKKI TO TOLL PLAZA, ON GURGAON FARIDABAD ROAD RHS (WML GURGAON)	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
712	SEC 100, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
713	BETWEEN SANIK COLONY TO PALI POLICE CHOWKI ON FARIDABAD-GURGAON ROAD RHS	FARIDABAD	REGULAR	175	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
714	SEC 60, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
715	SEC 68, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3

716	SECTOR 66 , ON SECTO 66-67 DIVIDING ROAD,	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
717	8/W KM STONE 60 TO 62 (RHS), ON NH-8	GURUGRAM	Regular	266	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
718	KM STONE 82 TO 85 ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD).	NUH	Regular	178	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
719	VILLAGE: DUNGERWAS, ON NH718 (NEW NH 919)	REWARI	Regular	155	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
720	VILLAGE CHIMANPARA ON NH 71 (NEW NH 352)	JHAJJAR	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
721	8/W KM STONE NO. 34 TO 38 (RHS WHILE GOING FROM SOHNA TO NUH) ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD)	NUH	Regular	230	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
722	KM STONE 39 TO 42 (RHS WHILE GOING FROM SOHNA TO NUH) ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD).	NUH	Regular	175	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
723	JHAJJAR CITY WML ON TALAW ROAD	JHAJJAR	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
724	BETWEEN IIFCO CHOWK TO RAJIV CHAWK (LHS) ON NH-8	GURUGRAM	Regular	300	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
725	ATELI -NARNAUL ROAD,VILLAGE-GOKALPUR,	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
726	BAHADURGARH CITY WML ON NAHRA NAHRI ROAD	JHAJJAR	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
727	ATELI TO NARNAUL ROAD, FROM KM STONE 98-102	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
728	BETWEEN 0-3KM FROM RAO TULA RAM CHOWK ON MAHENDERGARH-NARNAUL ROAD (NH148B)	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
729	WML GURGAON	GURUGRAM	Regular	170	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
730	FROM BATA CHOWK TO NEELAM CHOWK LHS	FARIDABAD	REGULAR	165	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
731	WITHIN 2 KM FROM CIVIL HOSPITAL, PALWAL TOWARDS SOHNA ON NH-718(NEW NH-919)	PALWAL	Regular	160	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
732	ON DIVIDING ROAD OF SECTOR 63-64	FARIDABAD	REGULAR	165	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
733	BETWEEN MILESTONE 72 TO 74 (RHS) ON NH 8.	REWARI	Regular	266	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
734	BETWEEN DELHI GURGAON BORDER TO IIFCO CHOWK(RHS) ON NH-8	GURUGRAM	Regular	278	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
735	VILLAGE SUBANA ON SH-22	JHAJJAR	Regular	100	SC	CFS	35	35	1225	0	0	Draw of Lots	0	3
736	ON RAO TULARAM CHOWK TO BUS STAND ROAD- WITHIN 2KM FROM RAO TULARAM CHOWK (RHS)	MAHENDRAGARH	Regular	140	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
737	BAHADURGARH CITY WML ON NAJAFGARH ROAD	JHAJJAR	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
738	FROM AGARSAIN CHOWK TO BANSI LAL PARK ON CIRCULAR ROAD ON LHS, BHIWANI CITY	BHIWANI	Regular	160	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
739	WITHIN 4 KM OF RAJASTHAN BORDER ON LOHARIU TO PILANI ROAD	BHIWANI	Regular	166	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
740	FROM NEW BUS STAND TOWARDS ROHTAK WITHIN MUNICIPAL LIMITS, BHIWANI CITY	BHIWANI	Regular	160	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
741	VILLAGE LOHANI ON BHIWANI-LOHARU ROAD	BHIWANI	Regular	158	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
742	FROM MITTAL CHOWK TO PRASHURAM CHOWK ON RHS , CHARKHI DADRI CITY	CHARKHI DADRI	Regular	115	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
743	VILLAGE PAINTAWAS ON BHIWANI TO CHARKHI DADRI ROAD, NH 148 B	CHARKHI DADRI	Regular	164	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
744	FROM KISHANGARH BRANCH CANAL UP TO 2 KM ON NH-9 TOWARDS FATEHABAD	FATEHABAD	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
745	TOHANA CITY (WML)	FATEHABAD	Regular	105	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
746	BETWEEN KM STONE 121 AND 125, LHS ON NH-9 (FROM DELHI TO HISAR)	HISAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
747	HISAR CITY, BETWEEN CAMP CHOWK AND DABRA CHOWK	HISAR	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
748	VILLAGE GAIBIPUR, ON NH-52 RHS TOWARDS SUREWALA CHOWK	HISAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
749	BETWEEN CAMP CHOWK AND SABJI MANDI CHOWK, HISAR CITY	HISAR	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
750	VILLAGE LUDAS ON NEW HISAR BYPASS, NEW NH 52 (LHS TOWARDS RAJGARH)	HISAR	Regular	155	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
751	VILLAGE ARYA NAGAR ON NEW HISAR BYPASS, NEW NH 52 (RHS TOWARDS RAJGARH)	HISAR	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
752	VILLAGE BHERIA ON NH-52 (LHS TOWARDS RAJGARH)	HISAR	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
753	VILLAGE BUDHSHELI ON NH-52 (LHS TOWARDS RAJGARH)	BHIWANI	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
754	WML OF JIND CITY ON KAITHAL ROAD	JIND	Regular	165	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
755	VILLAGE RADHANA ON NH 352 A (JIND-GOHANA ROAD)	JIND	Regular	165	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3

756	LOCATION BETWEEN VILLAGE ANOOPGARH TO PINDARA ON NEW BYEPASS (RING ROAD)-RHS	JIND	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
757	JULANA BUS STAND TO JULANA ANAJ MANDI ON NH 352 LHS MOVING TOWARDS JIND	JIND	Regular	154	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
758	VILLAGE BHAMBEWA ON NH 352 A (JIND GOHANA ROAD)	JIND	Regular	158	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
759	BETWEEN ALEWA AND NAGURA ON NH-709A	JIND	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
760	BETWEEN KM STONE 67 & 70 ON ROHTAK TO DELHI ROAD ON LHS	ROHTAK	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
761	FROM IMT CHOWK TOWARDS DELHI , WHITIN MUNICIPAL LIMITS ROHTAK	ROHTAK	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
762	BETWEEN KM STONE 370 TO 373 ON ROHTAK TO JHAJJAR ROAD	ROHTAK	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
763	KALANAUR BY PASS ON NH 709, ON RHS TOWARDS BHIWANI	ROHTAK	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
764	AMBEDKAR CHOWK TO GOHANA STAND (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
765	ON EITHER SIDE BETWEEN DARYAPUR TO DING CHOWK ON NH-09	SIRSA	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
766	NEW BYE PASS ON DABWALI TO SIRSA ROAD (BETWEEN SIKANDARPUR AND KHAREKAN) RHS	SIRSA	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
767	WML SIRSA ON EITHER SIDE ON SIRSA-RANIA ROAD BETWEEN SANGWAN CHOWK AND BALMIKI CHOWK	SIRSA	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
768	ON VILLAGE KOTLI ON NH 09 HISAR SIRSA- ROAD RHS	SIRSA	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
769	VILLAGE GIGNAU ON BHIWANI-LOHARU ROAD (NH709E)	BHIWANI	Regular	158	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
770	BETWEEN KM STONE 200 AND 204 ON CHARKHI DADRI TO LOHARU ROAD (NH334 B)	CHARKHI DADRI	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
771	BUDHERI ON SH 1, LHS FROM JAGADHARI TO BILASPUR	YAMUNANAGAR	Regular	103	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
772	BETWEEN KM STONE 29 TO 34 ON SH-9 (LHS SITAMAI TO SAKRA)	KARNAL	Regular	126	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
773	BETWEEN KM STONE 30 TO 32 ON SH-8 (KARNAL TO KAITHAL)	KARNAL	Regular	107	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
774	BETWEEN MANNAT PALACE ASSANDH AND KHERI SHARFALI ON SH-11	KARNAL	Regular	105	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
775	BETWEEN KM STONE 23 TO 28 ON SH-18 (ROHTAK TO KHARKHODA)	SONIPAT	Regular	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
776	ROHTAK CHOWK TO SONIPAT CHOWK ON SH-18 (KHARKHODA BYPASS)	SONIPAT	Regular	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
777	KARNAL CITY ON KUNJPURA ROAD (BETWEEN ITI CHOWK AND NDRI MAIN GATE)	KARNAL	Regular	105	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
778	KARNAL CITY MAIN ROAD (BETWEEN PANDIT CHIRANJILAL COLLEGE MAIN GATE & SUBJI MANDI GATE)	KARNAL	Regular	130	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
779	BETWEEN KM STONE 46 TO 50 ON NH -709 (RHS PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
780	WITHIN 2 KMS FROM MURTHAL ADDA (SONIPAT TOWN) TOWARDS GANNAUR ON KAMI ROAD	SONIPAT	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
781	WITHIN 3 KMS FROM PURKHAS ADDA, SONIPAT ON SONIPAT PURKHAS ROAD	SONIPAT	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
782	SECTOR-13/17, PANIPAT	PANIPAT	Regular	103	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
783	YAMUNA ENCLAVE, PANIPAT	PANIPAT	Regular	103	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
784	SECTOR-18, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
785	SECTOR-40, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
786	SECTOR-7, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
787	SECTOR-6, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
788	SECTOR-8, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
789	SECTOR-11, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
790	SECTOR-12, PANIPAT	PANIPAT	Regular	107	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
791	MUGAL CANAL ROAD KARNAL CITY	KARNAL	Regular	105	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
792	BAGWALI, ON NEW NH-7 (OLD NH-73) (LHS YAMUNANAGAR TO BARWALA)	PANCHKULA	Regular	185	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
793	BETWEEN KM STONE 148 & 150 ON NH-7 (OLD NH 73) (LHS YAMUNANAGAR TO PANCHKULA)	PANCHKULA	Regular	170	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
794	MANKI TO GADAULI ON NH 344(LHS SAHA TO JAGADHARI)	YAMUNANAGAR	Regular	160	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
795	NILOKHERI TOWN ON NH-44 (OLD NH-1)	KARNAL	Regular	174	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
796	BETWEEN KM STONE 2 TO 7 ON NH-72 (AMBALA TO PANJOKHRA)	AMBALA	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
797	BETWEEN KM STONE 3 TO 5 (LHS FROM PANIPAT TO GOHANA), NH71 (NEW NH-709)	PANIPAT	Regular	175	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
798	ON GOVINDPURI ROAD, BETWEEN NH73 & MADHU HOTEL	YAMUNANAGAR	Regular	160	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
799	KM STONE 68 TO 71, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5

800	ON RAILWAY STATION ROAD BETWEEN BUS DEPOT AND SH24 INTERSECTION, SATNALI	MAHENDRAGARH	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
801	PALWAL CITY WML BETWEEN HUDA CHOWK TO AGRA CHOWK EXCLUDING NH-2	PALWAL	Regular	210	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
802	VILL PATHARWA, SATNALI-LOHARU ROAD, SH 24	MAHENDRAGARH	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
803	BETWEEN KM STONE 46 - 52 ON NH-10(NEW NH-09) DELHI- ROHTAK ROAD (RHS)	JHAJJAR	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
804	KM STONE 39 TO 42 (LHS WHILE GOING FROM SOHNA TO NUH) ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD).	NUH	Regular	175	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
805	KM STORE 48 TO 50 (LHS) ON NH 8	GURIUGRAM	Regular	360	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
806	VILLAGE: HANSAKA , ON NH71B (NEW NH 919)	REWARI	Regular	155	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
807	KM STORE 42 TO 44 (LHS) ON NH 8	GURIUGRAM	Regular	360	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
808	VILLAGE-HAMIDPUR, NARNAUL-SINGHANA ROAD, NH 11	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
809	BETWEEN KM 62 TO 66,ON NH-2 RHS	PALWAL	Regular	155	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
810	JHAJJAR CITY BY PASS ROAD NH-71 (NEW NH 352) KM STONE 387 TO 396	JHAJJAR	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
811	VILLAGE-RAI MALIKPUR, ON NAGAL CHOUDHARY TO KOTPUTALI ROAD	MAHENDRAGARH	Regular	152	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
812	LHS FROM TEHSIL OFFICE DHARUHERA TO MODERN PUBIC SCHOOL, NH-71B (NEW NH 919),	REWARI	Regular	250	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
813	BETWEEN KM 66 TO 70,ON NH-2 RHS	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
814	KM STONE 38 TO 40 ON NH-2 MATHURA-DELHI ROAD	FARIDABAD	REGULAR	162	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
815	VILLAGE NAKANPUR, ON PUNHANA TO JURHERA ROAD (WML PUNHANA)	NUH	Regular	125	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
816	VILLAGE-GANGAULI, ON REWARI-NARNAUL ROAD NH-11	REWARI	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
817	KM STORE 44 TO 46 (LHS) ON NH 8	GURIUGRAM	Regular	360	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
818	KM STONE 60 TO 63, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	190	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
819	SAINIPURA , MAHENDERGARH WML	MAHENDRAGARH	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
820	ON OLD DELHI - GURGAON ROAD, BETWEEN FOUNTAIN CHOWK TO ATUL KATARIRA CHOWK	GURIUGRAM	Regular	260	Open	DC	20	20	400	25	60	Draw of Lots	15	5
821	PALWAL ALJGARH ROAD, WITHIN PALWAL MC LIMIT)	PALWAL	Regular	100	Open CC 2	DC	20	20	400	25	45	Draw of Lots	15	5
822	BETWEEN RAJIV CHOWK TO HERO HONDA CHAWK (LHS) ON NH-8	GURIUGRAM	Regular	235	OBC CC 1	DC	20	20	400	25	60	Draw of Lots	15	4
823	WITHIN 6 KM FROM MAHAVEER CHOWK ON NARNAUL TO MAHENDERGARH ROAD(RHS)	MAHENDRAGARH	Regular	110	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
824	KM STORE 89 TO 91 ON NH8 (RHS)	REWARI	Regular	270	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
825	KM STONE 79 TO 81, RHS ON NH-8	REWARI	Regular	266	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
826	VILLAGE KHAJIPUR ON SH- 22	JHAJJAR	Regular	100	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
827	KM STORE 46 TO 48 (LHS) ON NH 8	GURIUGRAM	Regular	360	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
828	KM STONE 87 TO 89, RHS ON NH-8	REWARI	Regular	270	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
829	SECTOR-87, FARIDABAD	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
830	VILLAGE-KHATOTI KHURD, NARNAUL-SINGHANA ROAD, NH 11	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
831	AFTER 3 KM FROM VATIKA CHOWK TO TOWARDS NH-8, (SOUTHERN PERIPHERAL ROAD) LHS	GURIUGRAM	Regular	190	Open	DC	20	20	400	25	60	Draw of Lots	15	5
832	NARNAUL BYPASS FROM NARNAUL- NIZAMPUR INTERSECTION TO NH11-NARNAUL BYPASS INTERSECTION (RHS)	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
833	KM STONE 74 TO 76, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
834	WITHIN 3 KM FROM VATIKA CHOWK TOWARDS NH-8 (SOUTHERN PERIPHERAL ROAD)RHS	GURIUGRAM	Regular	190	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
835	BALLABGARH CITY -1, WITHIN MCF,NOT ON NATIONAL HIGHWAY	FARIDABAD	REGULAR	180	Open CC 1	DC	20	20	400	25	60	Draw of Lots	15	5
836	KM STONE 81 TO 84, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
837	SEC 54, GURGAON, ON GOLF COURSE ROAD	GURIUGRAM	Regular	270	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
838	VILLAGE SIKRI ON NH-2	FARIDABAD	REGULAR	160	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
839	BETWEEN KM STONE 44 TO 50 (RHS) NH-2	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
840	ATELI WML, ON ATELI MAHENDERGARH ROAD	MAHENDRAGARH	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
841	WIHTIN 5 KM FROM BADARPUR BORDER ON FARIDABAD BYPASS ROAD	FARIDABAD	REGULAR	165	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
842	BETWEEN KM STONE 91 TO 94,ON NH-2 RHS	PALWAL	Regular	160	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
843	BETWEEN GAWAL PAHARI POLICE CHONKI TO TOLL PLAZA, ON GURGAON FARIDABAD ROAD LHS (WML GURGAON)	GURIUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
844	TOWN KANINA WML ON SH24	MAHENDRAGARH	Regular	100	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
845	NARNAUL CITY ON RAMBASS ROAD	MAHENDRAGARH	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3

846	ON PARVESH MARG RAILWAY ROAD BETWEEN OLD CHOWK TO RAILWAY UNDERPASS	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
847	LHS FROM MODERN PUBLIC SCHOOL TO BHIWADI MODE, NH-718 (NEW NH-919)	REWARI	Regular	250	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
848	JHAJJAR CITY WML ON BERI ROAD	JHAJJAR	Regular	100	OBC PH	DC	20	20	400	25	45	Draw of Lots	15	4
849	AFTER 3 KM FROM VATIKA CHOWK TOWARDS NH-8, (SOUTHERN PERIPHERAL ROAD) RHS	GURUGRAM	Regular	190	SC PH	CFS	20	20	400	0	0	Draw of Lots	0	3
850	BETWEEN DAYANAND GOSHALA TO GOPAL DEV CHOWK (WML REWARI)	REWARI	Regular	110	Open	DC	20	20	400	25	45	Draw of Lots	15	5
851	JHAJJAR CITY WML ON GURGAON ROAD (NOT ON SH)	JHAJJAR	Regular	100	Open	DC	20	20	400	25	45	Draw of Lots	15	5
852	VILLAGE CHAKARPUR, SEC 27, ON DIVIDING ROAD SEC 27-43 GURGAON	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
853	B/W KM STONE 80 TO 83 (LHS), NH 8	REWARI	Regular	212	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
854	VILL. SHAHPUR, ON PATAUDI-REWARI ROAD	GURUGRAM	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
855	NARNAUL CITY (WML) ON NH	MAHENDRAGARH	Regular	150	Open	DC	20	20	400	25	75	Draw of Lots	15	5
856	SECTOR 75A, SEC 75A - 76 DIVIDING ROAD	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
857	WITHIN 4 KM FROM PATAUDI CHOWK ON GURGAON - BASAI ROAD (RHS)	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
858	KM STONE 87-90, LHS ON NH-8	REWARI	Regular	258	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
859	SEC 76, ON SEC 76-77 DIVIDING ROAD ,WITHIN 1 KM FROM NH-8	GURUGRAM	Regular	210	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
860	SECTOR-77 GURGAON	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
861	B/W KM STONE 425 TO 429 ON NH-71(NEW NH 352) FROM JHAJJAR TO NH-8 (LHS)	REWARI	Regular	155	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
862	SEC 8, IMT MANESAR, GURGAON	GURUGRAM	Regular	110	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
863	VILL SARBISARPUR, ON SH-15A	GURUGRAM	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
864	SECTOR 69, ON SEC 68-69 DIVIDING ROAD	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
865	VILL DHUNELA, ON GURGAON TO SOHNA ROAD (LHS)	GURUGRAM	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
866	SECTOR 89, ON SEC 89-93 DIVIDING ROAD	GURUGRAM	Regular	123	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
867	VILL BHONDSI, GURGAON SOHNA ROAD	GURUGRAM	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
868	SEC 18, ON SEC 17-18 DIVIDING ROAD, GURGAON	GURUGRAM	Regular	160	Open	DC	20	20	400	25	60	Draw of Lots	15	5
869	HUDA CITY CENTER TO GOLF COURSE ROAD (VIA VYAPAR KENDRA) WITHIN 1 KM FROM HUDA CITY CENTER	GURUGRAM	Regular	350	Open	DC	20	20	400	25	60	Draw of Lots	15	5
870	SECTOR 85, GURGAON, IMT MANESAR TO DWARKA ROAD	GURUGRAM	Regular	210	Open	DC	20	20	400	25	45	Draw of Lots	15	5
871	KM STONE 26 TO 30 ON NH-2 MATHURA-DELHI ROAD	FARIDABAD	REGULAR	165	OBC CC 1	DC	20	20	400	25	60	Draw of Lots	15	4
872	SEC-76, SEC 76-77 DIVIDING ROAD AFTER 1 KM FROM NH-8	GURUGRAM	Regular	150	SC CC 1	CFS	20	20	400	0	0	Draw of Lots	0	3
873	SECTOR-51, GURGAON	GURUGRAM	Regular	180	Open PH	DC	20	20	400	25	60	Draw of Lots	15	5
874	VILL SULTANPUR , ON GURGAON TO JHAJJAR ROAD	GURUGRAM	Regular	120	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
875	KM STONE 51 TO 57, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	155	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
876	KM 53-56, RHS, NH-8,	GURUGRAM	Regular	350	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
877	KM STONE 84 TO 87, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
878	SECTOR 82A, ON SECTOR 82A -82 DIVIDING ROAD	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
879	WITHIN 4 KM FROM SOHNA CHOWK ON SOHNA PALWAL ROAD TOWARDS PALWAL	GURUGRAM	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
880	JAKODHA, ON OLD NH-10 (CITY),BAHADURGARH ROHTAK ROAD	JHAJJAR	Regular	230	Open	DC	20	20	400	25	45	Draw of Lots	15	5
881	BETWEEN DELHI BORDER TO KM STONE 40 ON NH-10(NEW NH-09) DELHI- ROHTAK ROAD (LHS)	JHAJJAR	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
882	VILLAGE: MASANI , ON NH718 (NEW NH 919)	REWARI	Regular	155	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
883	VILLAGE NURPUR JHARSA, ON BADSAPUR -TIKLI ROAD	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
884	SH-15A BETWEEN KM STONE 11 TO 14 (LHS)	JHAJJAR	Regular	100	Open CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
885	VILLAGE DUNDAHERA ON OLD DELHI- GURGAON ROAD	GURUGRAM	Regular	180	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
886	VILLAGE PAYGA ON MAHENDERGARH-DADRI ROAD(NH1488)	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
887	ON SH22 , BETWEEN SUBANA CHOWK AND GAWALISION CHOWK , JHAJJAR	JHAJJAR	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
888	REWARI TO DELHI ROAD, NH718 (NEW NH 919) FROM RAO ABHEY SINGH CHOWK TO NH 71 (NEW NH 352) FLYOVER CUT	REWARI	Regular	180	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
889	VILLAGE: GOVINDPURI ON REWARI-NARNAUL ROAD, NH-11	REWARI	Regular	155	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
890	ATELI WML (EXCLUDING ATALI-KANIA & ATELI -MAHENDERGARD ROAD)	MAHENDRAGARH	Regular	100	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
891	BETWEEN KM STONE 46 - 52 ON NH-10(NEW NH-09) DELHI- ROHTAK ROAD (LHS)	JHAJJAR	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5

892	WITHIN 2 KM FROM KULANA CHOWK ON NH 71 (NEW NH 352) LHS	JHAJJAR	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
893	WITHIN 1 KM DISTANCE FROM RAO TULA RAM CHOWK TOWARDS DADRI ON MAHENDERGARH-DADRI ROAD (LHS FROM MAHENDERGARH TO DADRI ROAD-NH148B)	MAHENDRAGARH	Regular	190	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
894	VILLAGE -JHAJGARH ON NH334 B	JHAJJAR	Regular	154	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
895	CIRCULAR ROAD-1, WML REWARI	REWARI	Regular	150	Open	DC	20	20	400	25	45	Draw of Lots	15	5
896	TAURU(WML), ON TAURU TO SOHNA ROAD, NOT ON NH	NUH	Regular	155	Open	DC	20	20	400	25	45	Draw of Lots	15	5
897	VILLAGE NAKANPUR, ON PUNHANA TO KOT ROAD (WML PUNHANA)	NUH	Regular	125	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
898	JHAJJAR CITY WML ON KOSLI ROAD VIA SUBANA (NOT ON SH)	JHAJJAR	Regular	100	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
899	KM STONE 85-87, LHS ON NH-8	REWARI	Regular	258	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
900	VILLAGE:- MANETHI ON REWARI - NARNAUL ROAD	REWARI	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
901	B/W KM STONE 78 TO 80 (LHS), NH 8	REWARI	Regular	212	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
902	WILL KHERKI DHAULA	GURUGRAM	Regular	210	Open	DC	20	20	400	25	60	Draw of Lots	15	5
903	ON SH-22 BETWEEN KM STONE 9 TO 12	JHAJJAR	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
904	VILLAGE SIHI, ,SECTOR-84	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
905	SECTOR 110, ON DWARKA EXPRESSWAY	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
906	KM STONE 100 TO 102, LHS ON NH-8	REWARI	Regular	312	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
907	VILLAGE NANGAL SIROHI,MAHENDERGARH-DADRI ROAD-NH148B	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
908	KM STONE 88 TO 94, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
909	KM STONE 41-43, RHS ON NH-8	GURUGRAM	Regular	278	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
910	KM STONE 81 TO 83, RHS ON NH-8	REWARI	Regular	266	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
911	VILLAGE GOAD ON NARNAUL SINGHANA ROAD	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
912	HUDINA ON MAHENDERGARH-DADRI ROAD(NH148B)	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
913	KM STONE 77 TO 79, RHS ON NH-8	REWARI	Regular	266	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
914	BETWEEN KM STONE 0 TO 03 ON SH 22(RHS) ,BAHADURGARH -JHAJJAR ROAD	JHAJJAR	Regular	150	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
915	SECTOR 82, ON SECTOR 82-85 DIVIDING ROAD	GURUGRAM	Regular	200	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
916	ATELI TO NARNAUL ROAD, FROM KM STONE 94-98	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
917	SECTOR-88, FARIDABAD	FARIDABAD	Regular	160	Open	DC	20	20	400	25	60	Draw of Lots	15	5
918	OLD DELHI GURGAON ROAD, SEC 18, BETWEEN ATUL KATARIA CHOWK TO KAPASHERA BORDER	GURUGRAM	Regular	160	Open	DC	20	20	400	25	60	Draw of Lots	15	5
919	SECTOR 86, ON SEC 86-90 DIVIDING ROAD,	GURUGRAM	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
920	B/W KM STONE NO. 34 TO 38 (LHS WHILE GOING FROM SOHNA TO NUH) ON SH 13 (GURGAON-ALWAR ROAD)	NUH	Regular	230	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
921	NARNAUL BYPASS FROM NH11-NARNAUL BYPASS INTERSECTION TO NARNAUL-MAHENDERGARH INTERSECTION (RHS)	MAHENDRAGARH	Regular	150	SC CC 1	CFS	35	45	1575	0	0	Draw of Lots	0	3
922	TAURU(WML), ON TAURU TO BILASPUR ROAD	NUH	Regular	155	Open CC 2	DC	20	20	400	25	45	Draw of Lots	15	5
923	WILL SILANI , ON SOHNA TO PALWAL ROAD	GURUGRAM	Regular	150	OBC CC 1	DC	35	45	1575	25	75	Draw of Lots	15	4
924	DHARUHERA (WML) NOT ON NH	REWARI	Regular	250	Open	DC	20	20	400	25	45	Draw of Lots	15	5
925	VILLAGE -SEHSAULA ON NH71B WHILE GOING FROM SOHNA TO TAURU	NUH	Regular	170	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
926	VILLAGE HARSARU, GURGAON	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
927	KM STONE 71 TO 74, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
928	SECTOR 66, ON GURGAON- SOHNA ROAD	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
929	SEC-10 IMT MANESAR , GURGAON	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
930	VILLAGE THANWAS,NH148B	MAHENDRAGARH	Regular	170	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
931	SECTOR 62, ON SECTO 62-63 DIVIDING ROAD	GURUGRAM	Regular	120	Open	DC	20	20	400	25	45	Draw of Lots	15	5
932	WILL DHUNELA, ON GURGAON TO SOHNA ROAD (RHS)	GURUGRAM	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
933	REWARI (WML) ON REWARI TO BERLI ROAD	REWARI	Regular	125	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
934	SEC 58, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
935	KM STONE 59 TO 61 LHS (DELHI - JAIPUR HIGHWAY)	GURUGRAM	Regular	360	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
936	VILL TIGRA, GURGAON CITY WML	GURUGRAM	Regular	150	Open CC 1	DC	20	20	400	25	60	Draw of Lots	15	5
937	BETWEEN KM STONE 54 TO 58 (RHS) NH-2	PALWAL	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4

938	SECTOR 70, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
939	SOHNA WML, ON NH	GURUGRAM	Regular	150	Open	DC	20	20	400	25	75	Draw of Lots	15	5
940	BETWEEN HERO HONDA CHAWK TO 42 KM STONE,LHS ON NH-8	GURUGRAM	Regular	235	Open	DC	20	20	400	25	60	Draw of Lots	15	5
941	BETWEEN KM STONE 40 - 46 ON NH-10(NEW NH-09) DELHI- ROHTAK ROAD (LHS)	JHAJJAR	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
942	VILLAGE BASELWA, FARIDABAD	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
943	B/W KM STONE 88 TO 92 ON SH26 (NOW NH11)	MAHENDRAGARH	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
944	BETWEEN KM STONE 50 TO 54 (RHS) NH-2	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
945	KM STONE 38-41, RHS ON NH-8	GURUGRAM	Regular	278	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
946	VILLAGE NANGLI VIRAN, ON SH-22(JHAJJAR-BAHADURGARH ROAD)	JHAJJAR	Regular	150	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
947	WITHIN 2 KM FROM AL-AFIA GENERAL HOSPITAL MANDIKHERA TOWARDS BADKALI	NUH	Regular	170	SC PH	CFS	35	45	1575	0	0	Draw of Lots	0	3
948	VILL KHIRKI MAJRA,	GURUGRAM	Regular	110	OBC PH	DC	20	20	400	25	45	Draw of Lots	15	4
949	KM STORE 397 TO 405 ON NH71, JHAJJAR TO REWARI ROAD (LHS)	JHAJJAR	REGULAR	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
950	RHS FOM TEHSIL OFFICE DHARUHERA TO MODERN PUBLIC SCHOOL, NH-71B (NEW NH 919)	REWARI	Regular	250	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
951	MENDLA, ON SOHNA-TAURU ROAD-NH-919(LHS)	NUH	Regular	135	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
952	ON NH8 KM STORE 92 TO 95,LHS	REWARI	Regular	258	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
953	KM STONE 64 TO 67, RHS ON NH-8	GURUGRAM	Regular	266	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
954	WITHIN 3 KM FROM VATIKA CHOWK TOWARDS NH-8 (SOUTHERN PERIPHERAL ROAD)LHS	GURUGRAM	Regular	190	Open	DC	20	20	400	25	60	Draw of Lots	15	5
955	FARIDABAD CITY -2, (WML & NOT ON NH)	FARIDABAD	REGULAR	180	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
956	KM STONE 43-45, RHS ON NH-8	GURUGRAM	Regular	350	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
957	VILLAGE PALI,MAHENDERGARH-DADRI ROAD-ON NH148B	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
958	KM STONE 67 TO 70 LHS (DELHI - JAIPUR HIGHWAY)	REWARI	Regular	268	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
959	VILLAGE JOHNAWAS,MAHENDERGARH-DADRI ROAD-NH148B	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
960	VILLAGE KHETIWAS, ON PATAUDI TO REWARI ROAD	GURUGRAM	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
961	WITHIN 2 KM FROM KULANA CHOWK ON NH 71 (NEW NH 352) (RHS)	JHAJJAR	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
962	KM STONE 69 TO 72, RHS ON NH-8	REWARI	Regular	266	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
963	B/W KM STONE 421 TO 425 ON NH-71(NEW NH 352) FROM JHAJJAR TO NH-8 (RHS)	REWARI	Regular	155	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
964	NH 71 (NEW NH 352), KM STONE 409 TO 411 LHS (JHAJJAR REWARI ROAD)	JHAJJAR	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
965	BETWEEN 14KM TO 16KM FROM NARNAUL ON NARNAUL-NANGAL CHAUDHARY ROAD	MAHENDRAGARH	Regular	160	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
966	KM STONE 48 TO 52 (LHS WHILE GOING FROM NUH TO FIROZPURJIRKA) ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD).	NUH	Regular	178	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
967	KM STONE 97-100, LHS ON NH-8	REWARI	Regular	312	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
968	KM STONE 75 TO 78 (LHS) ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD).	NUH	Regular	215	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
969	NIZAMPUR TO NARNAUL ROAD, UPTO 5 KM FROM DEVI LAL CHOWK TOWARDS NARNAUL.	MAHENDRAGARH	Regular	165	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
970	BETWEEN KM 76 TO 80,ON NH-2 RHS DELHI MATHURA ROAD	PALWAL	Regular	150	SC CC 1	CFS	35	45	1575	0	0	Draw of Lots	0	3
971	VILLAGE- KHATIWAS ON NH334B	JHAJJAR	Regular	150	OBC CC 1	DC	35	45	1575	25	75	Draw of Lots	15	4
972	ON KHERI ROAD, WITHIN 2 KM FROM K.R.MANGLAM SCHOOL,FARIDABAD	FARIDABAD	REGULAR	160	Open	DC	20	20	400	25	60	Draw of Lots	15	5
973	KM STORE 91 TO 93 ON NH8 (RHS)	REWARI	Regular	270	Open PH	DC	35	45	1575	25	75	Draw of Lots	15	5
974	KM STONE 84 TO 89 RHS NH-2	PALWAL	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
975	BALLABGARH CITY -2, WITHIN MCF,NOT ON NATIONAL HIGHWAY	FARIDABAD	REGULAR	180	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
976	SECTOR 86, FARIDABAD ON MASTER ROAD	FARIDABAD	REGULAR	175	Open	DC	20	20	400	25	60	Draw of Lots	15	5
977	NARNAUL BYPASS FROM NH11-NARNAUL BYPASS INTERSECTION TO NARNAUL-MAHENDERGARH INTERSECTION (LHS)	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
978	BETWEEN KM 70 TO 76,ON NH-2 RHS	PALWAL	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
979	VILL MOKALWAS,GURGAON ON JAMALPUR PANCHGAON ROAD	GURUGRAM	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
980	BETWEEN BRISTOL CHOWK TO GAWAL PAHARI POLICE CHOWKI, VILL GAWAL PAHARI ON GURGAON FARIDABAD ROAD LHS	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
981	SECTOR 66, ON SECTOR 65-66 DIVIDING ROAD	GURUGRAM	Regular	100	Open	DC	20	20	400	25	45	Draw of Lots	15	5
982	SEC 114, BAIGHERA, GURGAON	GURUGRAM	Regular	140	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
983	KM STONE 67 TO 69, RHS ON NH-8	REWARI	Regular	266	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3

984	B/W KM STONE NO. 29 TO 34 (LHS WHILE GOING FROM SOHNA TONUH) ON SH 13 (GURGAON-ALWAR ROAD)	NUH	Regular	165	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
985	BETWEEN 16KM TO 18KM FROM NARNAUL ON NARNAUL-NANGAL CHAUDHARY ROAD	MAHENDRAGARH	Regular	150	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
986	GURGAON ALWAR ROAD BETWEEN PATHKORI AND RAWLI (RHS)	NUH	Regular	235	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
987	KULTAIPUR ROAD WITHIN NARNAUL MUNICIPAL LIMIT	MAHENDRAGARH	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
988	SECTOR 44, ON BHAGWAN MAHAVIR MARG	GURUGRAM	Regular	240	Open	DC	20	20	400	25	60	Draw of Lots	15	5
989	VILLAGE: FIDERI , ON NH71B (NEW NH 919)	REWARI	Regular	155	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
990	SECTOR 888, DWARKA EXPRESSWAY	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
991	VILLAGE-BALANA,MAHENDERGARH-SATNALI ROAD -SH24	MAHENDRAGARH	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
992	SECTOR 64 -65, VILLAGE MADAWAS	GURUGRAM	Regular	120	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
993	JHAJJAR CITY WML ON OLD JHAJJAR ROHTAK ROAD (NEAR NEW BUS STAND BEFORE GUDHA NH 71 FLYOVER) (NOT ON SH/NH)	JHAJJAR	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
994	VILLAGE SISOTI,MAHENDERGARH-DADRI ROAD-NH1488	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
995	VILLAGE JONDHI ON NH 334B	JHAJJAR	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
996	BETWEEN KM STONE 40 - 46 ON NH-10(NEW NH-09) DELHI- ROHTAK ROAD (RHS)	JHAJJAR	Regular	150	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
997	BETWEEN 3-7KM FROM NARNAUL ON MAHENDERGARH-NARNAUL ROAD (NH1488)	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
998	BHADURGARH CITY WML ON MDR 136 BAHURGARH GURGAON ROAD	JHAJJAR	Regular	110	Open	DC	20	20	400	25	45	Draw of Lots	15	5
999	RHS ON REWARI TO DELHI ROAD, NH71B (NEW NH 919) FROM DHARUHERA CHUNGI TO RAO ABHEY SINGH CHOWK	REWARI	Regular	160	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1000	LHS ON REWARI TO DELHI ROAD, NH71B (NEW NH 919) FROM DHARUHERA CHUNGI TO RAO ABHEY SINGH CHOWK	REWARI	Regular	160	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1001	FARIDABAD CITY -I, (WML & NOT ON NH)	FARIDABAD	REGULAR	180	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1002	KM STONE 65 TO 67 LHS (DELHI - JAIPUR HIGHWAY)	GURUGRAM	Regular	268	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1003	BETWEEN 18KM TO 20KM FROM NARNAUL ON NARNAUL-NANGAL CHAUDHARY ROAD	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1004	LHS ON REWARI TO MAHENDERGARH ROAD,UPTO 3 KM FROM GOPAL DEV CHOWK	REWARI	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1005	SEC 63A, VILLAGE KADARPUR,SECTOR ROAD	GURUGRAM	Regular	130	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1006	VILLAGE ATITKA , LHS WHILE GOING FROM TAURU TO BHIWADI ON NH-71B	NUH	Regular	200	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1007	ATELI WML ON ATELI KANINA ROAD	MAHENDRAGARH	Regular	100	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1008	VILLAGE JADRA, REWARI-MAHENDERGARH ROAD	REWARI	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1009	BETWEEN HARDWARE CHOWK TO BATA CHOWK	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1010	SEC 83,GURGAON, ON SECTOR ROAD	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1011	KM STORE 50 TO 53 (LHS) ON NH 8	GURUGRAM	Regular	360	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1012	SECTOR 53, GURGAON	GURUGRAM	Regular	270	Open CC 1	DC	20	20	400	25	60	Draw of Lots	15	5
1013	BETWEEN DABUA CHOWK TO HARDWARE CHOWK	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1014	SECTOR 87, GURGAON	GURUGRAM	Regular	123	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1015	VILLAGE: KAKORIYA ON REWARI-PATAUDI ROAD, SH-26.	REWARI	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1016	WITHIN 6 KM FROM MAHAVEER CHOWK ON NARNAUL TO MAHENDERGARH ROAD(LHS)	MAHENDRAGARH	Regular	110	open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1017	BETWEEN ARAVALI INTL. SCHOOL CHOWK TO PALI POLICE CHOWKI ON SURAJKUND TO GURUGRAM ROAD	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1018	SEC 92, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1019	SEC 59, GURGAON	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1020	SEC 103, GURGAON	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1021	BETWEEN SANIK COLONY TO PALI POLICE CHOWKI ON FARIDABAD-GURGAON ROAD LHS	FARIDABAD	REGULAR	175	Open CC 2	DC	20	20	400	25	60	Draw of Lots	15	5
1022	KM STONE 40 TO 43 ON NH-2 MATHURA-DELHI ROAD	FARIDABAD	REGULAR	185	OBC CC 1	DC	35	45	1575	25	75	Draw of Lots	15	4
1023	ATELI TO NARNAUL ROAD, FROM KM STONE 102-106	MAHENDRAGARH	Regular	150	SC CC 1	CFS	35	45	1575	0	0	Draw of Lots	0	3
1024	SEC 37 D, GURGAON	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1025	VILLAGE GUDHA ON NH 71 (NEW NH 352)	JHAJJAR	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1026	SEC 81, GURGAON, ON 81-86 DIVIDING ROAD	GURUGRAM	Regular	140	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1027	KM STONE 83 TO 85, RHS ON NH-8	REWARI	Regular	266	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1028	SECTOR 90, GURGAON	GURUGRAM	Regular	123	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1029	VILLAGE AKODA,MAHENDERGARH-DADRI ROAD-ON NH1488	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5

1030	ON DIVIDING ROAD OF SECTOR 17 AND 18	FARIDABAD	REGULAR	165	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1031	BETWEEN KM STONE 70 TO 75 (LHS) 248A	NUH	Regular	250	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1032	KM STONE 33 TO 35 ON NH8 (RHS)	GURUGRAM	Regular	278	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1033	VILLAGE BUCHAWAS,KANINA TO MAHENDERGARH ROAD-SH24	MAHENDRAGARH	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1034	REWARI BY-PASS ROAD FROM RAO ABHEY SINGH CHOWK TO PRAJAPATI CHOWK	REWARI	Regular	110	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1035	KM STONE 63 TO 65 LHS (DELHI - JAIPUR HIGHWAY)	GURUGRAM	Regular	268	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
1036	SEC 93, GURGAON,ON SECTOR ROAD	GURUGRAM	Regular	130	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1037	KM STONE 30 TO 35 ON NH-2 MATHURA-DELHI ROAD	FARIDABAD	REGULAR	162	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1038	VILLAGE JATT,MAHENDERGARH-DADRI ROAD-ON NH148B	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1039	SH-15A KM STONE 15 TO 17 (RHS)	JHAJJAR	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1040	B/W KM STONE 72 TO 77 ON SH26 (NOW NH11)	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1041	BETWEEN 12KM TO 14KM FROM NARNAUL ON NARNAUL-NANGAL CHAUDHARY ROAD	MAHENDRAGARH	Regular	160	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1042	KM STONE 61 TO 63 LHS (DELHI - JAIPUR HIGHWAY)	GURUGRAM	Regular	268	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1043	VILLAGE-MADHOGARH,MAHENDERGARH-SATNALI ROAD -SH24	MAHENDRAGARH	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1044	VILLAGE KHERI KHUMAR ON NH 334 B	JHAJJAR	Regular	154	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1045	KM STONE 95-97, LHS ON NH-8	REWARI	Regular	258	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1046	KM STONE 75-78, LHS ON NH-8	REWARI	Regular	212	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1047	KM STONE 75 TO 78 (RHS) ON SH 13 (NEW NH 248A) (GURGAON-ALWAR ROAD).	NUH	Regular	215	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1048	KM STONE 45-48, RHS ON NH-8	GURUGRAM	Regular	350	OBC PH	DC	35	45	1575	25	75	Draw of Lots	15	4
1049	B/W KM STONE 58 TO 60 (RHS) ON NH-8	GURUGRAM	Regular	275	SC PH	CFS	35	45	1575	0	0	Draw of Lots	0	3
1050	ON REWARI BY-PASS ROAD FROM RAO ABHEY SINGH CHOWK TO RAJESH PILOT CHOWK	REWARI	Regular	110	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1051	BETWEEN MILESTONE 56-58 (RHS) ON NH 8.	GURUGRAM	Regular	275	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1052	KAKROLA ON MULTI UTILITY CORRIDOR ROAD	GURUGRAM	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1053	WITHIN ATELU MUNICIPAL LIMITS ON NH 11	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1054	BETWEEN MILESTONE 74 TO 77 (RHS) ON NH 8.	REWARI	Regular	266	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1055	KM STONE 85 TO 87, RHS ON NH-8	REWARI	Regular	270	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1056	WITHIN WML PATAUDI , NOT ON SH-26	GURUGRAM	Regular	110	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1057	KM STONE 102 TO 104, LHS ON NH-8	REWARI	Regular	312	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1058	KM STONE 70 TO 72 LHS (DELHI - JAIPUR HIGHWAY)	REWARI	Regular	268	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1059	SECTOR-102, GURGAON	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1060	KM STONE 104 TO RAJASTHAN -HARYANA BORDER LHS, NH-8	REWARI	Regular	312	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1061	KM STONE 83-85, LHS ON NH-8	REWARI	Regular	258	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
1062	VILLAGE BADHWANA,MAHENDERGARH-DADRI ROAD-ON NH148B	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1063	B/W KM STONE 62 TO 64 (RHS) ON NH-8	GURUGRAM	Regular	266	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1064	RAJIV CHOWK TO VATIKA CITY CHOWK, GURGAON,(LHS), ON NH-248A	GURUGRAM	Regular	200	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1065	VILLAGE NOLPUR,NH148B	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1066	KM STONE 56 TO 59 LHS (DELHI - JAIPUR HIGHWAY)	GURUGRAM	Regular	360	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1067	SEC 95, ON SECTOR 95 - 92 DIVIDEING ROAD.	GURUGRAM	Regular	100	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1068	NARNAUL BYPASS FROM NARNAUL- NIZAMPUR INTERSECTION TO NH11-NARNAUL BYPASS INTERSECTION (LHS)	MAHENDRAGARH	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1069	VILLAGE KAIL GAON, ON NH-2, DELHI-MATHURA ROAD	FARIDABAD	REGULAR	160	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1070	ON OLD TIGAON ROAD, WITHIN 2 KM FROM MODREN DPS	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1071	KM STOR 95 TO 97 ON NH8 (RHS)	REWARI	Regular	270	OBC CC 1	DC	35	45	1575	25	75	Draw of Lots	15	4
1072	ON EITHER SIDE FROM SAINIK COLONY MOR MASIID TO MATESHWARI CHOWK	FARIDABAD	REGULAR	160	SC CC 1	CFS	20	20	400	0	0	Draw of Lots	0	3
1073	DLF INDUSTRIAL AREA, SECTOR 32	FARIDABAD	REGULAR	165	Open PH	DC	20	20	400	25	60	Draw of Lots	15	5
1074	KM STONE 63 TO 65, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	155	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1075	ON EITHER SIDE OF SECTOR 28 AND 29 ON DIVIDING ROAD	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5

1076	NANGAL CHAUDHARY WML ON NH	MAHENDRAGARH	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1077	SECTOR -50, FARIDABAD	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1078	KM STONE 23 TO 26 ON NH-2 MATHURA-DELHI ROAD	FARIDABAD	REGULAR	170	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1079	KM STONE 99 TO101 RHS ON NH-8	REWARI	Regular	270	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1080	KM STONE 101 TO 105 RHS ON NH-8	REWARI	Regular	270	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1081	HODAL CITY (WML) EXCLUDING NH-2	PALWAL	Regular	160	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1082	VILLAGE KUKSI ON MAHENDERGARH-DADRI ROAD(NH1488)	MAHENDRAGARH	Regular	150	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1083	SHANTI NAGAR, BERIWALA BAGH ROAD, GURGAON	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1084	ON NH8 KM STORE 90 TO 92,LHS	REWARI	Regular	258	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
1085	B/W KM STONE 442 TO 446 ON NH-71(NEW NH 352) FROM JHAIHAR TO NH-8 (LHS)	REWARI	Regular	155	SC	CFS	35	45	1575	0	0	Draw of Lots	0	3
1086	KM STONE 53-56, LHS NH 8	GURUGRAM	Regular	360	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1087	KM STONE 66 TO 68, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1088	VILL. GARAUJI KALAN ON GURGAON PATAUDI ROAD	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1089	KM 51-53, RHS, NH-8,	GURUGRAM	Regular	350	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1090	SECTOR-109, GURGAON	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1091	NANGLA GUJRAN, ON BALLABGARH- SOHNA ROAD.	FARIDABAD	REGULAR	165	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1092	FARUKHNAGAR, WML	GURUGRAM	Regular	109	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1093	PALWAL CITY (WML) ON PALWAL- NUH ROAD	PALWAL	Regular	105	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1094	SEC 91, GURGAON	GURUGRAM	Regular	130	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1095	KM STONE 44 TO 51 LHS NH-2 DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	35	45	1575	25	75	Draw of Lots	15	5
1096	GARHI HARSARU, GURGAON	GURUGRAM	Regular	150	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1097	KM STONE 35 TO 38 ON NH-2 MATHURA-DELHI ROAD	FARIDABAD	REGULAR	162	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1098	SECTOR 89, ON SEC 89-88 DIVIDING ROAD	GURUGRAM	Regular	200	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1099	KM STONE 57 TO 59, NH-2, LHS DELHI MATHURA ROAD	PALWAL	Regular	150	Open	DC	20	20	400	25	75	Draw of Lots	15	5
1100	KM STONE 48-51, RHS ON NH-8	GURUGRAM	Regular	350	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1101	ON SECTOR 3- 4 DIVIDING ROAD, FROM NAHAR SINGH PALACE TO GURGAON CANAL BYPASS ROAD.	FARIDABAD	REGULAR	160	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1102	SECTOR 37 GURGAON	GURUGRAM	Regular	180	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1103	VILLAGE MAWAI, FARIDABAD	FARIDABAD	REGULAR	160	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1104	KM STONE 97 TO 99 RHS ON NH-8	REWARI	Regular	270	OBC	DC	35	45	1575	25	75	Draw of Lots	15	4
1105	DAULTABAD FLYOVER TO BAIGHERA ROAD	GURUGRAM	Regular	100	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1106	SECTOR-12 IMT MANESAR	GURUGRAM	Regular	100	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1107	BETWEEN BRISTOL CHOWK TO GAWAL PAHARI POLICE CHOWKI, VILL GAWAL PAHARI ON GURGAON FARIDABAD ROAD RHS	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1108	WITHIN HALLEY MANDI MUNICIPAL LIMIT.	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1109	ON TILPAT ROAD, FROM SECTOR-37 TO TILPAT	FARIDABAD	REGULAR	160	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1110	KM STORE 93 TO 95 ON NH8 (RHS)	REWARI	Regular	270	Open CC 1	DC	35	45	1575	25	75	Draw of Lots	15	5
1111	FROM BATA CHOWK TO NEELAM CHOWK RHS	FARIDABAD	REGULAR	165	OBC	DC	20	20	400	25	60	Draw of Lots	15	4
1112	WITHIN 4 KM FROM PATAUDI CHOWK ON GURGAON - BASAI ROAD (LHS)	GURUGRAM	Regular	150	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1113	SECTOR 86, ON SEC 86-87 DIVIDING ROAD,	GURUGRAM	Regular	100	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1114	SECTOR 110A, GURGAON	GURUGRAM	Regular	140	Open	DC	20	20	400	25	45	Draw of Lots	15	5
1115	SEC 99, GURGAON	GURUGRAM	Regular	150	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1116	ON EITHER SIDE FROM SARAN CHOWK TO JAWAHAR COLONY DISPOSAL CHOWK	FARIDABAD	REGULAR	165	SC	CFS	20	20	400	0	0	Draw of Lots	0	3
1117	SECTOR-102A, GURGAON	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1118	ON CPR(CENTRAL PERIPHERI ROAD) CONNECTING SPR TO NPR	GURUGRAM	Regular	150	Open	DC	20	20	400	25	60	Draw of Lots	15	5
1119	SECTOR-9 IMT MANESAR	GURUGRAM	Regular	100	OBC	DC	20	20	400	25	45	Draw of Lots	15	4
1120	VILLAGE BUDHERA, ON SH-15A	GURUGRAM	Regular	105	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1121	SECTOR-15 IMT MANESAR	GURUGRAM	Regular	100	SC CC 1	CFS	20	20	400	0	0	Draw of Lots	0	3

1122	FROM GOHANA STAND TO SUKHPURA CHOWK , ON RHS, ROHTAK CITY	ROHTAK	Regular	110	Open CC 2	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1123	VILL. TALWARA KHURD ON SH-23	SIRSA	Regular	110	OBC CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1124	BETWEEN KM STONE 167 TO 169 ON NH 709E, BHIWANI LOHARU ROAD	BHIWANI	Regular	158	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1125	VILL TALU BETWEEN KM STONE 23 & 26 ON BHIWANI TO JIND ROAD NH 709- A	BHIWANI	Regular	158	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1126	FROM AGARSAIN CHOWK TO BANSI LAL PARK ON CIRCULAR ROAD ON RHS, BHIWANI CITY	BHIWANI	Regular	160	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1127	WITHIN 2 KM FROM TIGRANA MOD TOWARDS JIND, ON BHIWANI - JIND ROAD	BHIWANI	Regular	158	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1128	VILL KUDAL ON BHIWANI TO LOHARU ROAD	BHIWANI	Regular	158	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1129	FROM AGARSAIN CHOWK TO NEW BUS STAND ON BHIWANI - ROHTAK ROAD , BHIWANI CITY	BHIWANI	Regular	160	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1130	FROM DEVILAL CHOWK TOWARDS LOHARU ON RHS WITHIN MUNICIPAL LIMIT OF BHIWANI CITY	BHIWANI	Regular	152	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1131	WITHIN 1 KM OF BHAGAT SINGH CHOWK TOWARDS CITY RAILWAY STATION, ON ROAD DIVIDING SECTOR 13 & SECTOR 23	BHIWANI	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1132	FROM DEVSAR MOD TO RAJGARH MOD ON BHIWANI LOHARU ROAD	BHIWANI	Regular	159	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1133	FROM AGARSAIN CHOWK TO HANSI GATE, BHIWANI CITY	BHIWANI	Regular	160	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1134	VILL MUNDHAL ON NH 09	BHIWANI	Regular	154	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1135	VILL. KHARAK KHURD ON BHIWANI- ROHTAK ROAD, NH709	BHIWANI	Regular	152	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1136	WITHIN 2 KM OF JHAJJAR CHUNGI TOWARDS JHAJJAR ON LHS(WITHIN MUNICIPAL LIMITS ROHTAK)	ROHTAK	Regular	110	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1137	VILLAGE KHERI BURA , BETWEEN KM STONE 183 TO 185 ON CHARKHI DADRI TO LOHARU ROAD, NH 334 B	CHARKHI DADRI	Regular	164	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1138	NEW SIWANI BY PASS ON NH-52	BHIWANI	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1139	VILLAGE IMLOTA ON NH 334 B	CHARKHI DADRI	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1140	ON NH-9, BETWEEN MOUNT LITERA Z SCHOOL & STARTING POINT OF FATEHABAD NEW BYEPASS	FATEHABAD	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1141	RHS ON NEW BYPASS ROAD CONNECTING NH-52 (HISAR-BARWALA ROAD) AND NH-9 (HISAR-SIRSA) ROAD	HISAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1142	ON FATEHABAD NEW BYEPASS ON NH 09 (LHS)	FATEHABAD	Regular	156	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1143	VILLAGE JHUMPA ON NH-52 (LHS TOWARDS RAJGARH)	BHIWANI	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1144	ON FATEHABAD NEW BYEPASS ON NH 09 (RHS)	FATEHABAD	Regular	156	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1145	LHS ON NEW BARWALA BYPASS (NH-52) TOWARDS HISAR	HISAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1146	FATEHABAD CITY (WML)	FATEHABAD	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1147	FROM MITTAL CHOWK TO PRASHURAM CHOWK ON LHS , CHARKHI DADRI CITY	CHARKHI DADRI	Regular	110	SC PH	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1148	BETWEEN KM STONE 153 AND 158 ON LHS TOWARDS ROHTAK ON NEW HANSI BYPASS NH-9	HISAR	Regular	150	OBC PH	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1149	BETWEEN FATEHABAD BRANCH OF BHAKHRA CANAL & GOVT. HIGH SCHOOL, BADOPAL ON NH-9	FATEHABAD	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1150	SATROAD KHAS, RHS ON OP JINDAL MARG FROM HISAR TO DELHI, HISAR	HISAR	Regular	110	Open	DC	35	35	1225	25	45	DRAW OF LOTS	15	5
1151	RHS ON NEW BARWALA BYPASS (NH-52) TOWARDS HISAR	HISAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1152	BETWEEN LAHORJA CHOWK TO MILL GATE, HISAR CITY	HISAR	Regular	105	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1153	WITHIN 1 KM FROM HANSI BUS STAND TOWARDS HISAR, HANSI CITY	HISAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1154	WITHIN MUNICIPAL LIMIT OF HISAR CITY ON HISAR - BALSAMAND ROAD	HISAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1155	VILLAGE MUKLAN ON NEW NH-52 (LHS TOWARDS RAJGARH)	HISAR	Regular	152	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1156	LOCATION BETWEEN VILLAGE ANOOPGARH TO PINDARA ON NEW BYEPASS (RING ROAD)-LHS	JIND	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1157	BETWEEN KM STONE 155 TO 157 ON NH-52, LHS TOWARDS JHUMPA	HISAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1158	VILLAGE BARODA ON NH-352 -LHS (JIND TO NARWANA)	JIND	Regular	182	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1159	VILLAGE BARODA ON NH-352 -RHS (JIND TO NARWANA)	JIND	Regular	182	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1160	WML OF JIND CITY ON NARWANA ROAD	JIND	Regular	162	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1161	VILLAGE BELARKHA ON NH-52 (OLD NH-352)-LHS	JIND	Regular	182	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1162	FROM KM STONE 58 TO 60 ON RHS , ON NH 09	ROHTAK	Regular	157	Open CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1163	JIND CITY WML(AGARASEN CHOWK TO BATAK CHOWK)	JIND	Regular	170	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1164	DANODA KHURD FROM DANODA BYPASS TO SUREWALA CHOWK NH-52-RHS	JIND	Regular	180	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1165	VILLAGE BELARKHA ON NH-52 (OLD NH-352)-RHS (NARWANA-PATIALA ROAD)	JIND	Regular	182	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1166	DANODA KALAN ON NH-52 LHS (NARWANA TO HISSAR ROAD)	JIND	Regular	180	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1167	JIND CITY WML (DEVI LAL CHOWK TO ROHTAK ROAD)	JIND	Regular	162	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4

1168	WITIN 1KM OF JIND CHOWK TOWARDS SUKHPURA CHOWK ON RHS	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1169	NH09 , FROM DELHI TO ROHTAK BETWEEN KM STONE 64 & 66 , ON RHS	ROHTAK	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1170	RAJIV CHOWK TO CROSSING OF HUDA ROAD & JHAJJAR ROAD ON HUDA ROAD ON LHS (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	SC CC 1	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1171	BETWEEN KM STONE 72 AND 75 ON SH 32 MASITAN TO DABWALI ROAD	SIRSA	Regular	110	OBC CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1172	FROM KM STONE 366 TO 369 ON LHS ON JHAJJAR TO ROHTAK ROAD ,	ROHTAK	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1173	WITHIN MUNICIPAL LIMIT OF ELLENABAD ON NOHAR ROAD	SIRSA	Regular	105	Open PH	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1174	FROM JHAJJAR CHUNGI TO SUNARIYA CHOWK ON CIRCULAR ROAD(RHS), ROHTAK CITY	ROHTAK	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1175	NARWANA ON NEW NH-52 NARWANA BYEPASS (OLD NH-65)-RHS	JIND	Regular	182	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1176	FROM KM STONE 365 TO 369 ON RHS ON JHAJJAR TO ROHTAK ROAD ,	ROHTAK	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1177	WITHIN 1 KM FROM SUKHPURA CHOWK TOWARDS JIND CHOWK ,ON LHS , ROHTAK CITY	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1178	ROHTAK OUTER BYEPASS ,FROM CROSSING WITH NH09 (HISSAR ROAD) TO CROSSING WITH NH352 (JIND ROAD) ,RHS	ROHTAK	Regular	157	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1179	NH09, FROM DELHI TO HISAR ROAD ON LHS BETWEEN KM STONE 97 & 99	ROHTAK	Regular	153	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1180	KUTANA ON ROAD CONNECTING HISAR ROAD AND BHIWANI ROAD	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1181	BETWEEN KM STONE 88 & 92 ON NH 09 , OLD NH 10	ROHTAK	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1182	VILL UMRAWAT ON NEW BHIWANI BY PASS	BHIWANI	Regular	165	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1183	GOASAINKHERA ON NH 352 JIND-ROHTAK ROAD LHS	JIND	Regular	158	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1184	SAMPLA , ON NH09	ROHTAK	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1185	RAJIV CHOWK TO CROSSING OF HUDA ROAD & JHAJJAR ROAD ON HUDA ROAD ON RHS (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1186	FROM HUDA OFFICE ROHTAK TOWARDS SONIPAT WITHIN 1 KM OF HUDA OFFICE ,ROHTAK ON RHS	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1187	ON NEW BYE PASS ON SIRSA TO DABWALI ROAD (BETWEEN SIKANDARPUR AND KHAREKAN) LHS	SIRSA	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1188	NH09 (OLD NH 10), BETWEEN KM STONE NO. 115 TO 119	ROHTAK	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1189	WITHIN 1 KM FROM BHIWANI CHUNGI TOWARDS SUNARIA CHOWK ON CIRCULAR ROAD, ON RHS	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1190	VILLAGE BARSANA ON CHARKHI DADRI TO LOHARU ROAD (NH 334 B) ON LHS	CHARKHI DADRI	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1191	VILLAGE SAMASPUR ON CHARKHI DADRI TO DELHI ROAD (NH 334 B), RHS	CHARKHI DADRI	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1192	WITHIN MUNICIPAL LIMIT OF ELLENABAD ON SIRSA-ELLENABAD ROAD	SIRSA	Regular	101	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1193	ON HUDA ROAD FROM CROSSING WITH SUNARIA JAIL ROAD TO CROSSING WITH BHIWANI ROAD , ON RHS	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1194	VILLAGE IGRAH ON BHIWANI JIND ROAD	JIND	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1195	MOHAMMAD NAGAR ON SH-19	BHIWANI	Regular	109	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1196	VILLAGE HETAMPURA ON BHIWANI TO LOHARU ROAD	BHIWANI	Regular	154	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1197	MEDICAL MOR TO RAJIV CHOWK (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1198	FROM KM STONE 28 TO 32 ON SH 16A	ROHTAK	Regular	110	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1199	TOHANA WML , TOHANA TO HISSAR ROAD (TOHANA TOWARDS KANHERI VILLAGE)	FATEHABAD	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1200	VILLAGE JASSIA ON NH 709	ROHTAK	Regular	157	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1201	BETWEEN PRASHURAM CHOWK AND RAILWAY CROSSING ON CHARKHI DADRI ROHTAK ROAD , CHARAKHI DADRI CITY	CHARKHI DADRI	Regular	108	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1202	VILLAGE BIBIPUR ON NH-709A, JIND-BHIWANI ROAD	JIND	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1203	WITHIN 1 KM FROM VISHVAKARMA TEMPLE ON TOSHAM BYPASS ROAD , BHIWANI	BHIWANI	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1204	FROM OLD BUS STAND TOWARDS BHIWANI ROAD WITHIN MUNICIPAL CORPORATION LIMITS OF ROHTAK CITY)	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1205	FROM BASIA BHAWAN TO WOMEN POLICE STATION ON BHIWANI- HANSI ROAD, ON LHS , BHIWANI	BHIWANI	Regular	175	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1206	WITHIN 1 KM FROM JIND CHOWK TOWARDS SUKHPURA CHOWK ON LHS	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1207	VILLAGE PAHLADGARH ON CHARKHI DADRI - BHIWANI, ON LHS TOWARDS BHIWANI	CHARKHI DADRI	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1208	NARWANA ON NEW NH-52 NARWANA BYEPASS (OLD NH-65)-LHS	JIND	Regular	182	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1209	WITHIN 2 KM OF ZEE LITRA VALLEY SCHOOL ON BHIWANI HANSI ROAD , ON RHS TOWARDS HANSI	BHIWANI	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1210	RHS FROM HISAR TO SIRSA ON HISAR-DELHI BYPASS ROAD NH-9, HISAR	HISAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1211	VILL KONT ON NEW BHIWANI BY PASS	BHIWANI	Regular	162	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1212	ON HUDA ROAD FROM CROSSING WITH JHAJJAR ROAD TO CROSSING WITH SUNARIA JAIL ROAD , ON RHS	ROHTAK	Regular	110	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1213	WITHIN 4 KMS FROM RAJAGARH MOD TOWARDS LOHARU, ON BHIWANI LOHARU ROAD, (NH 709-E)	BHIWANI	Regular	158	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5

1214	WITHIN MUNICIPAL LIMIT OF HISSAR CITY	HISAR	Regular	135	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1215	VILL MANDOLA ON NH148B	CHARKHI DADRI	Regular	157	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1216	BETWEEN KM STONE 166 AND 169 ON TOSHAM - BEHAL ROAD(SH 12)	BHIWANI	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1217	BETWEEN KM STONE 134 TO 139 , ON NH 709E, BHIWANI LOHARU ROAD	BHIWANI	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1218	VILLAGE SORKHI ON LHS FROM DELHI TO HISAR ON NH-9	HISAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1219	FROM DEVILAL CHOWK TOWARDS LOHARU ON LHS WITHIN MUNICIPAL LIMIT OF BHIWANI CITY	BHIWANI	Regular	152	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1220	BETWEEN KM STONE 150 - 154 , VILL POKHARWAS ON NH709E, BHIWANI-LOHARU ROAD	BHIWANI	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1221	VILLAGE CHORMAR ON NH-9, LHS TOWARDS DABWALI	SIRSA	Regular	150	Open CC 2	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1222	IN AND AROUND 2 KM FROM VILLAGE POHARKAN ON SH 23	SIRSA	Regular	101	OBC CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1223	ON HUDA ROAD FROM CROSSING WITH JHAJJAR ROAD TO CROSSING WITH SUNARIA JAIL ROAD , ON LHS	ROHTAK	Regular	110	SC CC 1	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1224	WITHIN 1KM OF HANUMAN GATE CHOWK ON HANUMAN GATE CHOWK TO PATRAM GATE ROAD, BHIWANI CITY	BHIWANI	Regular	120	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1225	FROM SADAR THANA BHIWANI TO SEC 13 MOD ON RHS ON BHIWANI TO HANSI ROAD	BHIWANI	Regular	160	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1226	ON SOUTHERN BYPASS CONNECTING MDR-108 AND OP JINDAL MARG,HISAR	HISAR	Regular	110	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1227	VILLAGE LUDAS ON NEW HISAR BYPASS, NEW NH 52 (RHS TOWARDS RAJGARH)	HISAR	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1228	VILLAGE NAURANGABAD ON BHIWANI- ROHTAK ROAD, NH709	BHIWANI	Regular	154	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1229	WITHIN 5 KM OF LOHARU BUS STAND ON LOHARU CHARKHI DADRI ROAD	BHIWANI	Regular	158	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1230	BARWA BY PASS ON NH-52	BHIWANI	Regular	152	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1231	WITHIN MUNICIPAL LIMITS OF CHARKHI DADRI , BETWEEN MITTAL CHOWK AND MAHENDERGARH CHOWK	CHARKHI DADRI	Regular	150	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1232	VILLAGE SHAHPUR ON NEW HISAR BYPASS, NEW NH 52 (LHS TOWARDS RAJGARH)	HISAR	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1233	FROM RAWALDHI CHOWK TO INTERSECTION WITH BHIWANI ROAD ON NEW BYPASS CHARKHI DADRI , WITHIN MUNICIPAL LIMITS OF CHARKHI DADRI CITY	CHARKHI DADRI	Regular	103	Open	DC	35	35	1225	25	45	DRAW OF LOTS	15	5
1234	VILLAGE GAINDAWAS ON NH-52 (LHS TOWARDS RAJGARH)	BHIWANI	Regular	152	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1235	BETWEEN PARSHURAM CHOWK TO SHAH SATNAM SINGH CHOWK IN WML SIRSA	SIRSA	Regular	100	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1236	VILLAGE SHAHPUR ON NEW HISAR BYPASS, NEW NH 52 (RHS TOWARDS RAJGARH)	HISAR	Regular	152	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1237	ON HISAR SOUTHERN BYPASS CONNECTING RAJGARH ROAD AND TOSHAM ROAD	HISAR	Regular	100	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1238	VILL. DHANGAR ON NH-09 ON HISAR-SIRSA ROAD TOWARDS SIRSA LHS	FATEHABAD	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1239	BETWEEN JAAT DHARAMSHALA AND SD MAHAVIDYALA IN HANSI CITY	HISAR	Regular	123	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1240	VILLAGE BARWA ON NEW NH-52 (RHS TOWARDS RAJGARH)	BHIWANI	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1241	NH 709, BETWEEN KM STONE 52 & 55	ROHTAK	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1242	ON HISAR SOUTHERN BYPASS CONNECTING RAJGARH ROAD AND BAGLA ROAD	HISAR	Regular	101	Open	DC	35	35	1225	25	45	DRAW OF LOTS	15	5
1243	LHS ON NEW BYPASS ROAD CONNECTING NH-52 (HISAR-BARWALA ROAD) AND NH-9 (HISAR-SIRSA) ROAD	HISAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1244	MEDICAL MOR TO ASHOKA CHOWK , ROHTAK CITY	ROHTAK	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1245	VILLAGE BHAINI MAHARAJPUR, ON NH09 (OLD NH 10)	ROHTAK	Regular	157	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1246	BETWEEN KM STONE 146 AND 152, LHS TOWARDS HISAR ON NH-9 (NEW HANSI BYPASS)	HISAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1247	BETWEEN DABRA CHOWK TO AADHAAR HOSPITAL ON TOSHAM ROAD, HISAR CITY	HISAR	Regular	100	Open	DC	35	35	1225	25	45	DRAW OF LOTS	15	5
1248	VILL KOHU ON AGROHA TO ADAMPUR ROAD, LHS ON SH-10	HISAR	Regular	105	OBC PH	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1249	WML OF JIND CITY ON JIND-GOHANA ROAD	JIND	Regular	154	SC PH	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1250	WITHIN 2 KM FROM SUREWALA CHOWK, LHS TOWARDS BARWALA ON NH-52	HISAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1251	VILLAGE ARYA NAGAR ON NEW HISAR BYPASS, NEW NH 52 (LHS TOWARDS RAJGARH)	HISAR	Regular	152	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1252	NH09 (OLD NH 10), BETWEEN KM STONE NO. 102 TO 106	ROHTAK	Regular	157	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1253	WITHIN MUNICIPAL LIMIT OF HISAR CITY ON OLD DELHI-SIRSA ROAD BETWEEN BUS STAND AND CIVIL HOSPITAL (RHS TOWARDS SIRSA)	HISAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1254	JIND CHOWK TO MATA DARWAJA CHOWK (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1255	ON KAIMRI ROAD, WITHIN MUNICIPAL LIMITS OF HISAR CITY	HISAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1256	NH09 , FROM DELHI TO HISAR ROAD ON RHS BETWEEN KM STONE 74 & 76	ROHTAK	Regular	157	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1257	LOCATION BETWEEN PINDARA TO HAIBATPUR ON NEW BYPASS (RING ROAD)-LHS	JIND	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1258	ON BHUNA - FATEHABAD ROAD (SH-2) 3 KMS FROM VITA PLANT TOWARDS FATEHABAD	FATEHABAD	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1259	ON MDR 104 BETWEEN SHAH SATNAM SINGH CHOWK TO OLD SACHA SOUDA DERA IN WML SIRSA ON EITHER SIDE	SIRSA	Regular	100	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4

1260	LOCATION BETWEEN PINDARA TO HAIBATPUR ON NEW BYEPASS (RING ROAD)-RHS	JIND	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1261	BETWEEN JCD MEMORIAL COLLEGE AND FARWAI ON SIRSA BARNALA ROAD	SIRSA	Regular	150	Open CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1262	WITHIN MUNICIPAL LIMITS OF KALANWALI ON KALANWALI-RORI ROAD	SIRSA	Regular	102	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1263	VILL. HAMAPUR ON FATEHABAD TO RATIA ROAD	FATEHABAD	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1264	VILLAGE KHATKAR ON NH-352 JIND-NARWANA ROAD-LHS	JIND	Regular	180	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1265	VILLAGE KHATKAR ON NH-352 JIND-NARWANA ROAD-RHS	JIND	Regular	180	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1266	BETWEEN FATEHABAD DISTRIBUTORY CANAL & K.M. STONE NO. 38 ON SH-02	FATEHABAD	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1267	VILLAGE SANIANA ON SH-02	FATEHABAD	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1268	VILLAGE DHAKAL ON NH-152 (NEW) LHS FROM NARWANA TO KAITHAL	JIND	Regular	151	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1269	VILLAGE HATHO ON NH 152 (NEW) LHS FROM NARWANA TO KAITHAL	JIND	Regular	171	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1270	ASHOKA CHOWK TO JHAJJAR CHUNGI , ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1271	HISAR CITY, BETWEEN CAMP CHOWK AND PARJAT CHOWK	HISAR	Regular	115	OBC CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1272	ON HUDA ROAD FROM CROSSING WITH SUNARIA JAIL ROAD TO CROSSING WITH BHIWANI ROAD , ON LHS	ROHTAK	Regular	110	SC CC 1	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1273	WITHIN 2 KM FROM DABWALI GOL CHOWK ON SIRSA-DABWALI ROAD(RHS)	SIRSA	Regular	150	Open PH	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1274	BETWEEN KM STONE NO. 71 & 73 ON SH-21	FATEHABAD	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1275	MANSAROVER PARK LANE NEAR SONIPAT STAND (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1276	WITHIN 2 KM OF KHERI GAGAN BUS STAND TOWARDS JIND ON HANSI TO JIND ROAD (SH12)	HISAR	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1277	ROHTAK OUTER BYEPASS ,FROM CROSSING WITH NH09 (HISSAR ROAD) TO CROSSING WITH NH352 ,LHS	ROHTAK	Regular	157	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1278	VILLAGE DHINGSARA ON FATEHABAD - BHATTU ROAD ON SH-21	FATEHABAD	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1279	NH09 ,FROM DELHI TO HISAR ROAD ON LHS BETWEEN KM STONE 54 & 56	ROHTAK	Regular	152	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1280	NH09 ,FROM DELHI TO HISAR ROAD ON RHS BETWEEN KM STONE 62 & 64	ROHTAK	Regular	153	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1281	WITHIN 2 KM OF DHANI BRAHAMANAN BUS STAND TO WARDS HANSI ON JIND TO HANSI ROAD(SH12)	HISAR	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1282	BETWEEN RATIA BUS STAND & PUNJAB BORDER ON SH-21	FATEHABAD	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1283	WITHIN 2KM OF OLD BUS STAND ,FROM OLD BUS STAND TOWARDS HISAR ROAD, ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1284	VILLAGE PANJUANA ON NH-9, LHS TOWARDS DABWALI	SIRSA	Regular	150	Open CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1285	BETWEEN KM STONE 156 - 160 ON TOSHAM BEHAL ROAD (SH -12)	BHIWANI	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1286	ON SH-10 BETWEEN KM STONE 102 AND 106 (BARWALA- AGROHA ROAD)	HISAR	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1287	WITHIN 1 KM FROM SHEELA BY PASS TOWARDS RAJIV CHOWK , ON LHS , ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1288	FROM NEW BUS STAND TO SHEELA BY PASS ON LHS, ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1289	VILLAGE KALIRAWAN ON AGROHA ADAMPUR ROAD, SH 10 (LHS TOWARDS AGROHA)	HISAR	Regular	109	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1290	B/W KM STONE 55 TO 58 ON JIND SAFIDON ROAD SH-14	JIND	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1291	FROM SUKHPURA CHOWK TO SHIELA BY PASS ON RHS, ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1292	SONIPAT STAND TO SHEELA BY PASS CHOWK, ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1293	BETWEEN KM STONE 130 - 133 ON HANSI TOSHAM ROAD, SH 12 (LHS TOWARDS HANSI)	HISAR	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1294	B/W KM STONE 45 TO 50 ON JIND SAFIDON ROAD SH-14	JIND	Regular	117	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1295	ON KACCHA CHAMARIA ROAD , WITHIN 1 KM OF ROAD CONNECTING JIND CHOWK TO GYMKHANA CLUB	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1296	FROM NEW BUS STAND TO RAJIV GANDHI SPORTS COMPLEX ON LHS , ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1297	VILLAGE SHAMDO ON SH-11A JIND-KAITHAL ROAD	JIND	Regular	111	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1298	B/W KM STONE 19 TO 22 ON SH-11A JIND-KAITHAL ROAD	JIND	Regular	111	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1299	VILL MYNA ON ROHTAK TO JHAJJAR ROAD ON LHS , TOWARDS JHAJJAR	ROHTAK	Regular	158	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1300	BETWEEN KM STONE 26 AND 29 ON SH 11 A KAITHAL JIND ROAD	JIND	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1301	RAJIV CHOWK TO IMT ROHTAK CHOWK, ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1302	FROM SUKHPURA CHOWK TO NEW BUS STAND (LHS) ,ROHTAK CITY	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1303	ON SH-32 BETWEEN KM STONE 24 TO 26 RHS, RANIA- JEEVAN NAGAR ROAD	SIRSA	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1304	VILLAGE HUMAYUNPUR ON SH 18	ROHTAK	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1305	SONIPAT STAND TO SHEELA BYPASS (WITHIN ROHTAK MUNICIPAL LIMITS)	ROHTAK	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5

1306	VILLAGE MIRCHPUR ON SH-10	HISAR	Regular	110	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1307	ON SH-32 BETWEEN OTTU HEAD AND ABHOLI ON EITHER SIDE ON SIRSA RANJA ROAD	SIRSA	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1308	ON SH-32 BETWEEN BHAMBHOOR AND OTTU HEAD ON EITHER SIDE OF SIRSA RANJA ROAD	SIRSA	Regular	110	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1309	VILL KHASA PATHANA ON SH-02	FATEHABAD	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1310	BETWEEN KM STONE 61 TO 65 ON SH-8 (RHS KAITHAL TO PUNDRI)	KAITHAL	Regular	115	Open CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1311	BETWEEN KM STONE 62 TO 66 ON SH-4 (SHAHABAD TO THOL)	KURUKSHETRA	Regular	100	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1312	BETWEEN KM STONE 60 TO 63 ON SH-9 (LHS PEHOWA TO PATIALA)	KURUKSHETRA	Regular	109	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1313	BETWEEN SURAJPUR AND SUKHOMAJRI (LHS ON NEW BYPASS TOWARDS BADDI) NH21A	PANCHKULA	Regular	185	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1314	BETWEEN KM STONE 128 TO 135 ON SH-6 (PEHOWA TO GUHLA)	KAITHAL	Regular	112	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1315	BETWEEN KM STONE 85 TO 88 ON SH-6 (LHS KURUKSHETRA TO PEHOWA)	KURUKSHETRA	Regular	100	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1316	RAMGARH ON NH-7 (OLD NH 73) (RHS PANCHKULA TO BARWALA)	PANCHKULA	Regular	170	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1317	BETWEEN ASSANDH AND DANAULI ON SH-11	KARNAL	Regular	105	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1318	BETWEEN OLD BUS STAND AND AGGARSEN CHOWK ON SH6 (RHS ON PIPLI KURUKSHETRA ROAD)	KURUKSHETRA	Regular	133	Open	DC	20	20	400	25	60	DRAW OF LOTS	15	5
1319	BETWEEN NEW TRANSPORT NAGAR AND TIMBER MARKET, KAITHAL ON SH11	KAITHAL	Regular	112	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1320	BETWEEN KM STONE 4 AND 7 ON NH21A (LHS PINJORE TO BADDI)	PANCHKULA	Regular	185	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1321	THARI ON NH709A (KARNAL-ASSANDH)	KARNAL	Regular	187	SC CC 1	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1322	O.P.JINDAL PARK TO TAJAKPUR VIA BADIMAJRA (WML)	YAMUNANAGAR	Regular	140	Open CC 2	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1323	HARNAULI ON HARNAULI PAUNTI ROAD, WML JAGADHARI	YAMUNANAGAR	Regular	110	OBC CC 1	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1324	ON SH6 BETWEEN CHOTA BASS TO DAMALA	YAMUNANAGAR	Regular	110	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1325	BETWEEN JAGADHARI BUS STAND AND SH-1 ON NH73	YAMUNANAGAR	Regular	158	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1326	ON DADUPUR NALWI CANAL ROAD CONNECTING NH-73 & NH-73A	YAMUNANAGAR	Regular	110	OBC	DC	30	30	900	25	45	DRAW OF LOTS	15	4
1327	PANCHKULA TO PINJORE ON NH 5 (LHS PANCHKULA TO PINJORE)	PANCHKULA	Regular	185	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1328	KHANGESRA (ON KOTBILLA CHOWK - RAIPUR RANI LINK ROAD)	PANCHKULA	Regular	170	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1329	VILLAGE BHAMBHOLI ON NH-344 (LHS FROM AMBALA TO YAMUNANAGAR)	YAMUNANAGAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1330	SECTOR 15 ON OLD SAHARANPUR ROAD	YAMUNANAGAR	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1331	ON SH 6 WML RADAUR (BETWEEN RADAUR BUS STAND TO BAKANA ROAD)	YAMUNANAGAR	Regular	110	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1332	AURANGABAD ON SH 6	YAMUNANAGAR	Regular	110	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1333	WITHIN 3 KM FROM GULABNAGAR CHOWK ON JAGADHARI PABNI ROAD (WML)	YAMUNANAGAR	Regular	140	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1334	VILL- KALANAUR ON SAHARANPUR ROAD	YAMUNANAGAR	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1335	PAHARIPUR ON SH-1 (SADAURA TO NARAINGARH)	YAMUNANAGAR	Regular	115	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1336	NAVANAGAR ON NH21A (LHS PINJORE TO BADDI)	PANCHKULA	Regular	185	Open CC 1	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1337	BETWEEN MAJRI CHOWK AND RAMGARH CHOWK ON NEW NH-7 (OLD NH 73), PANCHKULA TO BARWALA LHS	PANCHKULA	Regular	190	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1338	BETWEEN VISHWAKARMA CHOWK AND KANHIA SAHIB CHOWK	YAMUNANAGAR	Regular	165	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1339	KOT TO BARWALA ON NH-7 (OLD NH-73) (LHS PANCHKULA TO BARWALA)	PANCHKULA	Regular	170	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1340	FATEHGARH TUMBI ON SH-1 (BILASPUR TO SADAURA)	YAMUNANAGAR	Regular	115	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1341	MANKA TO GADAULI ON NH 344(RHS SAHA TO JAGADHARI)	YAMUNANAGAR	Regular	160	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1342	MEHMUDPUR ON SH1 (LHS FROM JAGADHARI TO BILASPUR)	YAMUNANAGAR	Regular	110	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1343	RAMGARH ON NH 7 (OLD NH 73) (LHS PANCHKULA TO BARWALA)	PANCHKULA	Regular	170	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1344	FROM RAIPUR RANI TOWARDS NARAINGARH ON SH-1	PANCHKULA	Regular	140	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1345	WML SADHAURA(ON SADHAURA KAPALMOCHAN ROAD)	YAMUNANAGAR	Regular	115	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1346	DHAND ON SH-9	KAITHAL	Regular	126	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1347	BETWEEN CHANDANI BAGH POLICE CHOWKI TO BABAIL NAKA, HARIDWAR BYE PASS ROAD (RHS FROM CHANDNI BAGH POLICE CHOWKI TO BABAIL NAKA)	PANIPAT	Regular	110	SC PH	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1348	BETWEEN VILLAGE PIPLI MAJRA AND GULABGARH ON NH-73A	YAMUNANAGAR	Regular	156	OBC PH	DC	35	35	1225	25	75	DRAW OF LOTS	15	4
1349	FROM MOHNA TO TEONTHA ON SH 8, KAITHAL	KAITHAL	Regular	105	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1350	RAM NAGAR COLONY, WML KARNAL	KARNAL	Regular	145	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1351	VILLAGE PADHANA ON NH-44 (OLD NH-1)	KARNAL	Regular	170	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4

1352	BETWEEN KM STONE 48 TO 52 ON SH-1 (NARAINGARH TO RAIPUR RANI)	AMBALA	Regular	110	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1353	GOLPURA ON NEW NH-7 (OLD NH-73) (LHS YAMUNANAGAR TO BARWALA)	PANCHKULA	Regular	185	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1354	BETWEEN KMS 34 TO 38, RHS ON NH-709	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1355	BETWEEN TAU DEVI LAL CHOWK TO SUGAR MILL ON NH-709A, LHS (KARNAL - SHAMLI ROAD)	KARNAL	Regular	182	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1356	NEW BYEPASS FROM NH-44 (OLD NH-1) TO KACHHWA ROAD, KARNAL	KARNAL	Regular	147	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1357	VILLAGE BICHPARI ON SH-11	SONIPAT	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1358	BETWEEN MILESTONE 15-17 ON RHS ON SH-7, NORTA (FROM KARNAL TO INDRI ROAD)	KARNAL	Regular	151	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1359	MODEL TOWN KARNAL CITY	KARNAL	Regular	105	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1360	FROM OLD BUS STAND, KURUKSHETRA TO KURUKSHETRA UNIVERSITY GATE 3, KURUKSHETRA (WML)	KURUKSHETRA	Regular	129	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1361	WITHIN MUNICIPAL LIMIT KURUKSHETRA	KURUKSHETRA	Regular	130	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1362	SECTOR-29, PART 1, OPP. POWER HOUSE, PANIPAT (BETWEEN CHANDNI BAGH POLICE POST AND NH-1 JUNCTION)	PANIPAT	Regular	160	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1363	LHS FROM BHRAMSAROVAR TO NEW GRAIN MARKET, KURUKSHETRA (WML)	KURUKSHETRA	Regular	128	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1364	SONIPAT WITHIN MUNICIPALITY LIMIT	SONIPAT	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1365	FROM OLD ANAJ MANDI CHOWK TO VILLAGE AMIN ON KURUKSHETRA-AMIN ROAD	KURUKSHETRA	Regular	108	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1366	BETWEEN MEERUT ROAD AND ANSAL CHOWK, SECTOR 4 HUDA KARNAL (WML)	KARNAL	Regular	140	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1367	ON NEW BYPASS JOINING NH-152 TO SH-8, KAITHAL WML	KAITHAL	Regular	108	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1368	GOHANA WML	SONIPAT	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1369	MOHRI ON NH-1	KURUKSHETRA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1370	BETWEEN KM STONE 47 TO 50 ON SH9 (RHS ON DHAND TO PEHOWA ROAD)	KURUKSHETRA	Regular	112	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1371	UDYOG MARG, KAITHAL WML	KAITHAL	Regular	100	OBC CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1372	VILLAGE JAWAHRI ON NH 352A	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1373	JYOTISAR NOT ON SH (WML)	KURUKSHETRA	Regular	108	Open PH	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1374	BETWEEN DEVIAGARH CHOWK TO UDYOG MARG, KAITHAL WML	KAITHAL	Regular	119	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1375	WITHIN 2 KM OF BRAHMA MANDIR CHOWK IN KURUKSHETRA WML	KURUKSHETRA	Regular	119	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1376	LHS FROM PEHOWA CHOWK TOWARDS KAITHAL, WML	KURUKSHETRA	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1377	BETWEEN KM STONE 76 TO 80 ON NH152 (OLD NH 65) (RHS AMBALA TO KAITHAL)	KAITHAL	Regular	170	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1378	ON LHS FROM B R CHOWK TO BRAHMA SAROVAR ON KDB ROAD	KURUKSHETRA	Regular	118	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1379	LHS BETWEEN KHARAK PANDWA AND BATTI ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	187	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1380	BETWEEN KM STONE 50 TO 56 ON NH152 (OLD NH65) (RHS ON AMBALA TO KAITHAL ROAD)	KURUKSHETRA	Regular	170	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1381	FROM SUBHASH CHOWK SONIPAT TOWARDS ATLAS ROAD SONIPAT	SONIPAT	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1382	WITHIN 2KMS FROM MEHAM CHOWK GOHANA ON GOHANA MEHAM ROAD	SONIPAT	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1383	BETWEEN KM STONE 89 TO 95 ON NH152 (OLD NH 65) (LHS AMBALA TO KAITHAL)	KAITHAL	Regular	170	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1384	BETWEEN CAPITAL CHOWK AND VILLAGE KALARHERI ON STAFF ROAD	AMBALA	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1385	BETWEEN KM STONE 17 TO 22 ON NH-444A (SAHA TO SHAHABAD)	AMBALA	Regular	150	Open CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1386	MODEL TOWN, OPPOSITE ICICI BANK, NEAR MALIK HOSPITAL	PANIPAT	Regular	115	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1387	BETWEEN CAPITAL CHOWK AND BRAHMKUMARI CHOWK ON JAGADHARI ROAD	AMBALA	Regular	150	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1388	BETWEEN KM STONE 15 TO 19 ON NH-152 (OLD NH-65) (LHS AMBALA TO PEHOWA)	AMBALA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1389	AMBALA CANTT WML	AMBALA	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1390	BETWEEN HUDA SUB STATION AND CHANDNI BAGH POLICE CHOWKI, HARIDWAR BYE PASS ROAD (RHS FROM NH-1 T JUNCTION TO CHANDNI BAGH POLICE CHOWKI)	PANIPAT	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1391	BETWEEN KM STONE 123 TO 127 ON NH-344 (OLD NH-73) (RHS JAGADHARI TO PANCHKULA)	AMBALA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1392	SECTOR 25, PART 1, INDUSTRIAL AREA, PANIPAT	PANIPAT	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1393	BETWEEN KM STONE 107 TO 111 ON NH-344 (OLD NH-73) (RHS JAGADHARI TO PANCHKULA)	AMBALA	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1394	BETWEEN SURAJPUR AND SUKHOMAJRI (RHS ON NEW BYPASS TOWARDS BADDI) NH21A	PANCHKULA	Regular	185	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1395	BETWEEN KM STONE 23 TO 27 ON NH-152 (OLD NH-65) (RHS AMBALA TO PEHOWA)	AMBALA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1396	VILL-RULAKHERI ON NEW BYPASS (NH 344) (LHS FROM AMBALA TO YAMUNANAGAR)	YAMUNANAGAR	Regular	160	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1397	KHOKHRA ON NH-21A (RHS PINJORE TO BADDI)	PANCHKULA	Regular	185	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4

1398	PANCHKULA CITY, (NOT ON NH/ SH)	PANCHKULA	Regular	190	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1399	KM STONE 11 TO 14 ON NH-152 (OLD NH-65) (LHS AMBALA TO PEHOWA)	AMBALA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1400	BETWEEN KM STONE 40 TO 44 ON NH-152 (OLD NH-65) RHS AMBALA TO PEHOWA	KURUKSHETRA	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1401	BETWEEN KM STONE 31 TO 35 ON NH-72	AMBALA	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1402	BETWEEN KMS STONE 650 TO 652 ON NH-44 (OLD NH-1) LHS AMBALA TO DELHI	KURUKSHETRA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1403	TIPRA, NEAR RAMBAGH(ON TIPRA KALKA ROAD)	PANCHKULA	Regular	115	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1404	PINJORE (NOT ON NH/SH)	PANCHKULA	Regular	115	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1405	BETWEEN KM STONE 15 TO 18 ON NH72	AMBALA	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1406	BETWEEN KM STONE 39 TO 42 ON NH-352A (NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1407	BETWEEN KM STONE 152 & 154 ON NEW NH-7 (RHS YAMUNANAGAR TO PANCHKULA)	PANCHKULA	Regular	170	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1408	RADAUR WITHIN MNICIPAL LIMITS NOT ON SH	YAMUNANAGAR	Regular	120	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1409	VILLAGE BILLA ON NH7 (OLD NH-73), LHS RAMGARH TO BARWALA)	PANCHKULA	Regular	170	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1410	BETWEEN KM STONE 43 TO 47 ON NH-352A (NOT UNDER FLYOVER)	SONIPAT	Regular	160	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1411	BETWEEN AGARSEN CHOWK AND BUDIYA CHOWK ON NH73A	YAMUNANAGAR	Regular	157	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1412	WML LADWA NOT ON SH	KURUKSHETRA	Regular	107	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1413	VILL - CHHAPAR MANSOORPUR ON NH 344 RHS FROM JAGADHARI TO AMBALA	YAMUNANAGAR	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1414	BETWEEN SADHAURA CHOTA BUS STAND & SADHAURA TEHSIL(ON CHOTA BUS STAND-TEHSIL ROAD)	YAMUNANAGAR	Regular	115	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1415	MDR UPTO 1 KM FROM BUBKA CHOWK TO MUSTFABAD,	YAMUNANAGAR	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1416	MANAK MAJRA ON NH-44 (OLD NH-1) RHS FROM KARNAL TO KURUKSHETRA	KARNAL	Regular	196	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1417	WITHIN 3 KMS FROM AGARSEN CHOWK TOWARDS KALANAUR ON JHOTA ROAD (WML)	YAMUNANAGAR	Regular	140	Open	DC	30	30	900	25	45	DRAW OF LOTS	15	5
1418	SARAWAN ON SH-4 (SADHAURA TO BARARA)	YAMUNANAGAR	Regular	115	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1419	BETWEEN KM STONE 29 TO 33 ON NH352A	SONIPAT	Regular	150	OBC	DC	35	35	1225	25	75	DRAW OF LOTS	15	4
1420	PANCHKULA (EITHER SIDE ON SECTOR 20-21 DIVIDING ROAD)	PANCHKULA	Regular	400	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1421	KAUL ON SH33 KAITHAL	KARNAL	Regular	105	Open CC 2	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1422	CHAGNAULI ON SH-1 (JAGADHRI TO BILASPUR ROAD)	YAMUNANAGAR	Regular	110	OBC CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1423	GANNAUR WML	SONIPAT	Regular	100	SC CC 1	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1424	BETWEEN KM STONE 23 TO 25 ON SH-1 (BILASPUR TO SADHAURA)	YAMUNANAGAR	Regular	115	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1425	GOURI SHANKAR LINK ROAD (GAURI SHANKAR MANDIR TO PARKASH CHOWK) WML, JAGADHARI	YAMUNANAGAR	Regular	150	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1426	BETWEEN MILESTONE 667 TO 670 LHS ON NH-44 (OLD NH-1) (DELHI TO AMBALA ROAD)	KURUKSHETRA	Regular	212	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1427	BETWEEN JAGADHARI BUS STAND TO AGGARSEN CHOWK ON NH	YAMUNANAGAR	Regular	125	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1428	DHIN ON N73 (NH344)	YAMUNANAGAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1429	THANESAR (WML), ON JHANSA ROAD	KURUKSHETRA	Regular	115	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1430	FROM CHEEKA CHOWK TOWARDS PATIALA ON LHS (WML)	KURUKSHETRA	Regular	100	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1431	VILL- TIGRI, LHS FROM AMBALA TO YAMUNANAGAR ON NEW BYPASS NH344	YAMUNANAGAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1432	BETWEEN MILESTONE 684 TO 686 RHS ON NH-44 (OLD NH-1) (DELHI TO AMBALA ROAD)	KURUKSHETRA	Regular	175	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1433	RHS ON KURUKSHETRA JHANSA ROAD (WML)	KURUKSHETRA	Regular	107	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1434	KAMI MAJRA ON RAJPUR ROAD	YAMUNANAGAR	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1435	BETWEEN KHERI BRAHMAN TO KURUKSHETRA CITY ON SALARPUR ROAD	KURUKSHETRA	Regular	129	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1436	OPPOSITE SEC-7, HUDA, KURUKSHETRA ON PIPLI- KURUKSHETRA ROAD	KURUKSHETRA	Regular	210	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1437	CHHACHHRAULI ON NH73A	YAMUNANAGAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1438	MANDEBARI ON NEW BYPASS (FROM BHAMBHOLI TO KALANAUR) NH344	YAMUNANAGAR	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1439	SHADIPUR TO TODARPUR ON KHUJURI RD	YAMUNANAGAR	Regular	140	Open	DC	30	30	900	25	45	DRAW OF LOTS	15	5
1440	BETWEEN CHEEKA CHOWK TO GUHLA ON CHEEKA- GUHLA ROAD	KAITHAL	Regular	112	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1441	KHANDWA ON NEW BYPASS (FROM BHAMBHOLI TO SAHARANPUR) NH344	YAMUNANAGAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1442	VILL- TAJAKPUR WML JAGADHARI	YAMUNANAGAR	Regular	150	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1443	OLD CHHACHHROULI ROAD (BETWEEN HARYANA ENGG COLLEGE TO KALI MANDIR) WML JAGADHARI	YAMUNANAGAR	Regular	145	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5

1444	LHS FROM PEHOWA CHOWK TOWARDS AMBALA WML	KURUKSHETRA	Regular	108	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1445	FROM UMRI CHOWK TOWARDS KURUKSHETRA, ON UMRI ROAD	KURUKSHETRA	Regular	108	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1446	BETWEEN KM STONE 76 TO 80 ON NH152 (OLD NH 65) (LHS AMBALA TO KAITHAL)	KAITHAL	Regular	170	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1447	BETWEEN KM STONE 50 TO 53 ON NH152 (OLD NH-65) (LHS ON AMBALA TO KAITHAL ROAD)	KURUKSHETRA	Regular	170	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1448	ON CIVIL LINE ROAD, JAGADHARI	YAMUNANAGAR	Regular	100	OBC PH	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1449	NILOKHERI TOWN (WML)	KARNAL	Regular	174	SC PH	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1450	ON CHOTI LINE FROM MATKA CHOWK UPTO 2KMS	YAMUNANAGAR	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1451	BETWEEN POLICE STATION SADHAURA AND SADHAURA CHOWK	YAMUNANAGAR	Regular	115	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1452	VILL- PANIETO ON NH73A ,	YAMUNANAGAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1453	BETWEEN KM STONE 89 TO 95 ON NH152 (OLD NH 65) (RHS AMBALA TO KAITHAL)	KAITHAL	Regular	170	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1454	VILLAGE SASAOLI (WML)	YAMUNANAGAR	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1455	BETWEEN THANA TO GUMTHALA GARHU ON NH-152 (OLD NH-65) (RHS AMBALA TO KAITHAL)	KURUKSHETRA	Regular	155	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1456	WML KANSAPUR	YAMUNANAGAR	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1457	LHS FROM KEORAK TOWARDS PEHOWA ON NH 152 (AMBALA - HISSAR ROAD), WITHIN KAITHAL DISTRICT LIMITS	KAITHAL	Regular	155	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1458	BETWEEN KM STONE 661 TO 664 ON NH-44 (OLD NH-1), LHS AMBALA TO DELHI	KURUKSHETRA	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1459	BETWEEN RAMNATH SHARMA HOSPITAL AND MAHAVIR EYE HOSPITAL TRUST ON RAMBAGH ROAD, AMBALA CANTT	AMBALA	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1460	BETWEEN KM STONE 662 TO 666 ON NH-44 (OLD NH-1), RHS AMBALA TO DELHI	KURUKSHETRA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1461	BETWEEN JANDLI PUL AND GALAXY MALL, AMBALA CITY	AMBALA	Regular	100	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1462	FROM INTERSECTION OF NH-44 (OLD NH-1) TOWARDS DHUKOT RAILWAY STATION ROAD VIA MOTOR MARKET, AMBALA CITY	AMBALA	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1463	VILLAGE LARSALI ON NH-44 (OLD NH-1), LHS PANIPAT TO DELHI	SONIPAT	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1464	BETWEEN KM STONE 40 TO 45 ON NH72	AMBALA	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1465	BETWEEN NARAINGARH TO KALAAMB ON NH72	AMBALA	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1466	AMBALA CITY WML	AMBALA	Regular	150	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1467	BETWEEN AGGARSAIN CHOWK AND PARSHURAM CHOWK, NARAINGARH	AMBALA	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1468	BETWEEN KM STONE 6 TO 9 ON NH-152 (OLD NH-65) (RHS AMBALA TO PEHOWA)	AMBALA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1469	BETWEEN RAILWAY UNDERPASS AND RAILWAY CROSSING ON PINJORE KALKA ROAD	PANCHKULA	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1470	BETWEEN SHAMBHU BORDER AND KINGFISHER RESORT ON NH-44 (OLD NH-1) (LHS AMBALA TO DELHI)	AMBALA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1471	BETWEEN KM STONE 129 TO 132 ON NH344 (OLD NH-73) (RHS JAGADHARI TO PANCHKULA)	AMBALA	Regular	150	OBC CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1472	VILL- MANDALI, RHS FROM AMBALA TO YAMUNANAGAR ON NEW BYPASS NH344	YAMUNANAGAR	Regular	150	SC CC 1	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1473	BAGWALI, ON NEW NH-7 (OLD NH-73) (RHS YAMUNANAGAR TO BARWALA)	PANCHKULA	Regular	185	Open PH	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1474	BETWEEN KM STONE 20 TO 24 ON NH-152 (OLD NH-65) (LHS AMBALA TO PEHOWA)	AMBALA	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1475	WML JAGADHARI (NOT ON SH & NH)	YAMUNANAGAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1476	VILLAGE- KALANUR ON NH 344 (NEW BYPASS)	YAMUNANAGAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1477	BETWEEN SAHA CHOWK TO KALPI CHOWK (AMBALA TO JAGADHARI ROAD)	AMBALA	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1478	FROM CHEEKA CHOWK TOWARDS KAITHAL ON RHS (WML)	KURUKSHETRA	Regular	100	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1479	BETWEEN KM STONE 646 TO 649 ON NH44 (OLD NH1), RHS AMBALA TO DELHI	KURUKSHETRA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1480	BETWEEN KM STONE 46 TO 49 ON NH-152 (OLD NH-65) (LHS AMBALA TO PEHOWA)	KURUKSHETRA	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1481	FROM PEHOWA CHOWK TOWARDS KURUKSHETRA ON RHS (WML)	KURUKSHETRA	Regular	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1482	BETWEEN KM STONE 56 TO 60 ON NEW PEHOWA BYPASS ON NH152 (LHS ON AMBALA KAITHAL ROAD)	KURUKSHETRA	Regular	170	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1483	ONE KM FROM GOGDIPUR FLYOVER CHOWK TO NSC CHOWK	KARNAL	Regular	116	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1484	TEJALI (WML)	YAMUNANAGAR	Regular	100	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1485	BETWEEN KM STONE 35 TO 39 ON NH-152 (OLD NH-65) (RHS AMBALA TO PEHOWA)	KURUKSHETRA	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1486	GADHAULI (WML)	YAMUNANAGAR	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1487	BETWEEN PINJORE KALKA JUNCTION AND RAIWAY CROSSING ON NH21A	PANCHKULA	Regular	150	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1488	BETWEEN KM STONE 64 TO 67 ON NH152 (LHS AMBALA TO HISSAR ROAD)	KURUKSHETRA	Regular	164	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1489	LHS FROM SAMPLA CHOWK TO SONIPAT CHOWK ON NH334-B (KHARKHODA BYPASS)	SONIPAT	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4

1490	VILLAGE MEHRAMPUR ON NEW BYPASS (NH344)	YAMUNANAGAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1491	BETWEEN MALLA MORH AND RAILWAY CROSSING ON PINJORE KALKA ROAD	PANCHKULA	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1492	WML ON SASAULI ROAD STARTING FROM WARKSHOP ROAD	YAMUNANAGAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1493	INDUSTRIAL AREA PHASE II	YAMUNANAGAR	Regular	150	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1494	VILLAGE BHOOT MAJRA ON NEW BYPASS (NH344)	YAMUNANAGAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1495	DEOBAN TO RAJOUND ON SH11	KAITHAL	Regular	105	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1496	RHS BETWEEN AGGARSEN CHOWK TO MADHU HOTEL	YAMUNANAGAR	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1497	JODIAN NAKA TO HARNAUL ROAD UPTO 2 KM WITHIN MUNICIPAL LIMIT	YAMUNANAGAR	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1498	VILLAGE GOLLANPUR ON NEW BYPASS (NH344)	YAMUNANAGAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1499	JANESRO, KARNAL LADWA ROAD, SH-7, TEHSIL INDRI	KARNAL	Regular	151	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1500	VILLAGE SUKHPURA ON NEW BYPASS LHS FROM BHAMBHOLI TO KALANAUR (NH344)	YAMUNANAGAR	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1501	BETWEEN FIRE BRIGADE STATION AND DOON VALLEY INSTITUTE OF ENGG. TECHNICAL COLLEGE, BAJIDA ROAD (WML)	KARNAL	Regular	105	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1502	MANAK MAJRA ON NH-44 (OLD NH-1) LHS FROM KARNAL TO KURUKSHETRA	KARNAL	Regular	196	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1503	VILLAGE SUKHPURA ON NEW BYPASS RHS FROM BHAMBHOLI TO KALANAUR (NH344)	YAMUNANAGAR	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1504	VILLAGE- BHATAULI ON CANAL ROAD	YAMUNANAGAR	Regular	100	OBC	DC	30	30	900	25	45	DRAW OF LOTS	15	4
1505	BADI MAJRA WML	YAMUNANAGAR	Regular	117	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1506	IN BETWEEN LIBERTY CHOWK TO ITI CHOWK ON NH-44 (OLD NH-1), RHS- FROM DELHI TO AMBALA ROAD, KARNAL CITY	KARNAL	Regular	155	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1507	MODEL TOWN, YAMUNANAGAR	YAMUNANAGAR	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1508	WML ON NH73 FROM VISHKARMA CHOWK TO PANSARA	YAMUNANAGAR	Regular	155	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4
1509	BETWEEN SHAHEED UDAM SINGH CHOWK TO NOOR MAHAL CHOWK, SECTOR-32, KARNAL CITY (WML)	KARNAL	Regular	147	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1510	MANSI DEVI COMPLEX (WML)	PANCHKULA	Regular	115	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1511	DHAKOLI ROAD (WML)	PANCHKULA	Regular	115	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1512	BETWEEN FOUNTAIN CHOWK AND MADHU HOTEL	YAMUNANAGAR	Regular	120	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1513	BETWEEN MILESTONE 674 TO 677 LHS ON NH-44 (OLD NH-1) (DELHI TO AMBALA ROAD)	KURUKSHETRA	Regular	212	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1514	BETWEEN KM STONE 36 TO 38, SH-7, LHS FORM LADWA TO SHAHBAD	KURUKSHETRA	Regular	100	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1515	HUDA SECTOR 27 & 28 DIVIDING ROAD (WML)	PANCHKULA	Regular	115	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1516	VILLAGE TOKA (WML ON RAIPUR RANI LINK ROAD)	PANCHKULA	Regular	115	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1517	BETWEEN JYOTISAR AND LOHAR MAJRA ON SH-6 (LHS)	KURUKSHETRA	Regular	112	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1518	BETWEEN MILESTONE 23 TO 26 ON PEHOWA CHEEKA ROAD (SH6)	KURUKSHETRA	Regular	112	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1519	BETWEEN PEHOWA COURT AND PEHOWA BYPASS ON SH6	KURUKSHETRA	Regular	122	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1520	VILL- KARERA KHURD ON NEW BYPASS LHS FROM KHAJURI TURN TO KALANAUR	YAMUNANAGAR	Regular	150	Open	DC	45	45	2025	25	75	DRAW OF LOTS	15	5
1521	BETWEEN RAMGARH CHOWK AND KOTBILLA CHOWK ON NH-7 (OLD NH-73), RHS RAMGARH TO BARWALA	PANCHKULA	Regular	170	SC CC 1	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1522	SHAM NAGAR KARNAL CITY	KARNAL	Regular	105	Open CC 2	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1523	BETWEEN KM STONE 19 & 23 ON SH-1 (BILASPUR TO SADAURA)	YAMUNANAGAR	Regular	115	OBC CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1524	PEERUWALA ON SH-1 (JAGADHARI TO BILASPUR)	YAMUNANAGAR	Regular	115	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1525	VILL. KHANPUR, SH-11	KAITHAL	Regular	112	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1526	BHADAR, UTLA BYE PASS TO DAHAR CHOWK ON SH-14	PANIPAT	Regular	105	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1527	BETWEEN NEELKANTH CUP & GLASS FACTORY AND BHARI CHOWK SH12 (ASSANDH-JIND)	KARNAL	Regular	105	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1528	BADHERI ON SH-7 (INDRI- LADWA ROAD)	KARNAL	Regular	151	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1529	WITHIN 3 KM FROM BALDI BYEPASS (NEAR NEW KARNAL BUS STAND) ON EITHER SIDE ON SH-7 (KARNAL - LADWA ROAD)	KARNAL	Regular	140	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1530	BABAIN ON SH-7 (SHAHABAD - BABAIN)	KURUKSHETRA	Regular	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1531	BETWEEN MANGAL PUR CHOWK & VILL.- NEWAL ON SH-8 ON EITHER SIDE (KUNJPURA ROAD)	KARNAL	Regular	104	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1532	VILL. PATANPURI ON SH-33	KARNAL	Regular	120	Open	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1533	WITHIN 4 KM FROM AUCHANDI BOADER TOWARDS KHARKHODA ON SH-18	SONIPAT	Regular	100	OBC	DC	35	35	1225	25	60	DRAW OF LOTS	15	4
1534	BETWEEN ITI CHOWK & MANGAL PUR CHOWK ON SH-8 ON EITHER SIDE (KUNJPURA ROAD)	KARNAL	Regular	141	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1535	CHANDOLI ON BARSAT ROAD PANIPAT (WML)	PANIPAT	Regular	115	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5

1536	WITHIN 3 KMS FROM MURTHAL FLYOVER TOWARDS SONIPAT ON SH-20 (LHS)	SONIPAT	Regular	100	Open CC 1	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1537	BETWEEN SANJAY CHOWK TO SABJI MANDI ON SANOLI ROAD PANIPAT	PANIPAT	Regular	154	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1538	WITHIN 3 KMS FROM VISHWA KARMA CHOWK GOHANA ON SH-16A TOWARDS MEHAM ROAD	SONIPAT	Regular	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1539	BETWEEN KM STONE 77 TO 83 ON NH-44 (OLD NH-1) LHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	PANIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1540	BETWEEN KM STONE 54 TO 58 ON NH-44 (OLD NH-1) RHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1541	BETWEEN KM STONE 68 TO 71 ON NH-44 (OLD NH-1) LHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	PANIPAT	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1542	BETWEEN KM STONE 59 TO 61 ON NH-44 (OLD NH-1) RHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1543	BETWEEN KM STONE 54 TO 58 ON NH-44 (OLD NH-1) LHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	SONIPAT	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1544	BETWEEN KM STONE 80 TO 84 ON NH-44 (OLD NH-1) RHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	PANIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1545	BETWEEN KM STONE 68 TO 72 ON NH-44 (OLD NH-1) RHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	PANIPAT	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1546	BETWEEN KM STONE 112 TO 120 ON NH-44 (OLD NH-1), (LHS DELHI TO AMBALA)	KARNAL	Regular	189	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1547	WITHIN MUNICIPAL LIMITS IN KARNAL RHS OF NH-44 (OLD NH-1) (LHS DELHI TO AMBALA)	KARNAL	Regular	105	SC PH	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1548	BETWEEN MADHUBAN GATE HARYANA POLICE ACADEMY & NAMASTE CHOWK KARNAL ON NH-44 (OLD NH-1) (RHS FROM DELHI TO AMBALA)	KARNAL	Regular	175	OBC PH	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1549	WITHIN MUNICIPAL LIMITS IN KARNAL RHS OF NH-44 (OLD NH-1) (RHS DELHI TO AMBALA)	KARNAL	Regular	105	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1550	KARNAL CITY MAIN ROAD (BETWEEN NAMASTE CHOWK & MEERA GHATI CHOWK)	KARNAL	Regular	130	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1551	KARNAL CITY MAIN ROAD (BETWEEN TAU DEVILAL CHOWK & MAHARANA PRATAP CHOWK)	KARNAL	Regular	130	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1552	BETWEEN KM STONE 76 TO 79 ON NH-44 (OLD NH-1) RHS DELHI TO PANIPAT (NOT BELOW FLYOVER)	PANIPAT	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1553	BETWEEN KM STONE 42 TO 45 ON NH-44 (OLD NH-1) (LHS DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1554	BETWEEN KM STONE 35 TO 38 ON NH-709 (LHS PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1555	BETWEEN VILLAGE JHAROTH TO ROHAT ON NH-334B (LHS)	SONIPAT	Regular	150	OBC	DC	35	35	1225	25	75	DRAW OF LOTS	15	4
1556	BETWEEN KM STONE 37 TO 40 ON NH-44 (OLD NH-1) (RHS DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1557	BETWEEN VILLAGE JHAROTH TO ROHAT ON NH-334B (RHS)	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1558	BETWEEN KM STONE 34 TO 37 ON NH-44 (OLD NH-1) (LHS DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1559	RHS BETWEEN SAMPLA CHOWK TO SONEPAT CHOWK ON NH-334B (KHARKHODA BYPASS)	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1560	HUDA SECTOR 24 (WML)	PANCHKULA	Regular	115	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1561	BETWEEN KM STONE 34 TO 38 ON NH-352A (NOT UNDER FLYOVER)	SONIPAT	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1562	BETWEEN KM STONE 29 TO 32 ON NH-44 (OLD NH-1) (RHS DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1563	BETWEEN KM STONE 38 TO 42 ON NH-709 (LHS FROM PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1564	VILLAGE KURAR IBRAHIMPUR ON NH352A	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1565	BETWEEN KM STONE 42 TO 46 ON NH-44 (OLD NH-1) (RHS FROM DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	180	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1566	BETWEEN KM STONE 25 TO 28 ON NH-352A (SONIPAT TO GOHANA, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1567	PIAU MANIHARI TO NARELA, KUNDLI	SONIPAT	Regular	100	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1568	BETWEEN KM STONE 62 TO 66 ON NH-352A (GOHANA TO JIND)	SONIPAT	Regular	150	Open	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1569	BETWEEN KM STONE 34 TO 38 ON NH -709 (RHS PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1570	SECTOR 18 JAGADHARI	YAMUNANAGAR	Regular	100	SC CC 1	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1571	BETWEEN KM STONE 42 TO 46 ON NH-709 (LHS PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	150	OBC CC 1	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1572	NOVELTY ROAD KARNAL (WML)	KARNAL	Regular	105	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1573	TRANSPORT NAGAR KARNAL (WML)	KARNAL	Regular	105	Open PH	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1574	BETWEEN KM STONE 99 TO 103 ON NH-44 (OLD NH-1) (LHS PANIPAT TO AMBALA)	KARNAL	Regular	191	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1575	BETWEEN GHARAUNDA AND VILLAGE FURLAK , WML GHARAUNDA	KARNAL	Regular	126	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1576	PANIPAT CITY WML	PANIPAT	Regular	107	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1577	BETWEEN KM STONE 1 TO 3 ON CHAOTALA ROAD (ROAD CONNECTING NH-1 TO SH-16)	PANIPAT	Regular	107	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1578	KUTANI ROAD WML,PANIPAT	PANIPAT	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1579	DAYA NAND COLONY KARNAL CITY	KARNAL	Regular	105	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1580	BETWEEN KM STONE 45 TO 48 ON NH-44 (OLD NH-1) (LHS DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1581	BETWEEN KM STONE 38 TO 42 ON NH -709 (RHS PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	160	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5

1582	BETWEEN KM STONE 42 TO 46 ON NH-709 (RHS PANIPAT TO ROHTAK, NOT UNDER FLYOVER)	SONIPAT	Regular	150	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1583	BETWEEN KM STONE 37 TO 40 ON NH-44 (OLD NH-1) (LHS DELHI TO PANIPAT, NOT UNDER FLYOVER)	SONIPAT	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1584	RHS BETWEEN KHARAK PANDWA AND BATTI ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	187	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1585	BETWEEN GOHANA MINI SECRETARIAT TO BAROTA ON NH-352A	SONIPAT	Regular	150	Open CC 1	DC	35	35	1225	25	75	DRAW OF LOTS	15	5
1586	BETWEEN GHARAUNDA AND BARSAT, WML GHARAUNDA	KARNAL	Regular	105	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1587	BETWEEN RATHDHANA AND AKBARPUR BAROTA, WML SONIPAT	SONIPAT	Regular	100	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1588	LHS BETWEEN BATTI AND TITRAM MOR ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	187	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1589	RHS BETWEEN BATTI AND TITRAM MOR ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	187	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1590	RHS BETWEEN SIMLA AND PINJUPURA ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	187	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1591	LHS BETWEEN PINJUPURA AND KALAYAT BYPASS ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	191	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1592	LHS BETWEEN SIMLA AND PINJUPURA ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	187	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1593	RHS BETWEEN PINJUPURA AND KALAYAT BYPASS ON NH152 (NARWANA - KAITHAL)	KAITHAL	Regular	191	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1594	WITHIN 2 KMS FROM GANNAUR RAILWAY STATION ON KHERI GUJJAR ROAD	SONIPAT	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1595	WITHIN 2 KMS FROM KHARKHODA ON KHARKHODA-ASSAUDHA ROAD	SONIPAT	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1596	KHARKHODA WML	SONIPAT	Regular	100	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1597	BETWEEN KM STONE 67 TO 71 ON NH-352A (GOHANA TO JIND)	SONIPAT	Regular	150	OBC	DC	35	35	1225	25	75	DRAW OF LOTS	15	4
1598	WITHIN 2 KMS FROM AMBEDKAR CHOWK GOHANA TOWARDS GOHANA JIND ROAD	SONIPAT	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1599	JATTU RAM CHOWK, JAWAHAR NAGAR, TESHIL CAMP, WML PANIPAT	PANIPAT	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1600	FROM KALUPUR CHUNGI SONIPAT TO MISSION CHOWK SONIPAT	SONIPAT	Regular	100	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1601	WITHIN 5 KMS FROM BAHALGARH FLYOVER TOWARDS SONIPAT (RHS ON NH334B)	SONIPAT	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3
1602	VILLAGE KAITH ON NH-709 (OLD NH-71) RHS FROM PANIPAT TO GOHANA	PANIPAT	Regular	157	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1603	ARIJUN NAGAR, WML PANIPAT	PANIPAT	Regular	103	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1604	VIKAS NAGAR, TEHSIL CAMP, PANIPAT	PANIPAT	Regular	103	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1605	BHAGAT NAGAR, WML PANIPAT	PANIPAT	Regular	103	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1606	VIRAK NAGAR, WML PANIPAT	PANIPAT	Regular	103	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1607	BATRA COLONY, WML PANIPAT	PANIPAT	Regular	103	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1608	CAPTAIN NAGAR, SALAR GANJ BAZAR, OLD HOUSING BOARD COLONY PANIPAT	PANIPAT	Regular	103	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1609	BETWEEN KM STONE 49 TO 51, (LHS FROM DELHI TO PANIPAT) NH-44 (OLD NH-1), MURTHAL	SONIPAT	Regular	150	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1610	CHANDER CHOWK, DESHRAJ COLONY, WML PANIPAT	PANIPAT	Regular	103	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1611	PARKASH NAGAR, WML PANIPAT	PANIPAT	Regular	103	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1612	DR. MKK SCHOOL ROAD, MODEL TOWN	PANIPAT	Regular	103	Open CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1613	BST ROAD, KISHAN PURA ROAD NO.78, GANNAUR	SONIPAT	Regular	103	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1614	BETWEEN KM STONE 49 TO 51, (RHS FROM DELHI TO PANIPAT) NH-44 (OLD NH-1), MURTHAL	SONIPAT	Regular	150	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1615	VILLAGE MALIK UGRA KHERI, WML PANIPAT ON UIHA ROAD, OPPOSITE TDI APARTMENT	PANIPAT	Regular	110	OBC	DC	35	35	1225	25	45	DRAW OF LOTS	15	4
1616	KISHANPURA, NEAR KHADI ASHARAM	PANIPAT	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1617	BETWEEN SUBZI MANDI AND BABAIL NAKA ON SANOLI ROAD, ON NH 79AD	PANIPAT	Regular	150	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1618	BETWEEN 8 MARLA CHOWK AND OLD CANAL, MAIN JATAL ROAD,	PANIPAT	Regular	110	SC	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1619	BETWEEN HUDA SUB STATION AND CHANDANI BAGHPOLICE CHOWKI, HARIDWAR BYPASS (LHS FROM NH-1 T JUNCTION TO CHANDANI BAGH POLICE CHOWKI)	PANIPAT	Regular	110	OBC	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1620	BETWEEN CHANDANI BAGH POLICE CHOWKI TO BABAIL NAKA, HARIDWAR BYE PASS ROAD (LHS FROM CHANDNI BAGH POLICE CHOWKI TO BABAIL NAKA)	PANIPAT	Regular	110	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1621	BETWEEN DAMLA - VISHWAKARMA CHOWK, SH 6, LHS ROM DAMLA TO YAMUNA NAGAR	YAMUNANAGAR	Regular	110	Open CC 2	DC	35	35	1225	25	60	DRAW OF LOTS	15	5
1622	RAM NAGAR KARNAL CITY	KARNAL	Regular	100	OBC CC 1	DC	20	20	400	25	45	DRAW OF LOTS	15	4
1623	2 KM STRETCH ON RHS FROM MAHATMA JYOTIBA PHULA HANSI CHOWK TOWARDS KARNAL HANSI ROAD	KARNAL	Regular	126	SC CC 1	CFS	20	20	400	0	0	DRAW OF LOTS	0	3
1624	SHIV COLONY KARNAL CITY	KARNAL	Regular	105	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1625	BETWEEN JUNDLA AND JALMANA ON NH709A	KARNAL	Regular	187	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1626	WITHIN 5 KM FROM SONIPAT CHOWK TO KHARKHODA TOWARDS SONIPAT (RHS ON NH334B)	SONIPAT	Regular	150	OBC	DC	35	35	1225	25	75	DRAW OF LOTS	15	4
1627	WITHIN 5 KM FROM SONIPAT CHOWK TO KHARKHODA TOWARDS SONIPAT (LHS ON NH334B)	SONIPAT	Regular	150	SC	CFS	35	35	1225	0	0	DRAW OF LOTS	0	3

1628	CHIRAO ON NH709A (KARNAL-ASSANDH)	KARNAL	Regular	187	Open	DC	35	45	1575	25	75	DRAW OF LOTS	15	5
1629	ON WORKSHOP ROAD BETWEEN KAMANI CHOWK TO FOUNTAIN CHOWK	YAMUNANAGAR	Regular	100	Open	DC	20	20	400	25	45	DRAW OF LOTS	15	5
1630	PEONT ON NH709A (KARNAL-ASSANDH)	KARNAL	Regular	187	OBC	DC	35	45	1575	25	75	DRAW OF LOTS	15	4
1631	PINJORE TO PARWANOO ON NH-5 (LHS PINJORE TO PARWANOO)	PANCHKULA	Regular	190	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1632	SHEIKHUPURA MANCHURI ON NH709A (KARNAL-ASSANDH)	KARNAL	Regular	159	SC	CFS	35	45	1575	0	0	DRAW OF LOTS	0	3
1633	WML ON AMADALPUR ROAD FROM BUDIYA CHOWK	YAMUNANAGAR	Regular	110	Open	DC	20	20	400	25	75	DRAW OF LOTS	15	5
1634	PINJORE TO PARWANOO ON NH-5 (RHS PINJORE TO PARWANOO)	PANCHKULA	Regular	190	OBC	DC	20	20	400	25	75	DRAW OF LOTS	15	4

Volumes indicated are based on market conditions and may undergo change. Applicants are advised to make their own assessment of potential.

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* The site should either be Owned or on lease with applicant for minimum 19 years 11 months or Applicant should have firm offer for the same

The explanation of the columns in the table is given in the Brochure which also contains detailed guidelines of selection procedure for dealership

along with Application form and other relevant details. The Brochure is available at a cost of Rs. 100/- from the Corporation Office at the address

mentioned below. It is also hosted in the Corporation website www.ioc.com / www.petrolpumpdealerchayan.in and can be downloaded free of cost.

APPLICANTS, IN THEIR OWN INTEREST, SHOULD CAREFULLY GO THROUGH THE "BROCHURE" AND UNDERSTAND CONDITIONS OF SELECTION BEFORE SUBMITTING THEIR APPLICATION.

Application for RO dealership along with online payment of Non-refundable application fee, as applicable (detailed below), should be submitted on-line by 24/12/2018.

Type of RO	Type of Site	Category	Application fee in Rs.	Type of RO	Type of Site	Category	Application fee in Rs.
Regular							
ROs	CFS	SC/ST	3000		CFS	SC/ST	2500
	CC	OBC	5000		CC	OBC	4000
	CC	Open	10000		CC	Open	8000
	DC	OBC	5000		DC	OBC	4000
	DC	Open	10000		DC	Open	8000
				Rural ROs			

The facility for submission of on-line application will be withdrawn immediately after the cut-off date as mentioned above.

The tenure of the dealership shall be for an initial period of 15 years and renewable every 01 years thereafter.

This is only a notice inviting application for allotment of RO dealership and not an offer of RO dealership.

The Corporation reserves the right to cancel/withdraw/ amend this advertisement or extend the due date at its sole discretion without assigning any reason.

In case of any discrepancy in advertisement published in English News papers vis a vis vernacular dailies, the direction/information indicated in English paper would prevail.

Similarly, contents of Brochure in English will be final and will prevail upon in case of any dispute.

For purchase of Brochure and any information with regard to the advertisement, candidates may contact the following address:-

1. Gurgaon Divisional Office, Indian Oil Corp. Ltd. 83, Institutional Area, Sector - 18, Gurgaon - 122 015 / Contact No. : 0124-2342250

For locations mentioned in Sr. nos. 1 to 28, 81 to 273, 691 to 737, 799 to 1121

2. Hissar Divisional Office, Indian Oil Corp. Ltd. 83, First Floor, SCO 40-41, Sector - 13P, Tosham Road, Hisar - 125 005 (Haryana) / Contact No. : 01662- 246602

For locations mentioned in Sr. nos. 29 to 57, 274 to 436, 738 to 770, 1122 to 1309

3. Panipat Divisional Office, Panipat Marketing Complex, Villi-Baholi, PO Panipat Refinery, Panipat - 132140 Haryana / Contact No. : 0180 - 2578633

For locations mentioned in Sr. nos.58 to 80, 437 to 690, 771 to 798, 310 to 1634

(TRUE COPY)

ANNEXURE-R7/11



GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

Parivahan Bhavan,
1, Sansad Marg
New Delhi-110001

No.RW/NH-33023/19/99-DO-III

Dated: 24th July, 2013

To

1. The Chief Secretaries of all State Governments/U.Ts.
2. The Principal Secretaries /Secretaries of all States/U.Ts. Public Works Department dealing with National Highways, other Centrally Sponsored Schemes and State Schemes.
3. The Engineers-in-Chief and Chief Engineers of Public Works Departments of States/U.Ts dealing with National Highways, other Centrally Sponsored Schemes and State Schemes.
4. The Chairman, National Highways Authority of India (NHAI), G-5&6, Sector-10, Dwarka, New Delhi-110 075.
5. Director General (Border Roads), Seema Sadak Bhawan, Ring Road, New Delhi-110 010.

Sub: Guidelines/Norms for access permission to Fuel Stations, Private Properties, Rest Area Complexes and such other facilities along National Highways.

Sir,

Ministry had issued separate guidelines on access permission to Fuel Stations, Service Stations; Rest Areas etc. vide Circular No. RW/NH-33023/19/99-DO-III dated 25.09.2003/17.10.2003, & access permission to Private Properties etc. along National Highways vide Circular No. RW/NH-33023/19/99-DO-III dated 31.08.2000. With the improvement in the National Highway network, a greater need for road safety of the users has been felt along with stricter enforcement of the guidelines. It has also been decided that unified norms for access to Fuel Stations, Service Stations, Private Properties, Rest areas and other such facilities along the National Highways may be evolved.

2. Accordingly, the existing Norms and guidelines have now been modified and the unified Guidelines/Norms are enclosed at **Appendix-I & Appendix-II**. The Norms at Appendix-I will be applicable for access permission to all Fuel stations, Service stations, Rest areas, etc. and Norms at Appendix-II will be applicable for access permission to Private Properties, from the date of the issue of this Circular. These norms shall be followed for seeking and granting permissions for the access to National Highways.

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3. The power to give permission for access to National Highways lies with the Highway Administration as per the Highway Administration Rules, 2004 under the Control of National Highways (Land and Traffic) Act, 2002. All such access permissions to the National Highways are to be given under Section 28 and 29 of Chapter IV and Section 38 of Chapter VI of the Control of National Highways (Land & Traffic) Act, 2002. These permissions are to be given by the concerned Highway Administration notified by the Central Government under sub-section (1) of Section 28 as per the Guidelines and instructions issued by the Central Government under sub-section (2) of Section 28 of the Control of National Highways (Land & Traffic) Act, 2002.

4. The applicant shall submit a self-certified proposal for seeking access permission to the Highway Administration and will be responsible for all the documents submitted with the application. The Oil Companies shall engage registered Architects/Consultants, empanelled with the Ministry, in preparation of drawings/layouts of the proposed locations and other features of Fuel Stations, Private Properties, Rest Area Complexes and such other facilities so that these are in conformity with the Norms. The Architects/Consultants will also ensure video recordings (before & after completion of the construction work) and that the work is executed as per the approved drawings, failing which action will be initiated to blacklist such Architects/Consultants and to de-energize the fuel station.

5. The Oil Company/Owner of private property shall have to enter into an Agreement for signing the license deed for five years with the Highway Administration (as per Highway Administration Rules, 2004) for the use of NH land. The license shall be issued to the Oil Company on payment of Rs. 2,00,000/- as one-time license fee for the calendar year in which this Circular is issued, alongwith the application, with 5% license fee to be increased every subsequent year. A non-refundable processing fee of Rs. 10,000/- per application shall also be deposited with the application.

The amount of license fee to be charged from the Owners of Private Properties shall be as under:

(i)	for Residential properties as defined in Appendix II of the Circular	
	Rural area	No license fee
	Urban area (population less than 10 lakhs)	
	Urban area (population 10 to 20 lakhs)	
	Urban area (population more than 20 lakhs)	
(ii)	for Other properties as defined in Appendix II of the Circular	
	Rural area	Rs. 1,50,000/-
	Urban area (population less than 10 lakhs)	Rs. 1,50,000/-
	Urban area (population 10 to 20 lakhs)	Rs. 3,00,000/-
	Urban area (population more than 20 lakhs)	Rs. 6,00,000/-

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6. On the expiry of lease, the access-permission may be renewed by the Highway Administration on payment of Rs. 10,000/- as renewal fee, if it conforms to the stipulated norms of the Ministry. The Oil Company/Owner of private property shall apply, with all the documents, for renewal at least four months before the expiry of license deed. The Highway Administration shall process the application for renewal and seek for any rectifications/clarifications within 60 days of receipt of the application. The concerned Oil Company/Owner of private property shall respond within 30 days on receipt of such communication from Highway Administration. The Highway Administration shall give final decision on renewal of the license deed within next 30 days, failing which the renewal will be deemed to have been granted.

7. In case of existing fuel stations constructed as per Ministry's norms but for which prior approval has not been obtained from the Ministry, a penalty of Rs. 25,00,000/- shall be imposed on the Oil Company to regularize such fuel stations. However, in case of fuel stations existing on newly declared National Highways, there shall be no penalty but, such Oil Companies shall have to pay the processing fee of Rs. 10,000/- to the Highway Administration and will be granted 6 months' time to comply with the Ministry's norms. If the deviations from Ministry's norms are non-rectifiable, such cases shall be dealt on case to case basis.

8. That on any breach of the condition imposed by the Highway Administration or the officer authorized by such administration on his behalf may terminate the lease or license, as the case may be.

9. In order to make the system of granting access permissions from National Highways easier and transparent, there shall be a website, developed by NIC, in which each Highway Administration will be provided an account for signing in. The Highway Administration will periodically update the status of an application for access permission from National Highways on the web site. For this purpose, a computer and internet facility shall be made available to each Highway Administration. With the development of web based monitoring system, it is envisaged that delays, if any, will be regularly monitored in the meetings of the Relaxation Committee of the Ministry.

10. After the payment of the processing fee, the application may be processed subject to submission of complete set of documents including the license fee and approved 'in-principle' and Provisional NOC may be issued by Highway Administration to the applicant. The date of 'in-principle' approval may be put on the website & the applicant may be informed within 30 days of the receipt of the application alongwith the prescribed fee.

11. The Oil Company/Owner may construct the Fuel Station/Private Property along with its access as per approved drawings at their own cost within 6 months of the issue of Provisional NOC. After the construction as per approved drawings and to the satisfaction of the Highway Administration, the final approval may be given within

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30 days of the receipt of communication from the applicant about the completion of construction work and License deed may be signed by the Competent Authority (i.e. Highway Administration). In case, the construction is not done in one year, the provisional approval shall be deemed to be cancelled, unless renewed by the Highway Administration.

12. Inspections for determining the deviations from prescribed Norms shall be done any time, even after signing of the License Deed, by the Highway Administration. In cases of defaults/deviations found during inspections by Highway Administration, each deficiency shall be immediately rectified, which in no case should exceed 30 days from the date of inspection. The failure to rectify the identified deficiencies within the prescribed time would lead to de-energizing the fuel station by the concerned Oil Company. The re-energizing would be done only on complete rectification and on the authorization by Highway Administration.

13. The Highway Administration will keep a register of record of Fuel Stations, Private Properties, Rest Area Complexes and such other facilities, for which access permission has been granted. This will also be regularly updated on the website.

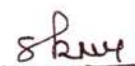
14. The competent authority in the Ministry shall notify the Appellate Authorities for their respective Highway Administration.

15. The contents of this Circular may please be brought to the notice of all the concerned in your Organization.

16. This Circular issues with the approval of Secretary (RT&H).

Yours faithfully,

Encl: As above


(S K Nirmal)

Superintending Engineer (S,R&T) (Roads)
for Director General (RD) & Special Secretary

Copy to:

1. PPS to Secretary (RT&H) – for kind information
2. All the Technical officers in the Ministry of Road Transport & Highways
3. JS (EIC) & CVO, Ministry of Road Transport & Highways
4. All ROs and ELOs of Ministry of Road Transport & Highways
5. The Secretary General, Indian Roads Congress
6. The Director, IAHE
7. M/o Petroleum & Natural Gas, Govt. of India, with the request to issue suitable instructions to the Oil Companies to adhere to these Norms, while planning, installation and operation of fuel stations along National Highways
8. Technical Circular File of SR&T (R) Section
9. NIC - for office intranet

(Enclosure to Ministry of Road Transport & Highways letter no. RW/NH-33023/19/99-DOIII dated the 24th July, 2013)

I- NORMS FOR LOCATION, LAYOUT AND ACCESS TO FUEL STATIONS ALONG NATIONAL HIGHWAYS.

1. These norms have been finalized in conformity to IRC: 12, ' Guidelines for Access, Location and Layout of Roadside Fuel Stations and Service Stations' and in substantial modification to the Ministry's Circular No. RW/NH-33023/19/99-DOIII dated 25.09.2003/17.10.2003 on "Norms for the Access for Fuel Stations, Service Stations and Rest Areas along National Highways". These norms shall be applicable to all new fuel stations with effect from the date of issue of this Circular.

2. Petrol / Diesel retail outlets and service stations with or without Rest Area Amenities etc. are hereinafter referred to as Fuel Stations.

3. These norms are applicable to all Fuel Stations with or without other user facilities of rest areas, along un-divided carriageway and divided carriageway sections of National Highways in plain, rolling and hilly terrain and passing through urban stretches. For this purpose hilly or mountainous terrain would be, when the cross slope of the country is more than 25%. The urban stretches would be, where National Highway passes through a town of population of 20,000 and more (Census 2011 will apply)

4.0 General Conditions of Siting

4.1 The fuel stations shall generally be a part of the rest area complex along the highways. Rest areas should have various amenities for users e.g. places for parking, toilets, restaurants, rest rooms, kiosks for selling sundry items, bathing facilities, repair facilities, crèche etc. These aspects should be incorporated while planning for improvement and upgradation of highways and/or planning for new fuel stations along the highways. The rest area complex can be planned subject to their commercial viability.

4.2 It should be ensured that the location of the proposed fuel station does not interfere with future improvements of the highway and the nearby intersections/junctions.

4.3 The fuel stations would be located where the highway alignment and profile are favourable i.e. where the grounds are practically level, there are no sharp curves not less than those specified for minimum design speed or steep grades (more than 5%) and where sight distances would be adequate for safe traffic operations. The location would not interfere with placement and proper functioning of highways signs, signals, lighting or other devices that affect traffic operation.

4.4 While considering the proposal for new fuel stations it would be ensured that the fuel stations on a corridor are well distributed on both sides of the highways so that vehicles normally do not have to cut across the traffic to reach them. The fuel stations would be serving only the traffic moving on the adjacent lane. For the vehicles travelling in the lanes in opposite direction, separate fuel stations need to be planned for which permission would be considered keeping also in view of its location and distance norms. In urban areas with population more than 2 million, fuel stations will not be allowed to be set up within the municipal limits along the National Highways even though with service roads, as these can be located on side roads for local traffic.

4.5 In order to provide safe length for weaving of traffic, fuel stations along National Highways shall be located at the minimum distance from an intersection (gap in the central median be treated as intersection) as given below. For single carriageway section, these minimum distances would be applicable for both sides. All the distances shall be measured between the tangent points of the curves of the side roads at intersections / the median openings and the access / egress roads of the fuel stations, as is applicable, in a direction parallel to the centre line of the nearest carriageway of the National Highway.

4.5.1 Non-Urban (Rural) Stretches

1.	Plain and Rolling Terrain	Distance
(i)	Intersection with NHs / SHs / MDRs	1000m
(ii)	Intersection with Rural Roads/approach roads to private and public properties	300m
2.	Hilly / Mountainous Terrain	
(i)	Intersection with NHs / SHs / MDRs	300m
(ii)	Intersection with all other roads and tracks	100m

4.5.2 Urban Stretches

I.	Plain and Rolling Terrain	Distance
A	Urban Area with population of more than 20,000 and less than one lakh.	
1.	Intersection with any category of roads of carriageway width of 3.5m and above	300m
(i)	Intersection with roads of carriageway width of less than 3.5m	100m
B	Urban Area with population of one lakh and above	
(i)	Intersection with any category of road (irrespective of carriageway width)	100m
II.	Hilly and Mountainous Terrain	
(i)	Intersection with any category of road (irrespective of carriageway width)	100m

4.5.3 There shall not be any median gap on a divided carriageway within a distance of 300 m on each side of the fuel station. This minimum distance i.e. 300 m shall be measured between the start of the median gap and the nearest tangent point of access/egress road of the fuel station, as is applicable, in a direction parallel to the centre line of the nearest carriageway of the National Highway.

This stipulation shall be applicable for such median gaps, which are located neither in front of nor in proximity of any intersection or intersecting roads. For intersecting road median gaps or median gaps in proximity of intersections, the provisions stipulated under para 4.5.1 and para 4.5.2 shall apply.

4.6 The minimum distance between two fuel stations along the National Highway would be as given below:-

4.6.1	Plain and Rolling Terrain in Non-Urban (Rural) Area	Distance
(i)	Undivided carriageway (for both sides of carriageway)	300m (Including deceleration and acceleration lanes)

(ii)	Divided carriageway (with no gap in median at this location and stretch)	1000m (Including deceleration and acceleration lanes)
4.6.2	Hilly / Mountainous Terrain and Urban Stretches	
(i)	Undivided carriageway (for both sides of carriageway)	300m (clear)
(ii)	Divided carriageway (with no gap in median at this location and stretch)	300m (clear)

Note:- (i) The minimum distance of 300 m between two fuel stations on both sides of the highway is applicable for undivided carriageway only. In case of divided carriageway, with no gap in medians, the distance restriction is not applicable on the opposite side of the fuel station and the minimum distance between two fuel stations on the same side shall be 1000 m unless the access is through service road. Any deviation will be considered as clustering. In such a case, service road shall be provided and entry/exit point of the service road shall meet the requirements specified for acceleration/deceleration lanes.

(ii) The distances between the fuel stations shall be measured between the tangent points of the access / egress roads of the fuel stations, as is applicable, in a direction parallel to the centre line of the nearest carriageway of the National Highway.

4.6.3 If two or more fuel stations are to be sited in close proximity for some reasons these would be grouped together to have a common access through a service road of 7.0m width and connected to the highway through acceleration, deceleration lanes. From these considerations, the permission for the new fuel stations would be considered only if it is either in proximity to the existing one so that the common access can be provided or the new one located at a distance of more than 1000m. Any objection from the existing fuel station owner against granting of access permission from NH for the proposed new fuel station are to be overruled and access to all fuel stations in case of clustering, shall invariably be from the service road only. Wherever longer service road exists which may itself act as deceleration / acceleration lane, no separate deceleration / acceleration lane is required.

4.6.4 For installation of new fuel station within the 1000 m distance of existing fuel station in plain/rolling terrain and 300 m in hilly/mountainous terrain and urban stretch, new entrant would be responsible for construction and maintenance of the common service road, deceleration & acceleration lanes, drainage and traffic control devices. Wherever, available ROW is inadequate to accommodate such service roads, deceleration / acceleration lanes, etc. the additional land by the side of ROW to accommodate such service roads shall also be acquired by the new entrant Oil Company. In case of hilly / mountainous terrain, common service roads at all such locations may not be possible as per the site conditions and, therefore, common access through service roads would not be a pre-condition.

4.7 The fuel station would not be located within the distance of 1000 m from any barrier including that of toll plaza and railway level crossing. No check barrier/toll plaza should be located within 1000 m of a fuel station. However if such barriers are located on service roads only and are separated from the main carriageway, then this requirement shall not apply. Fuel Stations should be located at a minimum distance of 200 m and 500 m from the start of an approach road of a Road Over Bridge (ROB) and the start of a grade separator or a ramp respectively.

5.0 Plot size for fuel station.

5.1 The minimum size and shape of the plot for the fuel station would need to be such that it suitable accommodates fuel pumps, offices, stores, compressor room, air pump and kiosks without causing any hindrance to the movement of vehicles of expected maximum dimensions, within fuel stations and in the access area. Sufficient space would need to be available to accommodate the number of fuel pumps to cater to the expected number of vehicles in peak time at this location so that the vehicles do not spill on to the access area. The air pump and kiosks for pollution control measurements be installed at some distance from the fuel pumps so that the vehicles requiring these services do not cause hindrance to the free movement of vehicles entering or exiting for refuelling.

5.2 From these considerations, the minimum size of the plot for fuel stations along National Highways shall be as follows:-

S.No		Frontage (In Metre)	Depth (In Metre)
(i)	On undivided carriageway in plain and rolling terrain	35	35
(ii)	On divided carriageway in plain / rolling terrain	35	45
(iii)	In hilly and mountainous terrain	20	20
(iv)	In urban stretches	20	20

Note:-The proposed plot of new fuel stations should be such that the minimum frontage is achieved within the minimum total area, as stipulated above.

5.3 For fuel station being part of the rest area complex, the area required for other facilities such as parking, restaurant, rest rooms, toilets, kiosks for selling sundry items, bathing facilities, repair facilities, shops etc. would be extra but there would be a single access/egress.

6.0 Access Layout

6.1 Access for New Fuel Stations along Un-divided Carriageway Sections

6.1.1 The access to the fuel stations along un-divided carriageway sections of National Highway shall be through deceleration and acceleration lanes. The deceleration and acceleration lanes may be dispensed with for the fuel stations located along urban roads and roads in hilly and mountainous terrain. The access to the fuel stations located on National Highways with service road shall be only through that service road.

6.1.2 The deceleration lane would take off from the edge of the paved shoulder taken up to the edge of the Right of Way (ROW) of National Highway, beyond which, the boundary of fuel station shall start. Its minimum length would be 70 m measured along the travelled direction of highway. Its width would be minimum 5.5 m. The shoulder of 2.25 m would be provided towards the outer side of the access / egress (i.e. on the side farthest from the carriageway) for this deceleration lane.

6.1.3 The acceleration lane would take off from the edge of the fuel station on exit side having minimum length of 100 m with parallel type layout. Its starting stretch of 70 m length would be with a curvature of minimum radius of 650 m and the remaining 30 m length would be tapered so as to facilitate vehicles coming out of fuel station, merging with fast moving through traffic on main carriageway, in a safe and efficient manner. Wherever, available ROW is inadequate to accommodate the service roads and / or deceleration / acceleration lanes in plain and rolling terrain of non-urban

stretches, the additional marginal land by the side of ROW to accommodate the deceleration / acceleration lanes shall be acquired by the owner of the fuel station. In cases of widening to 4/6 lanes in near future, the matter shall be dealt on case to case basis.

6.1.4 A separator island would be provided in front of the fuel station so that no right turning take place. The length of this separator island would be determined on the basis of the intersecting points of the edge line of the separator island with the line drawn along the edge of chevron markings as indicated in **Figures 1 and 2** of these norms. Its shape for isolated fuel station would be as shown in Figure 1, and that for the cluster of fuel stations with common service roads, as shown in Figure 2. It would have minimum width of 3m. The width of approaches connecting deceleration and acceleration lanes, along the separator island should be 5.5m.

6.1.5 There would be buffer strip from the edge of the ROW and would extend minimum 3 m inside the fuel station plot. Its minimum length would be 12 m. In urban/hilly or mountainous areas, minimum length of buffer strip may be reduced to 5 m keeping minimum width of opening at entry and exit to 7.5 m. No structure or hoarding except the approved standard identification sign on pole would be permitted, which may be provided outside the ROW. The buffer strip as well as the separator island would be provided with kerb of minimum 275 mm height to prevent vehicles from crossing it or using it for parking purposes. The buffer strip in the approach zone should be suitable shaped to cover extra area in the approach zone after provision of acceleration, deceleration lane and connecting approaches and should be properly turfed for aesthetic landscaping.

6.1.6 The radius for turning curve would be 13 m and that for non-turning curve be from 1.5 to 3 m so as to check over speeding while entering or exiting the fuel station. Wherever, available ROW is inadequate, the additional marginal land by the side of ROW shall be acquired by the owner of the fuel station to provide prescribed turning radius.

6.1.7 The pavement of the access roads including deceleration, acceleration lanes and connecting approaches would have sufficient strength for the expected traffic for the designed period. It would have minimum pavement composition of 150 mm thick Granular Sub Base (GSB) overlaid by three layers of Water Bound Macadam (WBM) (other than WBM-Grading No. 1), each of 75 mm thickness topped by 50 mm thick Bituminous Macadam (BM) and 25 mm thick Semi Dense Bituminous Carpet (SDBC). Interlocking Concrete Blocks as per IRC:SP:63 can also be considered.

6.1.8 A typical access layout for the new fuel station with relevant details for deceleration and acceleration lanes, connecting approaches, Separator Island, buffer strip, drainage, signs and marking on un-divided carriageway section of National Highway would be as shown in Figure 1 of these norms.

6.1.9 The typical access layout for cluster of fuel stations, with details for deceleration lane, service road and acceleration lane etc. would be as shown in Figure 2 of these Norms.

6.2 Access for New Fuel Stations on Divided Carriageway Sections.

6.2.1 The access to the fuel station on divided carriageway sections of National Highways shall be through deceleration and acceleration lanes.

6.2.2 The deceleration lane would take off from the edge of the paved shoulder and taken upto the edge of ROW, from where the boundary of fuel station would start. Its length would be 70 m, measured along the travel direction on the highway. The acceleration lane would be of 100 m length. Its starting stretch of 70 m length would be with a curvature of minimum radius of 650 m and the remaining 30 m tapered so as to facilitate vehicles coming out of fuel stations, merging with fast moving through

traffic on main carriageway in a safe manner. The width of deceleration and acceleration lane shall be 5.5 m with shoulder of 2.25 m. The shoulder shall be provided towards the outer side of the access / egress (i.e. on the side farthest from the carriageway). Wherever, available ROW is inadequate to accommodate the service roads and / or deceleration / acceleration lanes in plain and rolling terrain of non-urban stretches, the additional marginal land by the side of ROW to accommodate the deceleration / acceleration lanes shall be acquired by the owner of the fuel station. In cases of widening to 4/6 lanes in near future, the matter shall be dealt on case to case basis.

6.2.3 A separator island would be provided in front of the fuel station. The length of this separator island would be determined on the basis of the intersecting points of the edge line of the separator island with the line drawn along the edge of chevron markings as indicated in Figures 3 and 4. Its shape for isolated fuel station would be as shown in **Figure 3**, and that for the cluster of fuel stations with common service roads, as shown in **Figure 4**. It would have minimum width of 3 m. The width of approaches connecting deceleration and acceleration lanes along Separator Island should be 5.5 m.

6.2.4 There would be buffer strip from the edge of the ROW and would extend minimum 3m inside the fuel station plot. Its minimum length would be 12 m. In urban/hilly or mountainous areas, minimum length of buffer strip may be reduced to 5 m keeping minimum width of opening at entry and exit to 7.5 m. No structure or hoarding except the approved standard identification sign on pole, would be permitted which may be provided outside the ROW. The buffer strip as well as the separator island should be provided with kerb of minimum 275 mm height to prevent vehicles from crossing it or using it for parking purposes. The buffer strip in the approach zone should be suitably shaped to cover extra area in the approach zone after provision of acceleration, deceleration lane and connecting approaches and should be properly turfed for aesthetic landscaping.

6.2.5 The radius for turning curves should be 13 m and that for non-turning curves should be from 1.5 to 3 m, so as to check over speeding while entering or exiting the fuel station. Wherever, available ROW is inadequate, the additional marginal land by the side of ROW shall be acquired by the owner of the fuel station to provide prescribed turning radius.

6.2.6 The pavement of the access roads including deceleration, acceleration lanes and connecting approaches would have sufficient designed strength for the expected traffic. It would have minimum pavement composition of 150 mm thick GSB overlaid by three layers of WBM, each of 75 mm thickness (other than WBM-Grading No. 1), topped by 50 mm thick BM and 25 mm thick SDBC. Interlocking Concrete Blocks as per IRC:SP:63 can also be considered.

6.2.7 The typical access layout for the new fuel station with relevant details for deceleration/acceleration lanes connecting approaches, separator island buffer strip, drainage, signs and marking on divided carriageway sections of National Highway would be as shown in Fig. 3 of these Norms.

6.2.8 The access for cluster of Fuel Stations situated in close proximity shall be through acceleration lane, service road and acceleration lane as shown in Fig. 4 of these norms.

6.3 The typical layout for fuel station and signs and markings along National Highways in hilly / mountainous terrains and in urban stretches is given in **Figure 5**.

7.0 Drainage

There shall be adequate drainage system on the access to the fuel station and inside its area so as to ensure that surface water does not flow over the highway or any water logging takes place. For this purpose, the fuel station and access area would be at least 300 mm below the level at the edge of the shoulder on the highway. The surface water from fuel station and access road would need to be collected in a suitable underground drainage system and led away to a natural course through culvert. Only slab culvert with iron grating of adequate strength shall be constructed in the approaches so that surface water is drained through the openings in the grating. Construction of Pipe culverts shall not be permissible for this purpose. The drainage arrangement would be either by the method mentioned above or as per the satisfaction of the Highway Administration/Ministry. The applicant has to prepare separate detailed drawings indicating the drainage arrangements and to be submitted along with the application for permission.

8.0 Enforcement of Right of Way and Building Line

While planning the layout for various facilities inside the fuel stations, it has to be ensured that fuel pumps are located beyond the Building Lines as prescribed in IRC:73, 'Geometric Design Standards for Rural (Non-Urban) Highways' and Fuel Station office building etc. at a safe distance as prescribed by Fire Department or other authorities. The buffer strip would extend minimum 3 m inside the Fuel Station plot, beyond the available ROW. The future widening of the highway shall also be kept in view while setting up and preparing the layout plan of the proposed fuel station. The ROW for this purpose shall be the maximum of the actual available ROW at site at the proposed location and the ROW prescribed in IRC:73 brought out above. The owner of the fuel station shall acquire additional land, if required, to accommodate access/egress roads for fuel stations, service roads, acceleration/deceleration lanes, etc.

9.0 System for Signs and Markings

9.1 An adequate system for signs and marking would be provided at the locations of fuel stations for the guidance of the highway users. The pavement markings would be in the form of chevron at entry and exit locations, give way for the exit from the fuel station. Informatory sign for fuel station would be provided at 1Km ahead, 500 m ahead and at the entry point.

9.2 On undivided carriageway, additional signs for the regulation of entry and exit of the vehicular traffic should be provided on the separator island. Also, an informatory sign should be installed showing the distance of the nearest Fuel Station located in the direction of travel in order to avoid any need for right turnings for accessing the Fuel Station located on the opposite side. This sign should be installed at a location of about 200 m ahead of the opposite side fuel station.

9.3 The pavement markings would conform to IRC:35, 'Code of Practice for Road Markings' and the Road Signs to IRC:67, 'Code of Practice for Road Signs' and IRC:SP:55, 'Guidelines on Safety in Road Construction Zones'.

9.4 These should be as per Sections 801 and 803 of Ministry's Specifications for Road and Bridge Works, as updated from time to time.

9.5 The system for signs and markings with their type and locations would be as shown in Figures 1,2,3 and 4 for the chosen access layout.

10.0 License Deed

10.1 A License Deed would be required to be signed between the Oil Company wanting to install the Fuel Station (Licensee), and Government of India through their designated officers (Highway Administration). The specimen copy of the licence deed is enclosed at **Annex-III to Appendix-I**.

10.2 The license deed would be drawn on a non-judicial stamp paper and all expenses in this regard be borne by the licensee.

10.3 The validity of the licence for the use of National Highway land for access to fuel station would be for a period of five years and on the expiry of lease after which the same would be required to be renewed which could be for a similar period. During this validity period, the owner shall maintain in good condition the deceleration / acceleration lanes, service roads (free from any potholes/patches), toilet & drinking water facilities, drainage arrangement (clean conditions to allow full discharge of storm water), signs and markings (existing at identified location with clear required visibility).

11.0 Payment

11.1 A payment of license fee to the Highway Administration at the rate specified in Para 11.2 below would be payable by the licensee to the Government in consideration of this Agreement for the land for which the license is issued. The license deed is not required to be registered. This fee amount would be paid through a Demand Draft in favour of the concerned **Pay & Accounts Officer** of the Ministry of Road Transport and Highways and would be debitable to the **Major Head 1054 (Revenue Receipt Head)**. The above Demand Draft may be forwarded to the Highway Administration on demand. The license deed shall be executed only after the Demand Draft has been remitted in the concerned P&AO office and successfully realized in the Consolidated Fund of India.

11.2 The license shall be issued to the Oil Company on payment of Rs. 2,00,000/- as one-time license fee for the calendar year in which this Circular is issued, alongwith the application, with 5% license fee to be increased every subsequent year. A non-refundable processing fee of Rs. 10,000/- per application shall also be deposited with the application. On the expiry of lease, the access permission may be renewed by the Highway Administration on payment of Rs. 10,000/- as renewal fee, if it conforms to the stipulated norms of the Ministry.

11.3 In case of existing fuel stations constructed as per Ministry's norms but for which prior approval has not been obtained from the Ministry, a penalty of Rs. 25,00,000/- shall be imposed on the Oil Company to regularize such fuel stations. However, in case of fuel stations existing on newly declared National Highways, there shall be no penalty but, such Oil Companies shall have to pay the processing fee of Rs. 10,000/- to the Highway Administration and will be granted 6 months' time to comply with the Ministry's norms. If the deviations from Ministry's norms are non-rectifiable, such cases shall be dealt on case to case basis.

12. Responsibilities of Oil Companies/Owner

12.1 Ministry of Petroleum and Natural Gas / Oil Companies while entertaining any application for the installation of Fuel Station, would supply a copy of these norms to

the applicant so that he may assess his position to fulfil the requirements of these norms. Ministry of Petroleum and Natural Gas / Oil Companies would ensure that the plot identified by the applicant conforms to the requirement of these norms in terms of its location, access layout and signs and markings. It shall also be the responsibility of the applicant / owner of Fuel Station to provide the prescribed layout for access as given in Figs. 1/2/3/4/5, as the case may be while preparing the layout.

12.2 After obtaining 'In-principle' approval, Oil Companies / Owner shall be responsible for the construction and maintenance of deceleration / acceleration lanes, service roads, channelizers, drainage arrangement, drinking water & toilet facilities, signs and markings in accordance with the approved layout and specifications conforming to these norms, at his own cost. The drinking water and toilet facilities shall be accessible to the public round the clock. In order to inform the public about these, a display board showing availability of such facilities shall be installed before the entry to the Fuel Station. On completion of the construction in accordance with checklist and conforming to the approvals, a Completion Certificate would be issued by the field unit of NHAI/PWD/BRO/ or any other agency (as the case may be) for getting approval of Highway Administration. The concerned Oil Company would be allowed to energize the fuel station only after the final approval by Highway Administration.

12.3 If the approach roads for access to fuel stations cannot be constructed owing to 4/6/8 laning of National Highway being in progress or even in award stage, permission for constructing temporary access, satisfying the norms, from the National Highway shall be accorded by the Regional Officer, Ministry/NHAI. There shall, however, be no deviations from the approved plan while approving the layout for temporary access and safe & smooth flow of traffic shall be ensured. The Oil Company/Owner shall furnish an undertaking for not hindering the construction work of 4/6/8 laning of the National Highway and that the temporary access shall be replaced by permanent access on completion of the work of National Highway. The dismantling of temporary access shall be borne by the Oil Company/Owner of fuel station.

12.4 Inspections for determining the deviations from prescribed Norms shall be done any time, even after signing of the License Deed, by the Highway Administration. In cases of defaults/deviations found during inspections by Highway Administration, each deficiency shall be immediately rectified, which in no case should exceed 30 days from the date of inspection. The failure to rectify the identified deficiencies within the prescribed time would lead to de-energizing the fuel station by the concerned Oil Company. The re-energizing would be done only on complete rectification and on the authorization by Highway Administration.

(TRUE COPY)

ANNEXURE-R7/12

No. RW-NH-33032/01/2017-S&R(R)
Government of India
Ministry of Road Transport & Highways
(S&R (P&B) Section)
Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated: 26th June, 2020

To

1. The Chief Secretaries of all the State Governments/ UTs.
2. The Principal Secretaries/ Secretaries of all States/ UTs Public Works Department dealing with National Highways, other centrally sponsored schemes.
3. All Engineers-in-Chief and Chief Engineers of Public Works Department of States/ UTs dealing with National Highways, other centrally sponsored schemes.
4. The Director General (Border Roads), Seema Sadak Bhawan, Ring Road, New Delhi- 110 010.
5. The Chairman, National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi-110 075.
6. The Managing Director, NHIDCL, PTI Building, New Delhi-110001.
7. All CE-ROs, ROs and ELOs of the Ministry.

Subject: Guidelines/ Norms for Grant of permissions for construction of access to Fuel Stations, Wayside amenities, connecting roads, Other Properties, Rest Area Complexes & such other facilities;

Sir,

The Ministry had issued guidelines regarding Grant of permissions for construction of access to various establishments situated along the National Highways e.g. Fuel Stations, Private Properties, Rest Area Complexes and such other facilities vide circular No. RW/NH-33023/19/99/-DO-III dated 24.07.2013 and its subsequent amendments from time to time with focus on enabling smooth flow of traffic, minimum interference from vehicles entering the Right of Way of a National Highway, safety of road users etc.

2. Considering the difficulties faced and the experience gained over the years, the above mentioned Guidelines/ Norms have been revised, the details of which are separately enclosed under (Grant of permissions for construction of access to Fuel Stations, Wayside amenities, Private Properties, Rest Area Complexes, connecting roads & such other facilities).
3. These guidelines shall be followed without any deviations.
4. The contents of this letter may be brought to the notice of all concerned for necessary compliance.


26.6.2020

5. This Circular issues with the approval of Competent Authority.

Yours faithfully,

Enclosure: As above

 26.6.2020

(MD Shadab Imam)
Executive Engineer to the Government of India
011-23718560

Copy to:

1. All CEs in the Ministry of Road Transport & Highways
2. All ROs of the Ministry of Road Transport & Highways
3. The Secretary General, Indian Roads Congress
4. Technical circular file of S&R (P&B) Section
5. NIC-for uploading on Ministry's website under "What's new"

Copy for information and necessary action to:

1. Sr. PPS to Secretary (RT&H)
2. PPS to DG (RD) & SS
3. PPS to Addl. Secretary (RT&H)
4. PPS to AS&FA
5. PS to ADG-I/II/III/IV/V
6. PS to JS (T)/ JS (H)/ JS (LA&C)/ JS (EIC)

Grant of permissions for construction of access to Fuel Stations, Wayside amenities, Private Properties, Rest Area Complexes, connecting roads & such other facilities/ establishments

1. Reasons necessitating revision of the existing guidelines: -

- i. Unlike developed countries, India has witnessed development of various kinds of establishments just abutting the ROW of a National Highway, most often gaining access to the Highways even before a National Highway is formally commissioned and opened to traffic.
- ii. Broadly speaking, there are two categories of establishments:-
 - a. Which already exist at such location at the time a road is notified as a National Highway;
 - b. Those which come up subsequent to the notification of such road as a National Highway and its development and commissioning/ its opening to the traffic.

Hence, the Ministry is constrained to treat the two sets of cases in different ways.

- iii. The Ministry of Road Transport & Highways has decided to take up development of all new National Highways of the configuration of divided 4-lane carriageways and above as access-controlled highways, wherever feasible, and all the green-field 4-Lane NH projects, with facility of closed tolling where access to and exit from a National Highway is allowed only at pre-determined points so as to ensure seamless movement of traffic, road safety and that a road user pays toll only for the stretch used. Hence, it is important that the State Governments/ other Infrastructure development agencies make provisions for Service Roads connecting the two points at their own expense outside the Right Of Way (RoW) of any such access controlled facility.
- iv. There are certain Highways passing through built-up/ inhabited areas where it may or may not be feasible to make provision for Service Roads along the NHs passing through inhabited areas or open stretches depending upon the availability of RoW.
- v. While it is the duty of the NH development authority to ensure that it duly provides for features/ structures to seamlessly assimilate and decelerate the traffic of all connect points at the time of development of the highway, the authority would find it difficult to keep meeting such incremental requirements of any future growth unless any such access to the highway is effectively regulated and controlled.
- vi. Once the Highway is opened to traffic, it largely witnesses unrestricted ribbon development, including instances of encroachments over the Right of Way. As a result, these places emerge as accident spots, also known as Black spots, compromising road safety. Typically, the establishments coming up along the NHs can be broadly listed in the following categories:

Sr. No.	Nature/ Type of Establishment seeking access to National Highways	Remarks on the Impact of any such establishment on the Road Safety
a.	A new urban or rural road/ connectivity to the Highway	Any new road, be it a rural road or an urban connectivity, accounts for huge traffic both ways and necessitates provisions for merging or diverging of such traffic with the highway traffic, failing which it is bound to emerge as a Black Spot. Quiet often, it may require provision for a service road or an overpass or underpass or a flyover or a junction or inter-change for smooth movement and merger or demerger of the traffic generated from such connecting artery. Since this is a development after the development of the Highway, the agency (for which such a connectivity is required to be provided) is obliged to make provision for the same at its own cost.
b.	Urban Townships/ Colonies/ Industrial Townships/ Parks/ Estates	Account for generation of High Volume of traffic emanating from and to such townships and covered under (a) above.
c.	Educational Institutions/ Hospitals/ Shopping Malls/ Commercial Establishments set-up by the Public Or Private Sector	The nature of these establishments, with huge footfalls, is bound to generate a lot of traffic, especially of vulnerable groups (e.g. young students/ patients) gaining access to and from the National Highway creating situations identical to the one mentioned under Sr. No. (a) above
d.	Way-side amenities, Fuel Retail Outlets - Petrol/ Diesel/ Gas/ Charging Stations for EVs/ Hotels/ Restaurants etc.	Involves generation of High traffic Volumes for entry and exit.
e.	Individual/ Stand-alone Industrial Establishments	Generate moderate traffic depending upon the nature of Industry
f.	Small Retail shops/ Individual Houses/ Residences/ Agri-farms etc.	Generally generate very moderate to low traffic.



2. Revised Guidelines:

2.1 Given the above background and context, it became necessary to review the existing guidelines on the subject and issue revised guidelines. Accordingly, in exercise of the powers vested in the Central Government under Sections 28 and 29 of *The Control of National Highways (Land and Traffic) Act, 2002* and the Highway Administration Rules, 2004 and its amendments notified thereunder from time to time, the Central Government hereby notifies the revised guidelines on the subject in supersession of the guidelines in force herein before.

2.2 The power to **Grant of permissions for construction of access** to the National Highways rest with the Highway Administration as per *The Control of National Highways (Land and Traffic) Act, 2002*. The establishment of Highway Administration is being notified separately. The same, as amended from time to time, shall be followed for the purpose of these guidelines. All such access permissions to the National Highways are to be granted under sections 28 and 29 (Chapter IV) and section 38 (Chapter VI) of *The Control of National Highways (Land & Traffic) Act, 2002* by the concerned Highways Administration/ Administrators notified by the Central Government as per the Guidelines and instructions issued by the Central Government under sub-section (2) of Section 28 of *The Control of National Highways (Land & Traffic) Act, 2002*.

2.3 The persons or entities requiring and applying for access to a National Highway, shall submit a self-certified proposal for obtaining access permission to the concerned Authority, to whom such Highway is entrusted, (i.e. The project Director of the National Highways Authority of India/General manager or Deputy General Manager of the National Highway Infrastructural Development Corporation Limited / Executive Engineer of the National Highway Wing of the State Public Work Departments) and shall be responsible for preparation of drawings/ layouts of the proposed locations/ nearby details and other features of the establishment (i.e. Fuel Stations/ Private Properties Rest Area Complexes and such other facilities) in conformity with the norms prescribed under these guidelines. The term "Fuel Station" shall include Petroleum & Diesel Retail Outlets, CNG/ Gas Retail Outlets, Electrical Vehicle (EV) Charging Stations, bio fuel pumps etc. The Oil/ Gas Companies/ Applicants/ Property Owners may, if so required by them, engage any consultant/ architect for preparation of layout drawings. The authorized representative of the Oil/ Gas company/ applicant/ owner of the property shall remain responsible at all times for correctness of the documents submitted with the proposal and execution of the work as per the approved drawings, including its video recordings (before & after completion of the construction work). In case the execution of the access is not carried out as per the prescribed norms, the fuel station shall be de-energized and access of fuel station/ property shall also be disconnected.

2.4 On breach of any of the conditions imposed by the Highway Administration, the officer authorized by such Administration on its behalf may terminate the lease or license, as the case may be. However, before any such action is taken, a notice shall be issued to the concerned person describing the specific violation/ non-compliance of such condition(s), giving him an opportunity to rectify the same within a reasonable time, not exceeding 60 days from the date of issue of such notice. In cases where the rectification entails a longer time, permission for the period exceeding 60 days may be granted by the next higher authority. However, the access shall remain suspended during the

period exceeding 60 days. In cases where the person/ entity concerned does not respond to the notice issued by or on behalf of the Highway Administration, the access permission may be withdrawn on completion of 60 days without any further notice and the access disconnected by whatever means deemed appropriate by the concerned Highway Administrator. Further the district authority shall also be requested to withdraw the permission granted by them for operation of such retail outlets. Re-grant of access permission in such cases shall entail payment of the applicable License fee and the processing fee.

2.5.1 After payment of the fee prescribed for processing the application and the fee for Provisional permission, the application will be processed in the 'online' system only, subject to submission of complete set of documents to the proposing Authority, to whom such Highway is entrusted (i.e. The project Director of the National Highways Authority of India/General manager or Deputy General Manager of the National Highway Infrastructural Development Corporation Limited/ Executive Engineer of the National Highway Wing of the State Public Work Departments). List of documents to be submitted for getting approval for installation of new Fuel Station/ Way-side Amenity/ Establishment along National Highways is at Annex-I to Appendix-I & List of documents to be submitted for permission for new access to property along National Highways is at Annex-II to Appendix-II. On receipt of application in the on-line mode, the proposing authority examine/check the application/proposal thoroughly and if at first hand any further documents/clarification is required same shall be sought from the applicant within 30 days time after receiving the application.

2.5.2 The officer concerned of the proposing Authority, shall examine the documents either inspect the site himself or cause the same to be inspected by any of his subordinate officers, assess the suitability of the proposal, take the photographs, prepare his recommendations and forward the same on-line to the Highway Administration (i.e Regional Officer of the Ministry of Road Transport & Highways and the Regional Officer of the National Highways Authority of India and Executive Director of the National Highway Infrastructural Development Corporation Limited) within a maximum period of 30 days. The Highway Administration may seek comments of Proposing Authority within 15 days of receipt of proposal / recommendation of the online application and the time-line for submission of comments by Proposing Authority shall be 15 days from the date of receipt of the communication from the Highway Administration. The Highway Administration shall issue provisional permission or reject the application within 15 days after the receipt of comments of the Field Officers. The entire process shall be 'Online' only and it shall be completed excluding timeline for submission of clarification in response to the Authority's comments, within 45 days in any case. This provisional permission for access should not be used for any other purpose including for changing the land use pattern. The Fuel Station shall not be energized during this intervening period of provisional permission and the grant of regular access permission. For the purpose of Access permission the proposing authority and Competent Authority shall be as under:



Section of the Act	Functions and Responsibilities	Project Director of the NHAI/ General Manager or Deputy GM of the NHIDCL/ Executive Engineer of the National Highway Wing of the State PWD in respect of their respective territorial jurisdictions	Regional Officer of the Ministry/ NHAI/ Executive Director of NHICL, as per their respective territorial jurisdictions
28	Grant of Right to Access to the Highway	Proposing Authority	Competent Authority

2.5.3 For defense infrastructure etc. or other important critical and strategic infrastructure, their permission shall be granted by DG (RD) &SS/MD (NHIDCL)/Chairman (NHAI) as the case may be.

2.6 The Oil/ Gas Company/ Owner of the property may construct or develop the Fuel Station/ Private Property along with its access as per approved drawings at their own cost within 12 months from the date of issue of Provisional **permission for access**. After construction/ development of the retail outlet/ private establishment as per approved drawings, the applicant may apply on-line for issue of the final **permission for access**. The Highway Administration may within 7 days of receipt of the application, seek the comments of Proposing Authority about the completion/ construction of the retail outlet/ private property as per approved drawings and the Field Officers shall forward their comments to Highway Administration within 30 days from the date of receipt of such communication. The final approval shall be granted by the authorised Highway Administration within 15 days of the receipt of comments from the Proposing Authority confirming the satisfactory completion of construction of the retail outlet/ private property as per approved drawings and License Deed may be signed by the Competent Authority (i.e. Highway Administration). Regional Officer of the Ministry/ NHAI/ NHIDCL may grant 1 Year time extension to the validity of provisional **permission for access** based on justifications for delay submitted by applicant.

2.7 The Highway Administration reserves the right to carry out inspection at all times for checking any deviations from the prescribed/approved norms after signing of the License Deed. Wherever any default/ deviation is observed during inspection of the Highway or otherwise by the field level, such officer shall point out such default/ deviation to the concerned party, advising/ instructing him to rectify such deviation/ default within a period of 60 days. Failure to rectify the identified deficiencies within the prescribed time would lead to de-energization of the fuel station by the concerned Oil Company and access of such fuel station/ property to the Highway shall be cut-off. The access would be restored only upon complete rectification at the cost of the defaulting party and on the authorization by the authorised Highway Administration. In such cases, appropriate action shall also be taken against the Proposing Authority who certified the completion of access as per approved drawings.

2.8 The Highway Administration will maintain a register of Fuel Stations, Private Properties, Rest Area Complexes and such other facilities, for which access permissions have been granted. This will also be regularly updated on the website by the Highway Administrator concerned.

2.9 In the case of existing fuel stations/ private properties, for which approval was earlier obtained from the District administration/ State Government and the retail outlet/ private property

was constructed on the road before its declaration as NH, renewal of the access permission may be obtained from the concerned Highway Administrator by simply depositing the processing fee only, subject to the condition that to ensure road safety for the users, applicant will construct acceleration lane and Deacceleration lane (only in rural area) for getting access to the proposed outlet depending on the availability of ROW.

2.10 In case there is a proposal under consideration/ implementation for capacity augmentation (i.e. widening to 4 or more lanes etc.) of a newly declared National Highway, the applicant shall be required to submit a fresh proposal meeting the requirements keeping in view the proposed improvement.

2.11 License Fee, Processing Fee and Penalties

The details of the license fee/ processing fee/ penalty for unauthorized access or abuse of the permission granted for different types/ categories of access permissions shall be as under:

Sr. No.	Subject	Amount	Remarks/ Conditions
A.	Way-side amenities, Fuel Retail Outlets - Petrol/ Diesel/ Gas/ Charging Stations for EVs/Biofuel Pumps etc.		
i.	Non-refundable Processing Fee per Application (to be deposited along with the Application)	Rs. 10,000/-	
ii.	Grant of provisional approval/ permission subject to the application being found in order/ conforming to the prescribed specifications. (non refundable)	Rs. 20,000/-	The provisional approval shall be valid for a period of one year, which may further be extendable by one more year. However, the owner/ promoter of such facility shall not put it to commercial operations and release traffic on the NH until the provisional approval is converted into final access permission.
iii.	Bank Guarantee towards successful completion of access as per the prescribed norms/ specifications before final approval is obtained.	Rs. 2,50,000/-	Valid for a period of three years. The BG shall be released by the Highway Administrator within 30 days of the grant of regular access permission. In case the access construction is not completed even within the extended period, the Highway Administration may encash the Bank Guarantee.
iv.	One-time License fee for Access permission for a Fuel Station/ Way-side Amenity (with or without Rest areas)	Rs. 2,50,000/-	Access permission would be renewable after 15 years on payment of processing fee only.
v.	Penalty for operating energized fuel stations/ commercial operations of a Way-side amenity, which fulfil the prescribed norms, without obtaining prior permission for grant of access from the Highway Administrator.	Rs. 2,50,000/-	The access permission shall be granted only upon payment of the License Fee, Processing Fee and the Penalty Amount.

vi.	In case the Fuel Station/ Way-side amenity is existing on a road developed earlier but which has been newly notified as a National Highway and approval for access to such road was earlier obtained from the competent Authority in the State/ UT	Rs. 10,000/- Processing Fee	i. Requisite permission documents shall be submitted and only the processing fee of Rs. 10,000/- shall be charged subject to the condition that it fulfils the prescribed access conditions; ii. However, if the existing access facility is found deficient, the owner will have to modify/ make the access facility conform to the prescribed Standards within 12 months subject to availability of land.
vii.	In case the Fuel Station/ Way-side amenity/ property is existing on a road developed earlier but which has been newly notified as a National Highway without any access permission from the competent authority of the State/ UT concerned.	Rs. 10,000/- towards processing fee and Rs 20,000/- for provisional approval and Rs. 2,50,000/- as License fee +Rs. 2,50,000/- as penalty.	The owner of the facility shall have to apply for access permission as if it is a fresh case and conform to the access standards as prescribed. Further, the owner shall have to take the requisite action (i.e. apply for access permission) within a period of one year of the Notification of such road as a NH, failing which the access shall be disconnected.
viii.	Renewal of Access Permission for a Retail Outlet/ Way-side Amenity	Rs. 10,000/-	Only the Processing fees will be paid. However, any violations made during the intervening period since grant of access earlier granted will have to be necessarily rectified.
B.	Private Properties/Other Establishments (other than Fuel Station)		
i.	Individual Residential properties/ small individual shops/ agricultural farms in Open Stretches in Rural or the Urban areas	-Nil-	Subject to the condition that any such establishment shall access any divided carriageway of 4-lane or higher configuration only through a service/ slip road. In case of two lane, access would be through acceleration and de - acceleration lane. Wherever such access is without a service road, acceleration / de - acceleration lane, the same will be disconnected.
ii.	Bank Guarantee towards successful completion of access as per the prescribed norms/ specifications before final approval is obtained.	Rs. 2,50,000/-	Valid for a period of three years. The BG shall be released by the Highway Administrator within 30 days of the grant of regular access permission. In case the access construction is not completed even within the extended period, the Highway Administration may encash the Bank Guarantee.

iii.	A residential Colony/ Sector/ Multi-storeyed Apartments developed by Government/ Society/ Private developers.	Rs. 10,000/- towards processing fee and	i. The Access to a National Highway of divided carriageway of 4-lane or higher configuration shall be only through a Service/ Slip Road. In case of two lane, access would be through acceleration and de-acceleration lane. In case the available RoW is available for construction of the Service Road, the Project executing agency shall construct the service road for the purpose as a deposit work (including any variation and revision of cost till the completion of work) . In case the RoW is not available for provision/ development of a Service Road, the applicant shall have to make provision for such service road from out of its own land and construct such service road for safe connectivity to the Highway as per the prescribed standards. ii. In cases where Highway stands developed and the establishments requiring access to the Highway come up after the CoD of such Highway, and the traffic generated from these establishments necessitates provision for a vehicular underpass/ Flyover/ Junction/ interchange/ in the interest of road safety, the applicant will have to bear the cost of development of such facility including the cost of land required/ acquired for the purpose. iii. Wherever such a facility (VUP/ Flyover/ Junction/ Interchange/) is liable to be used by more than one establishments, present or in future, the applicant seeking access to the NH shall have to bear the expenditure equally incurred in development of such a facility.
iv.	Institutions/ establishments such as Hospitals, Educational Institutions, Hotels, Restaurants etc. developed by any Society/ Private developers or promoters/ government or government agency.	Rs 20,000/- for provisional approval and	
v.	Individual Industrial Units/ Establishments	Rs. 2,50,000/- as License fee	
vi.	Industrial Parks/ Estates/ Logistics Centres/ Marketing Yards developed by the State/ para-statal agencies or private promoters, which necessitates provision of a facility of VUP/ Flyover/ Junction/ Interchange on the National Highway.	Rs. 10,000/- towards processing fee and Rs 20,000/- for provisional approval and	The Applicant will have to bear 100% of the cost of development of the facility of a VUP/ Flyover/ Junction/ Inter-change/ on the Highway. The decision as to the kind/ nature of facility required at such connecting point shall rest with the Highway Project Authority.

		Rs. 2,50,000/- as License fee	
vii.	A new road connecting to the Highway which necessitates provision of a facility of Interchange/ VUP or flyover on the NH whether developed by the State/ UT or a private entity	Rs. 10,000/- towards processing fee and Rs 20,000/- for provisional approval and Rs. 2,50,000/- as License fee	The Authority, government or private, developing such a connecting road will have to bear 100% of the cost of development of facility of a VUP / flyover / junction / interchanges. The decision as to the kind/ nature of facility required at such connecting point shall rest with the Highway Project Authority.
Notes	i. The License fee and penalties as mentioned above shall be applicable for the Calendar Year 2020 as the Base Year. The same shall be increased @ 5% every subsequent Calendar year. ii. Construction of a Service Road, wherever required to be developed by the applicant within the ROW of a NH, can be either done as a Deposit work through the Project Development Authority or by the applicant agency in accordance with the design and standards prescribed by the Authority in this behalf. No Departmental charges will be levied by the Project Authority for the purpose however the supervision charge as applicable shall be levied. iii. Similarly, development of a facility of VUP/ Flyover/ Junction/ Interchange, wherever required, can be taken up by the Applicant himself as per the prescribed standards and drawings or got done through the Project Development Authority as a Deposit work. No Departmental charges will be levied by the Project Authority for the purpose however the supervision charge as applicable shall be levied.		

2.12. The owner/management of fuel stations/ other properties is not bound to get the acceleration/ deceleration lanes, including other ancillary appurtenances, constructed through the Highway Authority (viz. NHAI, NHIDCL, concerned State PWD/ RCD as the case may be) or the contractor/ concessionaire for the project in the particular stretch of National Highways. It shall be the prerogative of the owner/ management of fuel stations/ other properties to construct the acceleration/ deceleration lanes, including other ancillary appurtenances, either through the Highway Authority/ concerned concessionaire/ contractor in the project section at the cost of the owner/management of fuel stations/ other properties or by himself/ by themselves through any other agency, subject to the same conforming to the standards prescribed by the Authority.

2.13. The access roads including acceleration/ deceleration lanes shall be constructed within available ROW of the National Highways. However, in case of non-availability of adequate ROW for construction of these facilities, owner/management of fuel stations/ other properties shall acquire the required additional land at their cost for construction of such facilities. Similarly, access for/ egress to the facility (primarily for cluster, etc.) may be provided from the Service road which has been developed already; however, service road of required length shall have to be constructed by the

owner/ management of fuel stations/ other properties at their cost in case the same has not been constructed but is required for providing access to such properties; additional land acquisition required for construction of service road beyond available ROW of NH in such cases shall have to be done by the owner/ management of fuel stations/ other properties at their cost.

2.14. Proposals in stretches under BOT/ HAM/ TOT Concessions: -

- (i) In case of access permissions/ approvals on stretches of National Highway, which are under any BOT/ HAM/ OMT/ TOT concession agreement, the concerned proposal Processing Authority (i.e. Proposing Authority) shall invariably consult the concerned Concessionaire before recommending the proposal to the Competent Authority.
- (ii) On receipt of online application from the highway administration, the proposal Processing officer shall forward copies of such application (preferably the soft copies) to the concerned Concessionaire and the IE to submit their comments within 15 days of receipt of such applications.

2.15 In case of Expressway and access controlled Highways above guidelines of access permission will not be applicable. In such cases no access permission shall be given and access shall only be given at pre decided location as provided in the design of Expressway and access controlled Highways with proper access/service road.

2.16. Norms as stipulated in Appendix-I shall be applicable for retail outlets and those stipulated in Appendix-II shall be applicable for all other private properties/ establishments.



APPENDIX - I

Norms for Location, Layout and Access to Fuel Stations along National Highways

1.1 The term "Fuel Station" shall include Petroleum Retail Outlets, CNG/ Gas Retail Outlets, Electrical Vehicle (EV) Charging Stations, bio fuel pumps, wayside amenities etc.

1.2 When the cross slope of the country is more than 25%, the terrain shall be classified as hilly or mountainous terrain. Where National Highway passes through a town of population of 20,000 and more (census 2011 will apply), the stretch shall be categorized as urban stretches.

2.1 Norms on Existing Service Road/ Slip road

Irrespective of the terrain, no norm shall be applicable if the retail outlet is proposed on the existing service roads/ slip road. However, permission for retail outlet proposed on the existing service roads/ slip roads needs to be obtained from Highway Administration to regulate other requirements such as drainage facilities, plot size, drinking water, toilet facilities, signs, markings etc.

However, no access permission shall be granted for establishment of a retail outlet on the entry/ exit ramp of service/ slip road.

2.2 Location Norms on Rural stretches of National Highways

Sr. No.	Items	Norms applicable
1.	Acceleration/ Deceleration lane	Need to construct 100m acceleration lane and 70m deceleration lane
2.	Distance of any Intersection with any category of road and median gap	300 m
3.	Any barrier including that of Toll Plaza and Railway Level Crossing	1000 m
4.	Distance from the Start of approach road of Road Over Bridge (ROB)	200 m
5.	Start of approach road of Grade Separator/ flyover	300 m
6.	Distance between two fuel stations	Undivided carriage way- 300m * Divided Carriageway- 1000m * *including deceleration and acceleration lanes However, this restriction shall not apply in case access/ egress for all such fuel stations are provided through common service road of 7.0m width and not directly to NH. Further, access for fuel stations at closer proximity than above distance may be allowed provided entry/ exit for both the Fuel Stations are provided through service road of 7.0m width having sufficient length; further, additional length of such service road shall be constructed at the cost of the latter fuel station owner/ company seeking grant of permission for access for the facility.

2.3 Location Norms for Urban/ Mountainous stretches of National Highways

Sr. No.	Items	Norms applicable
1.	Acceleration/ Deceleration lane	The deceleration and acceleration lanes may be dispensed with for the fuel station located along urban roads and roads in hilly and mountainous terrain.
2.	Intersection with any category of road and median Gap	100 m
3.	Any barrier including that of Toll Plaza and Railway Level Crossing	1000 m
4.	Start of approach road of Road Over bridge (ROB)	200 m
5.	Start of approach road of Grade Separator/ flyover	300 m
6.	Distance between two fuel stations	300 m* - For both divided and undivided carriageway *(including deceleration and acceleration lanes). However, this restriction shall not apply in case access/ egress for all such fuel stations are provided through common service road of 7.0m width and not directly to NH. Further, access for fuel stations at closer proximity than 300m may be allowed provided entry/ exit for both the Fuel Stations are provided through service road of 7.0m width having sufficient length; further, additional length of such service road shall be constructed at the cost of the latter fuel station owner/ company seeking grant of permission for access for the facility.
Notes:	a. All the dimensions are to be measured from the boundary of the Fuel Station b. In case of distance from intersection with any category of road, the roads means paved carriageway (Bituminous/ concrete/ Interlocking Concrete block) of 3.0m width and having length of Minimum 300m and above irrespective of the category of road. c. The minimum distance between two fuel stations on both sides of the highway is applicable for undivided carriageway. In case of divided carriageway, with no gap in medians, the distance restriction is for same side and is not applicable on the opposite side of the fuel Station. However, access for fuel stations at closer proximity may be allowed provided entry/ exit for both the Fuel Stations are provided through service road of sufficient length; further, additional length of such service road shall be constructed at the cost of the latter fuel station owner/ company seeking grant of permission for access for the facility. d. Distance between the Fuel Station and the structural barrier (i.e. toll plaza, railway level crossing, check barrier etc.) shall not apply if such barriers are located on service road only and are separated from the main carriageway. e. The gap in the Central Median shall be treated as Intersection.	

3.0 General Conditions of Siting

- Rest areas should have various amenities for users e.g. fuel stations, places for parking, toilets, restaurants, rest room, kiosks for selling sundry items, bathing facilities, repair facilities, crèche etc. These aspects should be incorporated while planning for improvement

and up-gradation of highways and/or planning for new fuel stations along the highways. The rest area complex may be planned subject to their commercial viability.

- ii. It should be ensured that the location of the proposed fuel station does not interfere with future improvements of the highway and the nearby intersections/ junctions.
- iii. The fuel stations would be located where the highway alignment and profile are favourable, i.e. where the grounds are practically level, there are no sharp curves not less than those specified for minimum design speed or steep grades (more than 5%) and where sight distances would be adequate for safe traffic operations. The location should not interfere with the placement and proper functioning of highways signs, signals, lighting or other devices that may affect traffic operation.
- iv. If two or more fuel stations are to be sited in close proximity for some reasons these would be grouped together to have a common access through a service road of 7.0m width and connected to the highway through acceleration, deceleration lanes. Any objection from the existing fuel station owner against granting of access permission from NH for the proposed new fuel station are to be overruled and access to all fuel stations in case of clustering, shall invariably be from the service road only. Wherever longer service road exists, which may itself act as deceleration/ acceleration lane, no separate deceleration/ acceleration lane is required. New entrant would be responsible for construction and maintenance of the common service road, deceleration & acceleration lanes, drainage and traffic control device. Wherever available ROW is inadequate to accommodate such service roads, deceleration/ acceleration lanes etc., the additional land by the side of ROW to accommodate such service roads shall be acquired by the new entrant Oil Company.

4.0 Plot size for Fuel Station:

- i. The minimum size and shape of the plot for fuel station should primarily be laid down by the Company/ Establishment concerned, for which they would need to consider suitable accommodation of all the facilities e.g. fuel pumps, offices, stores, compressor room, air pump and kiosks etc. The Highway Administration steps in primarily keeping in view that no hindrance is caused to the movement of vehicles of expected maximum dimensions, within the fuel station and in the access area. Sufficient space would need to be available to accommodate the number of fuel pumps to cater to the expected number of vehicles in peak time at this location so that the vehicles do not spill over to the access area. The air pump and kiosks for pollution control measurements be installed at some distance from the fuel pumps so that the vehicles requiring these services do not cause hindrance to the free movement of vehicles entering or exiting the fuel station.
- ii. Keeping the above considerations in view, the minimum size of the plot for a fuel station along National Highways shall be as follows:-

Sr. No.		Frontage (In Metre)	Depth (In Metre)
(i)	On Rural stretches in plain and rolling terrain	35	35
(ii)	On Urban stretches in plain and rolling terrain	30	30
(iii)	In hilly and mountainous terrain	20	20
Note:	The proposed plot of new fuel stations should be such that the minimum frontage is achieved within the minimum total area as stipulated above.		

- iii. For fuel station being part of the rest area complex, the area required for other facilities such as parking, restaurant, rest rooms, toilets, kiosks for selling sundry items, bathing facilities, repair facilities, shops etc. would be extra but there would be a single access/ egress.

5.0 Access for new fuel station along divided/ undivided carriageway sections

- i. The access to fuel station along divided/un-divided carriageway for rural stretch of National Highways shall be through acceleration and deceleration lane. The acceleration and deceleration lane may be dispensed with for urban/ hilly and mountainous roads.
- ii. The deceleration lane would take-off from the edge of the paved shoulder taken up to the edge of the Right of Way (ROW) of National Highway, beyond which, the boundary of fuel station shall start. Its minimum length would be 70 m measured along the travel direction of highway. Its width would be minimum 5.5m. The shoulder of 2.25 m would be provided towards the outer side of the access/ egress (i.e. on the side farthest from the carriageway) for this deceleration lane.
- iii. The acceleration lane would take-off from the edge of the fuel station on exit side having minimum length of 100 m. Its width would be minimum 5.5m. Its starting stretch of 70 m length would be with a curvature of minimum radius of 650m and the remaining 30m length would be tapered so as to facilitate vehicles coming out of fuel station, merging with fast moving through traffic on main carriageway, in a safe and efficient manner. Wherever, available ROW is inadequate to accommodate the service roads and/ or deceleration / acceleration lanes in plain and rolling terrain of non-urban stretches, the additional marginal land by the side of ROW to accommodate the deceleration/ acceleration lanes shall be acquired by the owner of the fuel station. In cases of widening to 4/6 lanes in near future, the matter shall be dealt on case-to-case basis.
- iv. A separator island would be provided in front of the fuel station. The length of this separator island would be determined on the basis of the intersecting points of the edge line of the separator island with the line drawn along the edge of chevron marking, as indicated in Figures 1 and 2 for undivided carriageway and Figure 3 and 4 for divided carriageway, of these norms. Its shape for isolated fuel station would be as shown in Figure 1/ Figure 3 and that for the cluster of fuel stations with common service roads, as shown in Figure 2/ Figure 4. It would have minimum width of 3m. The width of approaches connecting deceleration and acceleration lanes, along the separator island should be 5.5m.
- v. There would be buffer strip from the edge of the ROW and would extend minimum 3m inside the fuel station plot. Its minimum length would be 12 m. In Urban/ hilly or mountainous areas, minimum length of buffer strip may be reduced to 5m keeping minimum width of opening at entry and exit to 7.5 m. No structure or hoarding except the approved standard identification sign on pole, would be permitted inside the buffer strip. The buffer strip as well as the separator island should be provided with kerb of minimum 275 mm height to prevent vehicles from crossing it or using it for parking purposes. The buffer strip in the approach zone should be suitably shaped or cover extra area in the approach zone after provision of acceleration, deceleration lane and connecting approaches and should be properly turfed for aesthetic landscaping.
- vi. The radius for turning curves would be 13 m and that for non-turning curves should be from 1.5 to 3 m, so as to check over speeding while entering or exiting the fuel station. Wherever, available ROW is inadequate, the additional marginal land by the side of ROW shall be acquired by the owner of fuel station to provide prescribed turning radius.

- vii. The pavement of the access roads including deceleration, acceleration lanes and connecting approaches would have sufficient design strength for the expected service lane traffic. It would have minimum pavement composition of 150 mm thick Granular Sub Base (GSB) overlaid by three layers of Water Bound Macadam (WBM) (other than WBM-Grading No. 1), each of 75 mm thickness, topped by 50 mm thick Bituminous Macadam (BM) and 30 mm thick Bituminous Carpet (BC). Interlocking Concrete Blocks as per IRC:SP:63 can also be considered.
- viii. The typical access layout for the new fuel station with relevant details for deceleration/ acceleration lanes connecting approaches, separator Island buffer strip, drainage, signs and marking on carriageway sections of National Highways would be as shown in Figure 1/ Figure 3 of these norms.
- ix. The typical access layout for cluster of fuel stations, with details for deceleration lane, service road and acceleration lane etc. would be as shown in Figure 2/ Figure 4 of these Norms.
- x. The typical layout for fuel stations and signs and markings along National Highways in Hilly/Mountainous/Urban stretches is given in Figure 5.

6.0 Drainage

There shall be adequate drainage system on the access to the fuel station and inside its area so as to ensure that surface water does not flow over the highway or any water logging takes place. For this purpose, the fuel station and access area would be at least 300 mm below the level at the edge of the shoulder on the highway. The surface water from fuel station/ facility and access road would need to be collected in a suitable underground drainage system (e.g. slab culvert with iron grating of adequate strength constructed in the approaches or any other method as per satisfaction of Highway Administration so as to ensure that surface water from fuel station/ facility does not flow on the highway) and led away to a natural course/ outfall sewer through culvert or led away to a water-recharging system specifically constructed by the owner/ management of the fuel station/ facility in case lined drains of sufficient length upto a natural course/ outfall sewer are not available. The applicant has to prepare separate detailed drawings indicating the drainage arrangements and to be submitted along with the application for permission.

7.0 Enforcement of Right of Way and Building Line

While planning the layout for various facilities inside the fuel stations/ establishments, it has to be ensured that fuel pumps are located beyond the building lines as prescribed in IRC:73, 'Geometric Design Standard for Rural (Non-Urban) Highways' or (as notified by the State Government concerned) or 10m away from ROW boundary whichever is less. The fuel station office building etc. shall be located at a safe distance as prescribed by the Fire Department or other authorities. The buffer strip would extend minimum 3m inside the fuel station plot, beyond the available ROW. The future widening of the Highway shall also be kept in view while setting up and preparing the layout plan of the proposed fuel station. The owner of the fuel station shall acquire additional land, if required, to accommodate access/ egress roads for fuel station, service roads, acceleration/ deceleration lanes, etc.

8.0 System for Signages and Markings

- i. An adequate system for signs and marking would be provided at the locations of fuel stations for the guidance of the highway users. The pavement markings would be in the form of chevron at entry and exit locations, give way for the exit from the fuel station. Information signs for fuel station would be provided at 1km ahead, 500m ahead and at the entry point within the NH ROW.
- ii. On undivided carriageway, additional signs for the regulation of entry and exit of the vehicular traffic should be provided on the separator island. Also, an informatory sign should be installed showing the distance of the nearest Fuel station located in the direction of travel in order to avoid any need for right turnings for accessing the Fuel Station located on the opposite side. This sign should be installed at a location of about 200 m ahead of the opposite side fuel station within the NH ROW.
- iii. The pavement markings shall conform to IRC:35, 'Code of Practice for Road Markings' and the Road Sign to IRC:67, 'Code of Practice for Road Sign's and IRC:SP:55, 'Guidelines on Safety in Road Construction Zones'.
- iv. These should be as per Section 801 and 803 of Ministry's Specifications for Road and Bridge Works, as updated from time to time.
- v. The system for signs and markings with their type and locations would be as shown in Figure 1,2,3,4 & 5 for the chosen access layout.

9.0 License Deed

- i. A License Deed would be required to be signed between the Oil Company wanting to install the Fuel Station (Licensee) and Government of India through their designated officers (Highway Administration). The specimen copy of the license deed is enclosed at **Annexure-III to Appendix-I**.
- ii. The license deed would be drawn on a non-judicial stamp paper and all expenses in this regard be borne by the licensee.
- iii. **The validity of the license for the use of National Highway land for access to fuel station would be for a period of fifteen years** and on the expiry of lease after which the same would be required to be renewed which could be for a similar period. During this validity period, the owner shall maintain in good condition the deceleration / acceleration lanes, service roads (free from any potholes/patches), toilet & drinking water facilities, drainage arrangement (clean conditions to allow full discharge of storm water), signs and markings (existing at identified location with clear required visibility).

10.0 Payment

The payment of fee etc. would be payable by the licensee to the Highway Administration in consideration of this Agreement for the access for which the license is issued. There would be no need to register the license deed. This fee would be paid on-line in favor of the concerned **Pay & Accounts Officer** of the Ministry of Road Transport and Highways and would be credited to the **Major Head 1054 (Revenue Receipt Head)**. The license deed shall be executed only after the online payment has been remitted in the concerned P&AO office and successfully realized in the Consolidated Fund of India.

11.0 Responsibilities of Oil Companies/Owners

- i. The Ministry of Petroleum and Natural Gas/ Oil/ Gas companies, while entertaining any application for the installation of a Fuel Station, would supply a copy of these norms to the applicant so that he may assess his position to fulfil the requirements of these Norms. Ministry of Petroleum and Natural Gas/ Oil & Gas Companies would ensure that the plot identified by the applicant conforms to the requirements of these norms in terms of its location, access layout and signs and markings. It shall also be the responsibility of the applicant/ owner of Fuel Station to provide the prescribed layout for access as given in Fig.1/2/3/4/5, as the case may be, while preparing the layout.
- ii. After obtaining provisional **permission for access**, Oil Companies/ Owners shall be responsible for the construction and maintenance of deceleration/ acceleration lanes, service roads, channelizers, drainage arrangement, drinking water and toilet facilities, signs and markings in accordance with the approved layout and specifications conforming to these norms, at his own cost. The drinking water and toilet facilities shall be accessible to the public round the clock. In order to inform the public about these, a display board showing availability of such facilities shall be installed before the entry to the fuel station. On completion of the construction in accordance with checklist and conforming to the approvals, a Completion Certificate would be issued by the field unit of NHAI/ PWD/ BRO/ NHIDCL or any other agency (as the case may be) for getting approval of Highway Administration. **The concerned Oil Company would be allowed to energize the fuel station only after the final approval i.e License Deed signed by the Highway Administration.**
- iii. Inspections for determining the deviations from prescribed Norms shall be done at any time, even after signing of the License Deed, by the Highway Administration. In cases of defaults/ deviations found during inspections by Highway Administration, each deficiency shall be immediately rectified, which in no case should exceed 60 days from the date of inspection and notification of such deficiencies to the owner. The failure to rectify the identified deficiencies within the prescribed time would lead to de-energizing the fuel station by the concerned Oil Company. The re-energizing would be done only on complete rectification and on the authorization by Highway Administration. The action against the oil companies shall also be taken if the rectification of the identified deficiencies has not been done within the prescribed timeline even after reminders to the oil companies.
- iv. Access permission allowed to owner/ management of fuel stations may in some cases lead to substantial vehicular/pedestrian traffic movements on the highway/ access so constructed/allowed. In such cases there may arise a need to construct a cross-over facility such as Underpass/ Overpass/ FOB/ Service lane etc. for ensuring road safety. The cost of such cross-over facility etc. shall be borne by the owner/ management of fuel stations.
- v. The owner/ management of fuel stations is not bound to get the acceleration/ deceleration lanes including other ancillary appurtenances constructed through the highway authority or the contractor/ concessionaire for the project in the particular stretch of National highways. It shall be the prerogative of the owner/management of fuel stations to construct the acceleration/ deceleration lanes including other ancillary appurtenances wither through the concerned concessionaire/ contractor in the project section at the cost of the owner/management of fuel stations or by themselves through any other agency.



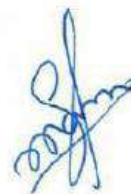
- vi. The access roads including acceleration/ deceleration lanes shall be constructed within the available ROW of the National Highways. However, in case of non-availability of adequate ROW for construction of these facilities, the owner/ management of fuel stations shall acquire the required additional land at their cost for construction of such facilities.
- vii. The toilet facility is to be provided as per the standard layout at figure 6 demarking separately gents and ladies and duly equipped with lighting, water and requisite cleaning accessories etc. The necessary alterations in the case of existing retail outlets may be done as felt necessary in accordance with the standard layout. A separate access to all road users of the National Highways with traffic signages of the availability of toilet facility along National Highways may be provided and the toilets are kept open round the clock.



ANNEX-I
(To Appendix-I)

**List of documents to be submitted for getting approval for installation of new Fuel Station/
Way-side Amenity/ Establishment along National Highways**

1. Signed copy of license deed. The draft is at **Annex III**.
2. Certified copy of location plan of the Fuel Station along the National Highway showing details of Right of Way (ROW) of National Highway, existing intersections and the intersecting roads, including existing public roads and other developments, falling within a reach of 1.1 km in each side of the Fuel Station and carriageway.
3. Certified copy of plan of the proposed Fuel Station showing details of deceleration, acceleration lanes, service road (if provided), buffer strip, fuel pump, office, kiosk, lubritorium, air and water supply, toilet & drinking water facilities, drainage details, signages and markings conforming to applicable figures enclosed with these norms.
4. Certified copy of sectional view showing elevation of Fuel Station with respect to National Highway and slopes to be provided for adequate drainage and preventing water logging on the National Highway.
5. Drainage plan of the Fuel Station.
6. Detail of the material for pavement composition for deceleration lane, service road and acceleration lane.
7. Undertaking from the oil company that the oil company would pay necessary fee for the use of the National Highway land whenever the fee is demanded by the Highway Authorities in future.
8. Undertaking from Oil Company that necessary alteration including complete removal/ shifting of the approach roads at its own cost if so required by Ministry, for the development of National Highway or in the interest of safety in this section.
9. Undertaking from Oil Company that they shall take all the action as prescribed in Appendix - I to ensure conformity of these Norms.
10. Undertaking from the Oil Company that the fuel station is neither in operation nor energized and that construction of the fuel station has not been commenced.
11. Documentary evidence of additional Land Acquisition details (if required) beyond the available ROW (to accommodate service roads, deceleration / acceleration lanes, turning radius etc.) done by the owner of the fuel station. [NOTE--- It needs to be specifically mentioned if the same is not applicable /required.]



ANNEX-II
(To Appendix-I)

CHECKLIST

Check list for getting approval for installation of new Fuel Stations along National Highways

General Information:

i.	National Highway Number	
ii.	District and State	
iii.	Location	
iv.	(Chainage in Km)	
v.	Side of NH (Left or right side of NH towards: Increasing Chainage/ km/ direction]	
vi.	Name of Highway Authority (NHAI/ State PWD/ NHIDCL)	
vii.	Highway Administration address	
viii.	Name of the Oil Company (as applicable)	
ix.	Whether the Fuel Station is part of a Rest-area complex	



Stipulated Norms for Fuel Stations on National Highways

A. For Retail Outlet on existing service road/slip road

Sr. No.	Item	MORTH Norms	Measurement at site	Whether complying with MORTH Norms**
1	Whether the retail outlet is on service road/ slip road (and not on entry/ exit ramp of service road/ slip road)	YES		Yes/No
2	Size of plot			
	Rural stretch	35m x 35m		Yes/No
	Urban area stretch	30m x 30m		
	Hilly/ Mountainous	20m x 20m		Yes/No
3	Whether the retail outlet satisfy the general condition of sitting, access condition, drainage, building line, sign boards etc. depending upon the availability of land.	YES		Yes/No

B. Retail Outlet in Rural Stretches

Sr. No.	Item	Measurement at site	MORTH Norms	Whether conforming to MORTH Norms**
1	Acceleration lane		Minimum 100m	Yes/No
2	Deceleration Lane		Minimum 70m	Yes/No
3	Distance from intersection:			
	Intersection with any category of road/ Median Gap		Minimum 300 m	Yes/No
4	Distance from Check barrier/Toll Plaza/Railway level crossing		Minimum 1000m	Yes/No
5	Distance from start of approach road of Road Over Bridge		Minimum 200m	Yes/No
6	Distance from start of Grade Separator/ Flyover		Minimum 300m	Yes/No
7	Distance from nearest Fuel Station Undivided carriageway (for both side of carriageway), or Divided carriageway (with no gap in median at this location)		300 m- Undivided carriage way 1000m-Divided carriage way However, this restriction shall not apply in case access/ egress for all such fuel stations are provided through common service road of 7.0m width and not directly to NH. Further,	Yes/No

			access for fuel stations at closer proximity than 300m/1000m may be allowed provided entry/ exit for both the Fuel Stations are provided through service road of 7.0m width having sufficient length; further, additional length of such service road shall be constructed at the cost of the latter fuel station owner/ company seeking grant of permission for access for the facility.	
8	Provision of service/ connecting road		Necessary at clustering of retail outlet/ intersection with any category of road less than 300m/1000m	Yes/No
	i. Length of the service road including deceleration and acceleration lanes		[Mention the lengths in m]	
	ii. Whether additional Land acquisition is required (for service road/ turning radius)			Yes/No
	iii. If Yes, mention the extent of additional L.A. required		[Mention Area (sq.m.)]	
	iv. Whether additional Land Acquisition as above has been done by oil company			Yes/No/ Not Applicable
	v. If Yes, whether the documentary evidence of the L.A. details are attached			Yes/No/ Not Applicable
9	Gradient of Highway section		Maximum 5%	Yes/No
10	Slope of Fuel Station Premises/Service Area for drainage purpose		Minimum 2%	Yes/No
11	Width of Frontage of Plot		Minimum 35m	Yes/No
12	Depth of Plot		Minimum 35m	Yes/No
13	Length of Buffer Strip		Minimum 12m	Yes/No

14	Width of Buffer Strip extending inside ROW		Minimum 3m	Yes/No
15	Height of kerb for buffer strip		Minimum 275mm	Yes/No
16	Radius of Turning Curve		Minimum 13 m	Yes/No
17	Radius of Non-turning curve		Minimum 1.5m Maximum 3m	Yes/No
	i. Whether additional Land acquisition is required by the side of ROW (to provide prescribed turning radius) by the owner of the fuel station.			Yes/No
	ii. If Yes, mention the additional L.A. required to be done by the owner of the fuel station.		[Mention Area (sq.m.)]	
	iii. Whether additional Land Acquisition as above is required by the side of ROW (to provide prescribed turning radius) has been done by the owner of the fuel station.			Yes/No/ Not Applicable
	iv. If Yes, whether the documentary evidence of the L.A. details are attached			Yes/No/ Not Applicable
18	Minimum downward slope of access roads towards the fuel station.		Minimum 2%	Yes/No
19	Difference in level between the highway and the fuel station and access area measured at the edge of the shoulder on the highway.		Minimum 300 mm	Yes/No
20	Provision of Culvert, designed for drainage according to IRC:SP-13		Slab culvert with iron grating of adequate strength constructed in the approaches or any other method as per satisfaction of Highway Administration so as to ensure that surface water from fuel station/ facility does not flow on the highway and led away to a natural course/ outfall sewer through culvert or	Yes/No

			led away to a water-recharging system specifically constructed by the owner/ management of the fuel station/ facility in case lined drains of sufficient length upto a natural course/ outfall sewer are not available.	
21	i. Provision of drinking water and toilet facilities ii. Provision of proper drainage arrangement for fuel station premises		Drawing showing these arrangements as per satisfaction of highway authorities to be submitted	Yes/No
22	Provision of adequate signs, display board and markings as per the drawings		Minimum requirement as shown in the Drawing	Yes/No
23	Whether the oil company has certified that the fuel station is neither in operation nor energized and that construction of the fuel station has not been commenced.		—	Yes/No

C. Retail Outlet on Urban/ Hilly/ Mountainous Stretches

Sr. No.	Item	Measurement at site	MORTH Norms	Whether complying with MORTH Norms**
1	Distance form intersection: Intersection with any category of road/ Median Gap		100 m	Yes/No
2	Distance from Check barrier/ Toll Plaza/ Railway level crossing		Minimum 1000m	Yes/No
3	Distance from start of approach road of Road Over Bridge		Minimum 200m	Yes/No
4	Distance from start of Grade Separator/ Flyover		Minimum 300m	Yes/No
5	Distance from nearest Fuel Station Undivided carriageway (for both side of carriageway) and Divided carriageway (with no gap in median at this location)		300 m. However, this restriction shall not apply in case access/ egress for all such fuel stations are provided through common service road of 7.0m width and not directly to NH. Further, access for fuel stations at closer proximity than 300m may be allowed provided entry/ exit for both the Fuel Stations are provided	Yes/No

			through service road of 7.0m width having sufficient length; further, additional length of such service road shall be constructed at the cost of the latter fuel station owner/ company seeking grant of permission for access for the facility.	
6	Provision of service /connecting road		Necessary at clustering of retail outlet/ intersection with any category of road less than 300 mtr	Yes/No
	i. Length of the service road including deceleration and acceleration lanes		[Mention the lengths in m]	
	ii. Whether additional Land acquisition is required (for service road/ turning radius)			Yes/No
	iii. If Yes, mention the extent of additional L.A. required		[Mention Area (sq. m.)]	
	iv. Whether additional Land Acquisition as above has been done by oil company			Yes/No/ Not Applicable
	v. If Yes, whether the documentary evidence of the L.A. details are attached			Yes/No/ Not Applicable
7	Gradient of Highway section		Maximum 5%	Yes/No
8	Slope of Fuel Station Premises/Service Area for drainage purpose		Minimum 2%	Yes/No
9	Width of Frontage of Plot		Minimum 30 m for Urban area, 20m for Hilly/ Mountainous area	Yes/No
10	Depth of Plot		Minimum 30m for Urban area, 20m for Hilly/ Mountainous area	Yes/No
11	Length of Buffer Strip		Minimum 5m	Yes/No
12	Width of Buffer Strip extending inside ROW		Minimum 3m	Yes/No



13	Height of kerb for buffer strip		Minimum 275mm	Yes/No
14	Radius of Turning Curve		Minimum 13 m	Yes/No
15	Radius of Non-turning curve		Minimum 1.5m Maximum 3m	Yes/No
	i. Whether additional Land acquisition is required by the side of ROW (to provide prescribed turning radius) by the owner of the fuel station.			Yes/No
	ii. If Yes, mention the additional L.A. required to be done by the owner of the fuel station.		[Mention Area (sq.m.)]	
	iii. Whether additional Land Acquisition as above is required by the side of ROW (to provide prescribed turning radius) has been done by the owner of the fuel station.			Yes/No/ Not Applicable
	iv. If Yes, whether the documentary evidence of the L.A. details are attached			Yes/No/ Not Applicable
16	Minimum downward slope of access roads towards the fuel station.		Minimum 2%	Yes/No
17	Difference in level between the highway and the fuel station and access area measured at the edge of the shoulder on the highway.		Minimum 300 mm	Yes/No
18	Provision of Culvert, designed for drainage according to IRC:SP-13		Slab culvert with iron grating of adequate strength constructed in the approaches or any other method as per satisfaction of Highway Administration so as to ensure that surface water from fuel station/ facility does not flow on the highway and led away to a natural course/ outfall	Yes/No

			sewer through culvert or led away to a water-recharging system specifically constructed by the owner/ management of the fuel station/ facility in case lined drains of sufficient length upto a natural course/ outfall sewer are not available.	
19	i. Provision of drinking water and toilet facilities ii. Provision of proper drainage arrangement for fuel station premises		Drawing showing these arrangement as per satisfaction of highway authorities to be submitted	Yes/No
20	Provision of adequate signs, display board and markings as per the drawings		Minimum requirement as shown in the Drawing	Yes/No
21	Whether the oil company has certified that the fuel station is neither in operation nor energized and that construction of the fuel station has not been commenced.		_____	Yes/No

It is certified that the fuel station is neither in operation nor energized and that construction of the fuel station has not been commenced. Further, we bear full responsibility for genuineness of the site particulars mentioned above and for adherence to the stipulated norms.

**[Name, Designation and Signature
Of the authorized representative of the
Concerned Oil Company]**

Note: - If norms are not satisfied, detailed explanation needs to be given, otherwise the application will not be considered. In all cases supporting documents as per Annex-I have to be submitted, otherwise the case will be summarily rejected.

The Right Of Way (ROW) of the National Highway available at the proposed location from the centre line of the nearest carriageway is [___] m.

The above particulars along with the drawings and documents have been verified and are certified as correct as per the prevailing site conditions.

**[Name, Designation and Signature
of the concerned field authority of
NHAI/State PWD/BRO]**



ANNEX-III
(To Appendix-I)

LICENSE FOR THE USE OF NATIONAL HIGHWAY LAND

AGREEMENT TO construct an approach/access road with necessary provisions for drainage, signage and markings, to _____ located on plot no. _____, Survey No. _____ of the village/town _____ in the Taluka of _____ in the District _____ abutting on NH _____ in kilometer _____.

AN AGREEMENT made this _____ day of _____ Year Two thousand _____ between the President of India (hereinafter called the Government which expression shall, unless excluded by or repugnant to the context, include his successors in Office and assigns) of the **First** part and (name and address of Oil Company) hereinafter called "the Licensee"/"the Licensees" (which expression shall, unless excluded by or repugnant to the context, include the said licensee's successor/Licensees successors, heirs, executors, administrators and assigns) of the **Second** part.

2. WHEREAS THE Licensee has/licensees have applied to the Government for permission to construct on the Government land an approach road with necessary provisions for drainage, signs and markings to his/their **Retail Outlet** located in plot no. _____, Survey No. _____ in the village _____, Taluka _____ and District _____ abutting on the boundary of NH _____ in Kilometer _____, more particularly described in the Schedule annexed hereto and shown in the drawing attached hereto (herein after referred to as "the **Retail Outlet**").

3. AND WHEREAS THE GOVERNMENT has agreed to grant such permission on the terms and conditions hereinafter mentioned.

4. Now, this Agreement witness that, in consideration of the terms and conditions hereinafter contained and on the part of the licensee/licensees to be observed and performed, the Government hereby grants to the licensee/licensees permission to construct an access/approach road with necessary provisions for drinking water and toilet facilities, drainage works, signs and markings to the said **Retail Outlet** as per approved drawings attached, subject to the following terms and conditions, namely:-

- i. That the licensee/ licensees shall within **twelve months** from date of receipt of the provisional **permission for access**, but without interfering in any way with the highway traffic, complete the construction of the approach road (including deceleration/ acceleration lanes) and shall make provisions for drinking water, toilet facilities, drainage, signs, markings etc. at his own cost and to the full satisfaction of the Highway Administration according to the approved drawings and specifications. The drinking water and toilet facilities shall be accessible to the public round the clock. In order to inform the public about these facilities, a display board showing availability of such facilities shall be installed before the entry to the Fuel Station. The

said approach road shall not be brought into use after its completion until the field officers of NHAI/ NHIDCL/ State PWDs gives a completion certificate after satisfying himself that it has been completed as per the sanctioned drawings and specifications. The Fuel Station would be energized by the concerned oil company only after issue of the completion certificate by the Highway Administration.

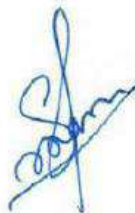
- ii. That on the completion of the said work, that part of the approach road, which lies within the limits of Government land together with any culvert or drain therein constructed shall become the absolute property of the government, subject to the rights of the licensee/licensees to use the same for ingress and egress.
- iii. The licensee/ licensees shall at his/ their own cost keep the said approach road, and any culvert or drain therein, in proper repair and condition to the satisfaction of the Highway Administration. The approach roads would be considered in proper conditions when they are free from potholes and patches. The culverts and drains would be kept in clean conditions to allow full discharge of the storm water, signs and markings to be kept at their respective locations and in clean condition for visibility at all times.
- iv. That within six months of a notice duly given to the licensee/ licensees in this behalf, the licensee/ licensees shall at his/ their own cost remove the said approach road or any drainage work constructed in connection therewith and restore the land to its original condition when required to do so by the Government or by any person duly authorized on its behalf. The licensee/ licensees shall not be entitled to any compensation on account of such removal and restoration.
- v. That the approach road shall not be used for any purpose other than that of access to any egress from the Retail Outlet of the licensee/ licensees on to the Government road.
- vi. That the licensee/ licensees shall not, without the prior permission in writing of the Government/ NHAI/ NHIDCL, in any way extend or alter the said approach road or any culvert or drainage therein.
- vii. That the licensee/ licensees shall at all times permit any duly authorized officer of the Government/ NHAI/ NHIDCL to inspect the said approach road including any culvert or drainage therein. He shall keep the said approach road clear from all obstruction and shall not be entitled to close any right of way over or in respect of the same against Government, or any member of the public.
- viii. That the licensee/ licensees shall be liable for any loss or damage caused to the Government by obstruction of drain or any other similar causes due to the said approach road or the drainage work.
- ix. That the permission granted by this license shall not in any way be deemed to convey to the licensee/ licensees any right into or over, or any interest in Government land other than that herein expressly granted.
- x. That in case the said approach road is destroyed, this license shall automatically become redundant and the licensee/ licensees shall not be entitled to claim any right to construct another approach road in lieu of that so destroyed.
- xi. That during the subsistence of this license, the said approach road including the road drainage shall be deemed to have been constructed only by the consent and permission of the Government so that the right of the licensee/licensees to use the same shall not become absolute and indefeasible by lapse of time.
- xii. In cases of defaults/ deviations found during inspection by Highway Administration, each deficiency shall be immediately rectified, which in no case should exceed 60 days from the date of inspection. The failure to rectify the identified deficiencies within the prescribed time would lead to de-energizing the fuel station by the concerned Oil

- Company. The re-energizing would be done only on complete rectification and on the authorization by Highway Administration.
- xiii. That the licensee/ licensees shall not sell, transfer or otherwise dispose of the license without obtaining from the transferee a duly executed agreement with the Government embodying the terms and conditions therein before.
 - xiv. The Oil Company shall have to enter into an Agreement for signing the license deed for **fifteen years** with the Highway Administration (as per Highway Administration Rules 2004), for the use of NH land. The license shall be issued to the Oil Company on payment of Rs. <_____ (Rupees (In words)_____ only)> as per the applicable policy only as one-time license fee for the calendar year in which this Circular is issued, alongwith the processing fee, with license fee and penalty to be increased by 5% on every subsequent year. A non-refundable processing fee of Rs. 10,000/- (Rupees Ten Thousand) only per application shall also be deposited alongwith the application. A Bank Guarantee of Rs. 2,50,000/- (Rupee two lakh and fifty thousand only) valid for a period of 3 years for successful completion of access before final approval is obtained. In case the access construction is not completed even in the extended period, the BG shall be encashed by the Highway Administration.
 - xv. The owner/ management of fuel stations is not bound to get the acceleration/ deceleration lanes including other ancillary appurtenances constructed through the Highway Authority (viz. NHAI, NHIDCL, concerned State PWD/ RCD as the case may be) or the contractor/ concessionaire for the project in the particular stretch of National Highways. It shall be the prerogative of the owner/management of fuel stations to construct the acceleration/ deceleration lanes including other ancillary appurtenances wither through the Highway Authority/ concerned concessionaire/ contractor in the project section at the cost of the owner/management of fuel stations or by themselves through any other agency.
 - xvi. The access roads including acceleration / deceleration lanes shall be constructed within available Right of Way (ROW) of the National Highways. However, in case of non-availability of adequate ROW for construction of these facilities, owner/management of fuel stations shall acquire required additional land at their cost for construction of such facilities. Similarly, access for/ egress to the facility (primarily for cluster, etc.) may be provided from the Service road which has been developed already; however, service road of required length shall have to be constructed by the owner/management of fuel stations at their cost in case the same has not been constructed but is required for providing access to such properties; additional land acquisition required for construction of service road beyond available ROW of NH in such cases shall have to be done by the owner/management of fuel stations at their cost.

5. On the expiry of lease, the access permission may be renewed by the Highway Administration on payment of Rs. _____/- (Rupees _____) only as renewal fee, if it conforms to the stipulated norms of the Ministry. In case of existing fuel stations constructed as per Ministry's norms but for which prior approval have not been obtained from the Ministry, a penalty of Rs. _____/- (Rupees _____) shall be imposed on the Oil Company to regularize such fuel stations along with payment of the License Fee and Processing Fee. In case of fuel stations already existing on newly declared National Highways for which approval for access to such road was earlier obtained from the Competent Authority in the State/ UT, such Oil Company shall have to pay the processing fee of Rs. _____/- (Rupees _____) only to the Highway Administration and will be granted 12 months

time to comply with the Ministry's norms; however, in case of fuel stations already existing on newly declared National Highways for which approval for access to such road was not obtained earlier from the Competent Authority in the State/ UT, the proposal shall be processed as if it was a fresh case for which the owner/ company shall have to take requisite action to apply for access permission within a period of one year of the notifications of such road as a National Highways along with payment of processing fee and license fee & penalty fee.

- i. That if and when parallel service roads are constructed, the access to fuel station shall be from the service road alone and no claim/ compensation shall be entertained on that account.
 - ii. That this Agreement shall remain in force for fifteen years from the date of execution in the first instance and be terminable by a notice of 6 month and the permission may be renewed after expiry of the said period.
 - iii. That the license hereby granted shall not be transferable.
 - iv. That the licensee/licensees shall bear the cost of Stamp and attestation of this Agreement.
6. Situations given below would be treated as violations of the license deed agreement and the Government would be within its right to ask the concerned Oil Company to de-energize the Fuel Station;
- i. Non-maintenance of deceleration lane, acceleration lane, service road, drinking water and toilet facilities, drainage system, channelisers, markings, signs and other traffic control devices in good operating conditions (as specified in Para 4(iii)), during the period of license deed and not rectifying the short comings within the specified period.
 - ii. Non-compliance for revising the layout of access as directed by the Highway Administration in writing within specified period.
7. Notwithstanding anything contained in clause 4, this license can be cancelled at any time by the Highway Administration for breach of any of the terms and conditions of license and the licensee/licensees shall not be entitled to any compensation for loss caused to him/them by such cancellation nor shall be absolved from any liability already incurred by him/them under this Agreement. The licensee/licensees shall at his/their own cost remove approach road lying within the boundary of the Government land and restore the Government land to its original condition in the event of licensee/licensees refusing to do so, the restoration of the Government land to its Original condition shall be done by the In charge Executive Engineer/Divisional Engineer, at the cost of licensee/licensees and the expenditure incurred shall be recoverable from the licensee/licensees as an arrear without prejudice to any other remedies which may be fixed by Government in this behalf.



8. This Agreement may be executed in two counterparts, each of which when executed and delivered shall constitute an original of this Agreement.

IN WITNESS WHEREOF this agreement is executed in two parts by the parties hereto on the date first above mentioned.

Signed by Shri (Name in full) the licensee/
licensees

Signed by Shri (Name in full) for and
on behalf of the President of India

In the presence of

1. Name in full (signature) with designation

1. Name in full (signature) with designation

2. Name in full (signature) with designation

2. Name in full (signature) with designation

N.B wherever alternative such as his/their Licensee/Licensees has/have etc. are given, only applicable portions should be typed in the fair license deed.



SCHEDULE

(Here type the schedule referred to in clause 2)

Fig:1

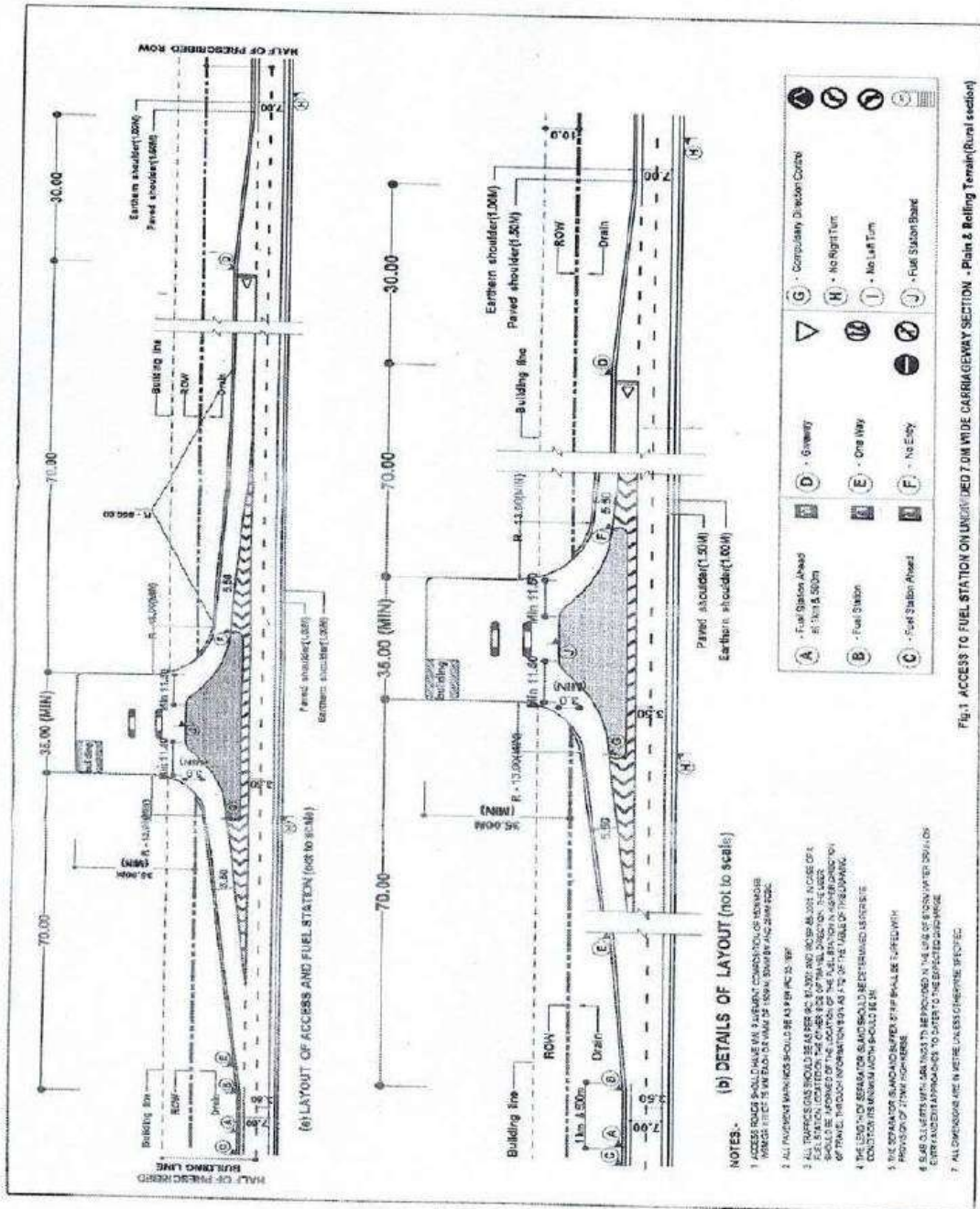


Fig.1 ACCESS TO FUEL STATION ON UNIMPAVED 7.0m WIDE CARRIAGEWAY SECTION - Plan & Detail (Run section)

Fig:2

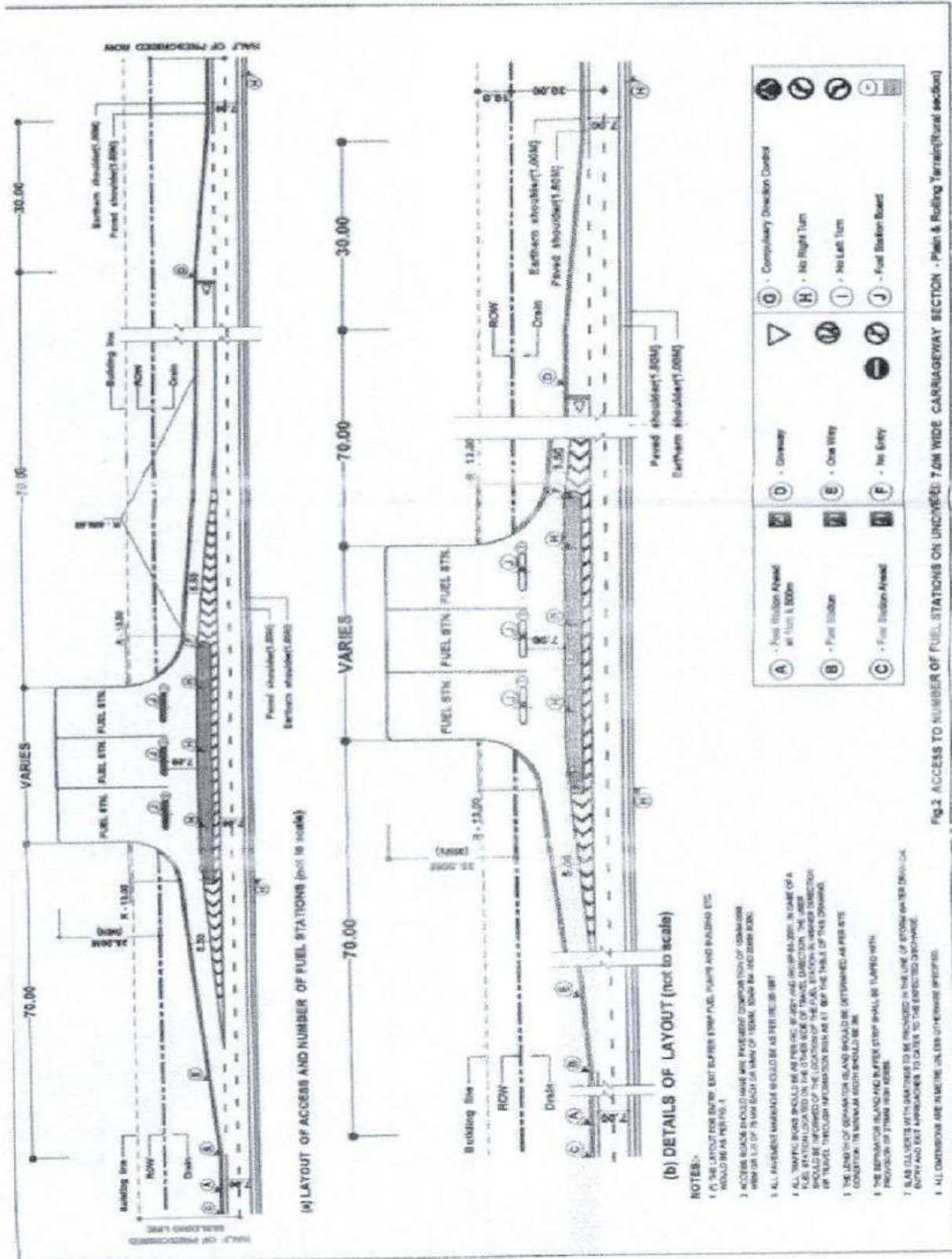
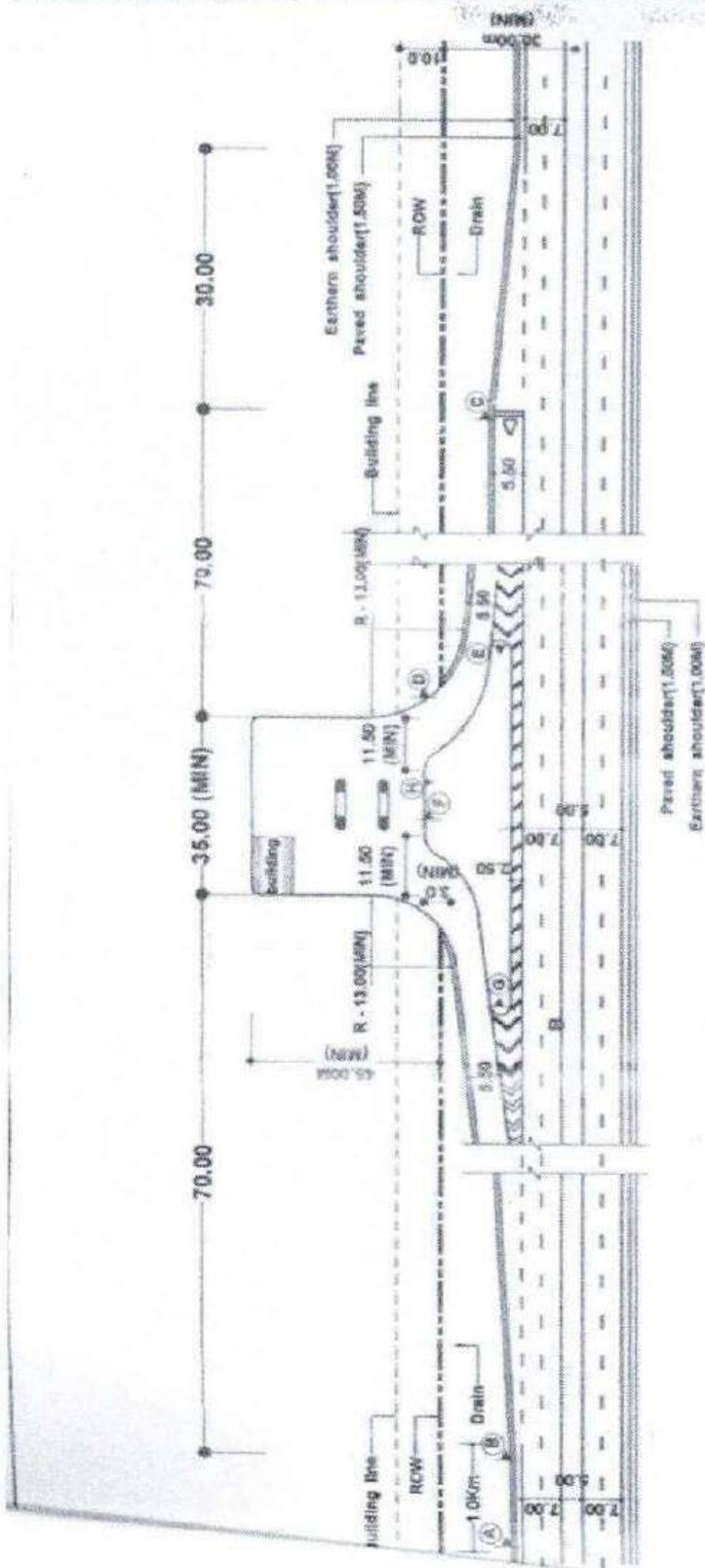


Fig:3



(b) DETAILS OF LAYOUT (not to scale)

NOTES:-

1. ACCESS ROADS SHOULD HAVE MIN. PAVEMENT COMPOSITION OF 100MM GR. W/IN GR. LTR OF 75 MM EACH OR W/IN OF 100MM, 200MM RM AND 200MM BENC.
2. ALL PAVEMENT MARKINGS SHOULD BE AS PER IRC-36-1997.
3. ALL TRAFFIC SIGNS SHOULD BE AS PER IRC- 47-2003 AND IRC-68-2004.
4. THE LENGTH OF SEPARATION ISLAND SHOULD BE DETERMINED AS PER SITE CONDITION TB MINIMUM WIDTH SHOULD BE 1M.
5. THE SEPARATION ISLAND AND BUFFER STRIP SHALL BE TURFED WITH PROVISION OF 275MM HIGH KERBS.
6. SLAB CULVERTS WITH GRABINGS TO BE PROVIDED IN THE LINE OF STREAM WATER DRAIN ON ENTRY AND EXIT APPROXIMATELY TO CATER TO THE EXPECTED ORIGINALS.
7. ALL DIMENSIONS ARE IN METRE UNLESS OTHERWISE SPECIFIED.

A	• Fuel Station Ahead	M	E	• No Entry		
B	• Fuel Station	M	F	• Fuel Station Ahead		
C	• Giveaway		G	• Compulsory Direction Control		
D	• One Way		H	• No Right Turn		

FIG. 3 ACCESS TO FUEL STATION ON DIVIDED CARRIAGEWAY SECTION - Plain & Rolling Terrain(Furall)

Fig:4

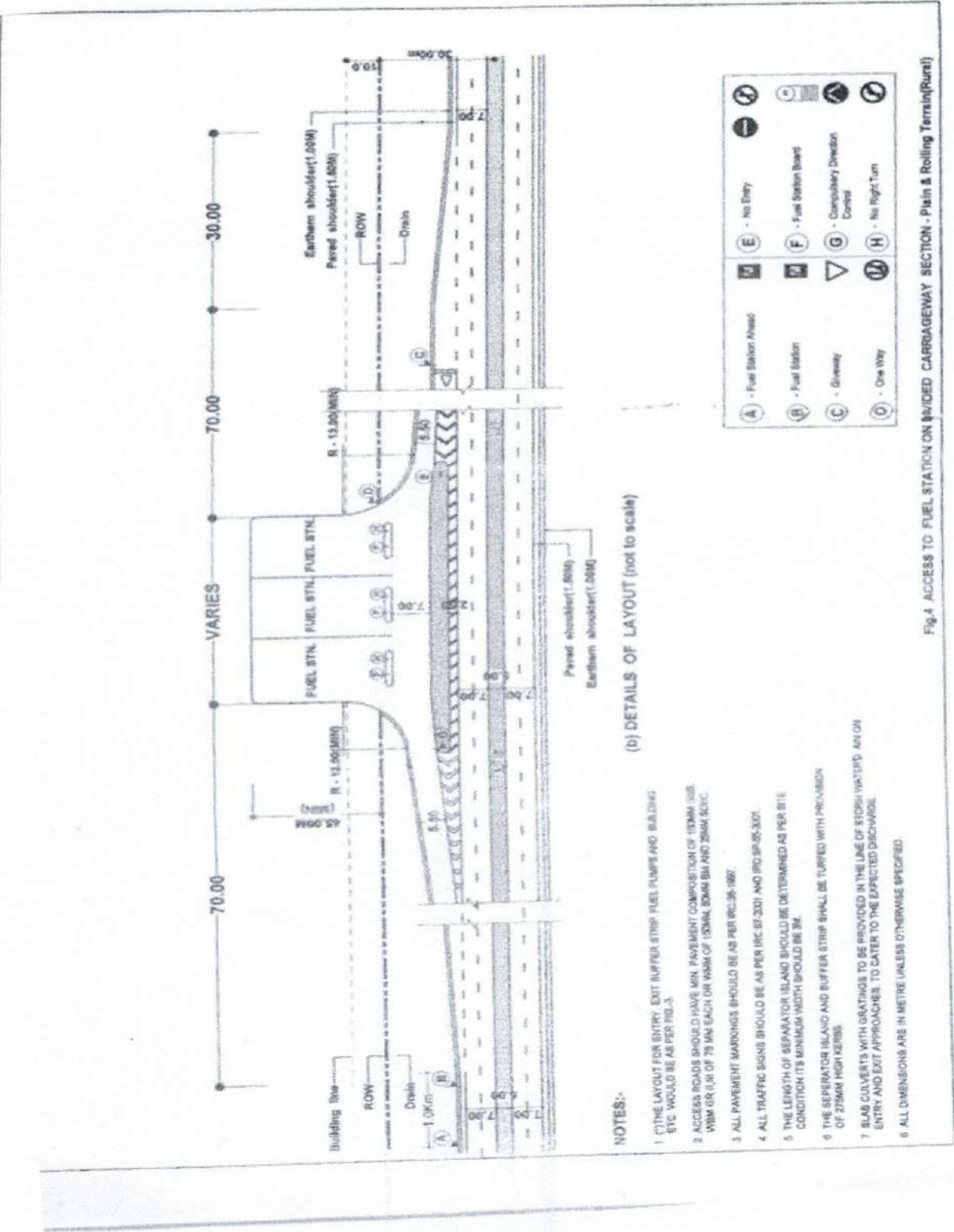
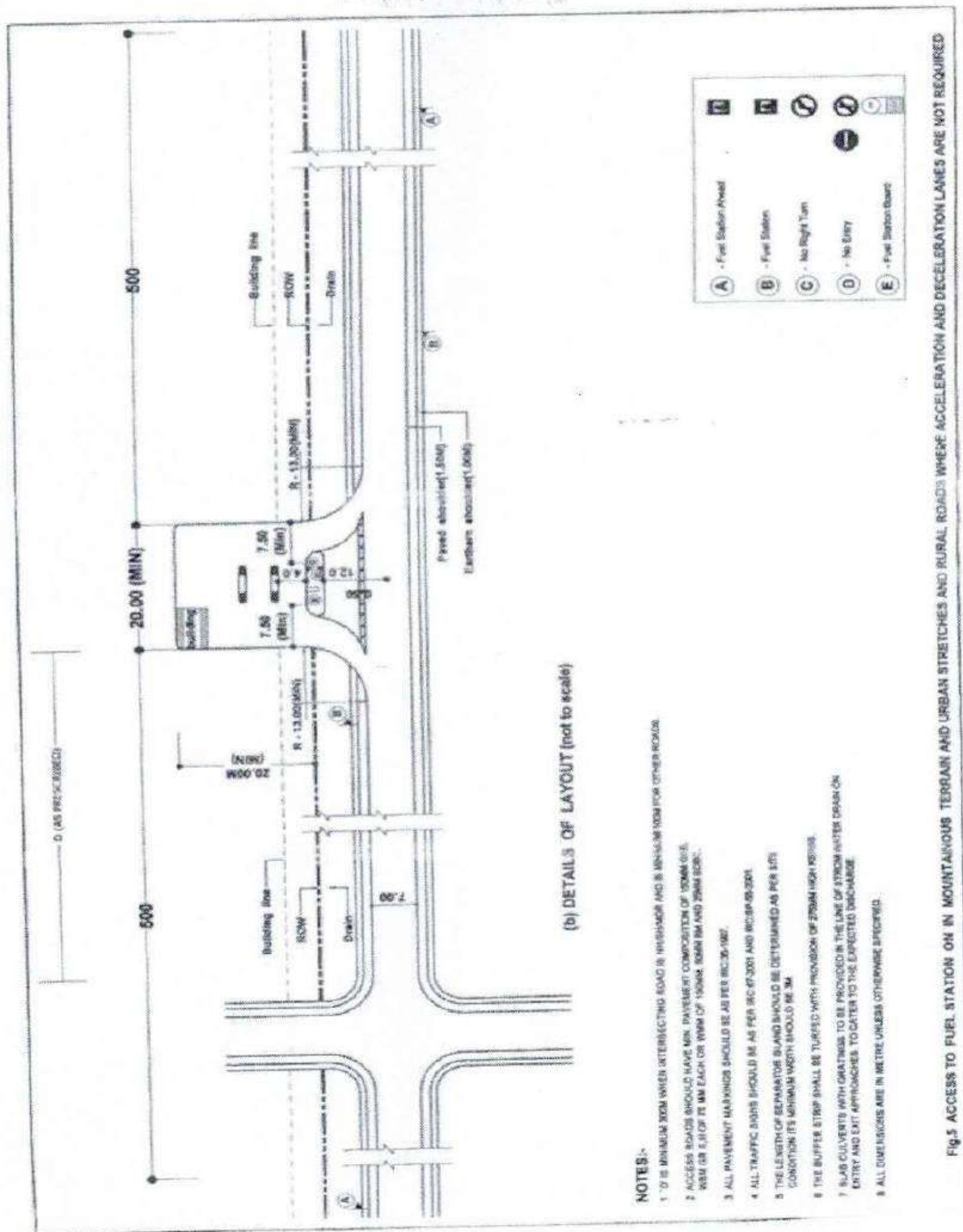
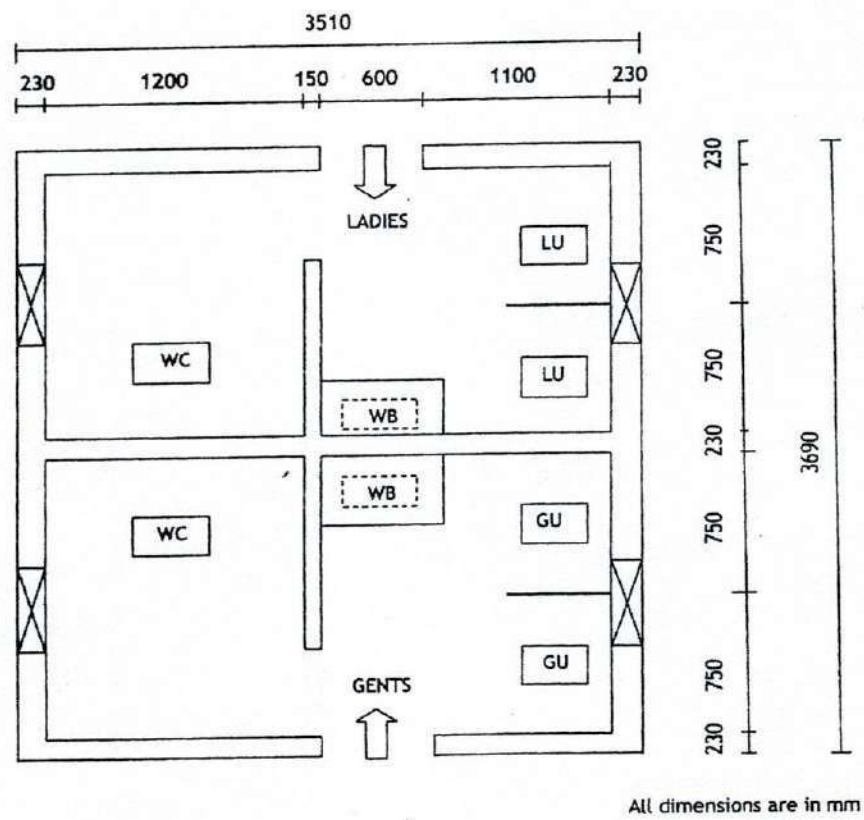


Fig:5



[Handwritten signature]

Fig:6



Legend:
WB: Wash Basin
WC: Water Closet
LU-Ladies Urinal
GU- Gents Urinal

Toilet Layout Plan

Appendix - II

GUIDELINES FOR GRANT OF PERMISSIONS FOR CONSTRUCTION OF ACCESS TO PRIVATE PROPERTIES/ OTHER ESTABLISHMENTS (OTHER THAN FUEL STATIONS) ALONG NATIONAL HIGHWAYS

Separate provisions are specified for Other & Residential Properties in Urban & Rural reaches.

- **The Residential Properties (RPs)** shall mean individual plots with no more than 4 dwelling units.
- **The Other Properties/ Establishment (OPs)** whether private or Government, shall include (except Fuel Retail outlets for which separate guidelines exist) all other properties such as Industrial Units, Hotels, Motels, Hospitals, School, Educational / Research Institutes, Housing Complexes, Hotels Recreational Centers, Religious structures etc.
- For the purpose of these guidelines, the Urban Reaches are defined as National Highway Reaches falling under Territorial jurisdiction of Municipal Council/Nagar Palika.

1. For Other Properties (OPs):-

- i. There shall be no direct access to the National Highway. The access shall be through the service road (which will include deceleration and acceleration lanes) in case of both Rural and Urban reaches. **However before allowing the access through service roads the possibility of providing the access through nearby cross roads should be explored and only if it is not feasible then the permission for access through service road at limited possible location may be permitted.**
- ii. If the land for Acceleration Lane, Deceleration Lane & Service Road is available in ROW, the land will be provided for their construction; otherwise land shall be provided/ acquired by the concerned organization, owner of OP seeking the access permission.
- iii. The service road shall be constructed and maintained by the concerned organization/owner of OP seeking the access permission.
- iv. Fee as specified by the Government shall be paid by the property owner for access permission.
- v. The service road (excluding deceleration and acceleration lanes) shall have a minimum length equal to the plot length of concerned property along the National Highway. No access connection shall be allowed on deceleration and acceleration lanes. Where the concerned property is near junction / median opening etc. the length of the service road shall be increased appropriately.
- vi. The location & layout, road signs & markings requirements for access permission for OPs in Urban & Rural reaches are specified in Annex I.

2. For Residential Properties (RPs):-

- i. As far as possible, in Urban reaches there shall be no direct access to the National Highway; the access be through service road only. **However before allowing the access through service roads the possibility of providing the access through nearby cross roads should be explored and only if it is not feasible then the permission for access through service road at limited possible location may be permitted.**

- ii. The service road in Urban / Rural reaches may be constructed by the Highway Authority, subject to availability of funds.
- iii. The location & layout, road signs & markings for access permission for RPs in Urban & Rural reaches are specified in **Annex I**.

3. Payment:

A payment of one-time license fee to the Highway Administration, as specified in the guidelines, would be payable by the licensee to the Government in consideration of this Agreement for the land for which the license is issued. The license deed is not required to be registered. This fee amount would be paid online in favor of the concerned **Pay & Accounts Officer** of the Ministry of Road Transport and Highways and would be debitible to the **Major Head 1054 (Revenue Receipt Head)**. The license deed shall be executed only after the online payment has been remitted in the concerned P&AO office and successfully realized in the Consolidated Fund of India.



Annex-I

(To Appendix-II)

Location & Layout, Drainage, Road Signs and Markings requirements for Access connection to Residential Properties (RP) and other Properties (OP) in Urban, Built up & Rural Reaches
(Refer Fig. at Annex—IV)

(A) For Private properties on existing service road/slip road

Sr. No.	Item	Measurement at site	MORTH Norms	Whether complying with MORTH Norms
1.	Whether the Private Property is on service road/slip road (and not on entry/exit ramp of service road/slip road)		YES	Yes/No
2.	Whether the Private Property satisfy the general condition of access, drainage, building line, sign boards etc. depending upon the availability of land.		YES	Yes/No
3.	Total traffic (incoming and outgoing) per day			

(B) For Individual Private Properties where service road does not exists

Sr. No.	Description	Urban/Built up reaches	Rural reaches	Remarks
1.	Minimum Distance between merging points of a service road including acceleration & deceleration Lanes of 100m and 70m respectively.	Limited to plot size+ acceleration & deceleration Lanes only	Limited to plot size+ 50m on either side +acceleration & deceleration Lanes only	For Individual Private Residential Properties.
2.	Minimum Distance between merging points of two access (take off/ end point of acceleration/ deceleration/ service lane) on the same side of carriage way.	100m	300m	If the distance is less than the distance specified, service road to be extended/provided to cover both the access.
3.	Minimum Distance between take off point of access /service road and median gap / intersection with any road	100m	300m	If less than the distance specified, service road to be provided / extended (which can left with a dead end also.)
4.	Minimum Distance from Check Barrier	1000m	1000m	If distance is less than the distance specified, service road to be provided /

				extended (which can left with a dead end also.)
5.	Minimum Distance between start of Grade Separator/Flyover/Road Over Bridge/ Railway level Crossing and entry/take off point of the access	300m	300m	If distance is less than the distance specified, service road to be provided / extended (which can left with a dead end also.)
6.	Width of entrance / exit	Minimum 9m Maximum 12m	For Other Properties only	
7.	Radius of Turning curve	Minimum 13m Ruling 30m		
8.	Radius of Non-Turing curve	Minimum 1.5m Maximum 3m		
9.	Width of acceleration lane	5.5 m minimum		
10.	width of deceleration lane	5.5 m minimum		
11.	Width of Service Road	5.5 m - 7m		
12.	Crust composition of Service Road Acceleration & Deceleration lane	Minimum pavement composition of 150 mm thick Granular Sub Base (GSB) overlaid by three layers of Water Bound Macadam (WBM) (other than WBM-Grading No. 1), each of 75 mm thickness, topped by 50 mm thick Bituminous Macadam (BM) and 30 mm thick Bituminous Carpet (BC). Interlocking Concrete Blocks as per IRC:SP:63 can also be considered.		
13.	Crust composition of access connection / extended service road to Residential Properties	At least Gravel road	For Residential Properties only	
14.	Width of access connection / extended service road to Residential Properties	Minimum 3.5m		
15.	Radius of Turning curve	Minimum 13m Ruling 30m		

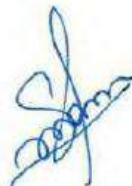
Road Signs (According to IRC:67)		
16.	Road signs are to be provided as per IRC:67 such as Side Road sign on NH before Deceleration lane, Appropriate facility information sign (i.e Hospital, Eating place etc.) One way signs on left side of the Deceleration & Acceleration lanes, No Parking sign on left side of the Deceleration & Acceleration lane, No entry sign on right side of the Deceleration lane at its connection with service road, Appropriate No. of right turn prohibited signs on right side of service road in front of Property Plot (facing the property), Give way sign with Give way line marking according to IRC:35 on left side of the acceleration lane at 30 m before its connection with NH, No left turn sign on NH before its connection with Acceleration lane, No right turn sign on right side of NH in case of undivided carriageway	For Other Properties only
17.	Marking for deceleration and acceleration lane are to be provided as per IRC:35	For Other Properties only
Drainage Requirements		
18.	Provision of Culvert for drainage in accordance with IRC SP-13	Slab culvert with iron grating of adequate strength constructed in the approaches or any other method as per satisfaction of Highway Administration so as to ensure that surface water from fuel station/ facility does not flow on the highway and led away to a natural course/ outfall sewer through culvert or led away to a water-recharging system specifically constructed by the owner/ management of the fuel station/ facility in case lined drains of sufficient length upto a natural course/ outfall sewer are not available.
19.	Provision for intercepting drain with vertical Drain system for Rain water harvesting at the downstream end of intercepting drain (According to Appendix A-2 of IRC:SP:50)	For both residential and Other Properties
20.	Downward slope of the access road towards the intercepting drain	
		Minimum 2%
Total Traffic		
21.	Total traffic (incoming and outgoing) per day	



(C) Access to Private Properties through common service road.

Sr. No.	Description	Urban/Built up reaches	Rural reaches	Remarks
1.	Minimum Distance between merging points of a service road including acceleration & deceleration Lanes of 100m and 70m respectively. (Length of the Service Road)	Limited to plot size+ acceleration & deceleration Lanes only	Limited to plot size+ 50m on either side +acceleration & deceleration Lanes only	Clustering of Private Properties/Large Scale Private Properties
2.	Minimum Distance between merging points of two access (take off/ end point of acceleration/ deceleration/ service lane) on the same side of carriage way.	1000m	1000m	If distance is less than the distance specified, service road to be provided / extended (which can left with a dead end also.)
3.	Minimum Distance between take off point of access /service road and median gap / intersection with any road	100m	300m	If less than the distance specified, service road to be provided / extended (which can left with a dead end also.)
4.	Minimum Distance between start of Grade Separator/Flyover/Road Over Bridge/ Railway level Crossing and entry/take off point of the access	300m	300m	If distance is less than the distance specified, service road to be provided / extended (which can left with a dead end also.)
5.	Width of entrance / exit	Minimum 9m Maximum 12m		For Other Properties only
6.	Radius of Turning curve	Minimum 13m Ruling 30m		
7.	Radius of Non-Turing curve	Minimum 1.5m Maximum 3m		
8.	Width of acceleration lane	5.5 m minimum		
9.	width of deceleration lane	5.5 m minimum		
10.	Width of Service Road	5.5 m - 7m		
11.	Crust composition of Service Road Acceleration & Deceleration lane	Minimum pavement composition of 150 mm thick Granular Sub Base (GSB) overlaid by three layers of Water Bound Macadam (WBM) (other than WBM-Grading No. 1), each of 75 mm thickness, topped by 50 mm thick Bituminous Macadam (BM) and 30 mm thick Bituminous Carpet (BC). Interlocking Concrete Blocks as per IRC:SP:63 can also be considered.		

Road Signs (According to IRC:67)		
12.	Road signs are to be provided as per IRC:67 such as Side Road sign on NH before Deceleration lane, Appropriate facility information sign (i.e Hospital, Eating place etc.) One way signs on left side of the Deceleration & Acceleration lanes, No Parking sign on left side of the Deceleration & Acceleration lane, No entry sign on right side of the Deceleration lane at its connection with service road, Appropriate No. of right turn prohibited signs on right side of service road in front of Property Plot (facing the property), Give way sign with Give way line marking according to IRC:35 on left side of the acceleration lane at 30 m before its connection with NH, No left turn sign on NH before its connection with Acceleration lane, No right turn sign on right side of NH in case of undivided carriageway	For Other Properties only
13.	Marking for deceleration and acceleration lane are to be provided as per IRC:35	For Other Properties only
Drainage Requirements		
14.	Provision of Culvert for drainage in accordance with IRC SP-13	Slab culvert with iron grating of adequate strength constructed in the approaches or any other method as per satisfaction of Highway Administration so as to ensure that surface water from fuel station/ facility does not flow on the highway and led away to a natural course/ outfall sewer through culvert or led away to a water-recharging system specifically constructed by the owner/ management of the fuel station/ facility in case lined drains of sufficient length upto a natural course/ outfall sewer are not available.
15.	Provision for intercepting drain with vertical Drain system for Rain water harvesting at the downstream end of intercepting drain (According to Appendix A-2 of IRC:SP:50)	For both residential and Other Properties
16.	Downward slope of the access road towards the intercepting drain	
	Minimum 2%	
17.	Total Traffic	
	Total traffic (incoming and outgoing) per day	



Note:

1. All the dimensions are to be measured from the boundary of the private property
2. In case of distance from intersection with any category of road, the roads means paved carriageway (Bituminous/ concrete/ Interlocking Concrete block) of 3.0m width and having length of Minimum 300m and above irrespective of the category of road.



ANNEX-II
(To Appendix-II)

List of Documents to be submitted to Highway Administration by the applicant for permission for new access to property along National Highways

1. Signed copy of license deed. The draft is at **Annex-III**.
2. Self -Certified copy of drawings showing requirements as per norms i.e., Location & Layout, Road Signs, Road Markings, Drainage plan & Crust composition of access road etc.
3. The location drawing shall show the relevant details of reach for 1.1 km along National Highway on either side of property.
4. Undertaking from the Owner that the Owner would pay necessary fee for the use of the National Highway land whenever the fee is asked by the Highway Authorities in future.
5. Undertaking from Owner that necessary alteration including complete removal/shifting of the approach roads at its own cost if so required by Ministry, for the development of National Highway or in the interest of safety in this section.
6. Undertaking from Owner that they shall take all the action as prescribed in Appendix II to ensure conformity of these Norms.



ANNEX-III
(To Appendix-II)

AGREEMENT TO construct an access road with necessary provisions for drainage, Road signs and markings to the premises having Plot No....., Survey No. of the village/TOWN..... in the Taluka of in the District abutting NH..... in kilometer.....

AN AGREEMENT made this _____ day of _____ Year Two thousand _____ between the President of India (hereinafter called the Government which expression shall, unless excluded by or repugnant to the context, include his successors in Office and assigns) of the one part and (name and address of Owner of Property) hereinafter called "the Licensee"/"the Licensees" (which expression shall, unless excluded by or repugnant to the context, include the said licensee's successor/Licensees successors, heirs, executors, administrators and assigns) of the other part.

2. WHEREAS THE Licensee has/licenseses have applied to the Government for permission to construct on the Government land an access road with necessary provisions for drainage, signs and markings to his/their property having Plot No....., Survey No. of the village in the Taluka of in the District abutting NH..... in kilometer.....more particularly described in the **Schedule** annexed hereto and shown in the drawing attached hereto (hereinafter refer to as "the said premises").

3. AND WHEREAS THE GOVERNMENT has agreed to grant such permission on the terms and conditions hereinafter mentioned.

4. Now, this Agreement witness that, in consideration of the terms and conditions hereinafter contained and on the part of the licensee/ licensees to be observed and performed, the Government hereby grants to the licensee/ licensees permission to construct an access road to the said premises as per approved drawings attached, subject to the following terms and conditions, namely:-

- i. That the said access road shall not be brought into use after its completion until the Highway Administration gives a completion certificate after satisfying himself that it has been completed as per the approved drawings and specifications and issue duly signed License deed by Highway Administration.
- ii. That on the completion of the said work, that part of the access road which lies within the limits of Government land together with any culvert or drain therein constructed, shall become the absolute property of the Government subject to the rights of the licensee/ licensees to use the same for ingress and egress.
- iii. The licensee/ licensees shall at his/ their own cost keep the said access road and any culvert or drain therein, in proper condition and repair to the satisfaction of the Highway Administration.

- iv. That within six months of a notice duly given to the licensee/ licensees in this behalf, the licensee/ licensees shall at his/ their own cost remove the said access road or any drainage work constructed in connection therewith and restore the land to its original condition when required to do so by the Government or by any person duly authorized on its behalf. The licensee/licensees shall not be entitled to any compensation on account of such removal and restoration.
- v. That the access road shall not be used for any purpose other than that of access to and egress from the premises of the licensee/ licensees to the Government road.
- vi. That the licensee/licensees shall not, without the prior permission in writing of the Highway Administration in any way extend or alter the said access road or any culvert or drainage therein.
- vii. That the licensee/ licensees shall at all times permit any duly authorized officer of the Government/ NHAI/ NHIDCL to inspect the said access road including any culvert or drainage therein. He shall keep the said service road/ access road clear and shall not be entitled to close any right of way over or in respect of the same against Government, or any member of the public.
- viii. That the licensee/ licensees shall not object to any future extension or improvement of service road/ access road or any shifting of its connection with highways.
- ix. The Licensee/ Licensees shall have to enter into an Agreement for signing the license deed with the Highway Administration (as per Highway Administration Rules 2004), for the use of NH land. The permission shall be granted to the Licensee/ Licensees on payment of Rs. <____*> (Rupees <____*> Lakh) only as one-time license fee for the calendar year in which this Circular is issued, alongwith the processing fee, with license fee to be increased by 5% on every subsequent year. A non-refundable processing fee of Rs. <____*> (Rupees <____*> Lakh) only per application shall also be deposited alongwith the application. A Bank Guarantee of Rs. <____*> (Rupees <____*> Lakh) only valid for a period of 3 years for successful completion of access before final approval is obtained. In case the access construction is not completed even in the extended period, the BG shall be encashed by the Highway Administration.

[* - to be appropriately included]

- x. That the licensee/licensees shall be liable for any loss or damage caused to the Government by obstruction of drain or any other similar causes due to the said access road or the drainage work.
- xi. That the permission granted by this license shall not in any way be deemed to convey to the licensee/ licensees any right into or over or any interest in Government land other than that herein expressly granted.
- xii. That in case the said access road is destroyed, this license shall **automatically become redundant** and the licensee/ licensees shall not be entitled to claim any right to construct another access road in lieu of that so destroyed.
- xiii. That during the subsistence of this license, the said access road including the road drainage shall be deemed to have been constructed only by the consent and permission of the Government so that the right of the licensee/licensees to use the same shall not become absolute and indefeasible by lapse of time.
- xiv. The owner/ management of other properties is not bound to get the acceleration/ deceleration lanes including other ancillary appurtenances constructed through the Highway Authority (viz. NHAI, NHIDCL, concerned State PWD/ RCD as the case may be) or the contractor/ concessionaire for the project in the particular stretch of National Highways. It

- shall be the prerogative of the owner/ management of other properties to construct the acceleration/ deceleration lanes including other ancillary appurtenances wither through the Highway Authority/ concerned concessionaire/ contractor in the project section at the cost of the owner/ management of other properties or by themselves through any other agency.
- xv. The access roads including acceleration/ deceleration lanes shall be constructed within available Right of Way (ROW) of the National Highways. However, in case of non availability of adequate ROW for construction of these facilities, owner/management of other properties shall acquire required additional land at their cost for construction of such facilities. Similarly, access for/ egress to the facility (primarily for cluster, etc.) may be provided from the Service road which has been developed already; however, service road of required length shall have to be constructed by the owner/management of other properties at their cost in case the same has not been constructed but is required for providing access to such properties; additional land acquisition required for construction of service road beyond available ROW of NH in such cases shall have to be done by the owner/management of other properties at their cost.
 - xvi. The license /licensees shall at his/their own cost remove access road lying within the boundary of the Government land and restore the Government land to its original condition. In the event of licensee/licensees refusing to do so, the restoration of the Government land to its original condition shall be done by the Highway Administration, at cost of licensee/licensees and the expenditure incurred shall be recoverable from the licensee/licensees as and arrear without prejudice to any other remedies which may be fixed by Government in his behalf.
 - xvii. That, if the licensee fails/licensees fail to execute any work which he has/ they have agreed under this agreement to the full satisfaction of the Highway Administration, the work shall be executed by the Highway Administration at the cost of licensee/ licensees and the expenditure so incurred shall be recoverable from the licensee/ Licensees as an arrear of land revenue without prejudice to any other remedies which may be open to Government in this behalf.
 - xviii. That the licensee/ licensees shall not sell, transfer or otherwise dispose of the premises without obtaining from the transferee a duly executed agreement with the Government embodying the terms and conditions herein before.
 - xix. That if and when parallel service roads are constructed, the access to premises shall be from the service road alone as determined by the Highway Administration and no claim for compensation shall be entertained on that account.
 - xx. That this Agreement shall, **in normal circumstances**, remain in force for forever from the date of execution and may be terminable by a notice of 6 months, **if required, for traffic safety or other causes as mentioned in clause (iv) above.**
 - xxi. That the license hereby granted shall not be transferable.
 - xxii. That the licensee/ licensees shall bear the cost of Stamping for execution of this Agreement.

Notwithstanding anything contained in clause (4) above, this license can be cancelled at any time by the licensor through the Highway Administration, for breach of any of the terms and conditions of the license and the licensee/ licensees shall not be entitled to any compensation for loss caused to him/ them by such cancellation nor shall be absolved from any liability already incurred by him/ them under this Agreement.

SCHEDULE

(Here type the schedule referred to in para 2)

IN WITNESS WHERE OF this agreement is executed in two parts by the parties hereto on the date first above mentioned.

Signed by Shri (Name in full) the licensee /
Licensees
India

Signed by Shri (Name in full) for
and on behalf of the President of

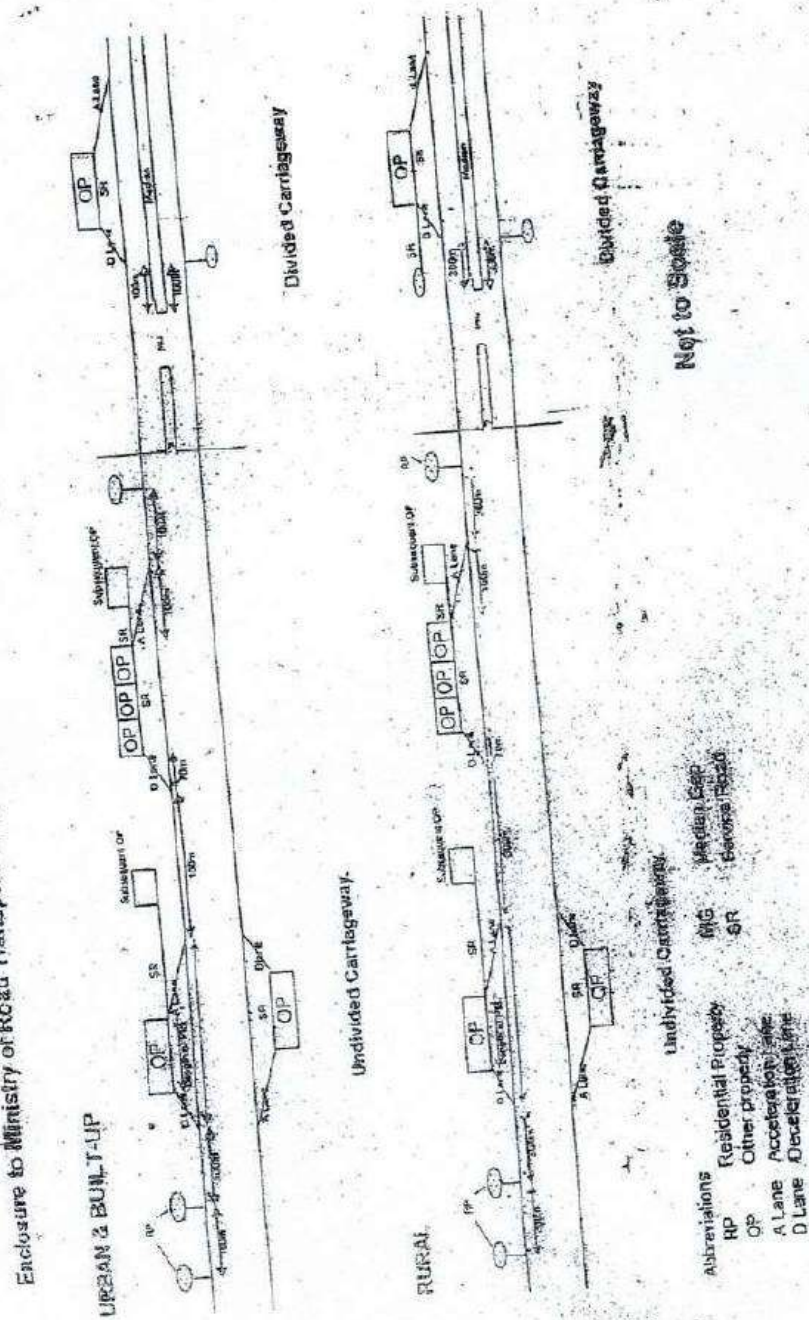
In the presence of

1. Name in full (signature) with designation 1. Name in full (signature) with designation
2. Name in full (signature) with designation 2. Name in full (signature) with designation

N.B wherever alternative such as his/their, Licensee/Licensees, has/have etc. are given, only applicable portion should be typed in the fair license deed.



Annex-IV
Enclosure to Ministry of Road Transport & Highways Circular No. RW/114/2013 dated 24-7-2013



ANNEXURE-R7/13

RW/NH-33032/01/2017-S&R(R)

Government of India

Ministry of Road Transport & Highways

S&R (P&B) Section

Transport Bhawan, 1, Parliament Street, New Delhi- 110001

Dated: 28th January, 2021

To,

1. The Chief Secretaries of all the State Government / UTs.
2. The Principal Secretaries / Secretaries of all States / UTs Public Works Department dealing with National Highways, other centrally sponsored schemes.
3. All Engineer-in-Chief and Chief Engineers of Public Works Department of States / UTs dealing with National Highways, other centrally sponsored schemes.
4. The Director General (Border Roads), Seema Sadak Bhawan, Ring Road, New Delhi-110010.
5. The Chairman, National Highways Authority of India, G-5&6, Sector-10, Dwarka, New Delhi-110075.
6. The Managing Director, NHIDCL, PTI Building, New Delhi-110001.
7. All Chief Engineers-ROs, Regional Offices and ELOs of Ministry of Road Transport & Highways.

Subject: Guidelines / Norms for grant of permission for construction of access to Fuel Stations, Wayside Amenities, Connecting Roads, Other Properties, Rest Area Complexes & such other facilities - amendments reg.

Sir,

The Ministry of Road Transport and Highways (MoRTH) has issued Guidelines / Norms regarding grant of permission for construction of access to Fuel Stations, Wayside Amenities, Connecting Roads, Other Properties, Rest Area Complexes & such other facilities vide circular No. RW/NH-33032/01/2017-S&R(R) dated 26.06.2020.

2. The MoRTH has been receiving a large number of grievances/notices from applicants/the applicant companies stated to be facing problems in getting NOC due to implementation of Revised Guidelines / Norms dated 26.06.2020.
3. The matter has been examined in this Ministry and it has been decided by competent authority to provide reliefs by amendment in the Revised Guidelines / Norms dated 26.06.2020 to the extent as below:
 - a. For the applications of access permissions submitted on online portal of MoRTH for the retail outlets allotted by Petroleum companies, plots acquired by applicants in urban areas as per earlier guidelines (prior to 26.06.2020) i.e. of 20mx20m, the NOCs may be granted as per revised guidelines dated 26.06.2020 with relaxation for plot size of 20mx20m (instead of desired plot size of 30mx30m).
 - b. Processing fee may be waived off and access permission allowed for the cases where due to change in National Highways configuration (widening, alignment change etc.), the existing retail outlet locations have to be closed as the location becomes in non-compliance with the access permission norms and the retail outlet owner/operator is seeking permission for an alternate location complying with revised access permission norms dated 26.06.2020.

- c. In case of any conflict on ground needing any relaxation in MoRTH revised guidelines dated 26.06.2020, the relaxation may be granted with the approval of Minister(RT&H).
4. This circular issues with the approval of the competent authority.

Dhan veer sahu

(Dhan Veer Sahu)
Executive Engineer, (Road Safety)
For DG(RD) & SS

Copy to:

1. All Chief Engineers in the Ministry of Road Transport & Highways.
2. The Secretary General, Indian Road Congress, IRC Bhawan, Kama Koti Marg, Sector-6, R.K. Puram, New Delhi - 110 022.
3. Technical Circular File, S&R(P&B) Section.
4. NIC for uploading on the Ministry's website.

Copy for information and necessary action to:

1. Sr. PPS to Secretary(RT&H).
2. PPS to DG(RD)&SS.
3. PPS to AS&FA.
4. PS to ADG-I,II,III,IV.
5. PS to JS(T), JS(H), JS(Estt.), JS(Toll).

(TRUE COPY)



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण NATIONAL HIGHWAYS AUTHORITY OF INDIA

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)
(Ministry of Road Transport and Highways, Govt. of India)
परियोजना क्रियान्वयन इकाई, चण्डीगढ़- बेंज नम्बर 35-38, सैक्टर-4, पंचकुला ।
Project Implementation Unit, Chandigarh - Bays No. 35-38, Sector-4, Panchkula.
दूरभाष एवं फैक्स :- 0172-2587448, 2587447, ई-मेल :- chandigarh@nhai.org, pluchd@gmail.com

NHAI/PIU/CHD/11162/RO/PP/NH-73A/ 58

Dated: 23 October, 2021

To

Mr. Gati Bodh Jauhal, (DGM-Retail Sales)
M/s Indian Oil Corporation Ltd.
Panipat Divisional Office, Panipat Refinery,
Panipat (HR) - 132140

Sub: Regarding NOC proposal for access permission to proposed Retail Outlet of M/s IOCL at km. 0.243 (LHS) on Jagadhari Ponta Sahib section of NH-73A in Village and Tehsil Jagadhari and District Yamunanagar in the State of Haryana.

Ref: NHAI Regional Office letter no. NHAI/RO/CHD/11011/PD-CHD/JAG-PONTA/NH-73A/NOC/45-4152 dated 21.10.2021 (copy enclosed)

Sir,

This is in reference to subject cited proposal for access permission to proposed Retail Outlet of M/s IOCL at km. 0.243 (LHS) on Jagadhari Ponta Sahib section of NH-73A in Village and Tehsil Jagadhari and District Yamunanagar in the State of Haryana. It is intimated that subject proposal for access to the subject property has been accepted provisionally by Highway Administration (HA) subject to the fulfillment of conditions mentioned in License deed, MoRTH circular dated 26.06.2020 and its subsequent amendments.

2. Further, development of National Highways is a continuous process and therefore the permission granted hereby for use of NH land doesn't restrict the development of NHs. Thus, the permission being granted hereby is temporary in nature. The provisional access permission granted hereby is without prejudice to Govt. to acquire applicant's land (plot of private property), if required for future development of National Highways.

3. Notwithstanding to the above, the provisional NOC shall stand cancelled under the following circumstances:-

- If any document/ information/ license fee / processing fee furnished by the applicant proves to be false or if license/ processing fee is not credited in Bharat Kosh portal/ NHAI account for any reasons or if the applicant is found to have willfully suppressed any information.
- Any breach of the condition imposed by the Highway Administration or the officer authorized by the Administration on his behalf.
- If at any later stage, any dispute arises in respect of the ownership of the land on which the Retail Outlet /Private Property is located or regarding the permission for change of land use.
- If the applicant is found to make any alteration in the construction in future or leading to direct entry/ exit from main carriage way.
- If the subject property is declared a violation/ encroachment by State Govt. Authority/ Competent Authority.
- If the applicant displays any advertisement board in the ROW which is hindrance to the safety of road users/ restricted visibility.

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Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण NATIONAL HIGHWAYS AUTHORITY OF INDIA

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

(Ministry of Road Transport and Highways, Govt. of India)

परियोजना क्रियान्वयन इकाई, चण्डीगढ़- बेज नम्बर 35-38, सेक्टर-4, पंचकुला ।

Project Implementation Unit, Chandigarh - Bays No. 35-38, Sector-4, Panchkula.
दूरभाष एवं फैक्स :- 0172-2587446, 2587447, ई-मेल :- chandigarh@nhai.org, pluchd@gmail.com

4. Further, it is intimated that if proposal for Final Access Permission is not obtained/ submitted within stipulated time as per MoRTH guidelines, Project Director NHAI PIU Chandigarh shall encash the Bank Guarantee bearing no. 0247NDDG00002922 dated 30.09.2021 amounting to Rs.2,62,500/- (valid till 28.09.2024).

5. In addition to above, Oil Company/ Owner of the subject property shall also comply with the following conditions:-

- i. The Oil Company/ Owner of the property may construct or develop the fuel station/ private property along with its access as per approved drawing at their own cost within 12 months from the date of issue of provisional permission for access. In case, the construction is not done in one year, the provisional approval shall be deemed to be cancelled, unless renewed by the Highway Administration.
- ii. That the Oil Company/ Owner will submit the proposal for Final Permission/ NOC within stipulated time period.
- iii. That the Oil Company/ Owner shall arrange all the clearance required (if any) for constructing the proposed access as per approved drawing himself. The Oil Company/ applicant shall also arrange for shifting of utilities if required at his own cost as per the direction of the concerned department.
- iv. The issue of final formal permission including issuance of signed license deed should be duly certified by NHAI that the construction have been carried out by the owner of property in accordance with the drawing approved by the Highway Administration. The Oil Company/ Owner shall make operational the subject property after signing of license deeds by Highway Administration.
- v. That Oil Company/ Owner shall do necessary alteration including complete removal/ shifting of the approach roads at its own cost if so required by Ministry/ NHAI, for the development of National Highway or in the interest of safety in this section.
- vi. The Project Director, NHAI, PIU-Chandigarh shall immediately close or dismantle the access in case the location becomes hazardous from traffic safety view point.
- vii. That the Oil Company/ Owner shall not do or cause to be done in pursuance of the access permission any acts which may cause any damage to Highway.
- viii. That the Oil Company/ Owner shall not do or cause to be done, in pursuance of access permission, any act by which safety and convenience of traffic on the Highway shall be disturbed.
- ix. That the Oil Company/ Owner shall ensure that proposed service road shall not be used for parking purpose and there is no overflow of vehicles on approach road.
- x. That height restrictions of building structure shall be as per local Govt. guidelines and the building line shall be as per the statutory requirements and IRC guidelines.
- xi. That the Oil Company/ Owner shall install all the requisite road signs as per IRC:67 & provide road marking as per IRC:35 & in accordance with the Ministry's guidelines dated 26.06.2020 to the satisfaction of NHAI.
- xii. That the Oil Company/ Owner shall furnish two sets of fresh license deeds (duly indicating chainages of both new & old NH no.) in two originals drawn on new stamp

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भारतीय राष्ट्रीय राजमार्ग प्राधिकरण NATIONAL HIGHWAYS AUTHORITY OF INDIA

(सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार)

(Ministry of Road Transport and Highways, Govt. of India)

परियोजना क्रियान्वयन इकाई, चण्डीगढ़- बेंज़ नम्बर 35-38, सेक्टर-4, पंचकुला ।
Project Implementation Unit, Chandigarh - Bays No. 35-38, Sector-4, Panchkula.
दूरभाष एवं फ़ैक्स :- 0172-2587446, 2587447, ई-मेल :- chandigarh@nhai.org, piuchd@gmail.com

- papers as per Ministry's/ NHAI standard norms and duly signed by authorized signatory along with his Power of Attorney at the time of issue of final permission.
- xiii. That the Oil Company/ Owner shall while utilizing permission shall observe guideline relating to safety and connivance of traffic of the Highway, hygiene (in accordance with the requirement of Swachh Bharat Abhiyan), prevention of nuisance and pollution on the Highway.
 - xiv. That Oil Company/ Owner shall arrange all the clearances including forest clearance (if any) required for constructing the proposed access as per approved drawing himself. The applicant shall also arrange for shifting of utilities if required at his own cost as per the direction of the concerned department.
 - xv. Regarding traffic safety, all safety features shall be as per the approved plan to the satisfaction of NHAI or its authorized representative.
 - xvi. That there shall be adequate drainage system on the access to the private property and inside its area so as to ensure that surface water doesn't flow over the highway or any water logging takes place.
 - xvii. That the provisional approval/ NOC shall be deemed to be cancelled if there will be any violation of the any applicable law (s).
 - xviii. If any increase in license fee/ bank guarantee or any discrepancy found in calculation of fee in future/ later stage, Owner of the private property will be liable to pay the same.
 - xix. The receipt of approved layout plan may kindly be acknowledged.
6. Further, it is requested to ensure the video recording (before and after completion of construction work) and the work is executed as per the approved drawing. It is also requested to submit the completion drawing of the construction work, certifying that the construction has been done as per the approved drawing within the time frame as prescribed Ministry's guidelines issued from time to time.

Yours faithfully,

(Signature) 23/1/21

(Pardeep Atri)

GM (T)-cum-Project Director
NHAI, PIU Chandigarh

Encl: As above

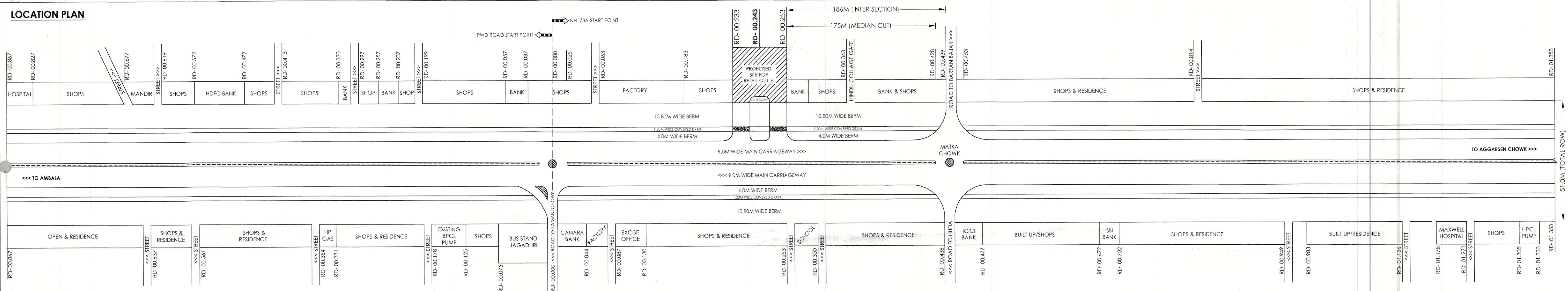
Copy to: for information please.

- i. The Regional Officer, NHAI, Regional Office - Chandigarh, Panchkula
- ii. Authority's Engineer, M/s Stup Consultants Pvt. Ltd.

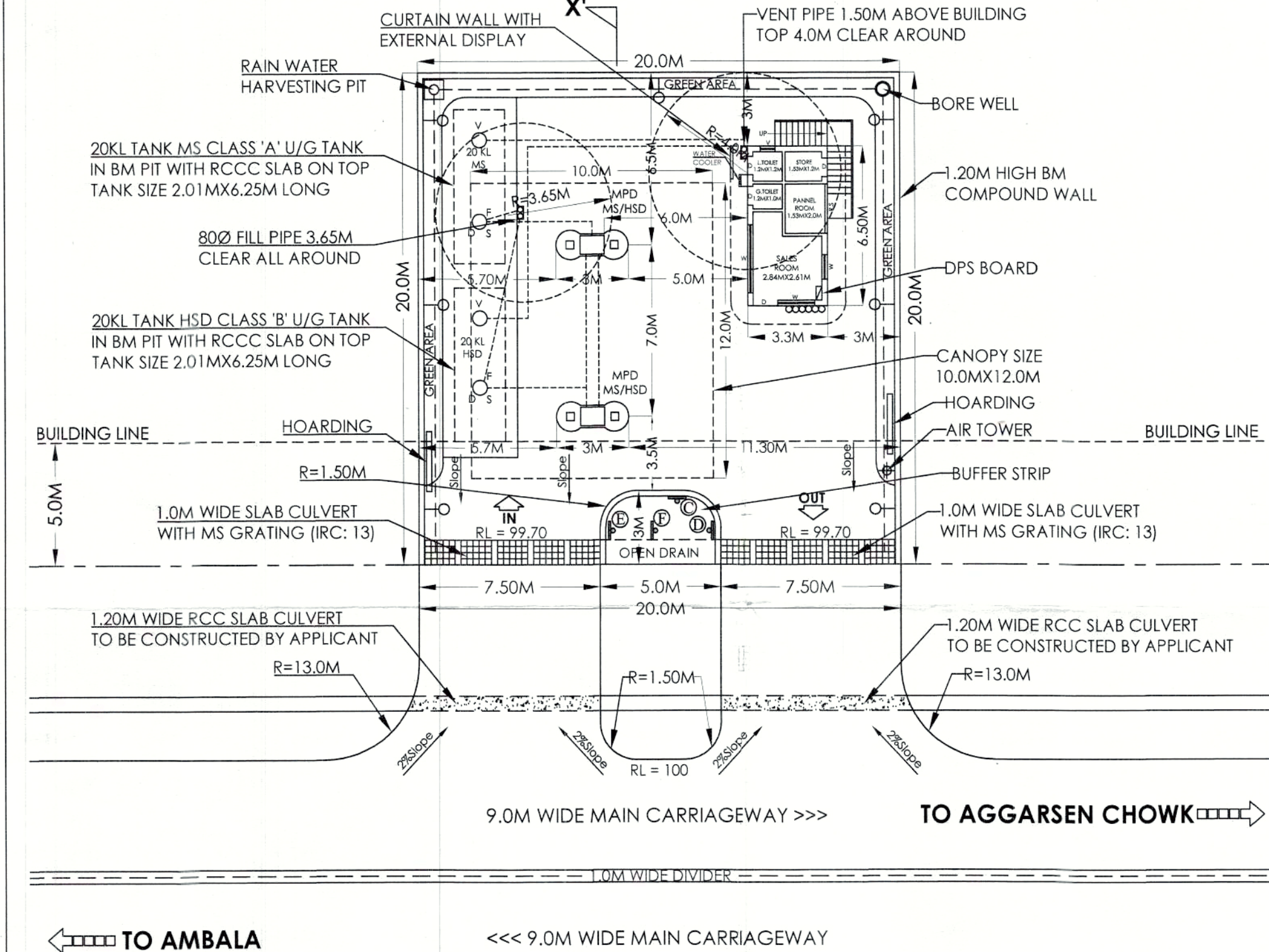
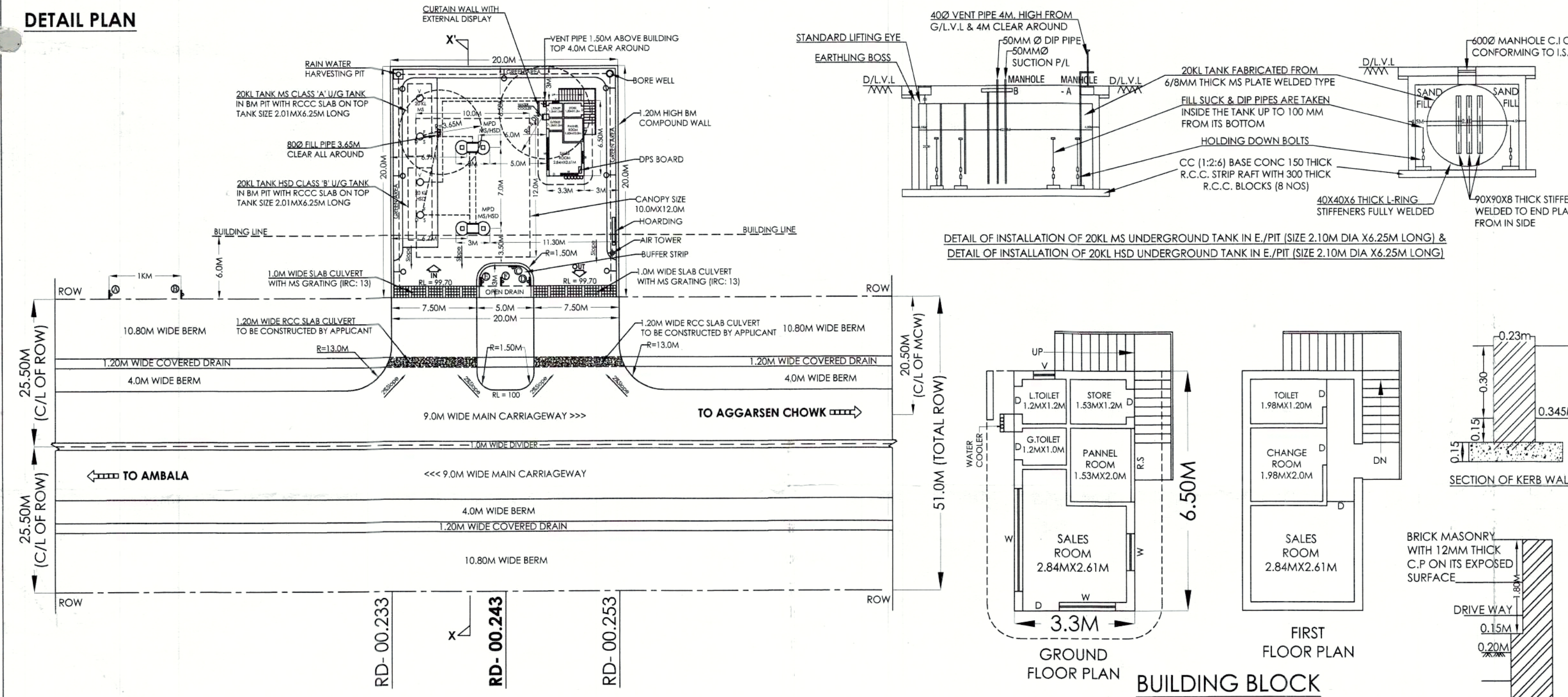
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Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075

LOCATION PLAN



DETAIL PLAN



NOC CASE FOR PROPOSED RETAIL OUTLET OF

M/S INDIAN OIL CORPORATION LIMITED

ON NH- 73A (BETWEEN JAGADHRI BUS STAND

TO AGGARSEN CHOWK ROAD) AT KM. 00.243 (LHS),

IN VILLAGE - JAGADHRI, TEHSIL- JAGADHRI,

DISTRICT- YAMUNANAGAR (HARYANA).



INDIAN OIL CORPORATION LIMITED

HIGHWAY NOTES:-

- (1) DRAWING AS PER THE MORTH GUIDELINES (LETTER NO-RW/NH-33032/01/2017-S&R) DATED 26.06.2020.
- (2) ALL PAVEMENT MARKINGS SHOULD BE AS PER IRC-35.
- (3) ACCESS ROAD SHOULD HAVE MIN. PAVEMENT COMPOSITION OF 100MM THICK PAVEMENT BLOCK, 30-50MM THICK SAND BEDDING, 300MM THICK HYDRAULICALLY BOUND BASE & 300MM THICK GRANULAR SUB BASE.
- (4) ALL TRAFFIC SIGNS SHOULD BE AS PER IRC - 67 & IRC-SP-55 IN CASE OF A FUEL STATION LOCATION ON THE OTHER SIDE OF TRAVEL DIRECTION THE USER SHOULD BE INFORMED OF THE LOCATION OF THE FUEL STATION IN THE DIRECTION OF TRAVEL THROUGH INFORMATION SIGN AS AT 'C' OF THE TABLE OF THIS DRAWING.
- (5) THE LENGTH OF SEPARATOR ISLAND SHALL BE DETERMINED AS PER SITE CONDITION (ITS MIN. WIDTH SHOULD BE 5.0M).
- (6) CULVERTS TO BE PROVIDED IN THE LINE OF STORM WATER DRAIN ON ENTRY & EXIT APPROACHES TO CATER TO THE EXPECTED DISCHARGE.

LAND DETAIL:-

PROPERTY ID:- 131C4U3, (PPID-J131C0004U0003A)

GSP INFRA & TRADING CONSULTANTS PVT. LTD
MOB. 09215563375
Email: sandeepverma131181@gmail.com

For use by the Client/Consultant/Contractor only.
Signature of the Client/Consultant/Contractor
Date



APPLICANT:-

CHIRAG MITAL
Project Director
National Highways Authority of India
Regional Office, Chandigarh

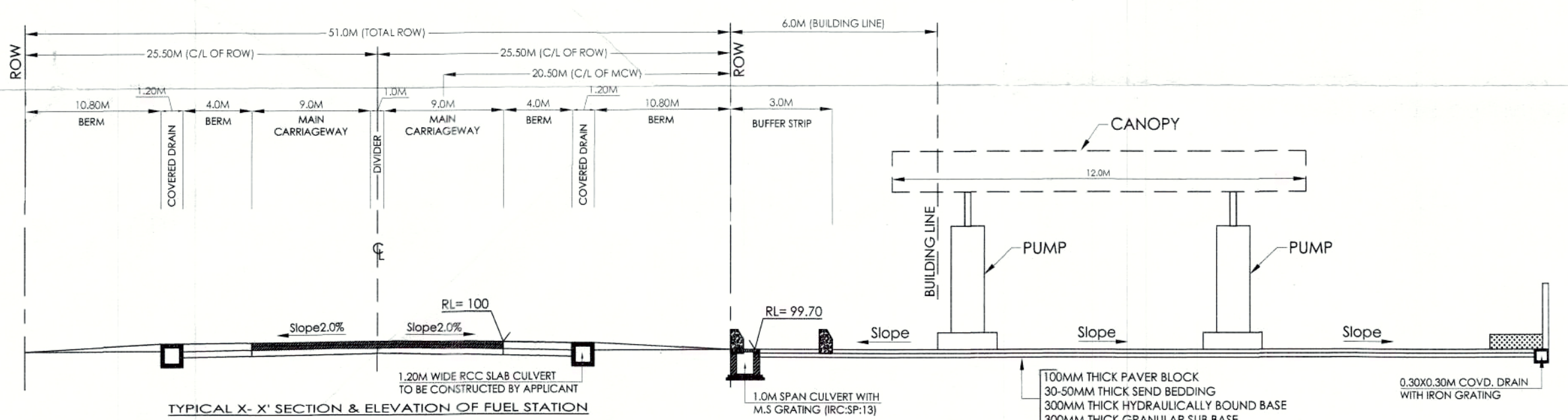
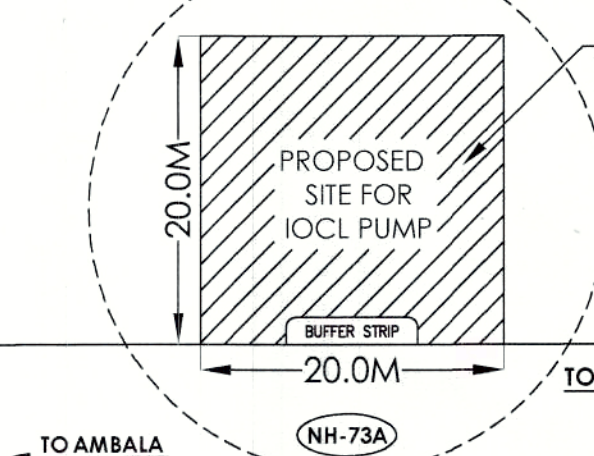
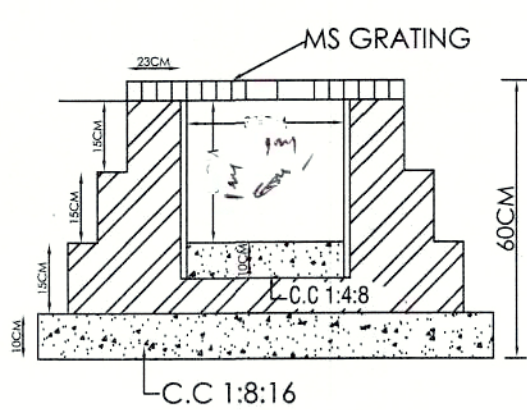
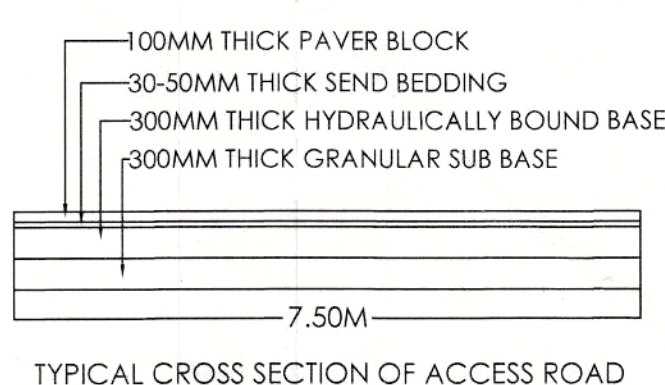
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APPROVED BY:

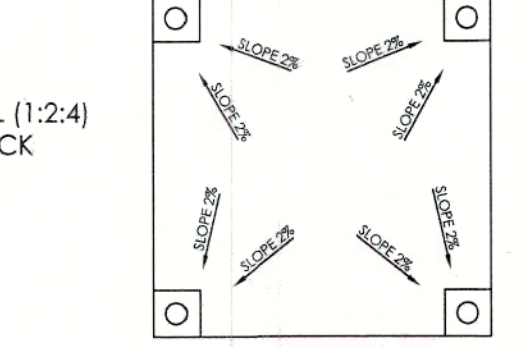
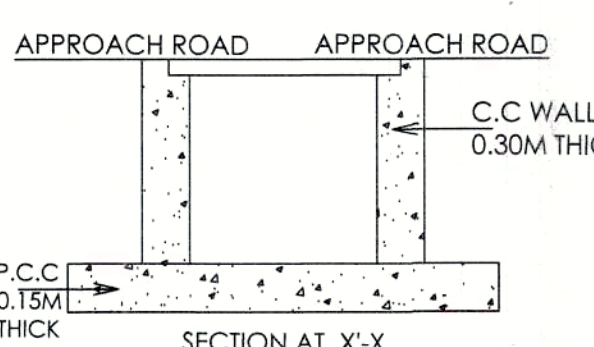
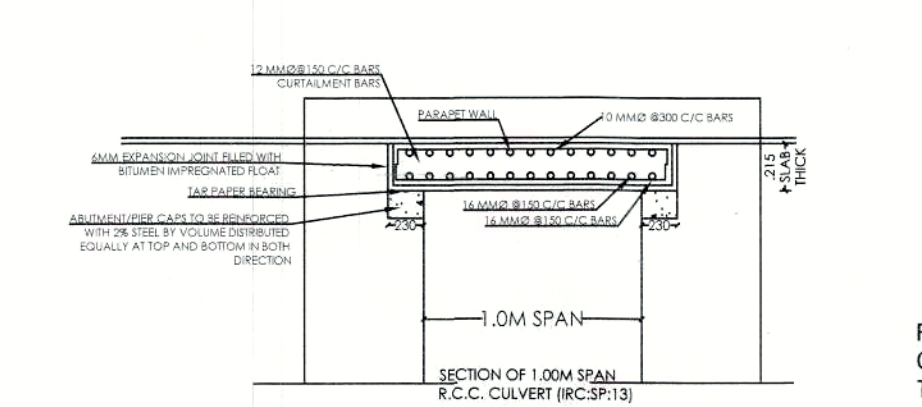
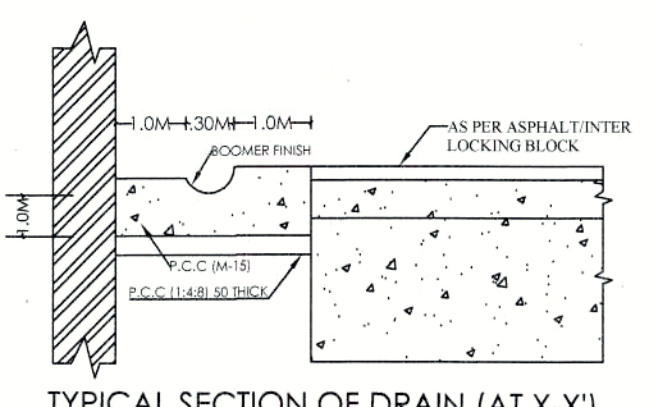
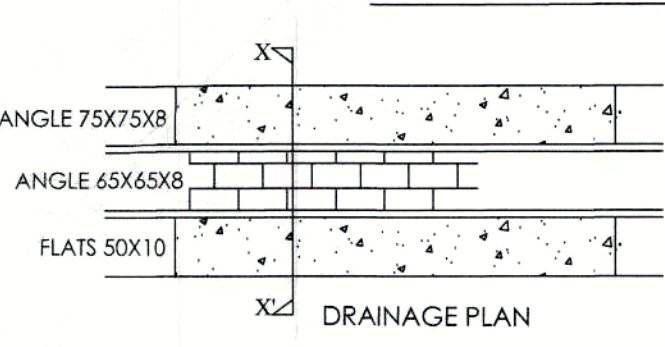
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Date	25-Mar-2021
Drg. No.-	S1 of S1
Scale	N.T.S
Drg. By	S Verma

SIGNAGES:-			
(A) FUEL STATION AHEAD	(D) NO ENTRY	(E) FUEL STATION BOARD	(F) PUBLIC FACILITY
(B) FUEL STATION	(C) NO RIGHT TURN		



DRAINAGE DETAIL



TRUE COPY

MINISTRY OF PETROLEUM & NATURAL GAS
Notification

New Delhi, the 13th march, 2002

G.S.R. 204 (E) :- WHEREAS a draft of the Petroleum Rules 2001 was published as required by sub-section (2) and (3) of section 29 of the Petroleum Act 1934 (30 of 1934), by the notification of the Government of India in the Ministry of Petroleum and Natural Gas No. GSR 357(E) dated the 15th May, 2001 in the Gazette of India Extraordinary Part II Section 3 sub-section (i) dated the 15th May, 2001 inviting objections or suggestions from all persons likely to be affected thereby before the expiry of 45 days from the date on which the Notification was made available to the public;

AND WHEREAS, the said notification was made available to the public on the 19th June, 2001;

AND WHEREAS, except certain suggestions, no objection to the draft rules were received by the Central Government;

AND WHEREAS the Central Government have duly considered all the suggestions received by it on the draft rules;

NOW, THEREFORE, in exercise of the powers conferred by sections 4, 5, 14, 21, and 22 and sub-section (1) of Section 29 of the Petroleum Act 1934 (30 of 1934), the Central Government hereby makes the following rules, namely :-

CHAPTER I
PRELIMINARY

PART I – short title and definitions

1. Short title and commencement-

(1) These rules may be called the Petroleum Rules, 2002.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions –

(1) In these rules, unless the context otherwise requires: -

(i) "Act" means the Petroleum Act, 1934 (30 of 1934);

(ii) "Adequate" –

(a) in relation to ventilation, means where the concentration of the inflammable gas in a gas-air mixture does not reach the lower inflammable limit, or

(b) where applied to provision of facilities for fire-fighting, means the facilities so provided are in accordance with the prevalent recognized standards or codes of safety;

(iii) "Approved" -

(a) Where applied to a specification, means that the specification is authorised by the Chief Controller including the following Oil Industry Safety Directorates Standards: OISD -105, OISD-116, OISD- 117, OISD-118, OISD-141 and OISD –156;

(b) where applied to an appliance or fitting, means that the appliance or fitting bears a label of a designated testing organization certifying conformity with a specification approved by the Chief Controller or with a laboratory test report accepted by the Chief Controller; or

(c) where applied to any facility for petroleum, means that it conforms to these rules;

(iv) "Chief Controller" means the Chief Controller of Explosives

(v) "Controller" means Controller of Explosives and includes Joint Chief Controller of Explosives, Deputy Chief Controller of Explosives and Deputy Controller of Explosives;

(vi) "Competent person" means a person recognized by the Chief Controller to be a competent person, or a person who holds a certificate of competency for the job in respect of which competency is required from an institution recognized by the Chief Controller in this behalf;

(vii) "Conservator " includes any person acting under the authority of the officer or body of persons appointed to be Conservator of a port under section 7 of the Indian Ports Act, 1908 (15 of 1908);

(viii) "Container " means a receptacle for petroleum not exceeding 1,000 litres in capacity;

- (ix) "Defence Forces of the Union" includes General Reserve Engineering Forces under the Director-general Border Roads, Assam Rifles, Central Reserve Police Force, Border Security Force and National Security Guard under the Ministry of Home Affairs and Special Security Bureau under the Cabinet Secretariat;
- (x) "District Authority " means -----
 - (a) in towns having a Commissioner of Police, the Commissioner or a Deputy Commissioner of Police;
 - (b) in any other place, the District Magistrate;
- (xi) "District Magistrate" means and includes an Additional District Magistrate and in the States of Punjab and Haryana and in the Karaikal, Mahe and Yenam areas of the Union Territory of Pondicherry, also includes a Sub-divisional Magistrate;
- (xii) "Electric Apparatus" includes motors, starters, lamps, switches, junction boxes, fuses, cut-outs or any other appliance, equipment or fitting which operates on electricity;
- (xiii) "Form" means a form in the First Schedule;
- (xiv) "Hot work" means any work which involves welding, burning, soldering, brazing sand blasting, chipping by spark-producing tools, use of certain power driven tools, non-flame proof electrical equipment or equipment with internal combustion engines and including any other work which is likely to produce sufficient heat, capable of igniting inflammable gases;
- (xv) "Inspector" means an officer authorized by the Central government under subsection (1) of section 13 of the Act;
- (xvi) "Installation " means any premises wherein any place has been specially prepared for the storage of petroleum in bulk, but does not include a well-head tank or a service station;
- (xvii) "OISD" means "Oil Industry Safety Directorate" a technical body assisting the Safety Council constituted under the Ministry of Petroleum and Natural Gas;
- (xviii) "OISD Standard" means technical standards formulated by OISD and approved by Safety Council constituted under the Ministry of Petroleum and Natural Gas to ensure safety in Oil and Gas Industry (as amended from time to time).;
- (xix) "Petroleum in bulk" means petroleum contained in a tank irrespective of the quantity of petroleum contained therein;
- (xx) "Protected Area" means the area necessary for the maintenance of the distance required under the conditions of the licence to be kept clear between any installation, service station or storage shed and any protected works;
- (xxi) "Protected works" include-
 - (a) buildings in which persons dwell or assemble, docks, wharves, timber and coal yards, furnace, kiln or chimney and buildings or places used for storing petroleum or for any other purpose but does not include buildings or places forming part of an installation;
 - (b) any public road or a railway line which is used exclusively as an oil siding; and
 - (c) overhead high-tension power lines;
- (xxii) "Sampling Officer" means an officer authorized by the Central Government under subsection (1) of section 14 of the Act;
- (xxiii) "Schedule" means a schedule annexed to these rules;
- (xxiv) "Service Station" means any premises specially prepared for the fuelling of motor vehicles and includes such places within the premises which have been specially approved by the licensing authority for the servicing of motor vehicles and for other purposes;
- (xxv) "Storage Shed" means a building used for the storage of petroleum other wise than in bulk whether forming part of an installation or not, but does not include a building used for the storage of petroleum exempt from licence under sections 7,8 or 9 of the Act;
- (xxvi) "Tank" means a receptacle for petroleum exceeding 1,000 litres in capacity;
- (xxvii) "Tank cart" means a hand-drawn or animal-drawn vehicle equipped with a tank;
- (xxviii) "Tank semi-trailer" means a tank trailer constructed in such a manner that when it is drawn by a tractor by means of fifth wheel connection, some part of the load rests on the towing vehicle;
- (xxix) "Tank trailer" means a vehicle with a tank mounted thereon or built as integral part thereof and constructed in such a manner that it has at least two axles and all its load rests on its own wheels;
- (xxx) "Tank truck" means a single self-propelled vehicle with a tank mounted thereon;

(xxxi) "Tank Vehicle" means any vehicle, including a tank wagon with a tank of a capacity exceeding 1,000 litres mounted thereon and also includes refueller used for refuelling of air crafts or onsite fuelling of heavy vehicles/machineries/stationery equipments.

(xxxii) "Tank wagon" means a railway carriage with a tank mounted thereon.

(xxxiii) "Testing Officer" means an officer authorized by the Central Government to test petroleum under section 17 of the Act;

(xxxiv) "Vehicle" means all carriages, including animal-drawn carriages for the transportation of petroleum either in bulk or otherwise than in bulk;

(xxxv) "Well-head tank" means a tank into which crude petroleum flowing or being pumped from an oil well is first discharged;

(2) The words and expressions used in these rules but not defined in sub-rule (1), shall have the respective meanings assigned to them in the Act.

PART II GENERAL PROVISIONS

3. Restriction on delivery and dispatch of petroleum. –

(1) No person, shall deliver or dispatch any petroleum to anyone in India other than the holder of a storage licence issued under these rules or his authorized agent or a port authority or railway administration or a person who is authorized under the Act to store petroleum without a licence.

(2) The petroleum delivered or dispatched under sub-rule (1) shall be of the class, and shall not exceed the quantity, which the person to whom it is delivered or dispatched is authorized to store with or without a licence under the Act.

(3) Notwithstanding anything contained in sub-rule (2), petroleum Class B not exceeding 15,000 litres in quantity packed in sealed airtight approved containers may be dispatched to a person not holding a storage licence provided that the person dispatching the petroleum has satisfied himself that prior arrangements have been made by the person to whom the petroleum is dispatched for the immediate disposal in the original sealed packages or such quantity as in excess of 2,500 litres : Provided that a dry chemical powder fire extinguisher as a means of fighting fire in emergency shall be carried in the case of the containers with more than 2,500 litres.

(4) Nothing in sub-rules (1) and (2) shall apply to the delivery or dispatch of petroleum to the Defence Forces of the Union and to the delivery or dispatch of kerosene (petroleum Class B) to the person holding licence in form XVIII for decantation into containers from tank vehicle: Provided that the person dispatching the Kerosene has satisfied himself that prior arrangements have been made by the person to whom the kerosene is dispatched for the immediate disposal into containers in lots of 2,500 litres or less.

4. Approval of containers. –

(1) Containers exceeding one litre in capacity for petroleum Class A and five litres in capacity for petroleum Class B or petroleum class C, shall be of a type approved by the Chief Controller.

(2) Where the approval of the Chief Controller is sought to a type of container not previously approved, an application together with copies of drawings thereof to scale showing the design, materials to be used, the method of construction and capacity of the container together with two samples containers and a fee of **rupees one thousand** for scrutiny shall be submitted to the Chief Controller.

(3) Nothing in sub-rules (1) and (2) shall apply to containers in the possession of the Defence Forces of the Union.

5. Containers for petroleum Class A.-

(1) Containers for petroleum Class A shall be constructed of tinned, galvanized or externally rust proofed sheet iron or steel and be of a type approved by the Chief Controller: Provided that glass bottles of a capacity not exceeding 2.5 litres and of a type approved by Chief Controller can be used as a container for laboratory chemicals classified as petroleum Class "A".

(2) The containers shall be so constructed and secured as not to be liable except under circumstances of gross negligence or extraordinary accident to become defective, leaky or insecure in transit and they shall be kept in proper repair.

(3) The containers shall have well-made filling aperture which shall be fitted with well-fitting and secure airtight screw plugs or screw caps or other caps.

(4) Containers made of sheet iron or steel shall have the following thickness of metal, namely: -

Capacity of Container exclusive of the free space Minimum thickness in mm. Prescribed in sub-rule (6) of sheet iron or steel

Not exceeding 10 litres 0.443(27BG)

Exceeding 10 but not exceeding 25 litres 0.63 (24BG)

Exceeding 25 but not exceeding 50 litres 0.80 (22BG)

Exceeding 50 but not exceeding 200 litres 1.25 (18BG)

Exceeding 200 but not exceeding 300 litres 1.59 (16BG)

(5) The capacity of any container, other than those approved by the Chief Controller for specific purposes, shall not exceed 300 litres.

(6) An air space of not less than 5 percent of its capacity shall be kept in each container.

(7) The container shall bear a stamped, embossed or painted warning exhibiting in conspicuous characters the words "Petrol" or "Motor Spirit" or an equivalent warning of the highly inflammable nature of the petroleum.

(8) Nothing in sub-rules (1), (3), (4), (5), (6) and (7), shall apply to containers in the possession of the Defence Forces of the Union.

6. Containers for petroleum Class B and Class C

(1) Containers for petroleum class B or petroleum class C shall be constructed of steel or iron and be of a type approved by the Chief Controller.

(2) An air space of not less than 5 percent of its capacity shall be kept in each container for petroleum Class B and not less than 3 percent of its capacity in each container for petroleum Class C.

(3) Nothing in this rule shall apply to containers in the possession of the Defence Forces of the Union.

7. Empty receptacles. –

All empty tanks which had petroleum Class A or petroleum Class B and empty containers which had petroleum Class A shall, except when they are opened for the purpose of filling or cleaning and rendering them free from petroleum vapour, be kept securely closed until they have been thoroughly cleaned and freed from petroleum vapour.

8. Repairs to receptacles. –

(1) No person shall cause to be repaired or repair by the use of hot work any tank or container which had petroleum unless it has been thoroughly cleaned and freed from petroleum and petroleum vapour or otherwise prepared for safely carrying out such hot repair and certified, in writing, by a competent person to have been so repaired.

(2) The certificate required under sub-rule (1) shall be preserved by the repairer for a period of atleast three months and produced to an inspector on demand.

9. Prevention of escape of petroleum. –

All due precautions shall be taken at all times to prevent escape of petroleum into any drain, sewer, and harbour, river or watercourse or over any public road or railway line.

10. Prohibition of employment of children and intoxicated persons. –

No child under the age of eighteen years and no person who is in a state of intoxication shall be employed on the loading, unloading or transport of petroleum or in any premises licensed under these rules.

11. Prohibition of smoking, fires, lights, etc..-

Unless expressly provided in these rules, no person shall smoke and no matches, fires, lights or articles or substances capable of causing ignition of petroleum shall be allowed, at any time in

proximity to a place where petroleum is refined, stored or handled or in a vehicle's carriage or vessel in which petroleum is transported.

12. Special precautions against accident. –

(1) No person shall commit or attempt to commit any act, which may tend to cause a fire or explosion in or about any place where petroleum is refined, stored or handled, or any vehicle's carriage or vessel in which petroleum is transported.

(2) Every person storing petroleum and every person in charge of or engaged in the storage, handling or transport of petroleum shall at all time. -

(a) comply with the provisions of these rules and conditions of any licence relating thereto;

(b) observe all precautions for prevention of accident by fire or explosion; and

(c) prevent any person from committing any act referred to in sub-rule (1)

13. Payment of fees. –

(1) All fees payable under these rules to the Chief Controller shall be paid by a crossed bank draft drawn in favour of the Chief Controller of Explosives, Nagpur. The bank draft shall be drawn on any nationalized bank, payable at Nagpur. Fees upto rupees one hundred in each case may be paid in cash at the office of the Chief Controller.

(2) Fees payable to a Controller shall be paid by a crossed bank draft drawn in favour of the Controller of Explosives to whom the payment is made. The bank draft shall be drawn on any nationalized bank payable at the station where the office of the Controller to whom payment is to be made is located. Fees upto rupees one hundred in each case may also be paid in cash at the office of the Controller concerned.

(3) Fees payable to District Authority or any other authority under these rules shall be paid in such a manner as may be specified by that authority.

(4) (i) If an application for the grant, renewal or amendment of the licence is rejected, the fees paid by the applicant shall be refunded to him;

(a) by the licensing authority, if the fee has been paid in cash or by bank draft; or

(b) if the fee has been paid into a treasury, by that treasury on the production of signed order from the licensing authority directing such refund.

(ii) The fees shall be refunded by the licensing authority preferably within six months of the realisation.

(5) Fees payable under these rules for purposes other than the grant, renewal, or amendment of licences shall not be refundable.

CHAPTER II IMPORTATION OF PETROLEUM

PART I General

14. Licence for import of petroleum. –

Petroleum, other than petroleum, which may be stored without a licence under sections 7, 8 and 9 of the Act, shall not be imported into India except under a licence granted under these rules: Provided that, such Petroleum products may also be imported by a person not having a licence if adequate advance arrangements are made by such person to receive and store the imported petroleum products in licensed premises.

15. Petroleum exempted. –

- (1) Nothing in this chapter applies to petroleum Class B or petroleum Class C comprising in a ship's stores and manifested as such;
- (2) Nothing in rules 14, 19 and 26 shall apply to petroleum imported by the Defence Forces of the Union.

PART II IMPORTATION BY SEA

16. Ports into which petroleum may be imported. –

- (1) Petroleum shall not be imported into India by sea except through the ports which are duly approved for this purpose by the Ministry of Shipping, Government of India, in consultation with the Chief Controller and declared as Custom's ports by the Commissioner of Customs.
- (2) Notwithstanding anything contained in sub-rule (1), the Commissioner of Customs may, on the recommendation of the Chief Controller, allow import of petroleum Class B or petroleum Class C, otherwise than in bulk, through any other port.
- (3) Adequate fire fighting facilities as per OISD Standard-156 shall be provided at the ports handling petroleum.
- (4) Person(s) desirous of seeking approval in respect of proposed facilities for unloading of petroleum for the purpose of import under sub-rule(1) or of making modifications in the existing facilities shall submit to the Chief Controller an application alongwith -
 - (a) specification and plans drawn to scale in quadruplicate, clearly indicating-
 - (i) surroundings and all protected works within 500 metres of the unloading facilities on all sides showing therein the location, available draft, navigation channel, turning circle, route of transfer pipeline(s),
 - (ii) mooring or berthing facilities, service platform/berth, mode of unloading , fire fighting facilities, illumination arrangements, navigational facilities, control room, spill collection/ containment arrangements etc., and
 - (iii) piping and instrumentation diagram of the petroleum pipeline(s) at the unloading area;
 - (b) comprehensive project report elaborating the scheme and methodology of import, safety and security features including those mentioned in (a) (i), (ii) and (iii) of this sub-rule;
 - (c) Environment Impact Assessment and Risk Analysis Report indicating qualitative and quantitative risks, probable failure scenarios, LFL distances and consequent hazards and damages with damage distances and remedies recommended;
 - (d) scrutiny fee of rupees two thousand, and
 - (e) copies of clearances obtained from the following authorities. -
 - (i) Ministry of Shipping or State Maritime Board as the case may be.
 - (ii) Ministry of Environment and Forests or State Pollution Control Board, as the case may be, and
 - (iii) Commissioner of Customs.

(5) Unloading of petroleum in bulk shall be either by mechanized arm or by armoured hose as approved by Chief Controller. All hoses, pipes and other appliances used in unloading of petroleum shall be electrically and mechanically continuous and duly tested as per codes/standards.

17. Declaration by the master of the ship carrying petroleum or by the ship's agent. –

(1) The master of every ship carrying petroleum shall deliver to the pilot before entering any port approved under sub-rule (1) of rule 16, a written declaration in Form I under his signature:

Provided that no such declaration is necessary if the agent of the ship deliver such a declaration signed by him to the Conservator before the arrival of such ship.

(2) The pilot shall make over the said declaration to the Conservator without delay and the Conservator shall forward the declaration to the Commissioner of Customs of the port with all convenient dispatch.

18. Anchorage of ships carrying petroleum. –

(1) Every ship having petroleum on board shall be anchored at such anchorage as the Conservator shall specify in this behalf and shall not leave such anchorage without the general or special order of the Conservator and subject to such conditions as may be specified in such order.

(2) The anchorage shall in no case be the same as that for vessel laden with explosives and shall be at such distance from the anchorage for vessels laden with explosives as to render it impossible for a fire originating at the former anchorage to affect vessels at the latter: Provided that nothing in this rule shall apply to ships having on board petroleum Class C.

19. Production of certificate and licence for import. –

(1) Every person desiring to import petroleum shall furnish personally or through his agent to the Commissioner of Customs. -

(a) certificate of storage accommodation in Form II signed by such person or his agent; and

(b) the licence or an authenticated copy of the licence for the import and storage of such petroleum: Provided that nothing in this rule shall apply to the importation, otherwise than in bulk of petroleum exempted under sections 7, 8, 9 and 10 of the Act: Provided further that the furnishing of a licence under clause (b) shall not be necessary for the importation of petroleum class C in bulk in quantity exempted under section 7 of the Act.

(2) Notwithstanding anything contained in sub-rule (1) a person may import petroleum Class A in bulk, even if -

(i) he is not holding a licence for storage at the port of importation; or

(ii) the storage accommodation in the premises licensed in his name is not sufficient to hold the quantity of petroleum intended to be imported: Provided in both cases adequate advance arrangements to the satisfaction of the Conservator are made by the importer to distribute the petroleum from the post of import to premises licensed to store such petroleum.

20. Permission of Commissioner of Customs to land petroleum. –

(1) No imported petroleum shall be landed except with the permission of the Commissioner of Customs.

(2) If the Commissioner of Customs after receiving-

(a) of the testing officer's report on the petroleum;

(b) the certificate of storage accommodation in Form II if required under rule 19; and

(c) the licence or an authenticated copy of the licence if required under rule 19, 18 and after making such further inquiries, as he deems necessary, is satisfied that the petroleum can be lawfully imported and that there is suitable accommodation for it, he shall permit it to be landed.

(3) If the Commissioner of Customs is satisfied that any petroleum imported otherwise than in bulk is not intended to be stored in India but is intended to be dispatched immediately after landing to any place outside India, he may waive the requirements of rules 14 and 19 and by written order permit subject to such conditions as he may specify such petroleum to be landed for the purpose of immediate dispatch to that place. The Commissioner of Customs shall ensure that

the goods are immediately moved to destination country. In the event of road breaches etc. occurring maximum time of 30 days may be allowed from the date of landing of the goods upto the date of dispatch to the destinations outside of India.

(4) Nothing in this rule shall affect the power of the Commissioner of Customs to detain the petroleum under any other law or rule for the time being in force.

21. Landing of petroleum Class B or petroleum Class C in anticipation of the testing officer's report. –

(1) Not with standing anything contained in Rule 20 where the consignee furnishes a guarantee to re-ship the petroleum if the testing officer's report proves unfavourable, the Commissioner of Customs may in anticipation of the testing officer's report permit any petroleum which he believes to be petroleum Class B or petroleum Class C to be discharged into boats or to be landed.

(2) The permission granted under sub-rule (1) shall be subject to the conditions that the boats into which the petroleum is discharged shall remain at such place as the Conservator may specify or that the petroleum shall be landed at a landing place duly specified for the purpose by him and stored in an installation licensed under these rules.

22. Unloading of petroleum in bulk. –

Subject to the provisions of Part II of Chapter III, petroleum imported in bulk shall be discharged into storage tanks on shore either 19 directly or by means of barges or lighters specially constructed for carrying petroleum in bulk and only at such places as the Conservator may by general or special order direct.

23. Unloading of petroleum otherwise than in bulk. –

(1) Subject to the provisions of Part II of Chapter III, petroleum imported otherwise than in bulk shall be landed either at jetties provided for the purpose, or in barges or lighters and only at any such places as the Conservator shall direct.

(2) No petroleum contained in containers shall be landed unless such containers are free from leakage and are of such strength or construction as not to be liable to be broken or to leak except in cases of gross negligence or extraordinary accident: Provided that petroleum contained in containers, which do not satisfy the requirements of this sub-rule, may subject to provisions of Part II of Chapter III and to such conditions as the Conservator may impose, be landed at separate landing place approved for the purpose.

24. Transshipment of petroleum. –

Petroleum may be transhipped from one ship to another for conveyance to any other port, whether within or beyond the territory of India subject to the provisions of Part II of Chapter III.

PART III IMPORTATION BY LAND

25. Petroleum to be imported by land only at authorized places. –

No petroleum shall be imported into India by land except at places specially authorized for the purpose by the Central Government.

26. Declaration and certificate to be furnished and licence to be produced before importing petroleum by land.-

Every person desiring to import petroleum by land shall furnish to the Commissioner of Customs²⁰

(a) a declaration in Form I signed by him or his agent;

(b) a certificate of storage accommodation in Form II signed by him or his agent; and

(c) the licence or an authenticated copy of the licence held for the importation and storage of such petroleum : Provided that nothing in this rule shall apply to the importation of petroleum exempted under sections 7,8 and 9 of the Act: Provided further that the furnishing of licence under clause

(c) shall not be necessary for the importation of petroleum class C, in bulk, in quantity exempted under section 7 of the Act.

27. Permission of the Commissioner of Customs to unload petroleum. –

(1) No petroleum shall be unloaded except with the permission of the Commissioner of Customs.

(2) If the Commissioner of customs, after receiving:-

(a) the testing officer's report on the Petroleum;

(b) the certificate in Form II, if required by rule 26; and

(c) the licence, if required by rule 26; and after making such further inquiries as he deems necessary, is satisfied that the petroleum can be lawfully imported and that there is suitable accommodation for it, he shall permit it to be unloaded.

(3) If the Commissioner of Customs is satisfied that any petroleum imported is not intended to be stored in India but is intended to be dispatched immediately after unloading to any place outside India, he may waive the requirements of rules 14 and 26 and by written order permit, subject to such conditions as he may specify, such petroleum to be unloaded for the purpose of immediate dispatch to that place.

(4) Nothing in this rule shall affect the power of the Commissioner of Customs to detain petroleum under any other law or rule for the time being in force.

CHAPTER III TRANSPORT OF PETROLEUM PART I

General

28. Restriction on leaky receptacles. –

No leaky tank or container containing petroleum shall be tendered for transport..

29. Loading of containers. –

Barrels, drums and other containers filled with petroleum shall be loaded with bung upwards.

30. Restriction on passengers, combustible and inflammable cargo. –

Save as provided in rules 38,39 and 52 and clause, (b) of rule 60, no ship, vessel or vehicle shall carry petroleum Class A or petroleum Class B and Class C in bulk if it is carrying passengers or any combustible cargo other than petroleum: Provided that nothing in this rule shall prohibit the use of dunnage for packing purposes in the case of coastwise transport of petroleum Class A otherwise than in bulk.

31. Prohibition of smoking, fires, lights. –

No person while engaged in loading or unloading or transporting shall smoke or carry matches, lighters or other appliances capable of producing ignition or explosion.

32. Restriction on loading and unloading by night. –

Petroleum shall not be loaded into, or unloaded from, any ship, vessel or vehicle between the hours of sunset and sunrise, unless.-

(a) adequate electric lighting is provided at the place of loading or unloading and the provisions of Chapter IV are complied with; and

(b) adequate fire-fighting facilities with personnel are kept ready at the place of loading for immediate use in the event of a fire.

(2) Nothing in this rule shall apply to the refueling of an aircraft by vessels or vehicles licensed under these rules in accordance with the provisions of the Indian Aircraft Rules, 1937, or to the refueling of an aircraft by the Defence Forces of the Union.

Explanation - For the purposes of this rule the Chief Controller shall determine the adequacy or otherwise of the electric lighting and fire-fighting facilities.

PART II TRANSPORT BY WATER

33. Conditions of carriage of petroleum in bulk by water. –

(1) Petroleum in bulk shall not be carried by water, except in a ship or other vessel licensed for the carriage of petroleum in bulk by an officer appointed by the Central Government in this behalf (hereinafter in this part referred to as the, licensing authority) and the petroleum shall be stored in such part of the ship or other vessel and in such manner as may be approved by general or special order by the licensing authority after consultation with the Chief Controller,:

Provided that -

(a) nothing in this rule shall apply to vessels registered in a country other than India importing petroleum

(b) petroleum in tank vehicles may, with the permission, in writing, of the Chief Controller and subject to such conditions as he may specify, be transported across a river by a ferry.

(2) The licence referred to in sub-rule (1) shall be granted in Form III, and shall remain in force for a period of one year from the date of its issue.

33. Requirement as to the construction of vessels. –

Every ship or other vessel carrying petroleum in bulk, other than a ferry permitted to transport tank vehicles under clause (b) of the proviso of sub-rule (1) of rule 33, shall be made of iron or steel well and substantially constructed with scantlings of ample dimensions in proportion to the size of the vessel: Provided that the licensing authority may, in special circumstances, allow use of such ships or other vessels constructed of materials other than iron or steel under such conditions as it may, in consultation with the Chief Controller, specify.

35. Tank fittings on ships or vessels. –

The following provisions shall apply for the transport of petroleum other than petroleum Class C in ship or other vessels, namely: -

- (a) All tanks shall be fitted with independent approved filling and suction pipes and valves, or with stand pipes with blank flanges, all pipes being carried down nearly to the bottom of the tanks, and no petroleum in bulk shall be taken on board or discharged except through such pipes and valves, unless otherwise permitted by the Chief Controller in writing;
- (b) All tanks shall be fitted with manholes having screw-down cover with petroleum-tight joints and, in the case of tanks intended for use with petroleum class A, with ventilators or relief valves of approved pattern properly protected with wire gauge of a mesh not less than 11 meshes to linear centimeter; and
- (c) Ventilators similarly protected shall be fitted to all spaces, around tanks.

36. Self propelled barges. –

The following conditions shall be observed in self propelled barges transporting petroleum other than petroleum class C, namely: -

- (a) The whole of the machinery shall be at the stern of the barge and shall be entirely separated from the cargo by a cofferdam consisting of two transverse petroleum-proof bulkheads separated by a space of at least 75 centimetres;
- (b) each exhaust outlet from the machinery shall be fitted with an approved type of spark arrester;
- (c) no petrol-driven engine shall be used either as main engine or for the purpose of driving any auxiliary machinery or pumps.
- (d) a quick-action closing valve which can be operated from outside the machinery space, shall be fitted to each fuel feed pipe at its junctions with the fuel service tank;
- (e) the barge shall be provided with a heavy wood belting; and
- (f) suitable ventilators shall be fitted to the cargo space.

37. Petroleum in bulk on barges and flats. –

Petroleum in bulk shall not be transported in a barge or flat unless the barge or flat is self-propelled or is in tow of, or otherwise, attended by, a steamer or tug and carries:

- (a) at least four fire extinguishers suitable for extinguishing oil fires and a covered sand box, on deck, containing at least 0.20 cubic metres of dry sand;
- (b) a suitable hammer of non-sparking metal; and
- (c) a red flag.

38. Restriction on cargo or passengers. –

- (1) No ship or other vessel shall carry petroleum in bulk if it is carrying passengers, or any inflammable cargo other than petroleum or coal.
- (2) This rule shall not apply to petroleum Class C used as fuel and carried in cellular double bottoms under engine and boiler compartments and under ordinary holds; such fuel oil tanks and installations connected therewith shall comply with the provisions of the Indian Merchant Shipping (Construction and Survey of Passenger Steamers) Rules, 1956.

39. Petroleum carried as cargo in unberthed passenger ships. –

Petroleum class A shall not be transported as cargo by an unberthed passenger ship as defined in the Merchant Shipping Act, 1958 (44 of 1958): Provided that the certifying officer referred to in section 243 of the Merchant Shipping Act, 1958 (44 of 1958), may in cases where he is satisfied

that no other means of transporting the petroleum are available, permit petroleum Class A in quantity not exceeding 1,250 litres to be transported otherwise than in bulk by an unberthed passenger ship subject to :

- (a) the condition that no more persons shall be carried in the ship than can with safety be accommodated in the ship's life-boats in case of an accident; and
- (b) such other conditions as the certifying officer may, after consultation with the Chief Controller, impose : Provided further that clause (a) of the first proviso shall not apply in the case of unberthed passenger ships engaged on voyages in the course of which they do not go beyond 32 kilometres from land.

40. Prohibition of transport of petroleum Class A by country craft. –

No country craft shall carry petroleum class A if it is carrying passengers.

41. Restrictions on steamers or tugs employed in towing or attending a petroleum vessel. –

- (1) No steamer or tug employed in towing or otherwise attending a barge, flat or lighter carrying petroleum, other than petroleum class C in bulk, shall at the same time tow or otherwise attend any other vessel carrying an inflammable cargo other than petroleum or coal.
- (2) No such steamer or tug shall carry any inflammable cargo other than petroleum or coal.
- (3) All such steamers or tugs shall be fitted with efficient spark arresters.

42. Ventilation and cleaning of holds and tanks. –

- (1) Before any petroleum is discharged from a ship or vessel, the holds of such vessels shall be thoroughly ventilated: Provided that nothing in this sub-rule shall apply to any vessel carrying petroleum Class A not exceeding 30 litres or petroleum Class B not exceeding 2,500 litres or petroleum Class C.
- (2) After all petroleum has been discharged from any such vessel, the holds, tanks and bilge's of the vessel shall be rendered free from inflammable vapour.
- (3) Sub-rule (2) shall not apply to the tanks of a ship importing petroleum which leaves the port without delay after unloading of cargo or remains only for the purpose of taking on board bunkers, stores or ballast or for such other purpose as may be approved by the Conservator, if the tanks of every such ship are securely fastened down immediately after the discharge of the cargo.
- (4) Sub-rule (2) shall not apply to barges or lighters continuously engaged in the transport of petroleum in bulk, if -
 - (a) an interval of not more than 72 hours is likely to elapse between an operation of unloading and the next loading operation; and
 - (b) the tanks are securely fastened down immediately after unloading.
- (5) Sub-rule (2) shall not apply to specially constructed steel tank motor vessel approved by the Chief Controller which are engaged in the transport of petroleum in bulk on such rivers and on such ports thereof as may be approved by him in areas outside port limits, or by the Conservator within port limits, if the tanks of such vessels are securely fastened down immediately after unloading and the vessels depart not later than 12 hours after completion of unloading for their next place of loading.
- (6) All ships or other vessels which by sub-rule (3) or sub-rule (4) or sub-rule (5) are exempted from the application of sub-rule (2), shall until their holds and tanks have been rendered free from inflammable vapour, comply with all the rules applicable to ships or other vessels when carrying petroleum in bulk.

43. Master of vessels specially responsible. –

The Master or other officer incharge of any vessel which had carried petroleum on board whether as a cargo or as a fuel, or any vessel licensed under rule 33 shall be responsible to see that -

- (a) all due precautions are taken for the prevention of accidents due to ignition of petroleum or petroleum vapour;
- (b) so long as there is petroleum or petroleum vapour in a tank, all openings from the tank to the atmosphere except the gas escape line are kept closed and locked or otherwise securely fastened; and when it is necessary to take dips or samples, the sludge plugs or sighting ports are

closed immediately after such dips or samples are taken: Provided that subject to the provisions of clause (c) the master or officer incharge may cause the necessary openings to be opened or unlocked for the purpose of taking on board or unloading petroleum Class B or petroleum Class C for cleaning the tanks or for other sufficient reason;

(c) no person enters a tank or an enclosed space which had, or is suspected to have contained petroleum without wearing a breathing apparatus of a type approved by the Chief Controller unless an officer appointed by the Central Government in this behalf has examined the tank or space with the aid of an approved petroleum vapour-testing instrument and has been certified by him in writing that the said tank or space is free from petroleum vapour.

(d) the vessel does not undergo repair by hot work to any of its tanks, part of fittings which are likely to contain petroleum vapour or petroleum unless each such tank, part of fittings, as the case may be, has been examined by an officer appointed under clause (c) with the aid of an approved petroleum vapour-test instrument and has been certified by him in writing that the tank, part or fittings is free from petroleum vapour or petroleum;

(e) the vessel used for the carriage of petroleum in bulk as a cargo is not taken among other ships or to a dry dock unless-

(i) the vessel is proceeding to an oil berth, or

(ii) a certificate from an officer appointed under clause (c); to the effect that he has examined all the tanks, cofferdams, pump rooms and such other parts as are deemed necessary with the aid of an approved petroleum vapour-testing instrument, and that such tanks, cofferdams, pump rooms and other parts are free from petroleum vapour; and declaration from the Master that to the best of his knowledge there is no petroleum vapour, present in other parts of the vessel not covered by the above certificate are produced.

(f) the officer granting certificate under clause (c) or clause (d) or clause (e) may specify such conditions and make such recommendations as are necessary to maintain gas-free conditions of tanks, space or parts certified;

(g) the certificate referred to in clause (c), (d) and (e) shall be granted only on receipt of fee fixed by the Central Government from time to time;

(h) the vessel or any steamer or tug towing or otherwise attending on such vessel exhibits conspicuously :-

(i) from sunrise to sunset a red flag not less than 90 centimetres square with a white circular centre 15 centimetres in diameter if petroleum class A is carried and a red flag not less than 90 centimetres square if petroleum Class B is carried; and

(ii) from sunset to sunrise such warning lights as may be required by the Conservator;

Note : The port authority concerned shall be the authority for the issue of final permission for the purpose of clauses (c), (d) and (e) even though Gas Free Certificates have been obtained from the officer concerned under clause (c) of this rule.

²[43-A. Agency undertaking ship breaking specially responsible.—The Agency, which owns vessels meant for breaking or beaching, before undertaking breaking of such vessels, called ship breaking, shall be responsible to see that—

(a) all due precautions are taken for the prevention of accidents due to ignition of petroleum or petroleum vapour;

(b) so long as there is petroleum vapour in a tank, all openings from the tank to the atmosphere except the gas escape line are kept closed and locked or otherwise securely fastened; and subject the provisions of clause (c), the

2. Inserted by G.S.R. 61(E), dated 2-2-2007 (w.e.f. 2-2-2007).

agency undertaking the ship breaking activities may cause the necessary openings to be opened or unlocked for cleaning the tanks or for making the tank free from petroleum vapour or for other sufficient reason;

(c) no person enters a tank or an enclosed space which had, or is suspected to have contained petroleum without wearing a breathing apparatus of a type approved by the Chief Controller unless an officer appointed by the Central Government in this behalf has examined the tank or space with the aid of an approved petroleum vapour-testing instrument and has been certified by him in writing that the said tank or space is free from petroleum vapour;

(d) the vessel does not undergo breaking by hot work to any of its tanks, part of fittings which are likely to contain petroleum vapour or petroleum unless each such tank, part of fittings, as the case may be, has been examined by an officer appointed under clause (c) with the aid of an approved petroleum vapour-test instrument and has been certified by him in writing that the tank, part of fittings are free from petroleum vapour or petroleum;

(e) the vessel is not taken to ship breaking yard unless a certificate from an officer appointed under clause (c) to the effect that he has examined all the tanks, cofferdams, pump rooms and such other parts as are deemed necessary with the aid of an approved petroleum vapour-testing instrument, and that such tanks, cofferdams, pump room and other parts are free from petroleum vapour; and declaration from the agency undertaking the ship breaking activities that to the best of its knowledge there is no petroleum vapour, present in other parts of the vessel not covered by the above certificate are produced;

(f) the officer granting certificate under clause (c) or clause (d) or clause (e) may specify such conditions and make such recommendations as are necessary to maintain gas free conditions of tanks, space or parts certified;

(g) the certificate referred to in clauses (c), (d) and (e) shall be granted only on receipt of fee fixed by Central Government from time to time.

- *Note.*—The port authority concerned shall be the authority for the issue of final permission for the purpose of clauses (c), (d) and (e) even though Gas Free Certificates have been obtained from the officer concerned under clause (c) of this rule.

44. Loading and unloading of bulk petroleum. –

- (1) Petroleum in bulk shall not be loaded or unloaded into or from any ship/ barge at any place unless-
- (a) the location is notified or permitted by the Central Government and the facilities are approved by Chief Controller under rule 16, in case of import, or
 - (b) the location and facilities for loading or unloading are approved by the Chief Controller, in cases other than import
- (2) Persons(s) seeking approval under sub-rule 1 (b) of this rule shall submit to Chief Controller-
- (a) Specification and plans drawn to scale in quadruplicate, indicating³²
 - (i) surroundings and all protected works within 500 metres of the loading or unloading facilities on all sides showing therein the location, size of the ship, available draft, navigation channel, turning circle, route of transfer pipeline(s),
 - (ii) mooring or berthing facilities, service platform/berth, mode of loading or unloading, fire fighting facilities, illumination arrangements, control room, spill collection/containment arrangements etc., and
 - (iii) piping and instrumentation diagram of the petroleum pipeline(s) at the loading or unloading area:

- (b) Comprehensive project report elaborating the scheme and methodology of loading or unloading of petroleum, safety and security features including those mentioned in (a) (i), (ii) and (iii) of this sub-rule;
- (c) Risk Analysis Report indicating qualitative and quantitative risks, probable failure scenarios and consequent hazards and damages with damage distances etc, and remedies recommended;
- (d) Scrutiny fee of rupees two thousand, and
- (e) Copies of clearances obtained from the following authorities
 - (i) Ministry of Shipping or State Maritime Board as the case may be.
 - (ii) Ministry of Environment and Forests or State Pollution Control Board as the case may be.
- (3) Loading or unloading of petroleum in bulk shall be either by merchandised arm, or armoured hose metal pipe as approved by Chief Controller.
- (4) All hoses, pipes and other appliances used in loading or unloading of petroleum shall be electrically and mechanically continuous and duly tested as per codes/standards.
- (5) The hose and metal pipes used for loading and unloading of petroleum in bulk shall be subjected to periodic testing.

45. Precautions on suspension of loading or unloading. –

When the loading or unloading of petroleum has commenced, such loading or unloading shall proceed with due diligence and, if it is discontinued, the tanks, and holds of the ships or other vessels concerned and all loading or unloading valves shall be closed immediately.

46. Prohibition of naked lights, fire and smoking on board a vessel. –

No fire, naked light, fuses, matches or other appliances for producing ignition or explosion and no smoking shall be allowed on board any barge, flat or lighter carrying petroleum in bulk or on board any vessel used for the transport of petroleum class A otherwise than in bulk or for the transshipment of petroleum to or from any vessel within the limits of any port: Provided that nothing in this rule shall prevent the use on a self propelled barge of the machinery or propulsion.

47. Prohibition of smoking, fire and lights, during loading or unloading. –

At all times during loading or unloading of a ship or other vessel and until such time as all petroleum shall have been loaded into or unloaded from the holds or tanks and the holds or tanks shall have been securely closed down and, in the case of unloading rendered free from inflammable vapour, there shall be no fire or artificial light or smoking on board such ship or other vessel or within 30 metres of the place where the petroleum is being loaded or unloaded:

Provided that nothing in this rule shall apply: -

- (i) to the use of lamps, cookers or similar apparatus, electric or otherwise so designed, constructed and maintained as to be incapable of igniting inflammable vapour or in the case of petroleum Class C the use of gally fires.
- (ii) to the unloading or loading of a ship under conditions approved by the conservator by means of steam from her own boilers or power generated by electric motors or internal combustion engines placed in a position away from cargo holds and pump rooms or by means of electric motors, so designed, constructed and maintained as to be incapable of igniting inflammable vapour and maintained in accordance with the requirements specified by Lloyds or other ship surveyors approved by Central Government.

48. Fire-extinguishing appliances to be ready for use. –

Vessels unloading or loading petroleum shall have adequate fire-extinguishing appliances so disposed that they can be put into immediate use.

49. Restriction on the simultaneous conveyance of different classes of petroleum. –

- (1) Petroleum Class A shall not be conveyed to the shore from, or loaded into the same vessel simultaneously with petroleum Class B or petroleum Class C.
- (2) The Chief Controller may, by written order exempt specially any particular operation from the provisions of sub-rule(1) if separate and distinct pipelines and pumps are provided for loading or unloading of petroleum Class A simultaneously with petroleum Class B or petroleum Class C.

50. Transport by sea of petroleum which has not been tested. –

Petroleum which has been imported into any port approved under sub-rules (1) and (2) of rule 16 and which has not been tested at such port in accordance with the rules contained in Chapter X, shall not be transported to any port other than a port at which importation is permitted under sub-rule (1) of rule 16 and in accordance with the provisions of all the rules in Chapter II.

PART III**Coastwise Transport of Petroleum Class A otherwise than in Bulk****51. Application. –**

(1) The rules in this Part apply only to the transport coastwise of petroleum class A otherwise than in bulk.

(2) Unless otherwise expressly provided in this part, nothing contained in Part II of this Chapter shall apply to any petroleum transported in accordance with this Part.

52. Conditions of transport by unberthed passenger ships. –

Petroleum Class A may be transported otherwise than in bulk by an unberthed passenger ship as defined in the Merchant Shipping Act, 1958 (44 of 1958), in accordance with the provisions of rules 29, 30, 39 and 54 to 60 (both inclusive).

53. Maximum quantity allowed to be carried. –

Petroleum Class A may be transported otherwise in bulk by a country craft or steam or motor vessel other than unberthed passenger ship as defined in the Merchant Shipping Act, 1958 (44 of 1958), subject to the provisions of rules 29, 30, 39 and 54 to 60 (both inclusive), if the quantity of petroleum does not exceed –

- (a) in the case of country craft, the licensed carrying capacity of the vessel after taking into account the weight of barrels or tins in which the petroleum is carried; or
- (b) in the case of steam or motor vessels, 15 tonnes.

54. Carriage below decks. –

(1) Petroleum Class A shall not be carried below deck in decked vessels unless there are efficient ventilators in the hold.

(2) Half of the ventilators referred to in sub-rule (1) shall be carried down nearly to the bottom of the holds and the other half of such ventilators terminated only a short distance below the deck; the short ventilators shall be labelled “Outlet or to Leeward” and the long ventilators shall be labelled “Inlet or to Windward”, such ventilators shall have large cowl heads, the openings being covered with double copper or noncorroding metal gauze not less than 11 meshes per linear centimeter.

55. Provisions of bulkhead. –

In all vessels other than country craft, a solid gas-tight bulkhead without openings, and in country craft a solid bulkhead without openings, shall be between the hold and the afterdeck where the crew are accommodated, and in vessels fitted with a poop the bulkhead shall be placed immediately in front of the poop. In decked vessels the bulkhead shall reach upto the deck; in all other vessels it shall reach to within 15 centimetres of the gunwale.

56. Prohibition of fire, lights and smoking. –

(1) No fire, naked light of any description and smoking shall be allowed on any part of the vessel transporting petroleum Class A except abaft the solid bulkhead.

(2) The navigational lights on any such vessel shall be carried abaft the bulkhead.

57. Provisions of fire extinguishers. –

Fire extinguishers suitable for fighting oil fires shall be placed at convenient points on any vessel transporting petroleum Class A. Not less than two such fire-extinguishers shall be placed on the afterdeck.

58. Construction of steam or motor-vessels. –

Steam or motor-vessels not specially constructed for the carriage of petroleum shall not carry petroleum unless they are constructed of iron or steel or any other material approved by the Chief Controller.

59. Transport in steam or motor-vessels. –

On steam or motor vessels not specially constructed for the carriage of petroleum-

(a) any petroleum shall either be carried in separate compartments which shall be gas-tight and shall be effectively sealed, or in a hold in which there are efficient ventilators in accordance with sub-rule (2) of rule 54 or on deck in accordance with rule 60;

(b) Petroleum Class A shall be packed in containers complying with the provisions of rules 4 and 5.

(c) Special precautions shall be taken against smoking and the use of lights or fire of any kind while cargo is being loaded or unloaded or while the hatches are off, or any deck openings are uncovered; before any lights are used in compartment which contains petroleum, precautions shall also be taken to ensure that the space is clear of vapour and all empty containers which have contained petroleum class A are kept securely closed.

60. Transport of deck. –

Petroleum may be carried in deck in steamer or motorvessels not specially built for the carriage of petroleum, subject to the following conditions, namely:

(a) in cargo ships petroleum Class A shall not occupy more than 50 per cent of the open deck area and shall be so stowed as not to interfere with the navigation of the ship or make it unseaworthy.

(b) in passenger ships a limited quantity of petroleum Class A may be carried provided that proper precautions are taken regarding stowage and keeping the packages away from passengers, promenade or deck space;

(c) the petroleum shall be protected from the direct rays of the sun by the use of canvas awnings or otherwise; and

(d) Conspicuous notices shall be posted up, drawing attention to the danger arising from smoking or striking matches near the deck cargo.

61. Conditions of transport by country craft. –

No petroleum Class A shall be transported in a country craft unless the following conditions are satisfied, namely:

(a) the petroleum shall be carried –

(i) in 200 litres capacity steel barrels, the screw bungs of such barrels being well fitting and sealed; or

(ii) in 200 litres capacity sealed steel drums, not more than three tiers of which may be carried on any single vessel; or

(iii) in 10 litres capacity sealed tins, not more than six tiers of which may be carried on any single vessel; or

(b) all barrels or tins shall be carefully examined and no leaky barrel or tin shall be taken on board the craft.

(c) no barrels, drums or tins shall be placed within 1.2 metres of afterdeck where the crew are accommodated in the case of an undecked vessel or on deck in the case of a decked vessel; and

(d) no passengers shall be carried on board the craft.

PART – IV TRANSPORT ON LAND BY VEHICLES

62. Application. –

The provisions of this part shall apply to the transport of petroleum on land by vehicles except transport of –

- (a) Petroleum Class A in quantity not exceeding 100 litres and petroleum of any other class, otherwise than in bulk, subject to the provisions of rule 67.
- (b) Petroleum of any class transported by the Defence Forces of the Union.

63. Tank Vehicles. –

(1) every tank vehicle used for the transport of petroleum, in bulk on land shall be built, tested and maintained in accordance with the requirements laid down in the Third Schedule and be of a type approved in writing by the Chief Controller : Provided that the Chief Controller may under exceptional circumstances to be recorded in writing, waive any of the requirements of the Third Schedule. This will, inter alia, include approvals for trials of better quality vehicles that will contribute to enhancement of safety of petroleum transportation by road under Indian conditions.

(2) The tank shall be fabricated and mounted on the vehicle chassis by a manufacturer approved by the Chief Controller. Such a manufacturer shall apply to the Chief Controller for approval with particulars of facilities and competent persons available with him and a scrutiny fee of **rupees five hundred**. The tank fabrication and mounting drawings in quadruplicate for each type of tank vehicle, along with scrutiny fee of rupees one hundred shall be submitted to the Chief Controller for approval. Such approval shall be valid for three years from the date of issue of approval and renewable for further period of 3 years on payment of fee of **rupees five hundred**.

(3) If the Chief Controller, after receipt of the drawing under sub-rule (2) and after making such further inquiries as he may deem necessary, is satisfied that the tank vehicle or the special safety fittings, as the case may be, meet with the requirements laid down in the Third Schedule, he shall approve the drawing and return to the applicant one copy thereof duly endorsed.

(4) Nothing in this rule shall apply to tank wagons for the carriage of petroleum by rail.

64. Tank Capacity. –

(1) In this part, “the tank forming part of a tank vehicle” shall be deemed to include any number of tanks on the same chassis and any limitation herein specified on the capacity of a tank shall be construed so as to permit of the tank containing the quantity specified under varying degrees of temperature.

(2) The net carrying capacity of a tank shall be 97 percent of its gross carrying capacity in the case of petroleum Class A and petroleum Class B and 98 percent, in the case of petroleum Class C.

(3) The net carrying capacity of a tank truck or a tank semi-trailer shall not exceed 25 kilolitres of petroleum except in case of air-craft refueller in which case it should not exceed 50 kilolitres and the net carrying capacity of any tank trailer should not exceed 5 kilolitres of petroleum.

(4) The maximum safe carrying capacity in weight of petroleum that can be carried in a tank vehicle shall not exceed the difference between the unladen weight of the vehicle and the maximum gross weight permitted for the class of vehicle under the appropriate transport regulations.

65. Restriction on other use. –

Tank vehicle meant for the carriage of petroleum in bulk shall not be used for any other purpose except when so authorised by the Chief Controller in writing.

66. Trailers. –

(1) A tank trailer not exclusively used for transporting petroleum shall not be attached to any vehicle for transporting petroleum.

(2) A tank trailer transporting petroleum shall not be attached to any vehicle other than a vehicle used exclusively for transporting petroleum and not more than one trailer

shall be so attached.

(3) A tank trailer shall not be attached to a tank semi-trailer or a trailer.

(4) A tank trailer or tank semi-trailer shall have reliable brakes and all wheels which shall be capable of efficient operation from driver's seat of the vehicle towing the trailer.

(5) The width of the tank trailer or a tank semi-trailer shall be less than the overall width of the towing vehicle

(6) A tank trailer shall be so connected to the towing vehicle as to cause the trailer to follow substantially the path of the towing vehicle and to prevent the tank trailer from whipping or swerving side to side dangerously.

(7) If a tank trailer carrying petroleum Class A is attached to a vehicle carrying petroleum Class B or petroleum Class C, the towing vehicle shall comply with all the provisions of these rules relating to a vehicle for the transportation of petroleum Class A.

(8) A trailer other than a tank trailer shall not be attached to any tank truck.

(9) Where a tank trailer is attached to a tank truck, the total quantity of petroleum transported in the tank trailer and the tank truck shall not exceed 15 kilolitres.

(10) No tank trailer shall be attached to a tank truck having a net carrying capacity exceeding 12 kilolitres of petroleum.

(11) No tank trailer attached to a tank truck shall be operated within a thickly populated area without the written permission of the district authority.

67. Vehicle for transport otherwise than in bulk. –

(1) Every vehicle on which petroleum otherwise than in bulk is transported shall be strongly constructed and with sides and back of adequate height, and shall be maintained in good condition.

(2) In the case of animal-drawn vehicles, push carts and pedal carts, the requirements of sub-rule (1) regarding the sides and back of the vehicle shall not apply if the load is securely fastened to the vehicle.

(3) All containers shall be so packed as not to project beyond the sides or back of the vehicle.

(4) Petroleum Class A otherwise than in bulk shall not be transported in a trailer, attached to any vehicle.

68. Composite vehicles. –

Petroleum in cans or in other containers shall not be transported by road on any tank vehicle used for transport of petroleum unless the vehicle is so constructed as to comply with the rules applicable to the transport of petroleum otherwise than in bulk as well as with the rules applicable to the transport of petroleum in bulk.

69. Carriage of other articles prohibited. –

No vehicle shall carry any other article while it is carrying petroleum except when specifically authorised in writing by the Chief Controller.

70. Engines of mechanically propelled vehicles. –

(1) In every mechanically propelled vehicle used for the transport by road of petroleum other than petroleum Class B otherwise than in bulk or petroleum Class C.

(i) the engine shall be diesel engine or an internal combustion engine.

(ii) the exhaust shall be wholly in front of the tank or the load, as the case may be and shall have ample clearance from fuel-system and combustible materials and shall not be exposed to leakage or spillage of the fuel or product or accumulations of grease or oil;

(iii) the exhaust pipe shall be fitted with an approved spark arrestor;

(iv) the muffler or silencer shall not be cut off from the exhaust system;

(v) the engine air intake shall be fitted with an effective flame-arrester, or an air cleaner having effective flame-arrester, characteristics, substantially installed and capable of preventing emission of flame from the side of the engine in the event of back firing;

(vi) the cab of the vehicle shall be of all-metal construction and its rear window, if provided, shall be fully covered with wired glass; alternatively, the cab and the engine shall be separated from the tank or the load, as the case may be, by a fire-resisting shield which shall fully cover the tank

or load.

(2) The fuel tanks of every such vehicle, if installed behind the cab of vehicle, shall be-

(a) so designed, constructed and installed as to present no unusual hazard, and shall be so arranged as to permit drainage without removal from their mountings; and

(b) protected against blows by stout steel guards and provided with a lock in the filling caps.

(3) In every engine running on petroleum Class A, quick action cut-off valve shall be fitted to the fuel feed pipe in an easily accessible position which shall be clearly marked.

(4) Notwithstanding any thing contained in this rule, provisions of sub-rules (1) to (3) except Clauses (i) and (iii) of sub-rule (1) shall not apply for transportation of petroleum Class A otherwise than in bulk exclusively used by helicopters and aeroplanes for aerial crops-spraying purpose only.

71. Electrical installation. –

If electric light or instrument or any other electrically operated equipment is employed on any vehicle including a trailer used in the transportation by road of petroleum other than petroleum Class C-

(i) the pressure of the electric circuit shall not exceed 24 volts.

(ii) electrical wiring shall-

(a) be heavily insulated and be adequate for maximum loads to be carried.

(b) be provided with suitable over-current protection in the form of fuses or automatic circuit breakers and installed so as to be protected from physical damage and contact with possible product spill either by location or by being encased in metal conduit or other oil resistant protective covering, and

(c) have all junction boxes sealed;

(iii) the generator, battery, switches, fuses and circuit brackets shall be carried in the cab of the vehicle or in the engine compartment and the battery shall be in an easily accessible position with a heavy-duty switch close by to cutoff the battery;

(iv) generators and motors and switches thereof which are not installed within the engine compartment shall be of the approved flame-proof type: Provided that where such generators or motors or switches thereof are installed in an enclosed space, adequate provision shall be made for air circulation to prevent overheating and possible accumulation of inflammable vapours:

Provided further that the provisions of this rule except clause (i) and subclause (a) of clause (ii) shall not apply for transportation of petroleum Class A otherwise than in bulk exclusively used by helicopters and aeroplanes for aerial crop spraying purposes only.

72. Means of extinguishing fire to be carried. –

A portable fire extinguisher (10 kg, dry chemical powder or equivalent) suitable for extinguishing petroleum fire shall be carried in an easily accessible and detachable position and away from the discharge faucets on every vehicle transporting petroleum by road. Additionally, one dry chemical powder type fire extinguisher of 1Kg. capacity shall be carried in the driver's cabin of the vehicle.

73. Vehicles to be constantly attended. –

(1) Every vehicle which is engaged in the transport of petroleum by road shall be constantly attended to by at least one person who shall be familiar with the rules in this Part Provided that such a vehicle, if its tanks or compartments are empty, but not free from Petroleum vapour, may be left unattended in places previously approved for the purpose in writing by the Chief Controller.

(2) Every vehicle in which more than 5 kilolitres of petroleum, other than petroleum Class C, is being transported by road, or which, while transporting petroleum, other than petroleum Class C, by road is being trailed by another vehicle, shall, so long as it is in motion, be attended to, by the driver and at least one more person both of whom shall be familiar with the rules in this Part.

74. Prohibition as to parking. –

No vehicle carrying petroleum by road shall be parked on a public road or in any congested area or at a place within 9 metres of any source of fire.

75. Licence necessary for the transport in bulk of Petroleum Classes A and B.-

- (1) No person shall transport petroleum Class A or petroleum Class B in bulk, by road except under and in accordance with the condition of a licence granted under these rules.
- (2) Nothing in this rule shall apply to the transport by railway administration of petroleum which is in its possession in its capacity as a carrier or to the transport of petroleum in the refueller, licensed under these rules between places within the same aerodrome.

76. Restriction against loading and unloading of tank vehicles. –

- (1) No person shall load or unload a tank vehicle with any class of petroleum except at a place which is situated within premises licensed under these rules and is approved in writing, for loading or unloading of such class of petroleum, by the Chief Controller: Provided that petroleum Class C may be loaded or unloaded at a place where such Petroleum is allowed to be stored without licence under sections 7 and 10 of the Act: Provided further that-
- (a) a tank wagon may be loaded or unloaded at railway sidings earmarked for the purpose; and
- (b) a tank vehicle may be unloaded at any other place with all due precautions against fire and under adequate supervision if such unloading is necessitated by an accident or breakdown.
- (2) Every tank vehicle, while it is being loaded or unloaded and until its valves have been shut and filling pipe and discharge faucets closed, shall be attended to by a person who is familiar with the rules in this part.
- (3) No person shall under any circumstances allow filling or replenishment of the fuel tank of any motor vehicle or internal combustion engine directly from a tank vehicle: Provided that nothing in this sub-rule shall restrict filling or replenishment of the fuel tank of an aircraft in accordance with the rule framed under Aircraft Act, 1934 (22 of 1934).

77. Prohibition of loading of leaky or defective tank vehicles or unlicensed tank vehicles. –

No person shall load -

- (i) any class of petroleum in tank vehicle if any tank, compartment, valve, pipes or any safety fitting thereof becomes leaky or defective and until such leaks are repaired and defects rectified and, in the case of any leak in a tank or a compartment until all the tanks or compartment are re-tested in the manner laid down in para 5 of the third Schedule and pass the test;
- (ii) Petroleum Class A or petroleum Class B in any tank vehicle other than a tank wagon which is not licensed under these rules.

78. Precautions against static charges. –

- (1) All petroleum pipelines entering any tank vehicle loading or unloading area shall be electrically continuous and be efficiently earthed.
- (2) An earth boss with a flexible cable having robust clamping device shall be provided adjacent to the loading point.
- (3) Sound and electrically continuous hoses or metal pipes shall only be used for loading or unloading of a tank vehicle. Where stand pipes or metallic loading arms are provided, swivel joints shall be electrically continuous.
- (4) The tank, filling pipe and the chassis of the tank vehicle shall, during loading of a tank vehicle, be efficiently bonded and connected with the earth boss referred to in sub-rule (2) by means of a flexible metal wire or tape.
- (5) The bonding and earthing connections shall not be broken until loading of the tank vehicle has been completed and the filling and dip pipes thereof have been securely closed.
- (6) Dip rod, if used, shall be lowered into the tank or compartment before loading of petroleum starts; such a rod shall not be completely raised above the liquid level during or within one minute of the completion of such loading.
- (7) No tank vehicle shall be loaded at a rate exceeding one metre per second at the delivery end of the filling pipe until the filling pipe is completely submerged in petroleum and thereafter the loading rate may be gradually increased but it shall at no time exceed six metres per second at the delivery end of the filling pipe: Provided that the Chief Controller may specify a faster loading rate in respect of crude petroleum and petroleum products which have a relative higher conductivity rate.
- (8) No tank or compartment of any tank vehicle which has last carried petroleum Class A, shall be

filled with petroleum of any other class if the interior thereof has any floating non-conducting loose object or water. No tank vehicle shall be subjected to splash loading.

79. Precautions against electrical hazards and hazard of a running engine. –

No mechanically propelled vehicle for the petroleum shall be loaded or unloaded until its engine has been stopped and battery is isolated from the electrical circuit. The engine shall not be restarted and the battery shall not be connected to the electrical circuit until tanks and valves have been securely closed: Provided that this rule shall not apply in the case of unloading of a tank vehicle into the fuel tank of aircraft in accordance with the rules framed under the Aircraft Act, 1934 (22 of 1934) or in any other case as may be authorized, in writing, by the Chief Controller subject to such conditions as he may specify in that behalf.

80. Precautions against movements of vehicles during loading or unloading. -

Petroleum shall not be loaded into or unloaded from a vehicle until its wheels have been secured by efficient brakes or by scotching and in the case of animal-drawn vehicle until the animals have been unhitched and removed.

81. Precaution against product contamination. –

(1) No person shall load or unload any tank vehicle unless he has selected the correct filling hose and otherwise satisfied himself that such loading or unloading will not result in any dangerous contamination of one class of petroleum with another class of petroleum.

(2) A tank or compartment which carried petroleum Class A shall not be filled with any other class of Petroleum until such tank or compartment has been completely drained of residual oil and its discharge faucet and emergency control valve have been closed firmly.

82. Filling discharge faucet and dip pipes to be kept close. -

Except during the operation of loading or emptying a tank vehicle, the filling pipe, discharge faucet and dip pipe shall be kept securely closed. Where the filling pipes are not provided with a liquid seal, the covers shall be locked or sealed except during the operation of loading a tank vehicle and the keys shall not be carried on the vehicle or the trailer.

83. Restrictions on loading and unloading of Petroleum at night. –

Except where approved electric lights as specified in Chapter IV are exclusively used, the loading or unloading of tank vehicles carrying petroleum shall be performed between the hours of sunrise and sunset.

84. Prohibition of fires and smoking. –

(1) No fire or other artificial light capable of igniting inflammable vapour shall be allowed on any vehicle containing petroleum Class A otherwise or petroleum Class B and class C in bulk.

(2) No person shall smoke while on or attending such a vehicle.

(3) No article or substance capable of causing fire or explosion shall be carried on such a vehicle.

85. Repair of tank. –

(1) No tank which has carried petroleum shall be repaired by welding, brazing, soldering or hot-riveting unless it has been examined by a competent responsible person and certified in writing by such person to be free from inflammable vapour or oil.

(2) The certificate issued by the competent and responsible person under sub-rule (1) shall be preserved by the repairer for a period of at least three months and shall be produced for examination on demand by an inspector.

(3) All repairs to tanks which have contained petroleum shall be carried out by qualified and experienced persons.

(4) All the compartments of the tank shall be tested after each repair in the manner laid down in para 5 of the Third Schedule.

86. Special provisions for motor conveyances. –

(1) No motor conveyance carrying passengers on hire shall carry petroleum other than -

(a) Petroleum in the tank incorporated in the conveyance, and

(b) Petroleum not exceeding 100 litres in quantity intended to be used to generate motive power for the conveyance of that vehicle kept in the manner provided in sub-section (2) of section 8 of the Act.

(2) During the filling or replenishment of the fuel tank of a motor conveyance licensed for the carriage of more than six passengers on hire the driver or other person in charge of such conveyance shall not allow any passenger to remain therein.

(3) All petroleum containers carried in a motor conveyance carrying passengers on hire shall be free from leaks and be securely closed and shall be placed in a specially prepared receptacle which is not accessible to passengers in such conveyance and is not on the roof.

PART – V TRANSPORT BY PIPELINES

87. Application. –

The rules in this part apply only to the transport of petroleum by means of pipelines other than those in any area in which operation for the winning of natural petroleum or natural gas or both are carried on or within the limits of refineries and installations.

88. Right of way to be acquired. –

No pipeline and installation connected with a pipeline, shall be constructed without acquiring the necessary land, leaseholds and right for the construction thereof and for the unhindered access thereto for inspection, maintenance, repairs, replacements and patrolling.

89. Approval of the design and route of the pipeline. –

(1) No pipeline shall be laid without the prior written approval of the Chief Controller of the route of the pipeline, and of the design, construction and working thereof.

(2) Where the approval of the Chief Controller is sought for the laying of a pipeline, the person desirous of laying the pipeline shall submit to the Chief Controller:-

(a) a comprehensive project report, accompanied by all necessary drawings, calculations giving references to recognized code or codes followed, giving full details of the design, construction and testing of the pipeline and its components; the route along which the pipeline will be laid and the manner of laying, the class or classes of petroleum proposed to be transported in the pipeline and provisions proposed to be made for the maintenance and patrolling of the pipeline.

(b) a scrutiny fee of rupees five hundred.

90. Design of pipeline and attachments. –

(1) The pipeline shall be constructed of suitable steel which is safe for the conditions under which it is to be used.

(2) The pipeline and its components shall be designed and constructed in accordance with a code recognized by the Chief Controller or OISD Standard 141 regarding design and construction requirements for cross country hydrocarbon pipelines and shall be capable of withstanding a pressure which shall not be less than the maximum working pressure thereof plus an allowance for surge pressure, as anticipated.

(3) Provision shall be made for thermal expansion or contraction of the pipeline and for the prevention of excessive stresses on the pipeline or its anchorages, guides and connections.

(4) The pipeline shall be protected by a casing of steel pipe or by increasing the thickness of its wall or in any other manner approved by the Chief Controller and any other authority having jurisdiction to prevent damage to the pipeline from usual external conditions which may be encountered in railway crossings, road crossings, river or water course crossings, bridges, long self supported spans, unstable ground, vibrations, weight of special attachments or thermal forces.

(5) By-pass relief valves, pressure limiting stations or automatic shut down equipment of approved design shall be provided in the pipe line to prevent rising at any time of the pressure, in the pipeline to a pressure which exceeds the designed internal pressure by more than ten

percent.

(6) Isolation valves shall be installed at each of the following locations.-

- (a) On the suction end and the discharge end of the pump station in a manner that permits isolation of the pump station equipment in the event of an emergency.
- (b) On each line entering or leaving the installation in a manner that permits isolation of the installation from other facilities.
- (c) On each main line at locations along the pipeline system that will minimize damage from accidental product discharge, as appropriate for the terrain in open country or for the location near cities or other populated areas.
- (d) On each lateral take off from a trunk line in a manner that permits shutting off the lateral without interrupting the flow in the trunk line.
- (e) On each side of a water crossing that is more than 30m wide from highwater mark to high-water mark.
- (f) On each side of a reservoir holding water for human consumption.

91. Laying of Pipe line. –

- (1) Pipeline shall be laid in the most favorable route, avoiding as far as possible, known obstructions and areas in which unusual external conditions prevail.
- (2) Pipeline shall be laid below the ground level except where laying thereof above the ground level is desirable for topographical economic or other special reasons.
- (3) Where an underground Pipeline has to cross any existing underground water or gas line, cable, drain or other services, the pipeline shall be laid at least thirty centimetres below such services in a manner that will not obstruct access to such services for inspection repair, or maintenance.
- (4) The number of bends in the pipeline shall be kept to the minimum by proper grading of trenches or supports at crossing and other obstacles.
- (5) The route of underground sections of a pipeline shall be indicated by markers and not less than two such markers shall be visible from any point along the route.

92. Protection against corrosion. –

The pipeline shall be protected against corrosion by suitable coating strapping and where necessary by cathodic protection.

93. Hydrostatic testing of pipeline. –

- (1) Before transporting petroleum for the first time, each pipeline or completed sections thereof shall be filled with water and the pressure in the line or section, as the case may be, raised to 1.1 times the design internal pressure and maintained for a period of at least 24 hours or as per procedure laid down in the relevant pipelines design code recognized by Chief Controller. A pipeline or a section thereof showing any significant drop of pressure during the period of testing shall not be used for transporting petroleum until necessary repairs have been carried out and satisfactory retest done.
- (2) The test specified in sub-rule (1) shall be carried out atleast once every 12 months in each completed pipeline section which crosses an area where there is danger of water pollution by any leakage : Provided that the Chief Controller may subject to such conditions as may be specified by him in this behalf allow retesting of such sections of the pipelines as are protected by sleeves or otherwise -
 - (i) to contain or prevent leakage at longer intervals, and
 - (ii) by filling them with petroleum in place of water for the purposes of test.
- (3) The provisions of sub-rule (2) shall not apply to cross-country pipelines, for which new technologies are available.

94. Shut down of pipelines. –

Except when shut down for maintenance work, a pipeline when not in operation shall be shut down under pressure and a careful record made of the pressure during the shut down period. Any significant drop in pressure shall be deemed to render the pipeline unfit for transport of petroleum

until it is repaired and tested in accordance with rule 98 and no significant drop in shut-down pressure is observed and it passes the test specified in rule 93.

95. Patrolling of pipeline. –

(1) The whole of every pipeline shall be efficiently patrolled by the company owning the pipeline.
 (2) Telegraph or telephone or radio communication facilities shall be provided at frequent intervals along the pipeline: Provided that one such communication channel shall suffice for a series of parallel pipelines laid close to each other: Provided further that nothing in this sub-rule shall apply to a pipeline if the length thereof does not exceed two kilometres.

96. Checking of gauges. –

Tank gauges or gauges at intermediate or booster pump stations shall be checked atleast once a year.

97. Additions and alterations in the pipeline. –

(1) No addition or alteration to a pipeline shall be carried out without the previous approval of the Chief Controller in writing.
 (2) Every person desirous of carrying out any additions or alterations in any pipeline shall submit to the Chief Controller an application alongwith –
 (a) three copies of a drawing to scale and a full descriptive note of the proposed additions and alterations and the purpose thereof, and
 (b) a scrutiny fee of rupees five hundred.
 (3) On receipt of the drawings and fee under sub-rule (2) and after eliciting such additional information as may be required, the Chief Controller shall, if he is satisfied, approve the proposed additions or alterations subject to such conditions as he may deem fit.

98. Repair and maintenance of pipeline. –

No maintenance or repair involving cutting or rewelding of any pipeline shall be carried out except under following conditions, namely: -

- (i) an experienced engineer shall inspect the section requiring maintenance or repair before the work is undertaken and issue a written permit specifying therein the precautions to be observed and the procedure to be followed for carrying out the work. The permit so issued shall be preserved by the owner of the pipeline for a period of six months;
- (ii) all work involving cutting or welding shall be carried out by an experienced person in accordance with the permit referred to in clause (i);
- (iii) the section of the pipeline shall be isolated and drained before starting repairs or maintenance.
- (iv) only mechanical cutters shall be used for cutting the pipeline or any connection thereof unless the section of the pipeline and its connections have been purged with an inert gas.
- (v) no hot work shall be carried out on any pipeline until the section thereof requiring repair has been isolated drained and purged with inert gas or steam or kept filled with water or until such section has been prepared in a manner approved in writing by the experienced engineer.
- (vi) the section of the pipeline in which repairs or maintenance work has been carried out shall not be used for transporting petroleum until such sections are replaced with hydro statically pretested sections and the repaired weld joints pass the radiography test;
- (vii) no section of any pipeline and no valve fitted to it shall be separated until an efficient electrical bond has been established between the parts to be so separated which shall not be broken until the separated parts have been rejoined.

99. Relaying or repairs to a pipeline in public interest. –

Where the Chief Controller is of the opinion that it is in the interest of public safety to do so, he may, by a notice in writing given to the owner of the pipeline, require such owner, to relay, renew or repair such pipeline in accordance with such requirements as may be specified in such notices.

100. Power of inspection and examination. –

The Chief Controller or Controller may at any time inspect and examine any pipeline, and the owner thereof or persons operating or using the pipeline and the person on whose land such pipeline is situated or his representative shall facilitate such inspection and examination and answer all inquiries put by the Chief Controller or Controller in regard to such pipeline.

101. Reports of fire or major leakage. –

The occurrence of any fire or major leakage in a pipeline and connected facilities thereof shall be reported immediately by the person for the time being incharge of the pipeline to the nearest Magistrate or officer-incharge of the nearest police station and to the Chief Controller by telephone/fax and also by telegram at his telegraphic address, namely "Explosives Nagpur".

CHAPTER IV ELECTRIC INSTALLATION

102. Restriction on electric installation and apparatus. –

Save as provided in this chapter, no electric wiring shall be installed and no electric apparatus shall be used in any refinery, installation, storage shed, service station or in any other place where petroleum is refined, blended, stored, loaded or unloaded.

103. Hazardous area. –

For the purpose of this chapter, an area shall be deemed to be a hazardous area, where –

- (i) petroleum having flash point below 650 C or any inflammable gas or vapour in a concentration capable of ignition is likely to be present.
- (ii) Petroleum or any inflammable liquid having flash point above 650 C is likely to be refined, blended, handled, stored at above its flash point.

104. Classification of hazardous area. –

(1) A hazardous area shall be deemed to be. –

- (i) a zone “0” area, if inflammable gas or vapours are expected to be continuously present in the area; or
- (ii) a zone “1” area, if inflammable gases or vapours are likely to be present in the area under normal operating conditions; or
- (iii) a zone “2” area, if inflammable gases or vapours are likely to be present in the area only under abnormal operating conditions or failure or rupture of an equipment.

(2) If any question arises as to whether hazardous area is a zone “0” area or a zone “1” or a zone “2” area, the decision thereon of the chief controller shall be final.

105. Extent of hazardous area. –

The extent of hazardous area shall be as laid down in the fourth Schedule. –

Provided that the Chief Controller may, increase or reduce the extent of hazardous area where there are special circumstances which, in his opinion, warrant such increase or reduction, and the persons affected shall be informed of his decision .

106. Fixed electric apparatus. –

(1) No electric apparatus shall be allowed in a zone “0” area: Provided that this sub-rule shall not prohibit the use in a zone “0” area of an intrinsically safe apparatus of a type approved in writing by the Chief Controller and in connection with an intrinsically safe circuit, where use of such apparatus cannot be completely excluded.

(2) All electric apparatus installed or used in a zone “1” area shall be either. –

- (i) a flame proof or intrinsically safe apparatus of a type or types approved in writing by the Chief Controller or
- (ii) an industrial-type apparatus housed in an enclosure or a room which has been made safe by pressurizing or purging with a plenum of atmosphere free from significant concentration of any inflammable gas or vapour and so arranged and inter blocked that in case of failure of the pressurizing or purging agent, the electricity supply is automatically cut off or a warning is automatically given to a person in attendance who shall take suitable measures to prevent a hazard.

(3) All electric apparatus installed or used in a zone “2” area shall, be either

- (i) a non-sparking apparatus of a type approved by the Chief Controller; or
- (ii) an apparatus of any of the types permitted under sub-rule (2).

(4) Where the approval of the Chief Controller is sought for any type of electric apparatus for use in hazardous area, the person desirous of manufacturing the apparatus shall submit to the Chief Controller;

- (i) a comprehensive report accompanied by all necessary drawings, calculations giving references to recognized code or codes followed, full details of design and construction and

necessary test certificates from the recognized bodies in respect of the apparatus and its components.

(ii) a scrutiny fee of rupees five hundred.

107. Fixed electric wiring. –

(1) All conductors of an intrinsically safe circuit in connection with an intrinsically safe apparatus installed in any hazardous area shall be so laid as to prevent invasion of such circuit by current arising from contact or electrostatic or electromagnetic induction from any other circuit.

Conductors of intrinsically safe circuits shall be effectively protected against mechanical damage.

(2) All electric wiring in a hazardous area, other than the conductors of an intrinsically safe circuit, shall be effectively sealed at all joints, mechanically protected and adequately supported throughout its length and shall consist of –

(i) approved armoured cable with correctly designed terminations, complete with armour clamps, the armouring being carried and electrical clamps to provide mechanical support to the cable and electrical continuity; or

(ii) approved metal sheathed cable with correctly designed and installed terminations; or

(iii) single or multicore insulated cables accommodated in solid drawn heavy gauge screwed galvanized conduits used in conjunction with approved flameproof fittings, the conduit being sealed at both ends and installed in such a manner as to permit internal condensation to drain to a point or points from which it may be removed; where a conduit runs from a zone “1” area to a zone “2” area or an area which is not a hazardous area, an adequate seal shall be provided outside the boundary of zone “1” area;

(iv) single or multicore mineral insulated cable of approved type in conjunction with approved flame-proof type glands at all joints and terminations;

(v) bare conductors contained in an approved flameproof or forming part of an intrinsically safe circuit.

(3) Insulated cables without metallic sheathing or armouring but accommodated in a conduit shall not be buried in the open ground in any hazardous area;

(4) The electric supply circuits of each electric pump in a hazardous area shall be –

(i) separately protected by a fuse or circuit breaker set to operate when the current in the circuit so exceeds the rated current for such a period of time as to involve danger; and

(ii) provided with an individual isolating switch at the main supply point for each electric pump including its integral lighting system, if any.

(5) If the Chief Controller is satisfied that the requirements of sub-rules (1) and (2) may be modified or relaxed in any class of electric wiring, he may authorize such modification or relaxation for such period and subject to such conditions as he may think fit.

108. Earthing and bonding. –

(1) All electrical systems and equipments and all structures, plants and other non-current-carrying metallic parts of major electric apparatus or any major metallic object in any place where petroleum is refined, blended, stored, loaded or unloaded shall be efficiently earthed; the resistance value of and earthing system to the general mass of the earth, shall not be more than–

(a) 4 ohms in the case of electrical systems and equipment or a valve that ensures the operation of the protective device in the electrical circuit, whichever is lower, and

(b) 10 ohms in the case of all non-current carrying metallic parts of major electric apparatus or any major metallic object.–

(2) All joints in pipelines, valves, plants, storage tanks and associated facilities and equipments for petroleum shall be made electrically continuous by bonding or otherwise; the resistance value between each joint shall not exceed 1ohm.

(3) A piping which is not in electrical contact with the associated tank or vessel shall be efficiently connected to such tank or vessel by a flexible conductor and earthed.

109. Cathodic protection. –

(1) Cathodic protection system where employed shall be designed and installed in accordance with the current recognized practice and so maintained as –

(a) not to affect adversely metallic bodies in the zone of protection; and

(b) to eliminate the danger of sparking in a hazardous area.

(2) The metallic structures, pipelines, valves, plants and associated equipment under cathodic protection shall not be broken for repair or maintenance unless a heavy gauge conducting cable is clamped to each side of the intended break for establishing between them an electrical bond and the cable shall remain clamped until repair or maintenance work is completed and the break rejoined.

110. Protection against stray current. –

(1) Where high values of stray currents are likely to exist, both the rails of spur lines shall be insulated from a railway siding which is used for the loading or unloading of tank wagons.

(2) On electrified railway systems, live-contact rails and overhead electric lines shall be terminated outside the area where tank wagons are loaded or unloaded, such rails or overhead lines shall not be allowed with in a refinery or an installation.

(3) No joint in a pipeline or associated equipments shall be broken save as provided in sub-rule (2) of rule 109.

111. Portable electric apparatus.-

(1) No person shall install or use in a hazardous area any portable electric lamp or apparatus other than a portable lamp or apparatus of a type approved by the Chief Controller after such examination and test and for such application as he may specify.

(2) No mains operated portable lamp shall be operated at a voltage exceeding 25 volts above the earth : Provided that the Chief Controller may, at his discretion, allow higher operating voltage not exceeding 55 volts above earth.

(3) All portable lamps or apparatus other than a self-contained lamp or apparatus shall be connected to the mains in such a manner and used under such conditions as the Chief Controller may specify.

112. Maintenance of approved electric apparatus and wiring. –

All electric apparatus and wiring in a hazardous area shall at all times be so maintained as to retain the characteristic on which their approval has been granted.

113. Repair and test work. –

(1) No flame-proof or intrinsically safe apparatus shall be opened and no work likely to impair the safety characteristics of such apparatus or electric wiring connected thereto shall be carried out until all electrical supply has been cut off from the said apparatus or wiring. The power supply shall not be restored thereto until the work has been completed and the safety characteristics provided in connection with the apparatus and wiring have been fully restored.

(2) Notwithstanding anything contained in this rule, use of soldering apparatus or other means involving flame, fire or heat or use of industrial type apparatus in a zone “1” area shall be permitted for the purposes of effecting repairs and testing and alternations, provided that the area in which such apparatus or wiring has been installed, has first been made safe and certified by a competent person after testing with an approved gas-testing apparatus to be safe and free from inflammable vapours, gases or liquids and is maintained in such conditions, so long as the work is in progress.

114. Certificate of electric installation. –

(1) Before engineering any electric circuit and any electric apparatus in hazardous area for the first time and after each repair maintenance or alteration work carried out in such circuit or apparatus, a competent person shall issue a certificate under his signature to the effect that the circuit and the apparatus have the safety characteristics upon which their use in such area has been approved.

(2) The certificate referred to in sub-rule (1) shall be preserved by the occupier of the premises and shall be produced to the Inspector on demand : Provided that the certificate issued for each repair and maintenance work need not be preserved for a period exceeding six months.

115. Precautions against corrosion. –

(1) Where necessary, all electric apparatus and equipments and conduits carrying electric wiring in a hazardous area shall be regularly treated with a suitable protective paint.

(2) The certification label indicating the flame-proof or intrinsically safe nature of the apparatus or equipment shall not be painted over or treated in any manner to impair the legibility of the particulars written stamped or embossed on such label.

CHAPTER V

STORAGE OF PETROLEUM REQUIRING LICENCE

116. Licence for storage. –

Save as provided in sections 7, 8 and 9 of the Act, no person shall store petroleum except under and in accordance with a licence granted under these rules : Provided that no licence shall be necessary.-

- (i) for the storage of petroleum in well-head tanks; or
- (ii) for the storage of petroleum as transit cargo within the limits of a port subject to such conditions as may be specified by the Conservator.

117. Precautions against fire. –

- (1) No person shall smoke in any installation, storage shed or service station save in places specifically authorized by the licensing authority for the purpose.
- (2) No person shall carry matches, fuses or other appliances capable of producing ignition or explosion in any installation or storage shed, which is used for the storage of petroleum.
- (3) No fire, furnace or other source of heat or light capable of igniting inflammable vapour shall be allowed in any installation, storage shed or service station save in places specially authorized by the licensing authority for the purpose.
- (4) (i) An adequate number of portable dry chemical powder or any other fire extinguisher capable of extinguishing oil fires shall always be kept in every storage shed and small class B or C installations at strategic point and all persons employed at such locations shall be conversant with the use of such fire extinguishers.
- (ii) Scale of fire fighting provided in other areas of installation should be as per the requirement given in OISD Standard -117 for all installations approved by the Chief Controller after publication of the original standard OISD-117. For Installations existing prior to the publication of this standard the fire fighting facilities shall be improved to the extent feasible (keeping this standard in mind) and approved by the Chief Controller.

118. Supervision of operations within an installation, service station or storage shed. –

All operations within an installation, service station or storage shed shall be conducted under supervision of an experienced responsible agent or supervisor who is conversant with the terms and conditions of the licence held for the installation, service station or storage shed as the case may be and those persons should have proper safety training.

119. Cleanliness of installation, service station or storage shed. –

The ground in the interior of an installation or service station and the protected areas surrounding any installation, service station or storage shed shall be kept clean and free from all vegetation, waste material and rubbish.

120. Drainage. –

- (1) All enclosures surrounding above ground tanks in an installation shall be provided with proper drainage facilities in such a way that no water is allowed to accumulate in the enclosures.
- (2) No part of the enclosure referred to in sub-rule (1) shall be below the level of the surrounding ground within the protected area.
- (3) Where drainage is effected by means of a pipe, the pipe shall be fitted with a valve which is capable of being operated from the outside of the enclosure or with any other arrangements approved in writing by the Chief Controller.
- (4) All valves and other opening for draining off water shall be kept closed except when water is being drained off.
- (5) The nature of the drainage arrangements and the position of all openings and valves therein shall be shown in the plan submitted with the application for a licence.

121. Exclusion of unauthorized persons. –

- (1) The protected area surrounding every installation and storage shed shall be surrounded by a wall or fence of at least 1.8 metres in height.
- (2) In case of service station 1.2 metre high boundary wall or fence on sides other than the drive way shall be provided.
- (3) Precautions shall be taken to prevent unauthorized persons from having access to any storage shed or installation.

122. Petroleum only to be stored. –

No installation, service station or storage shed shall, without permission in writing from the Chief Controller be used for any purpose other than the storage and distribution of petroleum and for purpose directly connected therewith.

123. Marking of Capacity of Tanks. –

The capacity in litres or kilolitres of every above ground tank in an installation shall be conspicuously marked on the tank

124. Construction of tanks. –

- (1) Every tank or receptacle for the storage of petroleum in bulk other than a well-head tank shall be constructed of iron or steel in accordance with the codes or specification approved by the Indian Standards Institution or any other code or specifications approved in writing by the Chief Controller. Provided that if the properties of petroleum to be stored so required or for any other reason it is necessary to do so, tanks or other receptacles may be built of materials other than iron or steel.
- (2) The tanks or other receptacles shall be erected on firm foundations or supports of non-combustible material in accordance with sound engineering practice.
- (3) The height of a storage tank shall not exceed one and a half times its diameter or twenty metres, whichever is less.

Explanation :- For the purpose of this sub-rule, the height of a tank shall be the height from its bottom to top curb angles .

- (4) An air space of not less than five percent of the total capacity of the tank or the space prescribed in the code or specification referred to in sub-rule (1), whichever is less, shall be kept in each tank.

125. Protection against corrosion. –

All tanks or other receptacles for the storage of petroleum in bulk, other than well-head tanks installed on the ground or below the ground, shall be protected against corrosion by the use of protective coatings or cathodic protection or by any other means approved by the licensing authority.

126. Testing of tanks. –

- (1) Storage tanks or other receptacles for the storage of petroleum-in bulk, other than well-head tanks, after being installed and secured in the final position or after undergoing re-installation or any major repair, shall, before being put into use, be tested by water pressure by a competent person.
- (2) The water used for testing shall be free from petroleum and shall not be passed through any pipe or pump ordinarily used for the conveyance of petroleum: Provided that where the licensing authority is satisfied that it is not reasonably possible to convey water by pipes or pumps other than those ordinarily used for conveyance of petroleum, he may permit use of a petroleum pipe or pump for the conveyance of water subject to such conditions as he may impose.
- (3) The competent person carrying out the test as required under sub-rules (1) shall issue a certificate in the proforma given below; the certificate so issued shall be submitted to the licensing authority along with the application for the grant or amendment of a licence, or, in the case of any major repair, after each repair.

Proforma of Certificate of Tank Testing
[See Rule 126]

In respect of of size..... (number of tanks)
(diameter and height or length of each tank)..... and capacity
..... respectively, installed with in the installation service station of
..... (delete words not applicable) (full name of occupier of
installation/service station as the case may be) at.....
..... (Name of place, police station, District State) covered by licence No.
..... (To be filled in the case of amendment of licence or repair of tank)
Certified that I have in accordance with rule 126 of the Petroleum Rules, 2002, tested the tanks
described above by water pressure after they had been installed and secured in the final
position/repared and found them free from leak and suitable for the storage of Petroleum(delete
words not applicable) Date of test Full signature of the competent person issuing the certificate
..... His recognized qualification..... His full name and postal
address

127. Earthing of tank. –

(1) Every tank or other receptacle for the storage of Petroleum in bulk, other than a well head tank or tanks of less than 50,000 litres capacity containing petroleum Class C shall be electrically connected with the earth in an efficient manner by not less than two separate and distinct connections placed at the opposite extremities of such tank or receptacle. The roof and all metal connections of such tank or receptacle shall be in efficient electrical contact with the body of such tank or receptacle.

(2) The connections and contacts required under sub-rule (1) shall have a few joints as possible. All joints shall be riveted, welded or bolted and also soldered to ensure both mechanical and electrical soundness.

(3) The resistance to earth shall not exceed 7 ohms and the resistance to any part of the fitting to the earth plate or to any other part of fitting shall not exceed 2 ohms.

128. Testing of earth connections. –

(1) The connections and contacts of the tank or receptacle required under rule 127 shall be inspected and tested by a competent person at least once in every twelve months by means of a direct reading instrument, such as a Megar.

(2) The testing instrument referred to in sub-rule (1), if capable of producing a spark, shall be so shielded as to be incapable of igniting petroleum vapour.

(3) A record of such inspections and tests shall be maintained by the licensee in the licensed premises and shall be produced on demand by any inspector.

129. Night working. –

No installation storage shed shall be open and no work in any installation or storage shed shall be permitted between sunset and sunrise except where approved electric lights conforming to the provisions of Chapter IV are exclusively used.

130. Certificate of safety. –

(1) A certificate of safety in the proforma given below this rule and signed by a competent person shall be furnished to the licensing authority before any petroleum is stored in an installation or a service station for the first time or whenever any additions or alterations to the enclosure walls and embankments are carried out or when any tank is installed or its position shifted.

Proforma of Certificate of Safety
[See Rule 130]

I, hereby certify that I have inspected the petroleum service station/installation described below on ... (date) and it has been constructed as per plan

approved by Chief Controller/Controller, vide letter No. dated and the service station/installation, in my opinion is safe for storage of petroleum.

1. Name & Address of occupier
2. Location of the service station/installation (Plot No. , Village/Town, District, State)
3. Description of facilities of the service station/installation.

(A) Tanks :-

(i) Aboveground tanks :-

- (a) identification No., size, capacity, product, class of petroleum
- (b) whether enclosure walls provided –if so, nature of enclosure walls its capacity, provision of drain pipe and valve
- (c) nature and description of fittings provided.

(ii) Underground tanks :-

- (a) identification No., size, capacity, product, class of petroleum
- (b) nature of pit, soil cover, fastening arrangement
- (c) nature of top cover (whether soil/RCC)
- (d) nature and description of fittings provided.

(B) Filling /storage shed :-

Whether provided as per approved plan

(C) Tank lorry and/or Tank wagon loading/unloading:-

- (i) Number of bays and points provided
- (ii) Type of loading & unloading facilities:-

(D) Pipelines :-

- (i) Size and specification of pipeline(s)
- (ii) Test pressure of pipeline kg/cm²
(Tested by on)

(E) Electrical fittings/equipment's:-

- (i) Pumps (specification, make and CCE approval reference for each)
- (ii) Starters
- (iii) Junction Box
- (iv) Switches
- (v) Light fittings
- (vi) Others

(F) Earthing, bonding and electrical continuity:-

- (i) Earthing of tanks, pumps, bulk loading/unloading facilities
- (ii) Bonding of pipeline joints
- (iii) Earthing resistance at each point

(G) Nature of Fencing/boundary wall:-

(H) Description of fire fighting facilities provided:-

4. Remarks :

Place :

Date : Signature of the competent person

Particulars of recognition by Chief Controller (2)

- (i) Anybody intending to be recognized as competent person shall possess the qualification and experience prescribed in para (A) of Form- XX and shall submit to the Chief Controller an application in the form prescribed in para (B) of the same form. Every application shall be accompanied by a scrutiny fee of rupees five hundred. The Chief Controller shall register such application and within a period of sixty days of the date of receipt of the application, and after having satisfied himself with regard to competence and professional ethics either recognize the applicant as a competent person or reject the application specifying the reason therefor.
- (ii) The Chief Controller may after giving an opportunity to such person to be heard revoke the recognition-
 - (a) if he has reason to believe that such person has violated any condition stipulated in the letter of recognition or has not carried out a test, examination and inspection or has acted, in a manner inconsistent with the intent for the purpose of these rules: or

(b) for any other reason to be recovered in writing.

131. Prior approval of specifications and plans of premises proposed to be licensed . –

(1) Every person desiring to obtain a licence to import and store petroleum in Form XIV, Form XV, Form XVI or in Special Form, as the case may be, shall submit to the licensing authority an application along with:-

(a) specification and plans drawn to scale, in duplicate, clearly indicating:-

(i) the manner in which the provisions prescribed in these rules will be complied with;

(ii) the premises proposed to be licensed, the area of which shall be distinctly coloured or otherwise marked.

(iii) The surroundings and all protected works lying within 100 metres of the edge of all facilities which are proposed to be licensed;

(iv) The position, capacity, materials of construction and ground and elevation view of all storage tanks, enclosures around tanks, all valves, filling and discharge points, vent pipes, dip pipes, storage and filling sheds, pumps, fire-fighting and all other building and facilities forming part of the premises proposed to be licensed;

(v) The areas reserved for different class of petroleum including petroleum exempted under section 11 of the Act; and

(b) a scrutiny fee of rupees four hundred paid in the manner specified in rule 13.

(2) If the Chief Controller, after scrutiny of the specification and plans and after making such enquiries as he deems fit, is satisfied that petroleum may be stored in the premises proposed to be licensed, he shall return to the applicant one copy each of the specifications and plans signed by him conveying his sanction subject to such conditions as he may specify.

132. Pumping. –

No internal combustion engine or electric motor in an installation shall be used for driving pumps for pumping petroleum save in a pump house or pumping area specially constructed for the purpose and approved by the Chief Controller.

133. Identification mark on licensed premises. –

Every installation, storage shed or service station under these rules shall have prominently marked thereon the number of the licence held for it.

134. Posting up of rules and conditions .

-An extract of rules 3 to 12, 102 to 115, 116 to 134 and rules 146 to 148 and 152 to 160 and of the conditions of the licence shall be exhibited in a conspicuous place in every licensed installation, service station or storage shed.

135. Petroleum in the possession of Defence Forces of the Union. –

Nothing in rules 116, 121, 122, 125, 126, 127, 128, 130, 131, 133 and 134 shall apply to petroleum in the possession of the Defence Forces of the Union.

CHAPTER VI

STORAGE OF PETROLEUM CLASS “C” NOT REQUIRING A LICENCE

136. Application. –

(1) The provisions of this chapter shall apply to petroleum Class C stored otherwise than under a licence as provided in section 7 of the Act but shall not apply to petroleum Class C in the possession of the Defence Forces of the Union.

(2) The provisions of Chapter V shall not apply to petroleum Class C permitted to be stored without a licence under section 7 of the Act.

137. Restriction of Storage. –

Petroleum Class C shall not be stored together with any other class of petroleum except under and in accordance with a licence granted under these rules.

138. Storage of exempted Petroleum Class C in bulk. –

(1) Petroleum Class C in bulk shall be stored in a tank constructed of iron or steel or any other material approved in writing by the Chief Controller.

(2) The tank referred to in sub-rule (1) shall be properly designed and erected and the tank with all its fittings shall be so constructed and maintained as to prevent any leakage of petroleum.

(3) All tanks of capacity exceeding 5,000 litres for the storage of petroleum Class C shall be surrounded by an enclosure wall or placed inside a pit, so constructed and maintained as to be able to contain without leakage the maximum quantity of petroleum capable of being contained in largest tank within such enclosure or pit.

(4) A drainage pipe with a valve capable of being actuated from outside the enclosure wall shall be provided in the enclosure or pit referred to in sub-rule (3) and the valve shall be kept closed.

(5) A distance of not less than 1.5 metres shall be kept clear between protected works and the edge of such enclosure wall or pit.

139. Storage of Petroleum Class C in non-bulk. –

Petroleum Class C which is not in bulk shall, if the quantity at any one time exceeds 2,500 litres be stored in a storage shed of which either. -

- (a) the doorways and openings shall be built up to a height of 30 centimetres above the floor, or
- (b) the floor shall be sunk to a depth of 30 centimetres.

140. Prior report of storage of Petroleum Class C. –

Every person intending to store petroleum Class C in quantity exceeding 5000 litres otherwise than under a licence shall submit the following to the Chief Controller before commencing storage-

- (i) plans drawn to scale of the storage facilities showing compliance of rule 138 and site plan of the storage premises and surroundings upto 100 metres identifying the locations of premises; and
- (ii) a scrutiny fee of rupees five hundred.

CHAPTER VII LICENCES

141. Grant of licence. –

Licences under these rules may be granted by the licensing authorities set forth in the First Schedule in the forms specified for the purpose and on payment of a fee specified therein.

142. Period for which licences may be granted or renewed. –

(1) A Licence in Form III or Form XVII may be granted for such period as the licensing authority may deem necessary subject to a maximum of one year.

(2) Every other licence granted or renewed under these rules will remain in force until the 31st day of December of the year up to which the licence is granted or renewed subject to a maximum of three years.

(3) Notwithstanding anything contained in sub rule (1) or sub-rule (2), the licensing authority where it is satisfied that a licence is required for a specific work or festival which is not likely to last up to the 31st day of December of the year up to which the licence is granted or renewed, may grant or renew a licence for such period as is actually necessary.

143. Application for licence. –

(1) A person wishing to obtain or renew a licence under these rules shall submit an application in writing to the authority empowered to grant such a licence.

(2) An application for the grant of a licence to transport petroleum in bulk by road in mechanically propelled vehicles shall be in Form VII and to transport petroleum class A/B in bulk on land for onsite fuelling of aircraft's, heavy vehicles/machineries and stationary equipment by a mechanically propelled vehicle viz. Refueller shall be in Form VIII. An application for licence to import and store petroleum shall be in Form IX and to decant kerosene (petroleum class B) from mechanically propelled vehicles containers shall be in Form X.

144. No-objection certificate. –

(1) Where the licensing authority is the Chief Controller or the Controller, as the case may be, an applicant for a new licence other than a licence in Forms III, XI, XVII, XVIII, or XIX shall apply to the District Authority with two copies of the site-plan showing the location of the premises proposed to be licensed for a certificate to the effect that there is no objection, to the applicant receiving a licence for the site proposed and the District Authority shall, if he sees no objection, grant such certificate to the applicant who shall forward it to the licensing authority with his application Form IX.

(2) Every certificate issued by the District Authority under sub-rule (1) shall be accompanied by a copy of the plan of the proposed site duly endorsed by him under his official seal.

(3) The Chief Controller or the Controller as the case may be, may refer an application not accompanied by certificate granted under sub-rule (1) to the District Authority for his observations.

(4) If the District Authority, either on a reference being made to him or otherwise, intimates to the Chief Controller or the Controller as the case may be, that any licence which has been applied for should not, in his opinion, be granted, such licence shall not be issued without the sanction of the Central Government.

(5) The District Authority shall complete his inquiry for issuing NO OBJECTION CERTIFICATE (NOC) under sub-rule (1) and shall complete the action for issue or refusal of the NOC, as the case may be, as expeditiously as possible but not later than three months from the date of receipt of application by him.

145. Particulars of licence. –

(1) Every licence granted under these rules shall be held subject to the conditions specified therein and shall contain all the particulars which are contained in the Form specified under these rules.

(2) One copy of the plan or plans for the licensed premises signed in token of approval by the licensing authority shall be attached to the licence which shall form part 81 of such licence, and an identical copy shall be filed for record in the office of the licensing authority, except in the case of licence in Form XVIII.

146. Prior approval necessary for alterations in the licensed premises. –

- (1) No alteration shall be carried out in the licensed premises until a drawing or drawings showing such alteration has been approved in writing by the licensing authority.
- (2) A person wishing to carry out any alteration in the licensed premises shall submit to the licensing authority-
 - (i) three copies of a properly drawn plan of the licensed premises showing in distinct colour or colours the proposed alteration and the reasons and therefore.
 - (ii) a fee of rupees four hundred for scrutiny of the proposed alteration.
- (3) If the licensing authority, after scrutiny of the plan showing the proposed alteration and after making such enquiries as he deems fit, is satisfied that the proposed alteration may be carried out, he shall return to the licensee one copy of the plan signed by him and conveying his sanction subject to such condition or conditions as he may specify.
- (4) The holder of the licence, shall apply to the licensing authority for the amendment of the licence as soon as the sanctioned alteration has been carried out.

147. Amendment of licence. –

- (1) Any licence granted under these rules may be amended by the authority empowered to grant such a licence.
- (2) The fee for amendment of a licence shall be rupees five hundred plus the amount, if any, by which the fee that would have been payable if the licence had originally been issued in the amended form exceeds the fee originally paid for the licence.
- (3) A licensee who desires to have his licence amended shall submit to the licensing authority-
 - (i) an application duly filled in and signed in Form VII if the licence has been granted for transport of petroleum in bulk by road, in Form VIII, if the licence has been granted for refueller in Form XIX, in Form IX if the licence is granted to import and store petroleum and in Form X, if the licence is granted to decant kerosene (Petroleum Class B) from mechanically propelled vehicles in containers.
 - (ii) the licence sought to be amended together with the approved plans attached to it;
 - (iii) where any alteration in the licensed premises has been carried out three copies of the properly drawn plan shown in the alteration sanctioned under rule 146 by the licensing authority;
 - (iv) fee for the amendment of a licence as specified in sub rule (2);
 - (v) a certificate of testing of the tank or tanks, if required under rule 126;
 - (vi) a certificate of safety, if required under rule 130.

148. Renewal of licence. –

- (1) A licence may be renewed by the authority empowered to grant such a licence. Provided that a licence which has been granted by the Chief Controller may be renewed without alteration by a Controller duly authorized by the Chief Controller.
- (2) Every licence granted under these rules, other than a licence in Form III or Form XVII may be renewable for three calendar years where there has been no contravention of the Act or of the rules framed thereunder or of any conditions of the licence so renewed.
- (3) Where a licence which has been renewed for more than one year is surrendered before its expiry, the renewal fee paid for unexpired portion of the licence shall be refunded to the licensee provided that no refund of renewal fee shall be made for any calendar year during which-
 - (a) the licensing authority receives the renewed licence for surrender, or
 - (b) any petroleum is received or stored on the authority of the licence.
- (4) Every application under sub-rule (2) shall be made in Form VII, form VIII, Form IX or Form X as the case may be and shall be accompanied by the licence which is to be renewed together with approved plans attached to the licence, wherever applicable and the renewal fee paid in the manner specified in rule 13.

(5) Every application for the renewal of licence shall be made so as to reach the licensing authority at least thirty days before the date on which it expires, and if the application is so made, the licence shall be deemed to be in force until such date as the licensing authority renews the licence or until an intimation that the renewal of the licence is refused, has been communicated to the applicant.

(6) Where the renewal of a licence is refused, the fee paid for the renewal shall be refunded to the licensee after deducting therefrom the proportionate fee for the period beginning from the date from which the licence was to be renewed up to the date on which renewal thereof is refused.

(7) The same fee shall be charged for the renewal of licence for each calendar year as for the grant thereof: Provided that -

(i) if the application with accompaniments required under sub-rule (4) is not received within the time specified in sub-rule (5), the licence shall be renewed only on payment of a fee amounting to twice the fee ordinarily payable;

(ii) if such an application with accompaniments is received by the licensing authority after the date of expiry but not later than 30 days from the date of expiry, the licence may, without prejudice to any other action that may be taken in this behalf, be renewed on payment of twice the fee ordinarily payable. Provided further that in case of an application for the renewal of a licence for a period of more than one calendar year at a time, the fee prescribed under clause (i) or

(ii) of the first proviso, if payable, shall be paid only for the first calendar year of renewal.

(8) No licence shall be renewed if the application for renewal is received by the licensing authority after thirty days of the date of its expiry.

149. Refusal of no-objection certificate. –

A district authority refusing to grant a no-objection certificate under rule 144 shall record, in writing, the reasons for such refusal and shall furnish to the applicant a copy of such order: Provided that before refusing to grant a no-objection certificate, the applicant shall be given a reasonable opportunity of being heard.

150. Cancellation of no-objection certificate. –

(1) A no-objection certificate granted under rule 144 shall be liable to be cancelled by the District Authority or the state Government, if the District Authority or the state Government is satisfied, that the licensee has ceased to have any right to use the site for storing petroleum : Provided that before cancelling a no-objection certificate, the licensee shall be given a reasonable opportunity of being heard.

(2) A District Authority or a State Government canceling a no-objection certificate shall record, in writing, the reasons for such cancellation and shall immediately furnish to the licensee and to the licensing authority concerned, copy of the order cancelling the no-objection certificate.

151. Refusal of licence. –

A licensing authority refusing to grant, amend, renew or transfer a licence, shall record his reason for such refusal in writing.

152. Suspension and cancellation of licence. –

(1) Every licence granted under these rules shall.-

(i) stand cancelled, if the licensee ceases to have any right to the site for storing petroleum;

(ii) stand cancelled, if the no-objection certificate is cancelled by the District Authority or the State Government in accordance with sub-rule (1) of rule 150;

(iii) be liable to be suspended or cancelled by an order of the licensing authority for any contravention of the Act or of any rule thereunder or of any condition contained in such licence, or by order of the Central Government, if it is satisfied that there are sufficient ground for doing so: Provided that -

(a) before suspending or cancelling a licence under this rule, the holder of the licence shall be given an opportunity of being heard;

(b) the maximum period of suspension shall not exceed three months; and

(c) the suspension of a licence shall not debar the holder of the licence from applying for its renewal in accordance with the provisions of rule 148.

(2) Notwithstanding anything contained in sub-rule (1), an opportunity of being heard may not be given to the holder of a licence before his licence is suspended or cancelled in cases -

(a) where the licence is suspended by a licensing authority as an interim measure for violation of any of the provisions of the Act or these rules, or of any conditions contained in such licence and in his opinion such violation is likely to cause imminent danger to the public: Provided that where a licence is so suspended, the licensing authority shall give the holder of the licence an opportunity of being heard before the order of suspension is confirmed; or

(b) Where the licence is suspended or cancelled by the Central Government, if that Government considers that in the public interest or in the interest of the security of the State, such opportunity should not be given.

(3) A licensing authority or the Central Government suspending or cancelling a licence under sub-rule (1), shall record its reason for so doing in writing.

153. Procedure on expiration, suspension or cancellation of licence. –

(1) A person licensed to store petroleum shall, on the expiration, suspension or cancellation of his licence, forthwith give notice to the District Authority of the class and quantity of petroleum in his possession and shall comply with any directions which the District Authority may, on the recommendation of the Chief Controller, give in regard to its disposal.

(2) The District Authority may grant for a term not exceeding three months from the date of expiration, suspension or cancellation, as the case may be, a temporary licence for the storage of petroleum actually held at the time of the issue of the temporary licence: Provided that where the expired, suspended or cancelled licence was granted by an authority, other than the District Authority, no temporary licence shall be granted without the previous consent of such other authority.

(3) The fee chargeable on a licence granted under sub-rule (2) shall bear the same proportion to the fee charged on the expired or cancelled or suspended licence as the period covered by the temporary licence bears to a full year.

154. Appeals -

(1) An appeal shall lie against any order refusing to grant, amend or renew a licence or cancelling or suspending a licence to-

(i) the Central Government, where the order is passed by the Chief Controller;

(ii) the Chief Controller, where the order is passed by a Controller;

(iii) the immediate official superior to the District Authority, where the order is passed by the District Authority;

(iv) the immediate official superior to officer appointed under rule 33 in the case of vessels licensed for the carriage of petroleum in bulk.

(2) An appeal against any order of the District Authority refusing to grant or cancelling a no-objection certificate shall lie to the authority which is immediately superior to the said District Authority.

(3) Every appeal shall be in writing and shall be accompanied by a copy of the order appealed against and shall be presented within sixty days of the order passed.

155. Supply of rules. –

With every licence granted for the storage of petroleum, an extract of rules 3 to 12, rules 102 to 134, rules 146 to 148 and rules 151 to 159 shall be given free of charge to the licensee.

156. Transfer of licence for storage. –

(1) The holder of a licence, for the storage of petroleum may, at any time before the expiry of the licence, apply to the licensing authority to transfer the licence to another person.

(2) Every application for the transfer of a licence shall be accompanied by-

(i) a letter signed by the holder of the licence indicating the full name and address of the person to whom he wishes to transfer the licence and give complete possession of the licensed premises;

(ii) the licence sought to be transferred together with the approved plan or plans attached to it.

- (iii) an application in Form IX duly filled in and signed by the person to whom the licence is sought to be transferred;
- (iv) a fee of rupees five hundred paid in the manner specified in rule-13.
- (3) The licensing authority on receipt of the documents and fee required under subrule (2) shall, if he approves the transfer, enter upon the licence, under his signature, an endorsement to the effect that the licence has been transferred to the person named.
- (4) The person to whom the licence is so transferred shall enjoy the same power and be subject to the same obligations under the licence as the original licensee.

157. Procedure on death or disability of licensee. –

- (1) If a licensee dies or becomes insolvent or mentally incapable or is otherwise disabled, the person carrying on the business of such licensee shall not be liable to any penalty or confiscation under the Act or these rules of exercising the powers granted to the licensee during such time as may reasonably be required to allow him to make an application for a new licence in his own name for the unexpired portion of the original licence in respect of the year in which the licensee dies or becomes insolvent or mentally incapable or is otherwise disabled: Provided that nothing in this sub-rule shall be deemed to authorize the exercise of any power under this sub-rule by any person after the expiry of the period of the licence.
- (2) An application for a new licence for the unexpired portion of the original licence shall be accompanied by a no-objection certificate issued by the District Authority in favour to the person applying for such licence.
- (3) A fee of rupees two hundred shall be charged for a new licence for the unexpired portion of the original licence granted to any person applying for it under this rule.

158. Loss of licence. –

Where a licence granted under these rules is lost or accidentally destroyed, a duplicate may be granted on submission of a copy of plan or plans identical with those attached to the licence and on payment of a fee of rupees two hundred.

159. Production of licence on demand. –

- (1) Every person holding or acting under a licence granted under these rules shall produce it, or an authenticated copy of it, at the place to which the licence applies, when called upon to do so by any Inspector.
- (2) Copies of any licence may, for the purpose of this rule, be authenticated by the authority which granted the licence -
 - (a) on payment of a fee of rupees fifty for each authenticated copy, and
 - (b) on the submission of a copy or copies of the plans identical with the approved plan or plans attached to the licence.

160. Procedure on reports of infringement. –

The District Authority shall inform the Chief Controller of the action taken by him on any report of infringements of the Act or of these rules which the Chief Controller may make to him.

161. Executive control over authorities. –

Every authority other than the Central Government, acting under this Chapter shall perform its duties subject to the control of the Central Government : Provided that nothing in this rule shall be deemed to affect the powers of executive control of the Chief Controller over the officer subordinate to him.

CHAPTER VIII REFINING OF PETROLEUM

162. Approval of refinery. –

(1) No person shall refine, crack, reform or blend petroleum unless the project report with specifications and plans showing the general arrangements of tanks, stills, furnaces, electrical installations, pump houses, arrangement for drainage treatment and disposal of effluents, arrangement for fighting fire, fencing gates and all plants and buildings at the place where it is proposed to refine, crack, reform or blend petroleum (hereinafter in this chapter referred to as the refinery) has been approved by the Chief Controller.

(2) The design and layout of the various blocks/facilities/process units in new crude oil refineries shall be as per design philosophy given in OISD standard-118. This will apply to new crude oil refineries/gas processing installations approved by the Chief Controller after publication of this rule.

(3) Any person desiring to refine, crack, reform or blend petroleum shall submit to the Chief Controller an application along with -

(i) a copy of the project report and specifications and plans referred to in subrule (1) in triplicate; and

(ii) a scrutiny fee of rupees five thousand paid in the manner specified in rule 13.

(4) The Chief Controller on receiving the project report with specifications and plans may require submission of such further particulars as he may specify after satisfying himself that petroleum can be so refined, cracked reformed or blended, shall return to the applicant one set of the specifications and plans signed by him and conveying his sanction subject to such conditions as he may specify.

163. Retention of plans and specifications. –

A copy each of the approved plans and specifications and containing any alterations sanctioned under rule 164 from time to time shall be kept at the refinery.

164. Alterations. –

(1) No alterations in refinery involving the general arrangements or the design of tanks, stills, furnaces, plants, pump-houses, electric installation or firefighting facilities shall be carried out without the previous sanction in writing of the Chief Controller.

(2) The occupier of a refinery wishing to carry out any of the alterations referred to in sub-rule (1) shall submit to the Chief Controller an application along with -

(i) specifications and plans, in triplicate, showing proposed alterations together with reason therefor, and

(ii) a scrutiny fee of rupees one thousand paid in the manner prescribed in rule 13.

(3) The Chief Controller on receiving the specifications and plans for the alterations and reasons therefor, may require submission of such further particulars as he may specify and after satisfying himself that the proposed alterations can be carried out, return to the applicant one copy of the specifications and plans signed by him and conveying his approval subject to such conditions as he may prescribe.

165. Use of fire-proof materials. –

All buildings and facilities in which petroleum is handled shall be built of fire-proof materials.

166. Situations of storage tanks. –

No storage tanks for petroleum shall be situated nearer than 90 metres to any still, boiler or furnace : Provided that this rule shall not apply to a storage tank containing petroleum Class C for use as a fuel for a boiler and such a storage tank shall not be larger than is necessary to conserve 24 hours fuel for the fire which it services.

167. Situation of storage tanks and facilities for liquefied petroleum gases. –

No storage tank or filling facility for liquefied petroleum gases shall be nearer than 90 metres to any still, boiler or furnace or nearer than 30 metres to any storage tank, pump-house or any facility for the blending or filling of petroleum or to any protected work.

168. Situation of flare. –

No flare shall be situated nearer than 90 metres to any tank, still, pump-house or any facility for the refining, cracking, reforming, blending, storage or handling of petroleum or liquefied petroleum gas, other than knockout drum and condensate recovery pump attached to such flare.

169. Drainage. –

- (1) Adequate arrangement shall be made to ensure that effluents and drainage passing from the refinery does not cause pollution of rivers, irrigation channels water reservoirs or foreshore and does not harmfully affect animal or vegetable life in any way.
- (2) Effluent drainage from pump-houses and all other points where oil be entrained shall be passed through an efficient oil interceptor system of adequate size.
- (3) All chemical waste shall be rendered harmless before they leave the refinery area.
- (4) The whole of the sewerage shall be independent of other drainage systems.
- (5) All drains shall have adequate capacity to prevent any flooding or backing-up and be of such construction as to prevent leakage from them to the surrounding grounds.
- (6) Drains for carrying waste chemicals shall be of a type which is not affected by the chemicals in question.
- (7) Trash racks shall be fitted to the drains where there is a possibility of rubbish being carried forward and forming a plug.
- (8) Manholes shall be provided in closed drains where there is an abrupt change of directions and also at reasonable intervals in straight sections to permit rodding.
- (9) When vents are provided to release gases separated from contaminated effluents in closed drains, they shall be sited where they are unlikely to cause danger or annoyance.
- (10) All drains shall be fitted with fire traps/water seals at suitable points to prevent the passage of flame.
- (11) Where gas traps are provided in the drains they shall be constructed on the upstream side of the oil interceptors and such gas traps shall be fitted with vents to liberate the gas at such a height that danger or annoyance is not caused.

170. Fire and Smoking. –

- (1) No fire furnace, source of heat or light capable of igniting inflammable vapours shall be allowed except in the firing space of stills and boilers.
- (2) No smoking shall be allowed except in spaces or buildings specially approved for the purpose by the Chief Controller.

171. Permits to carry out maintenance and repair work. –

- (1) No maintenance or repair work and no entry into confined spaces including a closed drain or manhole shall be permitted except under and in accordance with the conditions of a written permit as per OISD standard 105 issued by a competent person authorized by the occupier of the refinery.
- (2) The competent person referred to in sub-rule (1) shall, before issuing the permit, satisfy himself by inspection and testing, whenever necessary, that the conditions of the vessel, site or equipment are entirely safe for the work which is to be undertaken and shall specify on the permit the conditions under which the work can be carried out safely.
- (3) Permits for carrying out maintenance or repair work shall be issued for limited and stated period during which known conditions will remain safe and such permits shall not be renewed without re-inspection and re-testing of the vessel, site or equipment.
- (4) All gas tests for the purpose of issuing a permit shall be carried out by suitably trained persons by an instrument which is calibrated and checked at such intervals as are recommended in this behalf by the manufacturers of such instruments in the manual of instructions pertaining thereto.

(5) In the case of vessels which had contained products blended with leaded fluid, the regulations laid down by the suppliers of the fluid shall be fully observed.

172 Fire Control. –

(1) Every crude oil refinery shall be fully protected against fire by a well organized and trained fire fighting service with necessary materials and fixed, mobile and portable equipments for fighting fires in line with the OISD Standard –116. This will apply to new crude oil refineries/gas processing installation approved by the Chief Controller after publication of this rule.

(2) An adequate supply of water shall be available at all strategic points in the refinery by means of an independent ring main or grid provided with isolating valves. The main shall be kept constantly pressurized by two or more boosting pumps of adequate capacity preferably working automatically as any significant loss of pressure in the main occurs. At least one of the boosting pumps shall be independent of the normal power supply.

(3) All mains shall be fitted with hydrants at convenient places not more than thirty metres apart in hazardous areas and not more than 45 metres apart in non hazardous area. Such hydrants shall be of design suitable for operating conditions and for connecting mobile pumps.

(4) Static water supply of adequate capacity shall be provided where mains water supply may be subject to interference.

(5) All refinery personnel shall be practiced in the use of first-aid, fire-fighting appliances and selected refinery personnel shall be trained in all aspects of fire-fighting.

(6) The Chief Controller may relax any of the provisions of sub-rule (1) to (5) or require additional fire-fighting provisions to be made if he deems such relaxation or additional fire-fighting provisions necessary in respect of any class of refinery.

173. Removal of Petroleum. –

All petroleum as it leaves the stills with the exception of such quantities as may be pumped direct to service tanks for fuel, shall at once be pumped out into the refinery storage tanks and shall not be stored in the immediate neighbourhood of stills and boilers: Provided that the Chief Controller may permit petroleum to be disposed of otherwise.

174. Prevention of danger from static electricity. –

Adequate provision shall be made to prevent accumulation of dangerous static charges of electricity.

175. Warning notices. –

(1) Warning notices regarding prevention of unauthorized persons, naked lights, smoking and other hazards shall be displayed prominently at strategic locations in the refinery.

(2) No fire works of any kind shall be carried out within a radius of one Kilometre from the refinery except with the prior permission of District Magistrate

176. Marking of pipelines and cables. –

(1) All above-ground pipelines and cables shall be identified by taping, stenciling, colouring distinctively or by any other suitable methods.

(2) All overhead pipelines and cables crossing roads shall be adequately protected against accidental damage.

(3) Pipelines and valves at loading and discharging berths shall be prominently marked to identify the product.

(4) The route of all underground cables shall be marked by prominent markers. At least two such markers shall be visible from any point on the route of the cable.

(5) The route of all underground pipelines shall be marked by prominent markers or by any other effective means to prevent accidental damage to the pipelines.

177. Inspections. –

All plants, instruments and equipment including fire-fighting equipment shall be inspected and tested at intervals, the frequency depending on practical or other relevant factors, and records of all such inspections shall be maintained.

178. Safe operations. –

(1) All operators employed in a refinery shall be adequately trained in the safe operation of plants and equipments.

(2) Written procedures shall be established for operators to start up, shut down and gas-free plants or sections of plants safely and to take safe action under emergency conditions.

(3) Checks shall be made at all stages of the operations by supervisors to ensure that vessels and equipments are properly isolated or connected up, as required, and to ensure that safety facilities are commissioned as the operation proceeds.

179. Report of Fire. –

The occurrence of any fire in the refinery shall be reported immediately by the person in-charge of the refinery for the time being to the Chief Controller and to the nearest police station.

180. Closing of refinery. –

If refinery is closed down, the area within the fence surrounding it shall be cleared of all petroleum having flash point below 93 degree C as soon as possible.

CHAPTER IX TETRA ETHYL LEAD MIXTURES

181. Additions of Tetra Ethyl Lead Mixtures. –

Tetra Ethyl Lead shall not be blended with petroleum except in an equipment approved in writing by the Chief Controller and in such proportions and under such conditions as may from time to time be determined by him.

182. Additions of Tetra Ethyl Lead Mixture. –

Tetra Ethyl Lead shall not be blended except in an equipment approved in writing by the Chief Controller and in quantities not exceeding the limits specified in the relevant Indian Standards specifications.

183. Prescription of special conditions. –

The Chief Controller may from time to time by a written order prescribe special conditions which shall be observed during mixing of petroleum with ethyl fluid, handling of leaded petroleum or cleaning or repair of storage tanks which have contained leaded petroleum.

184. Colouration of leaded petroleum. –

Every mixture of petroleum and tetra ethyl lead shall be distinctively coloured before being supplied to the public.

185. Marking of receptacles. –

All receptacles other than tank containing a mixture of petroleum and tetra ethyl lead shall, except when they are in possession of the Defence Forces of the Union, bear a warning in the following terms, namely :

WARNING:

THIS SPIRIT CONTAINS LEAD AND SHALL BE USED AS A MOTOR FUEL ONLY

CHAPTER X TESTING OF PETROLEUM

186. Drawing of Sample. –

(1) In all cases, the sampling officer shall personally superintend the drawing of the sample and the sample shall be drawn in the presence of at least one witness. Where the sample is drawn from an original unopened receptacle containing petroleum otherwise than in bulk the opening shall be sufficient to admit of the sample being rapidly transferred from the receptacle.

(2) Two bottles, each of a capacity of 1 litre shall be filled to nine-tenths of their capacity with the sample and corked. The corks shall be driven home and cut-off level with the neck; and melted sealing wax shall be worked into the corks and the bottles shall be efficiently sealed.

(3) In the case of petroleum imported into India the bottles containing the samples shall, after being sealed, be labelled with the name of the consignee, particulars of the ship or vehicle by which it is imported and such other distinguishing marks as may be necessary.

187. Forwarding and retention of samples. –

One of the bottles referred to in subrule (2) or rule 186 shall be preserved for reference in case of need and the other shall be forwarded to the testing officer.

188. Procedure of delivery of samples. –

(1) When the master of, or the agent for, a ship or the agent of the importer has made the declaration required under rule 17 or rule 26, the sampling officer shall obtain samples of all the petroleum which is intended to land at the port or place of import, If the importer so desires, the sampling officer shall also take samples of all the petroleum which is intended to land at any other port or place of import in India : Provided that no sample need be taken of petroleum if it is declared to be the petroleum Class A.

(2) The master of ship or the person for the time being in-charge of the vehicle by which petroleum is imported shall deliver to the sampling officer, without charge, samples of every variety of petroleum comprised in the petroleum of which samples are to be taken under sub-rule (1). Such samples shall, if the sampling officer so requires, be taken from the particular receptacles indicated by him : Provided that when the petroleum is in cases, samples shall be taken as the landing proceeds.

189. Selection of samples from imported cargo. –

The minimum number of samples to be selected from each brand or quality contained in the cargo to be imported shall be as follows :-

- (i) in cases-one sample for every 10,000 cases or part thereof;
- (ii) in casks or drums, declared to be uniform quality - one sample for every 600 kilolitres or part thereof;
- (iii) in bulk or in tanks - one sample from each tank or tank compartment.

190. Standard test apparatus. –

The Standard test apparatus shall -

(a) agree in every respect with the Indian Standard Specification No. IS-1448 (Part I): (P 20) or (P 21) as applicable and for the time being in force; and 101

(b) have been tested and certified by an officer appointed by the Central Government under sub-section (1) of section 15 of the Act.

191. Certification of apparatus. –

(1) When any apparatus for determining the flash point of petroleum is submitted to the officer appointed under sub-section (1) of section 15 of the Act for comparison with the standard test apparatus, the officer shall examine the apparatus including the thermometres and the barometres or aneroid.

(2) No certificate shall be granted under section 16 of the Act if the apparatus, any thermometres or barometer is in any respect outside the tolerances laid down or variations permitted under the

Indian Standard Specification No. IS-1448 (Part I): (P20) or (P21) as applicable and for the unit being in force.

(3) A certificate in Form IV shall be granted in respect of any apparatus which has been found to agree with the standard test apparatus within the limits specified in IS 1448 (Part I) (P.20) (P.21) was applicable and for the time being in force.

(4) A certificate granted under this rule shall be valid for a period of three years.

192. Register of Certificates . –

A register of all certificates granted under rule 191 shall be maintained in form V by the officer appointed under sub-section (1) of section 15 of the Act.

193. Method of test . –

(1) The testing officer shall test the samples in the manner laid down in the Indian Standard Specification No. IS-1448 (Part I): (P 20) or (P 21) as applicable and for the time being in force.

(2) In all cases at least three samples shall be separately tested, the average of the three readings being corrected for the thermometer correction, if any, and for the barometric correction in case of dispute.

(3) If the average flash point is not lower than 230C, the whole of the petroleum represented by the samples shall be deemed to be petroleum Class B or petroleum Class C according to the average flash point determined by the test.

(4) If the petroleum to be tested is viscous or solid or contains sediments or thickening ingredients, such petroleum shall be tested in accordance with the methods specified in the Fifth Schedule.

194. Procedure when tests show want of uniformity. –

(1) If the testing officer after testing samples taken from an imported cargo, considers further testing necessary to satisfy himself that none of the petroleum is petroleum class A, he shall report to the Commissioner of Customs accordingly.

(2) On receipt of a report under sub-rule (1) -

(a) when the consignment is imported in cases or casks or drums, the Commissioner of Customs shall cause the petroleum in question to be landed and stacked in lots of not more than 1500 cases or casks or drums each, or to be discharged into boats each containing not more than 1500 cases, casks or drums, and the sampling officer shall select and deliver to the testing officer one sample from each lot.

(b) when the consignment is imported in bulk, the sampling officer shall forward a second sample and Commissioner of Customs may, until the receipt of the testing Officer's further report, prevent the landing of any portion of the contents of the tank in question or may permit it to be landed as provided under rule 21.

(c) if the petroleum has already been landed and stored under rule 21:

(i) if it is otherwise in bulk, it shall be divided into lots, and samples of each lot shall be selected as provided in clause (a);

(ii) if it is in bulk, samples shall be drawn from each separate storage tank containing the petroleum.

195. Certificate of tests . –

(1) The testing officer shall, as soon as practicable, and ordinarily within twenty-four hours after receipt of samples make out a certificate in Form VI and shall forward it in the case of samples, of petroleum taken on board a ship or a vehicle by which petroleum is imported to the Commissioner of Customs and in the case of other samples to the officer submitting the sample.

(2) The testing officer shall, at the request of any person concerned, furnish him with a certified copy of the certificate in form VI on payment of a fee of rupees two hundred.

196. Fee for inspection and comparison. –

(1) The fee for each inspection of the standard test apparatus shall be rupees one hundred.

(2) The fee for comparing a privately owned test apparatus with the standard test apparatus shall be as follows:-

(in Rupees) Test apparatus 500 Barometer 200 Thermometer 100

197. Fee for testing . –

(1) The fee for testing each sample of petroleum shall be rupees five hundred: Provided that the aggregate fees chargeable under this sub-rule shall not, in the case of any single consignment of petroleum in any one ship, other vessel, train or place, exceed rupees one thousand.

(2) The fee for re-testing each sample under section 20 of the Act shall be rupees one thousand. It shall be refunded if the original test is proved to be erroneous.

198. Power to enter, inspect, search and seize . –

(1) Any, officer, specified in column (1) of the table below, may within the jurisdiction specified in the corresponding entry in column 2 of the said table:

(a) enter, inspect and search any place where he has reason to believe that any petroleum is being imported, transported, stored, produced, refined or blended or is under transport and inspect all receptacles, plants and appliances used in connection therewith in order to ascertain if they are in accordance with provisions of the Act and of these rules:

(b) search for petroleum therein;

(c) take samples for testing of any petroleum found therein and make payments by cash for value of samples taken; and

(d) seize, detain and remove any petroleum or any material suspected to be petroleum or any equipment or appliances used therein together with connected documents thereof in respect of which he has reasons to believe that any of the provisions of the act or of these rules have been contravened.

TABLE

Designation of the Officer Limit of Jurisdiction

(1) (2)

Chief Controller and Controller Whole of India All District Magistrates Their respective Districts All Magistrates sub-ordinate to Their respective Jurisdiction District Magistrate Police Officer not below the The area over which their Rank of an Inspector authority extends (2) Whenever any officer other than the Chief Controller, seizes, detains or removes any petroleum or any material connected therewith or any connected documents thereof under this rule, he shall forthwith report the fact by telegram to the Chief Controller and Controller having jurisdiction over the place where seizure etc. has taken place and whenever any officer not being the District Authority seizes, detains or removes any petroleum or any material connected therewith or any connected documents thereof under this rule, he shall intimate the facts of the case to the Chief Controller or the Controller having jurisdiction.

(3) Whenever any samples are taken in accordance with this rule, they shall be tested in accordance with the relevant provisions of Chapter X of these rules.

(4) Whenever any petroleum is seized under this rule, it shall be stored, under adequate guard until examination by Chief Controller or Controller and receipt of instructions from him as to its disposal.

(5) Whenever searches are made under this rule the same shall be carried out in accordance with the provisions of the Code of Criminal Procedure, 1973 (2 of 1974). All officers of the police and district authorities shall assist the Chief Controller in the execution under the Act and rules.

(6) Whenever any person by himself or by any person in his employment voluntarily obstructs or offers any resistance to or otherwise interferes with or refuses or fails to give or willfully gives false or misleading information to the officer duly appointed under this rule who is acting in accordance with his duty thereunder such person shall be deemed to have committed an offence under the Act.

199. Destruction of petroleum . –

The Chief Controller or Controller may destroy any petroleum or any material or equipment connected in respect of which the Chief Controller or Controller has reason to believe that any of the provisions of the Act or of these rules have been contravened or which in his opinion is not

longer fit for storage, transport or use. The petroleum shall be destroyed at the expenses of the licensee or the occupier of the premises, as the case may be.

CHAPTER XI NOTICE OF ACCIDENT

200. Notice of Accident. –

(1) The notice of an accident required to be given under section 27 of the Act shall be given forthwith-

(a) to the Chief Controller by telephone/fax and also by telegram [telegraphic address- 'Explosive Nagpur'] followed within 24 hours by a letter giving particulars of the occurrence; and

(b) to the officer-in-charge of the nearest police station by the quickest means of communication.

(2) Pending the visit of the Chief Controller or his representative, or until instruction is received from the Chief Controller that he does not wish any further investigation or inquiry to be made, all wreckage and debris shall be left untouched except in so far as its removal may be necessary for the rescue of persons injured and recovery of the bodies of any persons killed by the accident or in the case of Railways for the restoration through communication.

CHAPTER XII EXEMPTION

201. **Power to exempt .** - The Central Government may, on the recommendation of the Chief Controller, in exceptional cases, by order exempt any class or classes of petroleum from all or any of the provisions of these rules, on such conditions, if any, as may be specified in the order.

202. **Repeal and savings .** -

(1) The Petroleum Rules, 1976, are hereby repealed.

(2) Notwithstanding such repeal -

(i) all licences or duplicates granted or renewed under the said rules and all fees imposed or levied shall be deemed to have been granted, renewed or imposed or levied, as the case may be under the corresponding provisions of these rules, and

(ii) all approvals given and all powers conferred by or under any notification or rule shall, so far as they are consistent with the Act and these rules be deemed to have been given or conferred by or under these rules.109

FIRST SCHEDULE

1. Article

2. Form of Licence

3. Purpose for which Granted

4. Authority empowered to grant licence

5. Fee

1. III To carry petroleum in bulk by water An Officer appointed by the Central Govt.

For ships or other Rs. 5000 for Vessels not exceeding 100 tonnes year or part thereof from the date of issue.

For every Rs. 1000 Additional 50 Tonnes gross tonnage or fraction thereof.

2. XI To carry petroleum by land on mechanically propelled vehicles Controller Rs. 500 for every Calendar year or part thereof

3. XII To import and store petroleum Class A in quantity not exceeding 300 litres District Authority Rs. 200 for every Calendar year or part thereof.

4. XIII To import and store petroleum Class B otherwise than in bulk in quantity not exceeding 25000 litres District Authority Rs. 20 for every 1000 litres or part thereof for a calendar year.

5. XIV To store petroleum in tank or tanks, in connection with pump outfit for fueling motor conveyances. Controller For each class of petroleum Rs. 1000 for the first 50 KL plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

6. XV To import and store petroleum in an installation Chief Controller or a Controller authorised in this behalf by the Chief Controller For each class of petroleum Rs. 1000 for the first 50 KL plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

7. XVI To import and store other wise than in bulk

(a) Petroleum Class A in quantities exceeding 300 litres

(b) Petroleum Class B in quantities exceeding 25000 litres

(c) Petroleum Class C in quantities exceeding 45000 litres or

(d) partly one class and partly two classes of petroleum Controller For each class of petroleum Rs. 1000 for the first 50 KL plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

8. XVII To store petroleum Class A temporarily in quantities not exceeding 50000 litres for fuelling of aircrafts in connection with crop spraying work only. Controller For each class of petroleum Rs. 1000 for the first 50 KL plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

9. Special Form To import and store petroleum class not provided for in Articles 3,4,5,6 and 7 Controller For each class of petroleum Rs. 1000 for the first 50 KL plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

10. XVIII To decant kerosene (petroleum class B) from mechanically propelled vehicle in containers) Controller Rs. 200 for every Calendar year or part thereof.

11. XIX To transport petroleum Class A/B in bulk on land for on site refuelling of aircrafts, heavy vehicles/machinery and stationery equipments by a mechanically propelled vehicle Viz, Refueller Controller Rs. 500 for every Calendar year or part thereof.

SECOND SCHEDULE FORM I

(See rules 17 and 26)

Declaration to be made by the Master or agent of ship carrying petroleum by sea before entering port or by the importer or his agent before importing petroleum by land

Name of ship

.....

Particulars of the carriage

Name of Petroleum	Total quantity in the ship or carriage	Quantity of petroleum to be landed in India. Name of port or Place of import	Remarks

Petroleum Class A which can be used in an internal combustion engine

Other Petroleum Class A

Petroleum Class B

Petroleum Class C

Signature of Master or agent of the ship

FORM II (See rules 19 and 26)

Certificate of Storage Accommodation

I here by declare that I propose to store the following consignment of petroleum arriving per(name of ship or particulars of carriage) in(name of port or place of Import) on or about.....(date, month, year) at the storage tanks or shed, particulars of which are given in item (i) and (ii) of col. (1) of the statement below and I certify that the capacity as shown as available and shown as available in item (iii) of the said column are duly licensed for the storage of petroleum in question.

Signature of importer or his agent

Dated the.....

STATEMENT

Description of Import and storage capacity (1)	Petroleum Class A (2)	Petroleum Class B (3)	Petroleum Class C (4)
A			
(i) Total licensed capacity of storage tanks.			
(ii) Total capacity available in storage tanks.			
(iii) Capacity to be utilized by present consignment.			
B			
(i) Total licensed capacity of storage sheds.			
(ii) Total capacity available in storage sheds.			
(iii) Capacity to be utilized by present consignment.			

FORM III

(See rule 33 and Art. I of the First Schedule)

Licence for the carriage of Petroleum in bulk by water.

Licence No.

Fee Rs.

The vessel described below is hereby licensed for the carriage of Petroleum in bulk by water under rule 33 of Petroleum rules 2002 in the vessel described below subject to the provisions of Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this licence.

The licence shall remain in force till the day of two thousand*

Licensing Authority

Description of the licensed vessel

Name of vessel

Official number

Gross tonnage

Name and address of owners

The licence is liable to be cancelled if the licensed vessel when inspected is not found to be conforming to the descriptions and conditions attached hereto and contravention of any rules and conditions under which this licence is granted is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every such subsequent offence with simple imprisonment which may extend to three months, or with fine which may extend to five thousand rupees, or with both.

Conditions**The Petroleum shall be Stored only in -**

(i) the following** part of the vessel

(ii) the following manner** that is to say

* One year from the date of issue

** The parts of the vessel and the manner of storage to be specified in details by the licensing authority in consultation with the Chief Controller of Explosives.

FORM IV

(See rule 191)

Certificate of Apparatus

..... Apparatus

Marked No

Maker's Name.....

SlideNo.....

Thermometer No. Oil Cup No.....

Water Bath Cup No.

The above apparatus including the thermometres been submitted for verification with the Standard Test Apparatus was compared by me on and found to agree with it within the prescribed limits.

The following corrections are necessary to the thermometer and barometer or aneroid readings:

Thermometer No.

Barometer or Aneroid No.

This certificate is valid for a period of three years from the

Date.....

Reference.....

Signature and designation of the Officer
appointed under Section 15 (1)
Of the Petroleum Act, 1934

FORM V (See rule 192)

Register of Certificate of Apparatus

Serial No	Designation of officer by whom the apparatus has been tested	Place at which the apparatus is indented to be used	Number and date engraved on the apparatus	Contents of certificate	Date on which certificate will cease to be valid

FORM VI (See rule 195)

Certificate of Tests of Petroleum

Owner

Marks.....

Test (1).....

(2)

(3)

Average Thermometer

Correction No..

The sample is

Petroleum and (in the case of petroleum Class B) has a flash point of

.....

Place:

Testing Officer

Date.....

FORM VII [See rule 143, 147 and 148]

Application for the grant/amendment/renewal/transfer of licence to transport Petroleum Class A and Class B in bulk on land by mechanically propelled vehicles. Documents listed below must be submitted with this application

PART A. To be filled in and signed by the applicant

1. Applicant's name and full postal address
2. Particulars of the vehicle in which.....Petroleum is proposed to be transported
 - (i) Make and Model
 - (ii) Engine Number
 - (iii) Chassis Number
 - (iv) Registered Number.....
 - (v) ULW and RLW
 - (vi) Date up to which the vehicle is registered
 - (vii) Name and full postal address of the registered owner.....
 - (viii) Number of compartments and certified capacity in kilolitres of each compartment
 Compartment 1 2 3 4 5 6 7 Total Capacity in Kilolitres No.
 Capacity in kilolitres
 - viii) Class or Classes of petroleum proposed to be transported in the vehicle described above
 - ix) Number and date of approval of the design drawing of the vehicle by the Chief Controller

3. Does the tank vehicle described above fully conform to the requirements laid down in third Schedule to the Petroleum Rules 2002 and are the design drawings approved by the Chief Controller?

4. Full Postal Address of the Place where the vehicle will be normally stationed.

I/We declare that the particulars given above have been checked up by me/us and are correct. I/We undertake to transport petroleum in the tank vehicle/trailer, particulars of which are given above, in accordance with the provisions of the petroleum Act, 1934, and the rules framed thereunder and any other law or rules for the time being in force. I/We understand that any contravention of the said Act and the Rules framed thereunder is punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees or with both and for every subsequent offence with simple imprisonment which may extend to three months or with fine which may extend to five thousand rupees or with both.

Date

Place..... Signature of the applicant.

Part-B To be filled in and signed by the recognized engineer.

I certify that the tank vehicle/trailer, the particulars of which are given in Part A of this form has been examined and tested by me and found to be fully conforming to particulars shown in approved drawing No..... date
complying with the requirements laid down in the Third Schedule to the Petroleum Rules, 2001.

Date Name

Place..... Recognized Qualification

.....
 Full Postal Address

.....
 Signature

Documents required to be submitted with this Application

1. Two copies of drawing approved under sub-rule (3) of rule 63.
2. Expired licence if the vehicle was previously licensed.
3. Required amount of fee paid in the manner specified in rule 13.

FORM VIII**(See rules 143, 147 and 148)**

Application for a grant/amendment/renewal of a licence to transport petroleum Class A/B in bulk on land for fueling of aircraft, heavy vehicles/ machineries and stationery equipment by a mechanically propelled vehicle viz. Refueller

Documents listed below must be submitted with this application.

PART-A To be filled in and signed by the applicant

1. Applicant's Name and full postal address.....
2. Particulars of the vehicle in which..... petroleum is proposed to be transported for on-site fuelling of aircraft, heavy vehicles/machineries and stationery equipment.
 - (i) Make and Model
 - (ii) Engine Number
 - (iii) Chassis Number
 - (iv) Registered Number.....
 - (v) ULW and RLW.....
 - (vi) Date up to which the vehicle is registered
 - (vii) Name and full postal address of the registered owner
 - (viii) Number of compartments and certified capacity in kilolitres of each compartment

Compartment 1	2	3	4	5	6	7	Total Capacity in Kilolitres
Capacity in Kilolitres							

- (ix) Class or Classes of petroleum proposed to be transported in the vehicle described above.
- (x) Number and date of approval of the design drawing of the vehicle by the Chief Controller.
- (3) Does the tank vehicle described above fully conform to the requirements laid down in third Schedule to the Petroleum Rules 2002 and the design drawings approved by the Chief Controller.
- (4) Full Postal Address of the place where the vehicle will be normally stationed.
- (5) Full Postal Address and license number of the installation where the vehicle shall be loaded. In case of service station, number and date of the letter under which the specifically prepared loading area attached to the service station has been approved.
- (6) Name and full postal address of users and of the place where the vehicle normally will be transporting petroleum Class A/B for the purpose of the site refueling of aircraft's, heavy vehicles/machineries, stationery/equipment. Particulars of heavy vehicles which are proposed to be refueled by the vehicle.

I/We declare that the particulars given above have been checked up by me/us and are correct. I/We undertake to transport petroleum by the vehicle, particulars of which are given above, in accordance with the provisions of the petroleum Act, 1934 and the rules framed thereunder and any other law or rules for the time being in force. I/We understand that any contravention of the said Act and the Rules framed thereunder is punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees or with both and for every subsequent offence with simple imprisonment which may extend to three months or with fine which may extend to five thousand rupees or with both.

Date :

Place :

Signature of the applicant

Part II**To be filled in duly signed by the recognized engineer**

I certify that the vehicle, the particulars of which are given in Part A of this form, has been examined and tested by me and found to be fully conforming to the particulars shown in approved drawing no.....dated complying with the requirements laid down in the Third Schedule to the Petroleum Rules. 2002.

Name.....
 Recognized Qualification
 Full Postal address.....

Signature

Place

Date

Documents required to be submitted with this application

1. Four copies of drawing approved under sub-rule 3 of rule 63.
 2. Required amount of licence fee to be paid in the manner specified in rule 13.
 3. Original licence (only in case of renewal/amendment).
 4. Four copies of site plan showing area of operations (only in case vehicle is used for on-site fuelling of the heavy vehicle/machineries and stationery equipment).
 5. List of heavy vehicles/machineries and stationery equipment's whose tanks require filling/replacement.
 6. Four copies of the plans of the premises approved for loading the vehicles under rule 76(1).
- Authorised carrying capacity Compartment No. 1 2 3 4 Total Capacity in Kilolitres Capacity in Kilolitres

SPACE FOR ENDORSEMENT OF RENEWALS

(The licence shall be renewable without any concession in fee for the maximum period upto three years)

Date of renewal Date of Expiry Signature and office stamp of Licence authority This licence is liable to be cancelled if the licensed vehicle is not found conforming to the specifications given in the Third Schedule or for the contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months or with fine which may extend to five thousand rupees, or with both.

FORM IX

(See rules 143, 147, 148 and 156)

Application for a grant/amendment/renewal/transfer of a licence to import and store petroleum

Documents listed below must be enclosed with this application, if it is for the grant of a licence in Forms XIV, XV, XVI or in Special Form

The replies to be given in this Column

1. Applicant's Name

Applicant's calling

Applicant's full

Postal Address

2. Situation of the premises where

Petroleum is to be stored

State

District

Town and village

Police Station

Nearest railway station

3. Quantity (in litres) of petroleum proposed to be imported and stored :

(i) Petroleum Class A

(a) In bulk

(b) Not in bulk

(c) Total

(ii) Petroleum Class B

(a) In bulk

(b) Not in bulk

(c) Total

(iii) Petroleum Class C

(a) In bulk

- (b) Not in bulk
 (c) Total

Total of all classes of Petroleum

4. Quantity in litres of petroleum already stored in the premises:

- (i) Petroleum Class A
 (a) In bulk
 (b) Not in bulk
 (c) Total
 (ii) Petroleum Class B
 (a) In bulk
 (b) Not in bulk
 (c) Total
 (iii) Petroleum Class C
 (a) In bulk
 (b) Not in bulk
 (c) Total

Total of all classes of Petroleum

5. Number of licence held for the premises and the Full name of the holder of the licence

I hereby declare that the statements made above have been checked up by me and are true and I undertake to abide by the terms and conditions of the licence which will be granted to me.

Date of application Signature and designation of the applicant.

Notes.

1. Where the application is made on behalf of a company, the name and address of the company and the name of the manager or agent should be given and the application should be signed by him. Every change in the name of the manager or agent shall be forthwith intimated to, and his specimen signature filed with, the licensing authority.
2. "In bulk" means in tanks or receptacles exceeding 1,000 litres in capacity "Not in bulk" means in approved containers not exceeding 1,000 litres in capacity.

Documents required to be submitted with this application for a Licence in Forms XIV, XV, XVI or in special Forms.

- (i) Four copies of specifications and plans approved under sub-rule (5) of rule 131 or sub-rule (3) of rule 147, as the case may be. (Not required for renewal and transfer or a licence without amendment)
- (ii) Licence together with approved plan and specifications attached there to. (Not required for the first grant of licence)
- (iii) "No Objection Certificate" from the District Authority. (Not required for renewal, transfer and amendment of a licence without any change in the site of the licensed premises).
- (iv) Requisite amount of fees for the grant, amendment, or transfer of a licence paid in the manner specific in Rule 13.
- (v) A certificate of tank testing if required under Rule 126.
- (vi) A certificate of safety if required under Rule 130.

FORM X

[See rules 143, 147, and 148]

Application for a grant/amendment/renewal of a licence to decant kerosene (petroleum Class B) from mechanically-propelled vehicles in containers Replies to be given in this Column

1. Applicant's Name
 Applicant's calling
 Applicant's full
 Postal Address
2. Particulars of the vehicle in which kerosene (petroleum Class B) is to be transported.
 1. Registration No.
 2. Licence No. under the Petroleum Rules, 2002.....
 3. Validity of the Licence

4. Name and address of licensee:.....
3. Area of operation for which licence is required:
 State (1)
 State (2)
 District/City/Town/Village/Street/Road/Police Station

4. Location of premises where kerosene container is to be stored: Municipal Corporation/Panchayat
 No.
 Name and address of the occupant:
5. Has the applicant been appointed agent dealer of oil company.

 If, yes, please give name of the Oil company and reference no. and date of appointment.
 I hereby declare that the particulars have been checked up by me and are true and I undertake to abide by the terms and conditions of the licence which will be granted to me.
 Date of application Signature of the applicant.

Notes:-

1. When the application is made on behalf of the company, the name of the manager or agent should be given and the application should be signed by him. Every change in the name of the manager or agent shall be forth with intimated to, and his specimen signature filed with, the licensing authority.
2. Application shall be made in respect of not more than two areas of operation and decantation of kerosene will be done in due area at a time.

FORM XI

(See Art. 2 of the First Schedule)

Licence to transport petroleum Class A or petroleum Class B in bulk on land by mechanically propelled vehicles.
 Licence No. Fee Rs.
 Licence is hereby granted to to transport
 Petroleum in bulk on land by the vehicle as described below subject to the provisions of Petroleum Act, 1934 and the rules made thereunder and to the further conditions of this licence.
 The Licence shall remain valid up to the * day of 20.....
 Date of issue.....
 Controller

DESCRIPTION OF THE VEHICLE

Make and Model Engine Number
 Chassis Number Registration Number.....
 Name of the Registered Owner.....
 Class (es) of petroleum authorized to be carried in vehicle
 Authorised carrying capacity of the tank and compartments.
 Compartment 1 2 3 4 5 6 7 Total Capacity in Kilolitres
 No.
 Capacity in kilolitres
 * One year from the date of issue.

SPACE FOR ENDORSEMENT OF RENEWALS

(The licence shall be renewable without any concession in fee for three years in the absence of contravention of the provisions of the Petroleum Act, 1934, or the rules formed thereunder or of the conditions of this licence)

Date of renewal Date of Expiry Signature and office stamp of Licensing authority
 This licence is liable to be cancelled if the licensed vehicle is not found conforming to the specificationS given in the Third Schedule or for the contravention of any of the rules and

conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months; or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

- 1) The licence or its authenticated copy shall at all times be kept in the licensed vehicle and produced on demand by an inspector.
- 2) Only responsible persons who are conversant with the conditions of this licence shall be employed for driving the licensed vehicle or attending to it.
- 3) The licensed vehicle shall be constantly attended to by a responsible person and by at least two persons while it is transporting petroleum exceeding 5 kilolitres or towing another vehicle: Provided that the licensed vehicle may, if its tanks and compartments are empty, be left unattended in a place approved for the purpose in writing, by the Chief Controller.
- 4) The licensed vehicle shall at all times carry
 - a) a portable fire extinguisher of capacity not less than 9 litres and suitable for extinguishing oil fires. The extinguisher shall be kept unlocked at an easily accessible position which shall be away from the discharge faucets of the vehicle.
 - b) A separate oil tight and electrically continuous hose for each class of petroleum it is carrying, the hoses shall have at each end oil-tight coupling to match the discharge faucet of the licensed vehicle and the inlet pipe into which the petroleum carried in the vehicles is to be unloaded.
 - c) a strong and flexible cable for electrical bonding; the cable shall be at least 5 metres long and shall have at each end a suitable clamp or clip.
- 5) The licensed vehicle shall not be loaded or unloaded except in a place approved for the purpose, in writing, by the Chief Controller: Provided that the licensed vehicle may not be unloaded at any other place with all due precautions and under adequate supervision if such unloading is necessitated by an accident or breakdown.
- 6) Petroleum carried in the licensed vehicle shall not be directly transferred in to any container or into the fuel tank of any motor conveyance or an internal combustion engine.
- 7) The licensed vehicle shall not be loaded if any tank or compartment, pipe valve, emergency discharge control or any safety fitting becomes leaky, defective or otherwise insecure until necessary repairs have been carried out satisfactorily, and in the event of any leak in the tanks or compartments, until the leak is thoroughly repaired and all the tanks or compartments pass the test specified in clause 5 of the Third Schedule to the petroleum Rules.
- 8) Before petroleum is loaded into or unloaded from the licensed vehicle:
 - a) its engine shall be stopped and the battery shall be isolated by a proper switch or otherwise;
 - b) its wheels shall be secured by brakes or by scotching and in the case of animal drawn vehicles, animals shall be unhitched and removed;
 - c) its chassis shall be electrically bonded by a cable with the pipe into or from which it is to be unloaded or loaded;
 - d) the correct filling or discharge hose shall be selected and connected by oil-tight coupling at both ends;
 - e) a responsible person shall be in attendance and remain so until loading or unloading is over and the tanks and compartments have been sealed.
- 9) Except when called upon by the traffic signals or required by an Inspector or a Sampling Officer, the licensed vehicle shall not stop on any road, congested area or a place which is not a place approved in writing, under these rules for loading, unloading or stabling of such vehicles.
- 10) No smoking and no fire or artificial light or any article capable of igniting inflammable vapour shall be allowed on the licensed vehicle.
- 11) The licensed vehicle shall not be used for carrying passenger or any article other than petroleum.
- 12) The licensed vehicle shall not be allowed to be repaired by welding, soldering, brazing, or hot riveting until its tanks, compartments, pipes and valves have been thoroughly cleaned and examined by a competent person and certified by him in writing to be free from inflammable vapour or oil.

13) No alteration in the licensed vehicle or its safety fittings shall be carried out without the previous sanction in writing of the licensing authority. Such alterations so sanctioned shall be endorsed on this licence by an amendment.

14) Every facility shall be given at all reasonable time to any inspector or sampling officer for ascertaining that the rules and the conditions of this licence are duly observed or for drawing samples.

15) Any accident, fire or explosion occurring in the licensed vehicle, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station having jurisdiction and by telephone/fax and also by telegram to the Chief Controller or Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").

Additional conditions for the carriage of Petroleum Class A along with any other class of petroleum in the same vehicle covered by this licence.

a) Two capital letters "ML" each not less than 10 cm. square shall be printed in a conspicuous colour on each side and the rear of the licensed vehicle.

b) The filling pipe, discharge faucet and the vent pipe of the one compartment shall not be interconnected by manifolding or otherwise with the filling pipe, discharge faucet or vent pipe of any other compartment.

c) A metal band not less than 2.5 cm wide, coloured red and bearing embossed or printed words "MOTOR SPIRIT" shall be securely attached to fill the pipe and discharge faucet of each compartment carrying petroleum Class A. A similar metal band coloured blue and grey and bearing embossed or printed words describing the class of petroleum shall be securely attached to fill the pipe and discharge faucet of each compartment carrying such other class of petroleum.

d) Separate hoses for each calls of petroleum shall at all times be carried in the licensed vehicle. Hoses for each calls or petroleum shall have securely attached to it distinctively coloured and marked identification bands as prescribed under additional conditions No. (c) for filling pipe and discharge faucet.

e) Petroleum carried in the licensed vehicle shall not be unloaded except into the underground tanks of a service station.

Space For Endorsement of Alterations

(See condition 13)

**Serial Description of Date of sanctioning Signature of Number alteration alteration
licensing authority**

FORM XII

(See Art. 3 of the First Schedule)

Licence to import and store Petroleum Class A in quantity not exceeding 300 litres in a storage shed or approved bin

Licence No.

Fee Rs.

Licence is hereby granted to

.....valid only for the importation and storage of

.....litres of Petroleum in the premises described below

subject to the provisions of Petroleum Act, 1934 and the ruleS made thereunder and to the further conditionS of this licence.

The Licence shall remain in force up to the 31st day of December20.....

The 20..... District Authority.

Description and location of the licensed premises:

The licensed premises consist of Storage Shed

An approved bin of type approved by the Chief Controller.

and is situated at

**House Number/Name of Street/Village or Town/Police Station/District Space for
Endorsement of Renewals**

This licence shall be renewable without
any concession in fee for three years
in the absence of contravention of the
provisions of the Petroleum Act, 1934
or of the rules framed thereunder

or of the conditions of this licence.

Date of renewal Date of expiry of

licence

Signature and

Office stamp of the

licensing authority.

This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

1) Petroleum Class A shall be stored only:-

(i) in a storage shed constructed of suitable non-combustible materials on private ground, the doors and windows may be of wood; or

(ii) in a property ventilated iron bin of a design approved by the Chief Controller and placed on private ground in the open air.

2) The storage shed shall be adequately ventilated near the ground level and also near the roof. The ventilators shall be provided with two layers of noncorroding metal wire gauze having not less than 11 meshes per linear centimeter.

3) The storage shed shall not from part, or be attached to, any building in which any person resides or works or where persons assemble for any purpose unless it is separated therefrom by a substantial roof and partition – wall of masonry construction having no openings therein.

4) The storage shed if in any building, shall not be situated under any staircase or under any other means of exit likely to be required to be used for escape in case of fire.

5) Any two storage shed or bins or other storage premises not more than six metres apart shall be deemed to one storage shed.

6) No alterations shall be carried out in the storage shed or bin without the previous sanction in writing of the licensing authority.

7) If the licensing authority calls upon the holder of a licence, by a notice in writing to execute any repairs to the storage shed, which are, in the opinion of such authority necessary for the safety of the shed, the holder of the licence shall execute the repairs within such period as may be fixed by the notice.

8) All empty receptacles which have contained petroleum Class A shall except when they are opened for the purpose of cleaning them and rendering them free from petroleum vapour be kept securely closed unless they have been thoroughly cleaned and freed from petroleum vapour.

9) No receptacles shall be repaired on the premises and no person shall repair or cause to be repaired any receptacle in which to his knowledge, any petroleum Class A is or has been kept until he has taken all reasonable precautions to ensure that the receptacle has been rendered free from such petroleum and any inflammable vapour.

10. Adequate precautions shall be taken at all times for the prevention of accident by fire or explosion.

11. Every care shall be taken to prevent any petroleum Class A escaping into any drain, sewer harbour, river or watercourse or a public road.

12. Adequate precautions shall be taken to prevent unauthorized persons having access to a petroleum Class A kept and to the vessel which contains or has contained such petroleum.

13. The licensee shall keep daily records and accounts of all receipts and issues of petroleum in such form as the licensing authority may from time to time prescribe and shall exhibit his stock and records to an inspector or sampling officer on demand.

14. Any accident, fire or explosion occurring in the licensed premises, which is attended with loss of human life or serious injury to person or property shall

be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and to the Chief Controller of Explosives Nagpur, immediately by telephone/fax and also by telegram or telephone where such means of communication are available. [Telegraphic address: 'EXPLOSIVES, NAGPUR']

15. Free access to the licensed premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforded to such officer for ascertaining that rules and the conditions of this licence are duly observed.

FORM XIII

(See Art. 4 of the First Schedule)

Licence to import and store Petroleum Class B otherwise than in bulk in quantity not exceeding 25,000litres.

Licence No.

Fee Rs.

Licence is hereby granted to

.....valid only for the importation and storage of

.....litres of Petroleum in the premises described below subject to the provisions of Petroleum Act, 1934 and the rules made thereunder and to the further condition of this licence.

The Licence shall remain force up to the 31st day of

The 20.....

District Authority

Description and location of the licensed premises:

The licensed premises, consist of storage shed and is situated at

(House No. or Plot No.) (Name of Street) (Town or village) (Police Station)

(District)

Space for Endorsement of Renewals

This licence shall be

renewable without

any concession in

fee for three years

in the absence of

contravention of the

provisions of the

Petroleum Act, 1934

or of the rules

framed thereunder

or any of the

conditions of this

licence.

Date of renewal Date of expiry of

licence

Signature and

Office stamp of the

licensing authority.

This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months; or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

1) Petroleum shall be stored in the licensed storage shed which shall be constructed of suitable non-combustible material but the beams, rafters, columns, doors and windows may be of wood. The floor of the storage shed shall be suitably finished to form a sump or enclosure not more than thirty centimetres deep and capable of receiving and retaining, in case of any accident or emergency, a volume not less than one half of the quantity allowed under the licence.

- 2) The storage shed shall not form part of, or be attached to any building in which any person resides or works or where persons assemble for any purpose unless it is separated therefrom by a substantial floor or partition – which is constructed of unflammable material and has no opening in it.
- 3) The storage shed if in any building, shall not be situated under any staircase or under any other means of exit likely to be required to be used for escape in case of fire.
- 4) No alteration shall be carried out in the storage shed or bin without the previous sanction in writing of the licensing authority.
- 5) If the licensing authority calls upon the holder of a licence, by a notice in writing to execute any repairs to the storage shed, which are, in the opinion of such authority necessary for the safety of the shed, the holder of the licence shall execute the repairs within such period not being less than one month from the date of receipt of the notice, as may be fixed by the notice.
- 6) Any two storage sheds not more than three metres apart shall be deemed to be one storage shed.
- 7) Petroleum Class B shall be packed in air-tight tins or drums of approved type or in other receptacles not easily broken.
- 8) The drum or other receptacles containing petroleum shall only be opened in the licensed premises and for the time necessary for drawing off the petroleum and during such drawing off every reasonable precaution shall be adopted for preventing the escape of petroleum or the vapour therefrom.
- 9) Adequate precautions shall be taken to prevent unauthorized persons having access to a petroleum kept and to any receptacles which contain or have contained such petroleum.
- 10) Adequate precautions shall be taken at all times for the prevention of accident by fire or explosion.
- 11) Every care shall be taken to prevent any petroleum escaping into any drain, sewer, harbour, river or watercourse or a public road.
- 12) The licensee shall keep daily records and accounts of all receipts and issues of petroleum in such form as the licensing authority may from time to time prescribe and shall exhibit his stock and records to an inspector or sampling officer on demand.
- 13) Any accident, fire or explosion occurring in the licensed premises, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and by telephone/fax and also by telegram to the Chief Controller of Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").
- 14) Free access to the licensed premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforded to such officer for ascertaining that rules and the conditions of this licence are duly observed.

FORM XIV

(See Art. 5 of the First Schedule)

Licence to store Petroleum in tank or tanks in connection with Pump outfit for fuelling Motor Conveyances

Licence No. Fee Rs.

Licence is hereby granted to

..... valid only for the storage of

..... Kilolitres of Petroleum Class A and Kilolitres of Petroleum Class B/C in tank(s) in the premises described below and shown on the plan No. dated hereto attached subject to the provisions of Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this licence.

The licence shall remain in force up to the 31st day of December 20.....

The 20.....

Controller

Description and location of the licensed premises:

This licensed premises, the boundaries of which are shown in the attached plan, are situated at and consist of

a) number(s)
underground gas tanks of capacity kilolitres
respectively of petroleum Class A connected with
..... number(s)

electrically/manually operated dispensing pump(s).

b) number(s)

underground gas tight tanks of

capacity.....kilolitres each respectively of

petroleum Class B/C connected with

.....number(s)

electrically/manually operated dispensing pumps(s).

c) A sales room/kiosk.

d) Servicing facilities consisting of

Space for Endorsement of Renewals

This licence shall be

renewable without any

concession in fee for

three years in the

absence of contravention

of the provisions of the

Petroleum Act, 1934 or

of the rules framed

thereunder or of the

conditions of this licence.

Date of renewal Date of expiry of

licence

Signature and

Office stamp of the

licensing authority.

This licence is liable to be cancelled if the licensed premises are not found conforming to the description given or the approved plan attached hereto or to the conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months; or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

1) The Petroleum shall be stored only in one or more underground gastight tanks of capacity and in the position shown in the approved plan attached hereto.

2) Every tank shall be outside any building and placed in a masonry or concrete pit and packed around with sand, earth or clay so that no air space is left between the tank and the masonry or concrete pit and the tank is not visible, such a masonry or concrete pit shall not be obligatory if the tank is a welded one and tested up to pressure of 0.25 kg per square centimeter and is buried and is on a private, leased or rented land and no part of the tank is less than 1.5 metres from any point of the marked boundary of the premises in the approved plan attached hereto.

3) The space over the buried tank(s) shall not be used for any purpose other than

4) There shall be no openings in any tank other than those necessary for the introduction or removal of the petroleum or for ventilating or dipping the tank. The filling and dipping pipes shall be carried down nearly to the bottom of the tank.

5) Every tank shall be fitted with an independent vent pipe leading into the open air. The vent pipe shall be securely supported and shall not be less than 4 metres in height and four metres from any adjoining land or property or from the nearest opening of the sales room/kiosk or any other facility in which sources of fire are likely to be present. Vent pipe of any tank shall not be interconnected with the vent pipe of another tank. The open end of every vent pipe shall be covered with two layers of non-corrodible metal wire gauze having not less than 11 meshes per liner centimeter and shall be further protected from rain by hood or by suitably bending it downward.

- 6) No alteration of the position of a pump or tank and replacement of a tank shall be effected except with the previous sanction in writing of the licensing authority. All alterations sanctioned under this condition shall be shown on an amended plan to be attached to this licence.
- 7) If the licensing authority calls upon the holder of a licence, by a notice in writing to execute any repairs to the storage shed, which are, in the opinion of such authority necessary for the safety of the premises, the holder of the licence shall execute the repairs within such period not being less than one month from the date of receipt of the notice, as may be fixed by the notice.
- 8) Every tank before being repaired or exhumed, shall be cleared of all petroleum and of all flammable vapours, when a tank in position is opened for cleaning or repairs, no electric or other lamps, electric cable or electric fans and no articles, appliances or equipment capable of igniting flammable vapour shall be brought near the manhole of the tank until the tank has been certified in writing to be 'gas-free' by a competent person. Where the tank has been so certified as "gas-free" the certificate shall be preserved by the licensee for a period of not less than three months.
- 9) The petroleum shall enter a tank through close coupled electrically continuous and sound hose.
- 10) The underground tank or tanks shall not be filled between the hours of sunset and sunrise except in a manner and under conditions specially endorsed on this licence by the licensing authority.
- 11) No artificial light capable of igniting flammable vapour shall at any time be present in the immediate vicinity of the tank lorry/wagon during the transfer of the petroleum to the tank and no person engaged in such transfer shall smoke. When the underground tank is filled with petroleum from barrels, no such light and no smoking shall be allowed within a distance of 9 metres from barrels.
- 12) No petroleum shall be removed from a tank except by means of the pump or pumps at the positions marked on the plan hereto attached. Every pump shall together with its connections and fittings be so constructed and maintained as to be gas and petroleum tight. The pipe connection between the tank and a pump shall be placed underground.
- 13) For the purpose of charging the tanks of motor vehicles the petroleum shall only be supplied by being.-
- a) pumped through strong metal piping by means of approved pumps into above ground measuring tanks of a capacity not exceeding 150 litres, fixed in approved positions, and run thence through sound hose fitted with a secure self-closing cock and nozzle, into the tanks of motor vehicles, or
 - b) pumped through strong metal piping by means of approved pumps into an above ground service tank of approved capacity, fixed in an approved position, and run thence through strong metal piping into measuring tanks of a capacity not exceeding 150 litres, fixed in approved positions, and run hence through sound hose fitted with a secure self-closing cock and nozzle, into the tanks of motor vehicles, or
 - c) pumped by means of approved measuring pumps, fixed in approved positions, through sound hose fitted with a secure tap and nozzle, into the tanks of motor vehicles.
- 14) Petroleum may be supplied to a motor vehicle between the hours of sunset and sunrise from the pump provided that-
- (i) the pump and the vehicle are adequately illuminated by electric light or failing this by some other form of lighting, and
 - (ii) no light capable of igniting flammable vapour is situated or brought within the extent of hazardous area as specified in part B of Fourth Schedule to the Petroleum Rules, 2002.
- 15) a) Petroleum shall not be placed in any motor vehicle while the engine is running and, where the vehicle is licensed for the conveyance of more than six passengers on hire, while any passenger remains in the vehicle;
- b) person in and engaged in connection with any motor vehicle shall not be permitted to smoke while it is being refueled.
- 16) Petroleum shall not be filled from the tank or the pump into a container or receptacle other than those securely clamped or fitted to a motor vehicle. The restriction imposed by this condition shall not apply.-
- (i) when it is absolutely necessary for the purpose of condition of this licence to clear a tank, or
 - (ii) for testing the accuracy of the pump's discharge by means of a standard capacity measure, or

(iii) to the filling of an approved container of capacity not exceeding 25 litres when such filling is absolutely necessary for replenishing the fuel tank of a motor vehicle which has run dry and the motor vehicle cannot be brought into the pump.

(iv) to the filling of Petroleum class B in an approved containers of capacity not exceeding 200 litres and no vehicle with its engine running shall be allowed within 4.5 metres of the container and the dispensing pump.

17) (a) This licence shall be held to cover the use of portable kerb side pump outfit for a period of not more than one month in the place of the licensed permanent outfit in the event of the latter being out of orders, provided notice in writing is given to the licensing authority before the portable pump is taken into use and the conditions of this licence which apply to a portable pump are observed. No petroleum shall be allowed above ground (except that actually in the pump) in any case where the underground tanks can be used in connection with the portable pump by making a temporary connection from the portable pump to the underground tank.

(b) In case where portable pumps are used not more than 400 litres of petroleum in reserve shall be kept within 6 metres of the pump. The petroleum so kept shall be in approved containers and none of it shall be kept outside the licensed premises.

18) Every person managing or employed on or in connection with the licensed premises shall abstain from any act whatsoever which tends to cause fire or explosion and which is not reasonably necessary and to the best of his ability shall prevent any other person from doing such act.

19) Every care shall be taken to prevent any petroleum escaping into any drain, sewer or public road.

20) The licensee shall provide for each pump, whether kerb side or portable, a minimum of two tins or drums of dry sand and two portable foam type or dry chemical type fire-extinguishers which shall be kept ready at convenient location for immediate use in the event of any fire.

21) In premises where auto LPG or CNG dispensing facilities are installed, the requirements of Static and Mobile Pressure Vessels(Unfired) Rules 1981, or Gas Cylinder Rules 1981, as the case may be, and condition of the respective licences granted under those Rules for the above facilities shall also be complied with.

22) Any accident, fire or explosion occurring in the licensed premises, which is attended with loss of life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and by telephone/fax and also by telegram to the Chief Controller or Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").

23) Free access to the licenced premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforded to such officer for ascertaining that rules and the conditions of this licence are duly observed.

FORM XV

(See Art. 6 of the First Schedule)

Licence to Import and Store Petroleum in an Installation

Licence No. Fee Rs.

Licence is hereby granted to valid only for the importation and storage of petroleum of the class and in quantities as herein specified and storage thereof in the place described below and shown on the approved plan No. dated.....

Attached hereto subject to the provisions of Petroleum Act, 1934 and the rules made thereunder and to the further conditions of this licence. The licence shall remain force up to the 31st day of December 20..... Description of petroleum Quantity

Licensed in Kilolitres

Petroleum Class A, in bulk

Petroleum Class A, otherwise than in bulk

Petroleum Class B, in bulk

Petroleum Class B, otherwise than in bulk

Petroleum Class C, in bulk

Petroleum Class C, otherwise than in bulk

Total

The 20
Chief Controller

Description and location of the licensed premises:

This licensed premises, the lay-out boundaries and other particulars of which are shown in the attached approved plan are situated at

.....
.....
And consists of
.....
.....

Space for Endorsement of Renewals

This licence shall be renewable without
any concession in
fee for three years
in the absence of
contravention of the
provisions of the
Petroleum Act, 1934
or of the rules
framed thereunder
or any of the
conditions of this
licence.

Date of renewal Date of expiry of
licence

Signature and
Office stamp of the
licensing authority.

This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months; or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

1) The licensed premises shall not without permission in writing from the Chief Controller, be used for any purpose other than the storage and distribution of petroleum and purposes directly connected therewith.

2) The Petroleum shall be kept only in the storage tanks and storage filling sheds or other approved places within the installation specified for the purpose on the plan attached hereto.

3) (i) The tank or tanks shall be supported on well-designed foundations and shall be either buried underground or installed in the open and surrounded by wall or embankment not more than 2 metres high and made of earth, steel, concrete or solid masonry capable of withstanding fully hydrostatic load. Earth wall of over 1m. high shall have not less than 0.6m wide flat section on top: Provided that a wall or embankment higher than 2m may be allowed by the licensing authority where there are special circumstances which, in his opinion warrant such increase.

(ii) The ground within the enclosure shall not be lower than the level of the ground outside the enclosure and shall be finished to form a slope of not less than half a percent from the tank towards the drain or sump. Provided that nothing in this clause shall apply in the case of an enclosure which is connected to an efficient oil interceptor of sample capacity through an underground drainage system having proper slope.

(iii) The drainage from the enclosure shall be controlled by a valve which shall be accessible under fire conditions and be capable of being operated from outside the enclosure. All surface water drainage from the enclosure shall be passed through an efficient oil interceptor.

(iv) Where two or more tanks are installed in one enclosure the total capacity of the tanks in the enclosure shall not exceed 60,000 kilolitres in the case of conventional fixed -roof and 1,20,000 kilolitres in the case of floating roof tank or those of special design (where there is a combinations of fixed and floating roof tanks in the same enclosure then the total capacity of fixed-roof tanks and floating roof tanks shall not exceed 60,000 kilolitres). Such an enclosure shall be sub-divided by masonry channels of ample dimensions or by intermediate wall of not less than 0.6 m in height to prevent spills from one tank endangering any other tank in the same enclosure. Explanation : for the purpose of this clause, a group of small tanks each not exceeding 9m in diameter and in all not exceeding 5,000 kilolitres in capacity shall be treated as one tank.

(v) (a) Where petroleum Class A or petroleum Class B is stored in the enclosure or petroleum Class C is stored along with petroleum Class A or Class B, the capacity of the enclosure shall be hundred percent of capacity of the largest tank in the enclosure after deducting the volume up to the height of the enclosure wall, of all other tanks in the same enclosure.

(b) Where petroleum Class C is only stored in the enclosure the height of the enclosure wall shall be not less than one metre.

(vi) Except for necessary pipes and valves and approved electric lights, the space within and enclosure and not occupied by tank or tanks shall be kept entirely clear and unoccupied.

4) All tanks shall be fitted with vent pipes leading into the open air, the open end being covered with two layers of fine copper or other non corrodible metal wire gauze of not less than 11 meshes per linear centimeter and fitted with a hood or the tank shall be fitted with an approved relief valve or other approved means of preventing dangerous internal or external pressures. The vent pipe and the relief valve of one tank shall not be interconnected with those of any other tank.

5) Cast-iron valves are not permitted on any tank and all valves in an installation must be permanently marked in a manner clearly indicating the direction of opening and shutting the valve.

6) Pumps shall be of a type and placed only in the position shown on the plan attached thereto and they shall together with all connections and fittings be so constructed and maintained as to prevent leakage of petroleum.

7) Storage or filling sheds for containers shall be constructed of suitable unflammable material. The shed shall rest foundation walls and shall be surrounded by a wall or embankment of substantial construction so as to form a sump or enclosure not less than 0.25m and not more than 1m deep. The sump or enclosure thus formed shall be of sufficient capacity to contain without leakage not less than one-fourth of the maximum quantity of petroleum likely to be present in the shed at any one time. The sumps and enclosures must be kept clean and free from any accumulation of inflammable liquids.

8) Every enclosed shed for the storage or filling of petroleum Class A and Class B otherwise than in bulk shall be adequately ventilated near the ground level immediately above the walls constructed to prevent leakage of petroleum and also near or in the roof.

9) (i) Tank vehicles shall be filled, discharged or stabled only in the positions approved for the purpose and shown on the plan attached hereto. An extract of rules 62 to 86 printed in bold etters in the local language and in Hindi and English shall be prominently displayed at each such position.

(ii) A tank vehicle which does not fully comply with the requirement laid down in Part IV of chapter III of these rules shall not be loaded, unloaded or stabled within the licensed premises.

10) Every facility for the storage, loading, unloading or pumping of petroleum shall at all times maintain from any other facility, building, boundary fencing or protected works the distances specified in the Tables 1, 2 and 3

(a) Table 1 and Table 2 in the case of installation where the total quantity of petroleum Class A and petroleum Class B stored above ground in bulk exceeds 5,000 kilolitres or where the iameter of any tank for the storage of such petroleum exceeds 9 metres or

(b) Table 3 in the case of installation where only petroleum Class C is stored or where the total quantity of petroleum Class A and petroleum Class B stored above ground in the bulk does not exceed 5,000 kilolitres and the diameter of any tank for storing petroleum Class A or petroleum Class B does not exceed 9 metres. The layouts of all new grass root refineries/installations approved subsequent to the publication of this rule, shall conform to the oil Industry Safety Director's Standard 118, as amended from time to time. This shall not apply to refineries/installations existing and/or under construction before the publication of the original OISD standard-118. Not withstanding anything herein to the contrary when petroleum is stored in

an installation at or near wells, pumping stations, petro-chemical plants or refineries, the concessional distances given in the attached Table 2 shall not apply and no storage tank, the capacity of which exceeds 250 kilolitres and no petroleum storage of filling sheds/area shall be placed nearer than 90 metres to any boiler, furnace of fire. In such an installation all tanks shall be situated in a compact area (a) under a single control, (b) enclosed or capable of being enclosed by one continuous fence and (c) on which there shall be no protected works.

TABLE 1
[See condition 10 (a) of Licence Form XV]

Distance to be observed around facilities in an installation where total quantity of petroleum Class A and petroleum Class B stored above ground in bulk exceeds 5000 kilolitres, or where the diameter of any such tank for the storage of petroleum exceeds 9 metres:

1. In this table :-

"D" means diameter of large tank.

"d" means diameter of small tank.

"x" means any distance suitable for constructional or operational convenience.

2. Where alternative distances are specified, minimum there of may be observed.

3. All distances shall be measured between the points in the perimeter of each facility except in the case of tank vehicle loading/unloading area where the distance shall be measured from the centre of each bay for such loading/unloading.

To from	Storage tank for petroleum class A	Storage tank for petroleum class B	Storage tank for petroleum class C	Storage shed for petroleum class A or class B	Storage shed for petroleum class C	Tank vehicle loading / unloading area for petroleum class A or class B	Tank vehicle loading / unloading area for petroleum class A or class B	Flame proof electric pump	Non flame - proof electric pumps	Office building worksh ops, stores amenities, fire station, etc. within installation	Boundary fencing around installation
	1	2	3	4	5	6	7	8	9	10	11
1. Storage tank for Petroleum Class A 15m	0.5D or d or 15m	0.5D or d or 15m	6m	15m	15m	15m	15m	15m	15m	15m	20m
2. Storage tank for Petroleum Class B 15m	0.5D or d or 15m	0.5D	6m	15m	15m	15m	15m	8m	15m	15m	15m

3. Storage tank for Petroleum Class C	6m	6m	x	15m	x	8m	x	x	x	8m	4.5m
4. Storage /filling shed for Petroleum Class A or class B	15m	15m	15m	x	8m	15m	15m	8m	15m	15m	15m
5. Storage /filling shed for Petroleum Class C	15m	15m	x	8m	x	8m	x	x	x	8m	4.5m
6. Tank vehicle loading/unloading area for Petroleum Class A or class B	15m	15m	8m	15m	8m	x	x	8m	15m	15m	15m
7. Tank vehicle loading/unloading area for Petrol	15m	15m	x	15m	x	x	x	x	x	8m	3m

eum Class A or Class C											
8. Flame Proof Electri c pump	8m	8m	x	8m	x	8m	x	x	8m	8m	3m
9. Non Flame proof electri c pump	15m	15m	x	15m	x	15m	x	8m	x	3m	x
11. Bound ary fencin g aroun d install ation.	20m	15m	4.5m	15m	4.5m	15m	3m	3m	x	x	x

TABLE 2

(See condition 10(b) of licence Form XV)

Inter distance Between Storage Tanks

Item	Floating Roof	Fixed Roof Tanks	Class C
	(Class A and B Petroleum)		
All tanks with diametres Upto 50 metres	(D + d)/4	D + d)/4	((D + d)/6
All tanks with diametres Upto 50 metres	(D + d)/4	(D + d)/3	(D + d)/4

Notes :-

1. This table is applicable for installations where aggregate storage capacity of class A and class B petroleum stored above grade exceeds 5000 kilolitres or where the diameter of any such tank for the storage of petroleum exceeds 9 m. 2. Distance given are shell to shell in the same dyke.

3. Notation :

D - diameter of larger tank in metres

d - diameter of smaller tank in metres

4. If the inter distance (for class A and B) calculated as above are less than 15m, then minimum of 15 m or 0.5 D or d shall be followed.

5. Interdistance between class A/B storage tanks and class C storage tanks shall not be less than 6 metres.

TABLE 3
[See condition 10 (b) of Licence Form XV]

Distances to be observed around facilities in an installation where:-

- (i) Only petroleum Class C is stored ;
- (ii) Total quantity of petroleum Class A and petroleum Class B stored above ground in bulk does not exceeds 5,000 kilolitres;
- (iii) The diameter of any tank for storing petroleum Class A or Class B does not exceed 9 metres.

1. In this table “D” means diameter of larger tank and “x” means any distance suitable for constructional or operational convenience.

2. Where alternatives distances are specified, minimum there of may be observed. All alternative distances shall be measured between the nearest points in the perimeter of each facility except in the case of tank vehicle loading/unloading area where the distance shall be measured from the centre of each **bay** for such loading/unloading.

To From	Storage tank for petroleum Class A	Storage tank for petroleum Class B	Storage tank for petroleum Class C	Storage /filling shed for petroleum Class A	Storage /filling shed for petroleum Class B	Storage /filling shed for petroleum Class C	Tank vehicle loading/unloading area for petroleum Class A	Tank vehicle loading/unloading area for petroleum Class B	Tank vehicle loading/unloading area for petroleum Class C	Flame proof electric pump	Non flame proof electric pump	Office building stores amenities Station etc. within installation	Boundary fencing around installation
	1	2	3	4	5	6	7	8	9	10	11	12	13
1. Storage tank for Petroleum Class A	0.5D or 6m	0.5D	0.5D	9m		9m	9m	15m	15m	15m	3m	15m	15m
2. Storage tank for Petroleum Class B	0.5D or 6m	0.5D	0.5D	9m	0.5D	0.5D	9m	4.5m	4.5m	3m	4.5m	D min 4.5m	D Min 4.5m
3. Storage tank for Petroleum Class C	0.5D or 6m	0.5D or 6m	x	9m	0.5D	x	9m	4.5m	x	x	x	D min 3m	D min 3m
4. Storage /filling shed for	9m	9m	9m	x	4.5m	6m	9m	9m	9m	9m	9m	9m	9m

Petroleum Class A													
5. Storage /filling shed for Petroleum Class B	9m	0.5D	0.5D	4.5m	x	1.5m	9m	4.5m	4.5m	1.5m	4.5m	4.5m	4.5m
6. Storage /filling shed for Petroleum Class C	9m	0.5m	x	6m	1.5m	x	9m	4.5m	x	x	x	3m	3m
7. Tank vehicle loading/unloading area for Petroleum Class A	15m	9m	9m	9m	9m	9m	x	9m	9m	3m	9m	9m	9m
8. Tank vehicle loading/unloading area for Petroleum Class B	15m	4.5m	4.5m	9m	4.5m	4.5m	9m	x	4.5m	.5m	4.5m	4.5m	4.5m
9. Tank vehicle loading/unloading area for Petroleum Class C	15m	4.5m	x	9m	4.5m	x	9m	4.5m	x	x	x	3m	3m
10. Flame Proof Electric pump	3m	3m	x	3m	1.5m	x	3m	1.5m	x	x	3m	x	x
11. Non Flame proof electric pump	15m	4.5m	x	9m	4.5m	x	9m	4.5m	x	x	x	3m	3m
12. Office building workshop, stores amenities, fire fire	15m D min 4.5m	0.5D min 3m	9m	4.5m	3m	9m	4.5m	3m	x	x	x	x	

station, etc													
13. Boundary fencing around installatio n	15m min 4.5m	D min 3m	0.5D	9m	4.5m	3m	9m	4.5m	3m	x	x	x	x

11) The distances specified in condition 10 may be reduced by the licensing authority in cases where special precautions are taken and where there are special circumstances which, in his opinion, warrant such reduction.

12) No alteration shall be carried out in the installation without the previous sanction in writing of the licensing authority. Such alterations so sanctioned shall be shown on an amended plan to be attached to this licence.

13) If the licensing authority calls upon the holder of a licence, by a notice in writing to execute any repairs to the storage shed, which are, in the opinion of such authority necessary for the safety of the premises, the holder of the licence shall execute the repairs within such period not being less than one month from the date of receipt of the notice, as may be fixed by the notice.

14) The responsible agent or supervisor referred to in rule 118 shall not allow any person to enter a tank, which has contained petroleum unless-

(a) such person wear an approved breathing apparatus of a description approved by the Chief Controller, or

(b) (i) the responsible agent or supervisor has certified in writing in prescribed proforma given in OISD standard 105, as the result of an examination of the tank by him self or by some other competent person that the atmosphere in the tank is fit for the person to enter, and

(ii) atleast one person wear an approved breathing apparatus of a pattern approved by the Chief Controller shall have been kept ready for instant use at the manhole of the tank which is being cleaned or repaired. The certificate referred to in sub-clause (i) of clause (b) of this condition shall be preserved in the licensed premises for a period of three months.

15) No work involving the use of fire, welding or hot reveting, shall be performed in or on any tank or within the safety distance required to be observed from such tanks by building and boundary until the tank has been certified in prescribed proforma given in OISD Standard 105 in the manner laid down in clause (b) of condition 14 to be free from petroleum vapour. When any water is pumped into or withdrawn from the tank no further work of above description shall be done until the tank has been retested and a fresh certificate issued. When a tank is opened for cleaning and repairs, no lamp of any description either ordinary or electric, electric torches, electric cables or fans other than of a flameproof or intrinsically safe type approved by the Chief Controller shall be brought near tank.

16) No person shall repair or cause to be repaired any receptacle or pipe in which to his knowledge, any petroleum is or has been kept until he has taken all reasonable precautions to ensure that the receptacles or pipe has been rendered free from petroleum and any inflammable vapour: Provided that this condition shall not be deemed to prohibit the usual soldering operations connected with the filling and dispatching of receptacles containing petroleum Class B or petroleum Class C.

17) All empty receptacles which have contained petroleum Class A shall except when they are opened for the purpose of cleaning them and rendering them free from petroleum vapour, be kept securely closed unless they have been thoroughly cleaned and freed from petroleum and inflammable vapours.

18) a) Adequate precautions shall be taken at all times for the prevention of accident by fire or explosion.

b) Wherever so specified by the Chief Controller, storage tanks shall be fitted with approved fire foam and/or water sprinkler attachments which shall be maintained in proper order at all times.

19) Every care shall be taken to prevent any petroleum escaping into any drain, sewer, harbor, river or watercourse or a public road and enclosures or sumps must not be permanently connected with any drain or sewer.

20) The licensee shall keep daily records and accounts of all receipts and issues of petroleum in such form as the licensing authority may from time to time prescribe and shall exhibit his stock and records to an inspector or sampling officer on demand.

21) Any accident fire or explosion occurring in the licensed premises, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and by telephone/fax and also by telegram to the Chief Controller of Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").

22) Free access to the licensed premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforded to such officer for ascertaining that rules and the conditions of this licence are duly observed.

FORM XVI

(See Art. 7 of the First Schedule)

Licence to import and store otherwise than in bulk petroleum Class A in quantities exceeding 300 litres or petroleum Class B, in quantities exceeding 25,000 litres or petroleum Class C in quantities exceeding 45,000 litres or petroleum Class A, together with any other class of petroleum in quantities exceeding 300 litres in all.

Licence No. Fee Rs.

Licence is hereby granted to for the importation of petroleum of the classes and the quantities as herein specified and storage thereof in the place described below and shown in the approved plan No. dated..... attached hereto subject to the provisions of Petroleum Act, 1934 and the rules made thereunder and to the further condition of this licence.

The Licence shall remain force up to the 31st day of December 20.....

Description of petroleum

Petroleum Class A Litres

Petroleum Class B Litres

Petroleum Class C Litres

The 20

Controller

Circle

Description and location of the licensed premises:

This licensed premises, the lay-out boundaries and other particulars of which are shown in the attached approved plan are situated at

.....

Space for Endorsement of renewals

This licence shall be renewable without any concession in fee for three years in the absence of contravention of the provisions of the Petroleum Act, 1934 or of the rules framed thereunder or any of the conditions of this

licence.

Date of renewal Date of expiry of

licence

Signature and

Office stamp of the
licensing authority.

This licence is liable to be cancelled if the licensed premises are not found conforming to the description and conditions attached hereto and contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months; or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

- 1) The licensed premises shall not, without permission in writing from the chief Controller, be used for any purposes other than storage and distribution of petroleum & purposes directly connected therewith.
- 2) The petroleum shall be stored only in the storage shed which shall be constructed of suitable non-combustible materials, provided that when no petroleum Class A is stored, the beams, rafters, columns, windows and doors may be of wood. one or more underground gaslight tanks of capacity and in the position shown in the approved plan attached hereto.
- 3) The storage shed shall rest on foundation walls and shall be surrounded by a wall or embankment of substantial construction or the walls and floor shall be suitably finished to form a sump not more than 30 cm deep. A combination of these methods is permissible. The enclosure or sump thus formed shall be of sufficient capacity to contain not less than one half of the total quantity of petroleum for which the licence is granted and be so constructed and maintained as to prevent escape therefrom of any petroleum in the form of liquid whether under the action of fire or otherwise. The sump and enclosure must be kept clean and free from any accumulation of inflammable liquids.
- 4) The storage shed if used for the storage of petroleum Class A shall be adequately ventilated near the ground level immediately above any walls constructed to form the sumps specified in condition 3 and also near the roof. The ventilators shall be covered with two layers of fine copper or other noncorrodible metal wire gauge of mesh not less than 11 meshes per linear cm.
- 5) If the licensing authority calls upon the holder of a licence, by a notice in writing to execute any repairs to the storage shed, which are, in the opinion of such authority necessary for the safety of the premises, the holder of the licence shall execute the repairs within such period not being less than one month from the date of receipt of the notice, as may be fixed by the notice.
- 6) No alteration shall be carried out in the licensed premises without the previous sanction in writing of the licensing authority. All alterations shall be shown on an amended plan to be attached to this licence.
- 7) The following distances shall be kept clear at all times from any storage shed to protected works:

Licensed capacity of storage

shed of all classes of

petroleum stored in the shed

Total Distances to be observed from storage shed
for

Petroleum Petroleum Petroleum

Class A Class B Class C

not exceeding 2,500 litres 6m Not Not

Applicable Applicable

exceeding 2,500 litres but 7.5m -do- Not applicable

not exceeding 25,000 litres

exceeding 25,000 litres but 9m 3m -donot

exceeding 50,000 litres

exceeding 50,000 litres but 12m 4.5m 3m

not exceeding 1,00,000 litres

exceeding 1,00,000 litres 15m 6m 3m

Where more than one class of petroleum is stored together, the entire quantity of petroleum shall for the purpose of this condition deemed to be of the most flammable class thereof.

8) The distances specified in condition 7 may be reduced by the licensing authority where screen walls are provided or other special precautions taken or where there are special circumstances, in his opinion, warrant the reduction.

9) Drums of other receptacles containing petroleum shall only be opened in the licensed premises and for the time necessary for drawing off the petroleum and during such drawing off every reasonable precautions shall be adopted for preventing the escape of petroleum or the vapour therefrom.

10) All empty receptacles which have contained petroleum Class A shall except when they are opened for the purpose of cleaning them and rendering them free from petroleum vapour be kept securely closed unless they have been thoroughly cleaned and freed from petroleum vapour.

11) No person shall repair or cause to be repaired any receptacle in which to his knowledge, any petroleum is or has been kept until he has taken all reasonable precautions to ensure that the receptacle has been rendered free from such petroleum and any inflammable vapour Provided that this condition shall not be deemed to prohibit the usual soldering operations connected with the filling and dispatching of petroleum receptacles when such operations are conducted in and approved place outside the storage shed.

12) Adequate precautions shall be taken at all times for the prevention of accident by fire or explosion. An adequate supply of dry sand together with necessary implement for the convenient application or an adequate member of portable fire-extinguishers suitable for fighting oil fires shall always be kept in easily accessible places immediately outside the storage shed.

13) Every care shall be taken to prevent any petroleum escaping into any drain, sewer, harbour, river or watercourse or a public road.

14) Adequate precautions shall be taken to prevent unauthorized persons having access to a petroleum kept and to any receptacles which contains or has contained such petroleum.

15) The licensee shall keep daily records and accounts of all receipts and issues of petroleum in such form as the licensing authority may from time to time prescribe and shall exhibit his stock and records to an inspector or sampling officer on demand.

16) Any accident, fire or explosion occurring in the licensed premises, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and by telephone/fax and also by telegram to the Chief Controller of Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").

17) Free access to the licensed premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforded to such officer for ascertaining that rules and the conditions of this license are duly observed.

FORM XVII

(See Art. 8 of the First Schedule)

Licence to store petroleum Class A and Class B temporarily in quantities not exceeding 50,000 litres for refueling of aircraft's in connection with crop spraying and fighting forest fire only.

Licence No.

Fee Rs.

Licence is hereby granted to valid

only for the storage of Kls petroleum Class A

at..... subject to the provisions of Petroleum Act, 1934 and the rules made thereunder and to the further condition of this licence.

The licence shall remain valid till

Dated

Controller.

Circle

CONDITIONS

- 1) The licensed premises shall not be used any purpose other than storage and distribution of petroleum & purposes directly connected therewith. 2) The Petroleum shall be stored only in open bounded enclosures observing the required safety distance vide condition (3).
- 3) The following distances shall be kept clear at all times from any storage shed to protected works. In case of storage for fighting forest fire the storage premises shall be sufficiently away from the forest area so that petroleum products, stored in the premises, under no circumstances, can be affected by the forest fire. Licensed capacity Distance to be kept clear (litres of petroleum) at all times (metres) not exceeding 2,500 litres 12metres Exceeding 2,500 litres 15metres but not exceeding 25,000 litres Exceeding 25,000 litres 15metres but not exceeding 50,000 litres
- 4) The capacity of the bounded enclosure should be 5 percent more than the maximum quantity of petroleum likely to be stored in the enclosure.
- 5) The petroleum shall be stored in barrels of a type approved by the Chief Controller.
- 6) The safety zone required vide condition 3 shall be surrounded by a rope or other suitable fencing.
- 7) No smoking sign in English and local language shall be prominently displayed on all the four sides of the fenced area.
- 8) The storage area shall be constantly guarded by providing guard in adequate strength. Guard's shelter, if required, shall be provided just outside the fenced area.
- 9) The containers containing petroleum shall be covered by a tarpaulin.
- 10) Any petroleum remaining surplus after the completion of crop spraying operation shall be returned to the depot or stored in premises duly licensed under the Petroleum Rules 2002.
- 11) Drums or receptacles containing petroleum shall be opened only for the time necessary for drawing off petroleum and during such drawing off every reasonable precautions shall be adopted for preventing the escape of petroleum or the vapour there from.
- 12) All empty receptacles which have contained petroleum except when they are opened for the purpose of cleaning them and rendering them free from petroleum vapour be kept securely closed unless they have been thoroughly cleaned and freed from petroleum inflammable vapours.
- 13) No person shall repair or cause to be repaired any container in which to his knowledge, any petroleum is or has been kept until he has taken all reasonable precautions to ensure that the container has been rendered free from such petroleum and any inflammable vapour.
- 14) Adequate precautions shall be taken at all times for the prevention of accident by fire or explosion. An adequate supply of dry sand together with necessary implements for its convenient application or an adequate number of portable fire-extinguishers suitable for fighting petroleum fires shall always be kept in easily accessible places immediately outside the bounded enclosure.
- 15) Every care shall be taken to prevent any petroleum escaping into any drain, sewer harbor, river or watercourse or a public road.
- 16) Adequate precautions shall be taken to prevent unauthorized persons having access to a petroleum and to any container which contains or has contained petroleum.
- 17) The licensee shall keep daily records and accounts of all receipts and issues of petroleum and present the same to Inspector or sampling officer on demand.
- 18) Any accident, fire or explosion occurring in the licensed premises, shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and to the licensing authority.
- 19) Free access to the licensed premises shall be given at all reasonable times to any inspector or sampling officer and every facility shall be afforded to such officer for ascertaining that rules and the conditions of this licence are duly observed

[FORM XVIII]

(See Art. 10 of the First Schedule)

Licence to Decant Kerosene (Petroleum Class B) From Mechanically-Propelled vehicle in Containers.

Licence No.

Fee Rs.

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Licence is hereby granted to Agent/Dealer of.....

.....to deliver kerosene (Petroleum Class B) from the tank vehicle into containers subject to the provisions of Petroleum Act, 1934 and the rule made thereunder and to the further conditions of

this licence. The licence shall remain force up to the 31st day of December 20.....The area of operation of the tank vehicle is:

1..... 2.
The 20.....
Controller of explosives

Space for Endorsement/Renewals

This licence shall be
renewable without
any concession in
fee for three years
in the absence of
contravention of the
provisions of the
Petroleum Act, 1934
or of the rules
framed thereunder
or any of the
Date of renewal Date of expiry of
licence
Signature and
Office stamp of the
licensing authority.
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conditions of this
licence.

This licence is liable to be cancelled if the premises are not found conforming to the conditions attached thereto and for contravention of any of the rules and conditions under which this licence is granted and the holder of this licence is also punishable for the first offence with simple imprisonment which may extend to one month or with fine which may extend to one thousand rupees, or with both and for every subsequent offence with simple imprisonment which may extend to three months; or with fine which may extend to five thousand rupees, or with both.

CONDITIONS

- 1) The licence or its authenticated copy shall at all times be kept available on tank vehicle and produced on demand by an Inspector.
- 2) The tank vehicle decanting kerosene shall have a valid licence in Form XI under Petroleum Rules, 2002 and the licence or its authenticated copy shall be kept in the licensed vehicle and produced on demand by an Inspector.
- 3) Not more than two tank vehicle load of kerosene per day will be taken by the licensee for the purpose of decanting into barrels, delivery of kerosene to a retail dealer will be given only once during a day and record to this effect will be maintained by the licensee.
- 4) Not more than 2,500 litres of kerosene shall be decanted into containers at any one place. Not more than 2,500 kilolitres of kerosene will be delivered to retail dealer at any one time and none of it will be delivered in a receptacle exceeding one thousand litres capacity.
- 5) The licensee or his authorised representative shall personally supervise decanting kerosene into containers and take all adequate precautions against fire and explosion.
- 6) 'No Smoking' boards in vernacular and English shall be displayed near the premises where kerosene is being decanted.
- 7) The decanting hose should be sound, and electrically continuous and shall be provided with suitable reducer for filling containers. Such reducer shall have suitable valve so as to enable the licensee or his representative to stop unloading in case of emergency.
- 8) The licensee or his authorised representative shall ensure before decanting kerosene from the tank vehicle that the containers are non-leaky.
- 9) The licensee shall ensure that the containers are not splash filled and the reducer has its open end used for delivery extended right up to the bottom of the container.

- 10) All precautions to ensure that static electric charge does not accumulate during decanting operation shall be taken.
- 11) No decanting shall be carried out from the hours of sunset to sunrise.
- 12) The licensee should ensure that no person shall smoke and there is no matches, fires, light or articles or substances capable of causing ignition of petroleum in the vicinity of the place of decantation.
- 13) The licensee shall ensure that no unauthorized person is permitted in the vicinity of the place of decantation.
- 14) The licensee shall not decant kerosene at a time when abnormal conditions prevail in that area.
- 15) No sale of kerosene by the shop-keeper will be permitted during decantation of kerosene.
- 16) The licensee or his representative should be fully conversant with rules 72 to 80, 82 and 84 of the Petroleum Rules, 2002 and an extract of the above mentioned rules should be prominently displayed at conspicuous place where the decanting into barrels will be done.
- 17) At least two buckets of dry sand and two dry chemicals or foam type fire extinguishers should be kept available during decanting operation.
- 18) The tank vehicles shall not decant kerosene into containers to any licence holder under the rules unless approval is obtained from the licensing authority.
- 19) Any accident, fire or explosion occurring in the licensed premises, which is attended with loss of life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-in-charge of the nearest police station and by telephone/fax and also by telegram to the Chief Controller or Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").

LICENCE FROM XIX

(See Article 11 of the First Schedule of the Petroleum Rules, 2001)

LICENCE TO TRANSPORT PETROLEUM CLASS A/B IN BULK ON LAND BY MECHANICALLY PROPELLED VEHICLES VIZ., REFUELLER

(a) PETROLEUM CLASS A OR B FOR REFUELLER OF AIRCRAFTS
OR

(b) PETROLEUM CLASS A OR B FOR ON SITE REFUELLING OF
VEHICLES/MACHINERIES/STATIONERY EQUIPMENTS.

Licence No. Fee Rs.

Licence is hereby granted to to transport petroleum Class A/B in bulk on land for on site fuelling of the Aircrafts/ heavy vehicles/Machineries/Stationery Equipments by the refueller as described below subject to the provisions of Petroleum Act, 1934 and the rules made thereunder and to the further condition of this licence.

The licence shall remain valid up to the 31st day of December 200.....

Date of issue Controller

Circle

DESCRIPTION

- 1) The vehicle is loaded in the specially prepared area described in approved plan No. dated attached hereto or in the storage premises licensed in form XV or special form.
- 2) The area of operation and the equipments to be filled.....
- 3) The refueller conforms to the approved drawing no. dated.....attached hereto and to the further particulars given below: Make and Model Engine Number Chassis Number Registered Number.....
Name of the Registered Owner.....

CONDITIONS

- 1) The licence or its authenticated copy shall at all times be kept in the licensed vehicle and produced on demand by an Inspector.
- 2) Only responsible persons who are conversant with the conditions of this licence shall be employed for driving the licensed vehicle or attending to it.

- 3) The licensed vehicle shall be attended to by a responsible person during its filling, transport and onsite refueling of the tank of Aircraft, heavy vehicles/machineries and stationery equipment: Provided that the licensed vehicle may, if its tanks and compartments are empty, be left unattended to in a place approved for the purpose in writing, by the Chief Controller.
- 4) The licensed vehicle shall conform to the design and construction requirements laid down in Third Schedule.
- 5) The licensed vehicle shall at all times carry:
- a) A portable fire extinguisher of capacity not less than 9 litres and suitable for extinguishing oil fires. The extinguishers shall be kept unlocked at an easily accessible position which shall be away from the discharge faucets of the vehicles.
 - b) An electrically continuous hose having oil-tight coupling to match the discharge faucet of the licensed vehicle;
 - c) A strong and flexible cable for electrical bonding. The cable shall be at least 5 metres long and shall have at each end a suitable clamp or clip.
- 6) The licensed vehicle shall be loaded at a storage premises licensed in special form or form XV having tank lorry loading facilities. The vehicle if licensed for petroleum B can be loaded at a specially prepared area attached to a service station licensed in form XIV. This area shall have rigid pipeline drawn from the underground tank in service station, delivery pump and vehicle parking space and shall be segregated by a fencing of least 1.8m high. The parking space and filling a point shall observe at least 4.5m clearance all round within the fencing.
- 7) The licensed vehicle shall not be loaded if any tank or compartment, pipe valve, emergency discharge control or any safety insecure until necessary repairs have been carried out satisfactory, and in the event of any leak in the tanks or compartments, until the leak is thoroughly repaired and all the tanks and compartments pass the test specified in clause 5 of the Third Schedule to the petroleum Rules.
- 8) Before petroleum is loaded into the licensed vehicle into the specially prepared area mentioned in conditions;-
- (a) its engine shall be stopped and the battery shall be isolated by a proper switch or otherwise;
 - (b) its wheels shall be secured by brakes or by scotching and in the case of animal drawn vehicles, animals shall be unhitched and removed; its chassis shall be electrically bonded by a cable with the pipe into or from which it is to be unloaded or loaded;
 - (c) the correct filling or discharge hose shall be selected and connected by oil-tight coupling at both ends;
 - (d) a responsible person shall be in attendance and remain so until loading or unloading is over and the tanks and compartments have been sealed.
- 9) Except when called upon the traffic signals or required by an Inspector or a Sampling Officer, the licensed vehicle shall not stop on any road, congested area or a place which is not a place approved in writing, under these rules for loading, unloading or stabling of such vehicles.
- 10) No smoking and no fire or artificial light or any article capable of igniting inflammable vapour shall be allowed on the licensed vehicle.
- 11) The licensed vehicle shall not be used for carrying passengers or for any other purpose except transport of petroleum Class A/B and refueling the Aircrafts/Heavy vehicles/Machineries/Stationery Equipments. Particulars of the area of the operation shall be intimated.
- 12) Vehicle shall observe minimum 9 metres clearance from any protected works all-round during refueling the tanks of Aircraft, heavy vehicles/ machineries and stationery equipments as the case may be. Unauthorized person shall not be permitted within this safety zone during refueling. No smoking board in vernacular and English shall be displayed prominently near the premises of refueling the tanks of Aircraft, heavy vehicles/ machineries and stationery equipments. No person shall smoke or carry matches, fire, lights, articles or substance capable of causing ignition of petroleum in the vicinity of refueling.
- 13) Before petroleum is unloaded from the licensed vehicle:
- a) its wheels shall be secured by brakes or by scotching.
 - b) its chassis shall be electrically bonded by a cable with the Aircraft, heavy vehicles/ machineries and stationery equipments, as the case may be.
- 14) Petroleum shall be unloaded only through the pump, viz. Motoring devices mounted on the vehicle.

15) The refueling operation shall be undertaken in the presence of authorised responsible persons of licensee and he will ensure that the tank being refueled is not leaky and is in sound condition.

16) No refueling shall be undertaken during the period of sunset and sunrise without specific approval in writing from the licensing authorities and also when abnormal atmosphere condition prevails in the area.

17) At least two buckets of dry sand and two dry chemicals or foam type fireextinguishers should be kept available during refueling operations.

18) The licensed vehicle shall not be allowed to be repaired by welding, soldering, brazing, or hot riveting until its tanks, compartments, pipes and valves have been thoroughly cleaned and examined by a competent person and certified by him in writing to be free from inflammable vapour or oil.

19) No alteration in the licensed vehicle or its safety fittings shall be carried out without the previous sanction in writing of the licensing authority. Such alternations so sanctioned shall be endorsed on this licence by an amendment.

20) Every facility shall be given at all reasonable time to any Inspector or sampling officer for ascertaining that the rules and the conditions of this licence are dully observed or for drawing samples.

21) Any accident, fire or explosion occurring in the licensed vehicle, which is attended with loss of human life or serious injury to person or property shall be immediately reported to the nearest Magistrate or to the officer-incharge of the nearest police station having jurisdiction and by telephone/fax and also by telegram to the Chief Controller or Explosives (Telegraphic address "EXPLOSIVES, NAGPUR").

+++Space for Endorsement/Renewals

(See condition 19)

Sl. No. Description of

Alteration

Date of

sanctioning

**Signature of the
licensing authority**

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FORM XX

[See rules 2(v) and 130]

A. Qualification and Experience of Competent Person:

Sl. No. Rule under which Qualification and other Experience for the Competency is requirements purpose Recognized

1. Rules 126 and 130 1. Degree in any Minimum experience of branch of Engineering 10 years in testing from a recognized fabrication or university or installation of petroleum equivalent tanks and operation professional and maintenance of qualifications petroleum storage installations.

2. Physically fit and mentally sound for carrying out tests and examinations.

2. Part B of Forms VII -Do- Minimum experience of and VIII 10 years in testing and fabrication or mounting of petroleum transport

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tanks and operation and maintenance of petroleum tank vehicles.

B. Application for recognition as competent person under rules 126, 130 or part of Forms VII and VIII

1. Name

2. Date of birth

3. If employed or member in any organization, the name of the organization of the applicant

4. Educational qualification (copies of testimonials to be attached)

5. Particulars of professional experience in chronological order.

Name of the Period of Designation Area of

Organization service responsibilities

6. Membership, if any, of professional bodies

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7. Purpose for which competency certificate is sought (specify the rules)

8. Whether the applicant has been declared as competent person under any statute (if so details)

9. Any other relevant information

10. Declaration by the applicant

I hereby declare that the information furnished above is true. I undertake that in the event of my leaving the aforesaid organization, I will promptly inform the Chief Controller.

b) to fulfil and abide by all the conditions stipulated in the certificate of competency and instructions issued by the Chief Controller from time to time.

Place : Signature of applicant

Date :

I _____ certify that Shri _____ Whose particulars are furnished above, is in our employment and nominate him on behalf of the organization for the purpose of being declared as a competent person under the rules. I also undertake that I will notify the Chief Controller in case the competent person leaves our employment.

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Place :

Date :

Signature of _____

Name and Designation _____

Telephone No. _____

Fax No. _____

Official Seal

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THIRD SCHEDULE

(See rules 63 and 77)

Design and construction of Tank Vehicles for Transporting Petroleum in Bulk

1. Basic design of tank vehicle:

1) Tank vehicles for the transportation of petroleum in bulk shall be designed and constructed according to sound engineering practice to ensure correct structural relationship between the tank the propulsion equipment and supporting members, ruggedness, safe-road performance and breaking power.

2) In the case of an articulated vehicle, the weight at the ground of the carrying axles of the tank shall not exceed 60 percent of the designed gross laden weight.

3) The maximum width of any tank shall be less than the overall width of the vehicle on which it is mounted or by which it is being towed.

2. Material construction of tank:

1) The tank shall be constructed of iron or steel having the following physical requirements and thickness of metal or of any other material approved by the

Chief Controller.

a) Physical requirements:

Yield Point, minimum 1700 kg/cm²

Ultimate strength minimum 3100 kg/cm²

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Minimum elongation on standard 20 percent 5 cm gauge length.

B. Thickness of metal

(a) Minimum thickness of tank ends, partitions, baffles and stiffeners shall not be less than 2mm for having volume capacity up to 21 litres per centimetre 2.7mm for tanks having volume capacity exceeding 21 litres per centimetre: Provided that the thickness of tank ends shall in no case be less than the thickness of the tank as specified in clause (b)

(b) The thickness of the tank shell shall be related to the volume capacity of the tank expressed in litres per centimeter and the distance between partitions, baffles or other stiffeners as well as to the radius of shell curvature as specified in the below table:

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Distance between attachment of
Partition, baffle and stiffeners

Upto Above Above

90 cm 90 cm 135 cm

upto 135 cm

1 2 3

I. Minimum thickness for tanks having shell radius up to 175 cm and volume capacity-

(i) upto 21 litres per centimetre 2.0mm 2.0mm 2.0mm

(ii) above 21 up to 27 litres per cm 2.0mm 2.5mm 2.5mm

(iii) above 27 litres per cm 2.5mm 2.5mm 2.5mm

II. Minimum thickness for tanks having

shell radius exceeding 175 cm but not exceeding 225 cm and volume capacity-

(i) upto 21 litres per centimetres 2.0mm 2.0mm 2.5mm

(ii) above 21 up to 27 litres per cm 2.5mm 2.5mm 2.5mm

(iii) above 27 litres per cm 2.5mm 2.5mm 3.5mm

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III. Minimum thickness for tanks having

shell radius exceeding 225 cm and volume capacity-

(i) upto 21 litres per centimetre 2.5mm 2.5mm 2.5mm

(ii) above 21 up to 27 litres per cm 2.5mm 2.5mm 3.5mm

(iii) above 27 litres per cm 2.5mm 2.5mm 3.5mm

IV. Minimum thickness for tanks having

shell radius exceeding 310 cm and volume capacity-

(i) upto 21 litres per centimetres 2.5mm 3.5mm 3.5mm

(ii) above 21 up to 27 litres per cm 3.5mm 3.5mm 3.5mm

(iii) above 27 litres per cm 3.5mm 3.5mm 3.5mm

Note: If the tank has other than circular cross-section, the radius for the purpose of this table shall be the maximum for that portion of the cross-section under consideration.

3. Joints

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All joints to tank, its shell, heads, partitions, baffles and stiffeners shall be welded in accordance with recognized good practice and the efficiency of any joint shall not be less than 85 percent of the adjacent metal so joined.

4. Division of tank into compartment:

1) Unless expressly permitted in writing by the Chief Controller, a tank having a net capacity exceeding 5 kilolitres shall be divided into compartments by oiltight partitions and no compartment shall have net capacity exceeding 5 kilolitres.

2) Every partition shall be either dished, corrugated, reinforced or rolled. Flat partition without reinforcement shall not be allowed.

5. Testing of tank:

- 1) Every compartment of a tank shall be tested by a responsible competent person by hydrostatic pressure of not less than 0.316 kg/cm², The pressure shall be maintained for a period of not less than one hour and shall be gauged at the top of the compartment. The compartment under test shall not show any leakage or drop of pressure during the test.
- 2) Two adjoining compartments of a tank shall not be tested or filled with water simultaneously.

6. Anchoring of tank:

- 1) The tank shall be securely anchored to the vehicle in a manner that will not-
 - (i) introduce undue concentration of stresses;
 - (ii) impair the stability and performance of the vehicle; and
- 207
- (iii) allow any movement between the tank and the vehicle due to starting, stopping and turning.
- (2) All stops and anchors used to anchor a tank to the vehicle shall be so installed as to be readily accessible for inspection and maintenance.

7. Discharge faucet;

Each compartment of a tank shall be fitted with a discharge faucet which shall be substantially made and so attached. The discharge end of the faucet shall be threaded or so designed as to permit the hose being tightly coupled to it.

8. Emergency discharge control;

- (1) The outlet of each compartment of the tank shall have an efficient and reliable shut-off valve located inside the shell or in a sump forming an integral part of the shell.
- (2) The operating mechanism for the shut-off valve shall be provided with a secondary control in an easily accessible position but remote from all fill openings and discharge faucets.
- (3) The secondary control required by sub-paragraph (2) shall be provided with a fusible section which will permit the shut-off valve to close automatically in the event of a fire.
- (4) A shear section which will break under strain shall be provided between the internal shut-off valve and the discharge faucet. The shear section shall be located as close as possible to the internal shut-off valve.

9. Normal –venting

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- (1) Every compartment shall be fitted with an independent vacuum and pressure operated vent with a minimum effective opening being covered with two layers of non corroding metal wire gauge having not less than 11 meshes per centimetre.
- (2) The vent shall be so arranged as to limit the pressure within the compartment to 0.21 kg/cm² and the vacuum to 5 centimetres water gauge.

10. Emergency venting for fire exposure:

- (1) In addition to normal venting required by para 9, every compartment of a tank shall be fitted with an emergency venting facility which shall be of the fusible type so as to provide a minimum fire-venting opening having a net area in square centimetres equal to 8 plus 4.3 times the gross capacity of the compartment in kilolitres.
- (2) The emergency vent shall be so designed as to prevent loss of liquid through the vent in the case of vehicle upset except in the case of pressure rise when in the upset position.
- (3) Fusible vents shall be actuated by elements which will operate at a temperature not exceeding 930C.

11. Top-filling Pipe:

- (1) The inner end of the filling pipe shall be fitted with a proper type of splash deflector and the outer end threaded or so designed as to ensure leak proof connection with the filling hose.
- (2) Top filling pipe, if provided, shall be carried down early to the bottom of the tank.

209

(3) The outer end of the filling pipe shall be fitted with an oil-tight locker cap.

12. Tank-gauging arrangements:

(1) Each compartment shall be fitted with a dip pipe or any approved tank gauging device.

(2) The dip pipe, if provided, shall be carried up to the bottom of the tank and all opening in the dip pipe, except the capped top opening shall be covered with two layers of wire gauges having not less than 11 meshes per cm.

(3) The dip pipe shall be fitted with an oil tight locker cap.

13. Tank overturn protection:

(1) All tank top fittings shall be protected from damage in the event of overturning of the vehicle chassis on which it is mounted.

(2) Where protection to tank top fitting are provided by enclosing them within the contour of the shell or with in a rigid coming welded to the tank shell, the area enclosed by such protection shall be adequately drained and provided with plug or cut outs to enable the section to be gas freed completely before repair.

14. Marking:

Every tank vehicle used for the transportation of petroleum shall, whether loaded or empty be conspicuously marked on each side and rear thereof in letters at least 7cm high on a background of sharply contrasting colours with the words "FLAMMABLE " and the common name of the flammable liquid being transported e.g. "MOTOR SPIRIT", "KEROSENE", etc.

210

FOURTH SCHEDULE

[See Rule 105]

A extent of hazardous area in Refineries /Processing/Plants/major installations conforming to condition 10 (a) of licence **FORM XIII**

Sl. Description of Location of Products Handled Characteristics Extent of Classification

No. the facility the facility stored in the of the facility Areas of Area Facility (Division)

1 2 3 4 5 6 7

1.Plant, Equipment, Open Air Inflammable liquid Releases inflammable (i) Pits, sumps, trenches

1

Process Vessels above its flash-point products under below the floor or ground or inflammable ABNORMAL level within hazardous vapour or conditions area (**any zone**). gas heavier than air

or requires to

be opened

up for maintenance due

to ABNORMAL

conditions

(ii) Area above the ground 2

level extending vertically

8m above the

source of

hazards and horizontally

16m in all directions from

such source. Beyond 8m

from the source of hazard

in the horizontal plane, the

212

1 2 3 4 5 6 7

vertical extent of the

hazardous area may be

reduced to 8m above

the ground level.

(iii) Where large release of volatile products may occur, the area in the horizontal plane beyond 16m upto 32m from the source of hazard, extending vertically up to 60cm above the ground level in all directions.

1.1 Plant, Equipment Open Air Inflammable liquid Releases inflammable (i) Pits, sumps, trenches

1 process Vessels above its flash-point products under below the floor or ground or **inflammable NORMAL** level within hazardous **vapour or** gas heavier conditions or Normally area (**any zone**). than air requires **frequent** opening up for maintenance.

(ii) Area above the ground level extending vertically 8m above the source of

213

1 2 3 4 5 6 7 hazards and horizontally 16m in all directions from such source. Beyond 8m from the source of hazard in the horizontal plane, the vertical extent of the hazardous area may be reduced to 8m above the ground level.

(iii) Where large release of volatile products may occur, the area in the horizontal plane up to 16m beyond the hazardous area **zone 1**, extending vertically upto 60cm above the ground level in all directions.

1.2 Plant, Equipment Well- **inflammable liquid** Releases inflammable(i) Pits, sumps, trenches Process Vessels ventilated **above its flash point** products under below the floor or ground sheds. **or inflammable vapour or gas heavier** ABNORMAL level within hazardous (**any zone**). **than air** to be

opened up for maintenance due

214

1 2 3 4 5 6 7 **for maintenance** **under** ABNORMAL conditions

(ii) Area above the ground **1** level extending vertically 8m above the source of hazards and

horizontally 16m in all directions from such source. Beyond 8m from the source of hazard in the horizontal plane, the vertical extent of the hazardous area may be reduced to 8m above the ground level.

(iii) Where large release of volatile products may occur, the area in the horizontal plane beyond 16m up to 32m from the source of hazard, extending vertically upto 60cm above the ground level in all directions.

215

1 2 3 4 5 6 7

1.3 Releases inflammable (i) Pits, sumps, trenches
1 products under below the floor or ground NORMAL conditions level within hazardous or normally requires area (zone)

Frequent opening for maintenance

(ii) Area above the ground level extending vertically 8m above the source of hazards and horizontally 16m in all directions from such source. Beyond 8m from the source of hazard in the horizontal plane, the vertical extent of the hazardous area may be reduced to 8m above the ground level.

(iii) Where large release of volatile products may occur, the area in the horizontal plane up to

216

16m beyond the hazardous area zone1,

1 2 3 4 5 6 7

extending vertically upto 60cm above the ground level in all directions.

1.4 Plant, Equipment Well- Lighter than air, Releases inflammable (a) With in the shed.- 2 Process Vessels ventilated inflammable gases. products under (i) Entire shed above the sheds. ABNORMAL level of the lowest opening conditions or requires in the

side wall. to be opened
up for maintenance

ABNORMAL

conditions

(ii) Area above the ground 2

level or a level 4.5m

below the source of hazards, whichever

is higher, extending vertically up to

the level of the lowest

opening in the side wall

of the shed and

horizontally 4.5m from such

source in all directions.

(b) Outside the shed :- 2

Area above the roof of

the shed extending

217

vertically 8m above each

1 2 3 4 5 6 7

opening in the roof

and horizontally

4.5m from such

source in all

directions.

1.5 Plant, Equipment Inadequately Lighter than air, Releases inflammable (a) With in the shed.- 2

Process Vessels ventilated inflammable gases. products under (i) Entire shed above the

sheds. ABNORMAL level of the lowest opening

conditions or requires in the

side wall. to be opened up

for maintenance (ii) Area above ground ABNORMAL

level or a level conditions.

4.5m. below the source of

hazards, whichever is higher, extending

vertically up to the level of the

lowest opening in the side

wall of the shed and

horizontally 4.5m from such

source in all directions.

(b) Outside the shed :-

2 Area above the lowest

in the side walls of

shed extending vertically

218

4.5m above the roof and

1 2 3 4 5 6 7

horizontally 3mtrs.

from the side wall

1.6 Plant, Equipment Inadequately inflammable liquids, Releases inflammable (a) With in the shed.- 1

Process Vessels ventilated above its flash-point products under (i) Entire area with in shed

sheds. or inflammable ABNORMAL including pits, sumps and

vapour or gas conditions or requires

trenches. heavier than

air to be opened up

for maintenance

ABNORMAL conditions.

(b) Outside the shed :-

2 Area extending vertically

3m above roof and horizontally

3m beyond shed or 16 meters from the source of hazard whichever is farthest.

Beyond 3meters from the shed or 8 meters from the source of hazard, whichever is farthest, in the horizontal plane, 219

the vertical extent of the hazardous area may be reduced to 8m above the ground level.

1 2 3 4 5 6 7

Pits, sumps, trenches 1 below the ground level within **zone** 2 area (**zone**).

Where large release - of inflammable products occur-

Area with in **2**

16cm of the **zone** area **additional** extending vertically up to 60 cm above the ground level.

Releases inflammable i Entire shed 1 **vapours** under

NORMAL conditions ii. Taking the **top** most 1 or Normally requires opening in the shed as a opening frequently the source of hazard, the for maintenance. area extending vertically 8m above such source & horizontally 16m in all directions from the 220

source. Beyond 8m from the source of hazard 1 2 3 4 5 6 7

in the horizontal plane, the vertical extent of the hazardous area may be reduced to 8m above the ground level.

iii. Pits sumps, trenches, 1 within hazardous area.

(iv) Where large release 1 of volatile products may (Additional) occur, the area within 16meters of the **zone**1 area extending vertically upto 60cm above the ground level.

1.7 Enclosed premises Within No flammable In case of failure of Entire enclosed premises Safe

with purging system. a hazardous products handled in the purging system,
 Air intake of fresh of area (any the enclosed electric supply is
 the air purging zone) premises. automatically cut off
 system not less or a warning is
 than 1.5 meters automatically given to
 above the hazardous a person in attendance.

area (any zone),

221

1 2 3 4 5 6 7

1.8 Enclosed premises a. Entire shed.

without purging -ditto- -ditto- -ditto system,
 electric

b. Outside the shed. As specified
 in the case of for inadequate
 quately

ventilated shed ventilated

sheds

1.9 Pipeline with well Well-venti- Any inflammable Releases inflammable (i) Pits below or within 3
 1

maintained valves, lated situ- liquid above its flash products under metre of the facility.

metres, fittings. ations or in point or any ABNORMAL ii) Area within 3m of 2

a pit outside inflammable vapour conditions or requires pipeline fittings, valves,
 hazardous or gas. to be opened metres, in all directions.

area (any up for maintenance

zone) due to ABNORMAL

conditions.

1.10 Tanks, above Open air Any inflammable liquid -ditto- i) Above the floating 1
 ground (floating above its flash points roof, within the shell.

Roof) ii) Within 3m of the shell 2

iii) Space within the tank

222

enclosure up to top level

of the enclosure wall.

1 2 3 4 5 6 7

1.11 Tanks, above Open air Any inflammable Releases inflammable i) Within 1.5m of the vent 1
 ground (cone liquid above its flash products under openings

Roof) point. ABNORMAL ii) Within 3m of the 2

conditions or requires tank

shell, ends or roof to be opened up for of the

tank maintenance

due iii) Space within tank 2 to

ABNORMAL enclosure up to top level conditions.

of the enclosure wall.

1.12 Pumps, withdrawals i. In an open Inflammable liquid -ditto- Entire Enclosure 1
 fittings. enclosure or gases

ii. In a plat- -ditto- -ditto- Within 1.5m of the edge 2

form in the of the platform in all

open or in a directions extending

shed without Vertically from the ground

walls. level up to 1.5metres above

the top of pumps/withdrawal

fittings.

iii. Within a well -ditto- -ditto- (i) Pits, sumps, trenches 1

ventilated pump below the floor or ground

223

house. level within hazardous

area (any zone).

(ii) Area above the ground

level extending vertically
 8m. above the source of
 hazards and horizontally
 1 2 3 4 5 6 7
 16m in all directions from
 such source. Beyond 8m.
 from the source of hazard
 in the horizontal plane, the
 vertical extent of the
 hazardous area
 may be reduced to 8m
 above the ground level.
 (iii) Where large release
 1 of volatile products may
 Additional occur, the area in the
 horizontal plane beyond
 16m up to 32m from
 the source of hazard,
 extending vertically upto
 90m above the ground
 level.

224

226

FOURTH SCHEDULE CONTINUED

(See rule 105)

B. Extent of hazardous area in installation conforming to condition 10(a) of Licence in Form XV and storage sheds.

Location Classification Extent of Classified area of the area

1 2 3 4

1. Tanks above ground: 2 Within 3 metres form shell.

(a) shell, ends or roof ends or roof of tank Area
 and enclosed area inside the enclosure up to top
 level of enclosure wall.

(b) Vent 1 Within 1.5 metres of open end of
 vent extending in all directions.

(c) Floating roof 1 Above the roof and within the
 shell.

2. Tanks underground Fill Pipe 1 Any pit, box or space below
 grade level, any part of which is

227

within zone 1 or zone 2 area.

2 Up to 45 cms. above grades level
 within a horizontal radius of 3 metres
 from a loose fill connection and within
 a horizontal radius of 1.5 metres from
 a tight fill connection.

Vent discharging upward 1 Within 90 cms. or of open end of vent
 extending in all directions.

2 Area between 90 cms. and 1.5 metres
 or of open end of vertical directions.

3. Pits sumps (below grade level)

a) Without mechanical 1 Entire area within pit/sump if
 ventilation any part is within zone 1 or 2 area

b) With mechanical 2 Entire area within pit/sump if ventilation any part is within zone 1 or 2 area.

c) Containing valves, 2 Entire pit/sumps filling piping and not within zone 1 or 2 area.

4. Pumps, bleeders withdrawal fitting, metres and similar devices:
228

a) indoor 1 Pits sumps or trenches below floor level within zone 2 area.

2 Within 1.5 metres of any edge of such devices extending in all directions. Also 90 cms. above grade level or floor level exceeding up to 7.5 metres horizontally from any edge of such devices.

b) Outdoor 1 Pits sumps or trenches below platform or ground level within zone 2 area.

2 Within 90 cms of any edge of such devices extending in all directions. Also 45 cms. above grade level within 3 metres horizontally from any edge of such devices.

5. Tank Vehicle 1 Pits sumps or trenches below within zone 2 area.

a) Bottom loading or 2 Within 90 cms of point of unloading connection extending in all directions. Also up to 45 cms. above grade level within a horizontal radius of 3 metres from any point of connection.

229

b) Loading from top 1 Within 90 cms of open end with atmospheric of vent extending in all venting directions.

2. Area between 90 cms. and 1.5 metres from open end of vent extending in all directions. Area within 90 cms. of the edge of connection extending in all directions.

c) Loading from top 2 Within 90 cms of point of with vapour recovery connection of fill pipe and vapour recovery pipe, extending in all directions.

6. Container filling: 1 Pits sumps or trenches below within zone 1 or 2 area.

a) Outer in a shed 1 Within 90 cms of and fill opening without wall of the container extending in all directions.

2 Area between 90 cms. and 1.5 metres from fill/vent opening of the container extending in all directions. Also up to 45 cms. above floor/or grade level within a horizontal radius of 3 metres from vent/fill opening or

within the filling enclosure,
whichever is higher.

230

b) Indoor in a storage/ 1 Whole of the interior of the
filling shed well shed.

ventilated near 1 Pits sumps or trenches below
roof and floor level and within zone 1 or 2 area.
situated in open area

2 Area within the cone formed by
Joining the top vent level of the
shed to a point 2.5 metres outside
the shed in all directions.

7. Storage and repair garages 1 All sumps or spaces below floor
for tank vehicles level.

2 Area above 45 cms. Above floor or
grade level of entire storage/repair
garages.

8. Drainage, ditches, 1 Area up to 45 cms above ditch
separators, separators or basin.
compounding basis in

2 Also up to 45 cms above grade level
within 4.5 metres horizontally from
any edge.

9. Container Storage 3 As in 6(b)

10. Garages for ordinary If there is any opening to
vehicles, ordinary these rooms within the
231

office, Rest Room extent of an indoor or outdoor
classified area, the facility shall
be classified as if the wall, curb
or partition separating the
classified area did not exist.

C. Extent of hazardous area in service station.

Location of hazard Classification Extent of hazardous area
of the area

1 2 3 4

1. Underground tank

a) Filling point 1 Any pit, sump, box or space grade
level, any part of which is within zone
1 or zone 2 hazardous area. Upto 45
cms. above grade level within
horizontal radius of 3 metres from the
filling point.

b) Vent 1 Within 90 cms. of open end of vent
extending in all directions.

2. Area between 90 cms. And 1.5 mtrs
of open end of vent extending in all
directions

2. Dispensing pump or unit

232

a) Pits/Sumps 1 Any pit, sump or box below grade level
any part of which is within zone 1 or
zone 2 hazardous area.

b) Pump cabinet or 1 The area 1.2 metres vertically above
dispenser enclosure the base within the cabinet enclosure
and 45 cms. horizontally in all
directions.

c) Outdoor 2 The area between 45cm and 6 metres

of the cabinet/enclosure extending 45 cms. vertically above the grade level.

d) Indoor with 2 -dittomechanical ventilation

e) Indoor with normal 2 The area 45 metres and 7.5 (gravity)ventilation metres of the cabinet/enclosure extending 45 cms. vertically above the grade level.

3. Remote pumps (Outdoor) 1 Any pit, box or space below grade level of any part within a horizontal distance of 3 metres from the edge of the pump.

2 Within 90 cms. of any edge of pumps, extending in all direction. Also up to 45 metres above floor or grade

233 level within 7.5 metres horizontally from any edge of pump.

4. Remote pumps (Indoor) 1 Entire area within any pit.

2 Within 1.5 metres of any edge of pump, extending in all directions. Also up to 90 metres above floor or ground level within 7.5 metres horizontally from any edge of pump.

5. Lubrication/service room 1 Entire area within a pit.

2 Area up to 45 cms above floor or grade level within entire lubrication/ service room.

6. Storage bin or enclosure for 1 Entire bin or enclosure Class A or Class B Petroleum

7. Sales, Storage and Rest room ordinary If there is any opening to these rooms within the extent of a zone 1 or zone 2 area the entire room shall be classified as zone 1.

234

FIFTH SCHEDULE

(See rule 193)

Methods of testing viscous or solid Forms of petroleum

If the sample of petroleum to be tested is viscous or solid or contains sediments or thickening ingredients, such petroleum shall be tested in the ABEL apparatus in the following manner :-

The solid mixture must be cut into cylinders 38.1mm in diameter by means of a cork borer or other similar cutter having the correct internal diameter. These cylinders are to be placed in the petroleum cup of the testing apparatus in a vertical position in such number as will completely fill the cup. The cylinders must be in contact with one another but must not be so tightly packed and so be deformed in shape.

Five or six of the cylinders in the centre of the cup must be shortened to 127 mm to allow space for the thermometer bulb.

The petroleum which is viscous or contains sediments or thickening ingredient shall be filled in the petroleum cup of the testing apparatus in a vertical position so that it completely fills the cup.

The air bath of the testing apparatus must be filled to a depth of 38.1mm with water.

The water bath must then be raised to, and maintained at temperature of about 800F.

The cup must then be placed in the air bath, and temperature of the sample must be allowed to rise until the thermometer in the oil –cup show 750F then test flame must be applied.

If no flash is obtained, this temperature must be maintained constant in the oil-cup

for one hour at the expiration of which time the test flame must again be applied.

235

If a flash is obtained, the solid mixture will be subject to the provisions of the Petroleum Act, 1934.

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FIRST SCHEDULE

Article

1.

Form of

Licence

2.

Purpose for which

Granted

3.

Authority empowered

to grant licence

4.

Fee

5.

1. III To carry petroleum in bulk by water

An Officer

appointed by the

Central Govt.

For Ship or other Rs. 5000 for

Vessels not exceeding 100 tonnes year or part thereof

Gross tonnage reof from the

date of issue.

For every Rs. 1000

Additional 50

Tonnes gross

tonnage or

fraction thereof.

2. XI To carry petroleum by

land on mechanically

propelled vehicles

Controller Rs. 500 for every Calendar year or

part thereof

3. XII To import and store

petroleum Class A in

quantity not exceeding

300 litres

District Authority Rs. 200 for every Calendar year or

part thereof.

4. XIII To import and store

petroleum Class B otherwise

than in bulk in

quantity not exceeding

25000 litres

District Authority Rs. 20 for every 1000 litres or part

thereof for calendar year.

5. XIV To store petroleum in tank

or tanks

Controller For each class of petroleum Rs. 1000

for the first 50 KL plus Rs. 15 for

every additional KL or part thereof,

for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

6. XV To import and store petroleum in an installation

Chief Controller or a Controller authorised in this behalf by the Chief Controller

For each class of petroleum Rs. 1000 for the first 50 KL plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

7. XVI To import and store other wise than in bulk (a)

Petroleum Class A in quantities exceeding 300 litres (b) Petroleum Class B in quantities exceeding 25000 litres (c) Petroleum Class C in quantities exceeding 45000 litres or (d) partly one class and partly two classes of petroleum

Controller For each class of petroleum Rs. 1000 for the first 50 KI plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

237

8. XVII To store petroleum Class A temporarily in

quantities not exceeding 50000 litres for fuelling of aircrafts in connection with crop spraying work only.

Controller For each class of petroleum Rs. 1000 for the first 50 KI plus Rs. 15 for every additional KL or part thereof, for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

9. Special Form

To import and store petroleum class not provided for in Articles

3,4,5,6 and 7

Controller For each class of petroleum Rs. 1000 for the first 50 KI plus Rs. 15 for every additional KL or part thereof,

for every calendar year subject to a maximum of Rs. 15,000 per calendar year or part thereof.

10. XVIII To decant kerosene (petroleum class B) from mechanically propelled vehicle in containers)

Controller Rs. 200 for every Calendar year or part thereof.

11. XIX To transport petroleum

Class A/B in bulk on land

for on site refuelling of

aircrafts, heavy

vehicles/machinery &

Stationery equipments by

a mechanically propelled

vehicle Viz, Refueller

Controller Rs. 500 for every Calendar year or part thereof.

(TRUE COPY)

ANNEXURE-R7/18

भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

हाल संख्या 502 एवं 507, लेवल-5, ब्लॉक II, पुराना सी.जी.ओ. कॉम्प्लेक्स, एन.एच.4

फरीदाबाद- 121001

Hall No. 502 & 507, Level 5, Block B, Old CGO Complex, NH-4,

Faridabad - 121001

E-mail : jtccefaridabad@explosives.gov.in

Phone/Fax No : 0129 - 2410734, 2410732

पुर्व अनुमोदन संख्या /Prior Approval No : A/P/NC/HN/14/5597 (P561666)

दिनांक /Dated : 24/05/2023

सेवा में
/To,

M/s. INDIAN OIL CORPORATION LIMITED,
Panipat Divisional Office, Indian Oil Corporation Ltd.,
Panipat Marketing Complex Village Baholi PO Panipat Refinery
Taluka: Panipat,
District: PANIPAT
State: Haryana
PIN: 132140

विषय /Sub : Khasra No, NA, PROPERTY ID-131C4U3(PPID WITH EQUAL LENGTH J 131 C0004U0003A), BETWEEN JAGADHARI BUS STAND TO AGGARSEN CHOWK ON NH, TOWN-JAGADHARI, Jagadhri, Taluka: Jagadhri, District: YAMUNANAGAR, State: Haryana, PIN: 135003 में प्रस्तावित पेट्रोलियम वर्ग A,B Retail Outlet ।
Proposed Petroleum Class A,B Retail Outlet at Khasra No, NA, PROPERTY ID-131C4U3(PPID WITH EQUAL LENGTH J 131 C0004U0003A), BETWEEN JAGADHARI BUS STAND TO AGGARSEN CHOWK ON NH, TOWN-JAGADHARI, Jagadhri, Taluka: Jagadhri, District: YAMUNANAGAR, State: Haryana, PIN: 135003

महोदय
/Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN1358302 दिनांक 23/05/2023 का संदर्भ ग्रहण करें ।

Please refer to your letter No. OIN1358302 dated 23/05/2023 on the subject.

संदर्भित पत्र के साथ अग्रेषित उपर्युक्तन अधिष्ठापन का साइट (स्थल)/ले-आउट, आदि दर्शाता Drawing(s) nos. DEV/MS/JAGADHARI dated 23/05/2023, DEV/MS/JAGADHARI dated 23/05/2023 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विधिवत पृष्ठांकित कर लौटाई जा रही है ।

The Drawing(s) nos. DEV/MS/JAGADHARI dated 23/05/2023, DEV/MS/JAGADHARI dated 23/05/2023 , showing the site/layout/construction details forwarded with your letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस कार्यालय को प्रेषित करें ।

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन।
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से **10000/-** (प्रति वर्ष- अधिकतम 10 वर्ष तक) का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
A license fee of Rs. **10000/-** (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेफ्टी और टैंक टेस्ट प्रमाण-पत्र
जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" ऑनलाइन मॉड्यूल के माध्यम से बनाया गया हो।
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. पेट्रोलियम नियम, 2002 के नियम 144 के तहत निर्धारित प्रपत्र के अनुसार जिला प्राधिकरण (एलएसडीए) मॉड्यूल के लाइसेंसिंग सिस्टम के माध्यम से जारी किया गया अनापत्ति प्रमाण पत्र, उनके हस्ताक्षर और मुहर के साथ पृष्ठांकित आरेखण/प्लान की प्रति के साथ ही। युआरएल : <https://lsda.peso.gov.in/LSDAOnline/Login.aspx> के माध्यम से ऑनलाइन एनओसी आवेदन, ई-फाइलिंग किया जा सकता है।
No objection certificate issued under Rule 144 of the Petroleum Rules, 2002 as per prescribed proforma by the District Authority through Licensing System for District Authority (LSDA) module only together with a copy of drawings/plans endorsed with his sign and seal. Online NOC application eFiling may be accessed through URL : <https://lsda.peso.gov.in/LSDAOnline/Login.aspx>
6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर।
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट।
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेंट, रेफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें।

Please follow the requirement/provision of " Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फ़ाइल संख्या **A/P/NC/HN/14/5597 (P561666)** का संदर्भ दे।

Please quote this office file No. **A/P/NC/HN/14/5597 (P561666)** in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((एच.के.शर्मा)
(H K Sharma))

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)
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ANNEXURE-R7/19

OISD-STD-225

**STORAGE, HANDLING AND DISPENSING
AT
PETROLEUM RETAIL OUTLETS****PREPARED BY
FUNCTIONAL COMMITTEE****OIL INDUSTRY SAFETY DIRECTORATE
7th FLOOR, NEW DELHI HOUSE
27, BARAKHAMBA ROAD,
NEW DELHI-110001**

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FOREWORD

The Oil Industry in India is more than 100 years old. As such, a variety of practices have been in vogue because of collaboration/ association with different foreign companies and governments. Standardisation in design philosophies, operating and maintenance practices was hardly in existence at a national level in early days. This coupled with feed back from some serious accidents that occurred in oil & gas industry, the Ministry of Petroleum & Natural Gas in 1986 constituted a Safety Council assisted by the Oil Industry Safety Directorate (OISD) for formulating and implementing a series of self regulatory measures aimed at removing obsolescence, standardising and upgrading the existing standards to ensure standardisation and safer operations.

Accordingly, OISD constituted a number of functional committees comprising of experts nominated from the industry to draw up standards and guidelines on various subjects.

Retail Outlets are the principal installations for refueling of MS/HSD for automotive use. The safety of these installations is of paramount concern keeping in view the associated hazards of petroleum products handled, vehicles and public. Accidents at Petroleum Retail Outlets in the recent past, emphasized the need for the industry to review the existing design, operation and maintenance practices in Petroleum Retail Outlets. Therefore, a need was felt to frame a standard for safe storage, handling of Petroleum Products at Retail Outlet.

This document was prepared based on the accumulated experience and knowledge of industry members, and various national and international codes and practices.

This document will be reviewed periodically for improvements based on the new experiences and better understanding. Suggestions may be addressed to :

The Coordinator,
Committee on "Retail Outlet"
Oil Industry Safety Directorate,
7th floor, New Delhi House,
27, Barakhamba Road,
New Delhi - 110001.

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“STORAGE, HANDLING AND DISPENSING AT PETROLEUM RETAIL OUTLETS”

1.0 INTRODUCTION

Motor Spirit (MS) / High Speed Diesel (HSD) are widely used as automotive fuels. *There* has been high growth in consumption of these products commensurate with the increase in *number* of vehicles. Accordingly, number of retail outlets for dispensing of MS/ HSD have gone up in the country. In recent times, petroleum retail outlets have witnessed addition of alternate fuels (namely LPG, CNG) and various other formats not connected to petroleum fuels.

Accordingly, a need was felt to frame guidelines on safety of these Petroleum *Retail* Outlets as safety at these installations is one of the important considerations in view of the hazards associated with handling of these products, operating conditions such as pressure, storage of other flammable materials etc.

2.0 SCOPE

This standard lays down the minimum requirements in design, operation, inspection, maintenance, training, consumer safety at Petroleum Retail Outlets (PRO).

It does not cover the certification or fitness requirements of vehicles using MS / HSD.

This Standard does not deal with provision of CNG and LPG dispensing facilities for automotive use in the same station which are covered in OISD-STD-179 and OISD-STD-210 respectively.

3.0 DEFINITIONS

Authorised Person : A person trained and assigned to carry out a specific job by the owner or marketing company.

Capacity : The maximum volume of water that can be stored in a vessel/container at 15 °C at atmospheric pressure.

Competent Person : A person recognised by the concerned Statutory Authority for the purpose in respect of which the competency is required.

C-Store: C-Store means the area in which non-fuel goods / consumables are sold.

Dispenser : The equipment provided in the retail outlet for delivering MS/ HSD to the Auto Fuel Tank of motor vehicles / approved receptacles.

Emergency shut off : A shut off to cut off power supply as well as product supply which in an emergency, operates automatically or can be operated remotely.

Fill Point : The point of inlet pipe connection of a bulk storage tank for MS/ HSD where hose is connected for filling the products into the tank.

Vent Pipe : The pipe fitted on an underground tank in Petroleum Retail Outlets for breathing.

Petroleum Retail Outlet : The area provided with facilities and specially designed for storage and dispensing to the fuel tanks of motor vehicles and any other approved receptacles.

Pressure Vacuum Valve: A pressure and vacuum relief device used to limit the maximum pressure and vacuum that can exist in storage tank and vessel.

Tank Truck / Tank Lorry / POL Tank Lorry: A truck mounted with a properly designed and approved tank for transportation of MS / HSD in bulk to the dispensing stations.

Petroleum & Explosives Safety Organisation (PESO): The statutory body for licensing the retail outlet under Petroleum Rules, 2002.

4.0 STATUTORY REQUIREMENTS

Petroleum Retail Outlets are covered under Petroleum Rules, 2002 and require licence from PESO. The site layout and construction of the retail outlet requires to be approved by PESO.

In addition to above, approval from other applicable Statutory Bodies and local authorities shall be obtained.

5.0 LAYOUT & FACILITIES

5.1 General

- i. The space chosen for a petroleum retail outlet shall be sufficiently spacious to allow it to be designed to minimize the risk from the petroleum fuels to any person likely to be at or near the retail station.
- ii. The layout should ensure unobstructed movement of all vehicles together with adequate provision for entry and exit of Tank trucks.
- iii. Location of the facilities, equipment , entrance, exit & paving shall be arranged in a such manner to avoid the risk of any collision amongst the motor vehicles.
- iv. There should be unobstructed view of the operating and dispensing areas from the salesroom.
- v. Access for mobile fire fighting equipment to all the Retail Outlet facilities shall be ensured.
- vi. The location of tanks, filling and vent pipes, dispensing equipment and road tanker decanting area as well as on site buildings shall be designed to provide for satisfactory means of escape for persons in the event of fire or other incident.
- vii. The hazardous areas shall be protected from sources of ignition.
- viii. The items to be sold from a Convenience Store (C-Store) in a retail outlet shall be decided keeping in view hazards associated with the items being stocked and sold. Open flame appliances shall not be used in PRO.
- ix. Provision for car parking shall be made in PRO with C-Store @ one slot distinctly marked for each 25 sq. metre of C- Store area.
- x. Separate pathways outside dispensing area shall be provided for movement of customers for C-Store.
- xi. Hazardous area classification shall be done in line with OISD-STD-113 and IS : 5571.

5.2 Storage Tanks

- i. Petroleum shall be stored only in underground tanks in single / double walled [membrane] and its installation shall be outside any building.
- ii. These shall be placed in an earthen or masonry or concrete pit and shall be packed with sand/earth/gravel without leaving any space between the tank and concrete/masonry wall. Alternatively, tank shall be installed in earth pit in a manner that no part of the tank is less than 1.5 metre from any point of the marked boundary.
- iii. No part of the space over the buried tanks shall be used for any purpose other than installing equipment specifically meant for the withdrawal/ monitoring of contents of the tank.

5.2.1 Material of construction

Following materials shall be used for underground storage tanks.

Steel tanks : Carbon steel as per IS: 2062 or equivalent
Design Code IS: 10987: 1992 for petroleum products
or equivalent

GRP Tank : ASTM D4021, conforming to UL 1316 or equivalent,

5.2.2 Tank Installation

- i. The underground tanks shall be either installed in the dedicated tank farm area "Away from Driveway (Remote Tank Farm)" or under the driveway with an appropriate reinforced concrete slab above the tank ("Under Driveway").
- ii. All tanks shall be pneumatic or hydro tested as per the design code or operating pressure, whichever is higher, before boxing up of the tanks.
- iii. Steel tanks shall be suitably protected against corrosion.
- iv. Design shall provide adequate protection against buoyancy for the Tanks installed.
- v. Installation of GRP / ERP tanks shall follow the manufacturer's recommendations.

5.2.2.1 Tanks installed under driveway

- i. Underground tanks shall be installed under concrete slab or alternate pavement material. Design consideration shall take care of loading either through masonry pit walls or back fill material and burying depth of tanks.
- ii. Man way covers (metallic / GRP) shall be designed for the intended vehicle load and to prevent water ingress during rain and also ensure safety of tank fittings.
- iii. RCC slab for the tank pit to be designed for the intended vehicle load.

5.2.2.2 Tanks installed away from driveway

- i. Underground tanks preferably to be installed in a masonry pit to ensure product retention within the pit in the event of any leakage or overflow.
- ii. Installation of GRP / FRP tanks shall follow the manufacturer's recommendation.
- iii. Man ways sump shall be covered adequately in order to avoid ingress of rain water and also to ensure safety of tank fittings.

5.3 Fill points

- i. The fill points for the tank/tanks, whether off set or direct fill shall be located in such a manner so that any spillage of petroleum and its subsequent ignition does not pose any immediate threat to members of the public or fire court or delivery staff.
- ii. Fill points shall be located in the open air such that any flammable concentrations of vapours resulting from normal filling operations or spillage does not reach potentially ignition sources, or accumulates in either building or out door locations so as to pose a danger.
- iii. The fill points shall maintain a minimum safety distance of 3 mtrs. all round including property boundary or any other structure where a source of ignition is likely to be present. This distance of 3 m may be reduced if a fire – resistant wall is constructed, e.g. of brick or concrete, which is at least 2 m high and extends sideways or parallel to the boundary. If the wall is a part of a building which houses a sensitive population, such as a school, hospital or residential dwelling, this distance should be increased to 12 m.
- iv. Fill pipes shall have minimum 1:200 slope towards the storage tank to ensure easy flow due to gravity and also to avoid any product retention within the fill pipe.

- v. Fill pipe shall be carried down nearly to the bottom of the tank to prevent fire hazard due to generation of static charge arising out of free fall of product.
- vi. Proper identification of fill points for various types of fuels shall be provided to avoid wrong decantation.
- vii. An "earthing bus" shall be provided in the close vicinity of fill points.
- viii. Hose connections shall be properly tightened using screwed / cam lock couplings.
- ix. Fill pipe caps shall be made of softer material like brass or aluminium.
- x. Fill cap shall have a proper locking system and key shall be kept under the custody of the authorized person.
- xi. Fill points shall be so located that the tank lorry when under decantation is in drive out position.

5.4 Pipelines

- i. Pipelines from tanks to dispensing points and vent pipes shall be routed below the ground surface. It shall not be under a building or other features which prevent access to the pipelines after installation. Fuel Pipes should be sloped towards Underground Storage Tank.
- ii. In case of pressurised system, entire piping system including the appurtenances shall wherever possible be constructed with welded joints and where necessary with flanged joints. The number of flanged joints shall be kept down to a minimum.
- iii. Piping shall run as directly as practical from one point to another and with as few restrictions such as elbows and bends as conditions will permit.
- iv. Provision shall be made in the piping including connection to the bulk storage vessel to compensate for expansion, contraction, jarring and vibration
- v. Each pipe line shall be hydro tested as per design code. Alternatively, it shall be hydro tested at 1.5 times the design pressure maintaining at least for a period of 30 minutes.
- vi. Pipe lines shall be earthed and to maintain electrical continuity suitable "Jumpers" to be provided at the flanged joints to ensure dissipation of static charge developed due to product flow in pipe line. The resistance value between each joint shall not exceed 1 ohm.
- vii. The pipelines shall be protected against corrosion by suitable coating strapping and where necessary by cathodic protection.

5.4.1 Material of Construction or equivalent (being finalized)

- i. Material specifications for metallic piping & fittings shall conform to IS-1978 or equivalent.
- ii. Material specifications for non metallic piping and fittings shall conform to UL 971, EN 14125 or equivalent.

5.5 Vent pipes

- i. Each tank shall be provided with independent vent pipe(s) of adequate capacity unless vapour recovery system is installed.
- ii. Vent point shall never be located under any shade /cover.
- iii. Open ended vent pipes shall extend to a height greater than the maximum liquid level of a road tanker likely to deliver petroleum to the underground tanks and shall not be less than 4 mtrs. In case of venting above the canopy, the vent pipes shall be terminated 1.5 mtrs above it.
- iv. The vent pipe opening shall also observe minimum 4 mtr. clearance in the horizontal plane from all structures.
- v. The vent pipe shall be protected against damage by inadvertent collision with vehicles.
- vi. The outlet (opening) of the vent pipe shall be covered with two layers of non corrosive metal wire mesh having not less than 11 meshes per square centimeter and a rain cap or bend downwards.
- vii. Vent pipe shall be gradually sloped towards the tank to avoid chocking of vent pipe due to any water ingress or due to product in the event of tank overflow.
- viii. The vertical portion of the vent pipe shall not be provided with any intermediate thread joint.

5.6 Dispensing equipment

- i. Dispensers shall be located in the open space where they will be adequately ventilated.
- ii. The dispensers shall maintain a minimum distance of 6 mtrs. from any above-ground structure / property boundary.
- iii. The dispenser shall be installed on a firm foundation and protected against physical damage from vehicles.
- iv. A shear valve to be provided in dispensers in a pressurised system.
- v. The length of the hose connected to the dispenser shall be kept minimum keeping in view the operational requirement and shall not in any case exceed 4 m.
- vi. Breakaway coupling shall be installed in Dispensing Hose / nozzle,

- vii. The dispensing hose shall be electrically and mechanically continuous and earthed. Necessary provisions shall be available in Dispenser to earth the receptacles other than fuel tank of vehicles while dispensing.
- viii. Installation of any Electronic Peripheral device shall be done at a 1200mm above the base level of the dispensing unit.

5.7 Decantation locations

- i. The road tanker delivery locations for unloading into storage tanks shall be in the open, away from the sales building, dispensing activities and emergency escape routes.
- ii. The hose used shall conform to OISD-STD-135.
- iii. Hose length shall not be more than 5.5 m.
- iv. The location chosen shall allow the road tanker to gain access without the need to reverse on to the site.
- v. The discharge area also needs to be substantially leveled but should also incorporate drainage arrangements to intercept largest possible likely spillage.

5.8 Sales room

- i. Any building or room intended to serve as a control point for a retail outlet shall preferably be so located that an attendant in the sales room can see the forecourt and the dispensing area clearly.

5.9 Canopy

- i. The canopy, if provided, for weather protection shall not adversely effect the ventilation or access to the equipment.
- ii. Canopy heights installed at fuel fore court shall have at least 300mm clearance from the maximum permitted height recommended by Central Motor Vehicle Rules for the vehicles to be fuelled.
- iii. Wind and seismic load for the canopy design shall be considered as per IS: 875 and IS:1893 respectively.
- iv. Canopy structure shall be properly earthed as per IS :3043.

6.0 Electrical Power Distribution System

The following elements / components shall be considered in designing the Electrical Power Distribution system in a Retail Outlet.

- Total electrical load for the entire Retail Outlet
- Availability, Suitability & Reliability of the State Electricity Board (SEB) grid.
- Fault (KA) rating of the SEB Feeder
- Load to be fed from back-up DG power
- Load which need stabilized and/or Uninterrupted Power Supply (UPS) supply to function smoothly
- Rated load of the connected & future equipment

The list of reference Standards / Codes is covered under Chapter 14.

For downstream distribution on the LT side, a suitable LT Power Distribution Panel (PDP) shall be designed to feed the various types of loads in PRO safely from a centralized location.

6.1 Elements of Protection

- a. Protection shall be provided to guard against sudden failures viz. neutral disconnection and against overload, short-circuit & earth fault.
- b. The motors shall be protected against short circuit and overload.
- c. Protection shall be provided for variation in voltage, frequency and phase unbalance.

6.2 Backup Power Supply

The following shall be considered to arrive at the capacity of the Diesel Generator (DG) set, if provided.

- "Critical" lighting fixtures are fed with DG supply.
- The DG rating shall be sufficient enough to sustain the starting power requirements of the connected motors without disturbing normal operation of the other loads.

- 3.2.1 The Retail Outlet operating after sunset, emergency lighting with battery backup shall be provided near the DG set, dispenser, sales room and electrical room.

6.3 Layout & Installation

- i. For HT supply, the substation shall mainly consist of lightning arrestor, HT fuse, transformer, SEB metering cubicle.
 - (a) Retail Outlets with an outdoor type of HT/LT substation, a DP structure surrounded with barbed wire fence, entry gate shall be provided outside the licensed area. Alternatively, a Packaged Sub Station shall be provided.
- ii. The Power Distribution Panel, Automatic Voltage Stabiliser, UPS shall be installed with following clear spaces for ease of safe operation & maintenance activities:

In front of the equipment	- 1000 mm.
Behind the equipment	- > 750 mm. (if approach is required)
	- < 200 mm (if approach is not required)
At sides	- > 750 mm. Between equipments
	- < 200 mm. (if approach is not required)
- iii. Electrical room shall be provided with proper ventilation to extract the heat generated in the power distribution equipments.
- iv. All electrical equipment shall be as per IS : 5572 in line hazardous area classification.
- v. Cable entry shall be through gland plate either at top or bottom. Further spare holes, if any, in the gland plates shall be blocked.
- vi. Cables shall be neatly dressed, clamped and tag marked to easily identify the feeder and device it connects.
- vii. The cable entry holes on the building wall in cable trench or overhead shall be sealed to prevent entry of water.
- viii. For underground laying under different conditions of terrain the methods may be as follows:-
 - (a) For direct burial within PRO, top of the topmost layer of cable shall be laid at a minimum depth 600 mm from surface of ground, each subsequent layer at the bottom shall maintain a minimum vertical clearance of 150 mm.
 - (b) For road crossings, cables shall be routed at a minimum depth of 600mm from surface and thru' pipe. The pipe may be of GI or steel reinforced hume pipe or HDPE pipe.

6.4 Earthing System

The earthing system shall be designed as per IS 3043 and following procedures shall be followed:-

- i. All metallic structure, pipe fittings and enclosures of electrical equipments shall be connected to earth.
- ii. Equipment rated up to 230 V, 1-phase supply, the enclosure shall be grounded at least one point.
- iii. Equipment rated above 400 V, 3-phase supply, the enclosure shall be grounded at least at two separate points.
- iv. Two nos. earth pits shall be provided for each of transformer / DG set neutral earthing, equipment earthing.
- v. All earthing pits except DG neutral and instrument / IT earthing shall be connected through grid (s).
- vi. In lightning prone areas, a risk assessment shall be carried out for need of lightning protection and guidelines given in IS 2309 shall be followed.

3.5 Emergency Stop System

- i. Emergency stop system shall be provided to cut off the power supply to all metering pumps/ dispensing equipment and associated equipment, other than certified intrinsically safe equipment at PDP and in / on Sales Building. On actuating any of these push buttons, electrical power supply to entire PRO shall be isolated instantaneously.
- ii. The push button shall be of red colour, mushroom type, marked and a key to open.

3.6 Illumination System

Following Minimum illumination level (lux) shall be maintained in various areas of the PRO for safety and visibility.

<u>Area</u>	<u>LUX</u>
Approach Area	50
Under the canopy	150
Customer Care Room	100
Electrical Room	100

The design shall ensure that illumination is glare-free for customers driving in vehicle in a Retail outlet.

7.0 OPERATING PROCEDURES

7.1 General

- i. Operating personnel of retail outlet shall possess adequate knowledge and experience of handling MS/ HSD to ensure functioning of the station in a safe and efficient manner.
- ii. During unloading of the product from the tank truck to the bulk storage vessels, the tank truck shall be parked in the space marked for the purpose.
- iii. Operation of dispensing fuel to motor vehicles shall be suspended during the period of unloading of fuel from tank truck to the storage tanks.
- iv. All operations at Retail Outlet shall be suspended during the period of evacuation of the storage tank for maintenance and testing.
- v. MS/ HSD shall not be filled in the fuel tank of motor vehicle while the engine of the vehicle is running.
- vi. The operating procedures shall be displayed at relevant locations for the unloading of tank truck.
- vii. Dos and Don'ts shall be prominently displayed in Retail Outlet. (Please refer item no. 13)
- viii. Action in the event of emergency shall be clearly established and understood by all concerned and displayed prominently.
- ix. The following are the critical activities ;
 - a. Decantation
 - b. Management of the Forecourt / Fuelling area
 - c. Sampling

7.2 Decantation of Tank Lorries

On receipt of Tank lorry from the supply point, Dealer or his authorized representatives shall check seals, match the numbers with the supply point documents, number of compartments and quantity/ product contained therein. The unloading operations shall be done in presence of the authorised person at Retail Outlet & Tank Truck Crew.

The procedure for stock receipt and tank lorry discharge is given in annexure – V.

After decanting the product into the tank, at least 50 liters of product should be dispensed through the pump before taking sample from the pump nozzle for ascertaining the density of the product in the storage tank after receipt. The density at 15°C thus ascertained should be recorded in the density register.

7.3 Forecourt Management

- i. Guide the vehicle to the position at the designated area of the retail outlet facing the direction of exit.
- ii. Do not leave the vehicle unattended during refueling operation.
- iii. Ensure that sources of ignition, such as pilot lights, electrical ignition devices, electrical appliances/ gadgets, and engines located on the vehicle being refueled are turned off before dispensing of fuel to a vehicle.
- iv. Delivery Sales Person must show zero setting to the motorist before commencing delivery.
- v. Deliver product to customer as required .
- vi. After completion of delivery, remove nozzle and place it on the Pump boot.
- vii. Position the next vehicle and repeat all steps as above.
- viii. At the end of the day's work, ensure that valves are closed, hoses are properly stowed and electrical equipment is switched off.
- ix. Always guide all vehicles entering into the retail outlets to designated area for refueling.
- x. Important operational activities shall be logged and records of such activities highlighting receipt, inventory, level, pressure, temperature, equipment running etc shall be maintained.

- xi. A two-wheeler shall be re-fueled only after the Riders have dismounted.

7.4 Sampling

- i. The samples shall be taken in approved containers duly earthed/ bonded in line with the industry guidelines.
- ii. The samples shall be stored at designated approved place.
- iii. Total storage of samples shall not exceed 30 litre for Class A product.
- iv. The samples shall not be poured back directly to the storage tank.
- v. The samples shall be collected in a separate receptacle for each product and transfer to storage tank through a container fitted with hose. The retail outlet operations shall be suspended during this transfer.

8.0 INSPECTION

- i. A well designed system of periodic inspection of all facilities of retail outlet shall be formulated to maintain it in safe operable condition all the time.
- ii. Safety audit of the retail outlet shall be undertaken & certificate of fitness declaring integrity with respect to equipment, facilities, operations & safety procedures shall be accordingly issued. Check list for inspection is enclosed as **Annexure -III**.
- iii. All recommendations of the safety audit/ inspections shall be complied in a time bound manner and records maintained thereof.
- iv. The system of permit to work shall be established for non-routine works with and such works shall be undertaken with full knowledge and approval by authorised person.
- v. Equipment appurtenances, protection devices associated with the dispensing unit as incorporated in the design and approved by PESO shall be tested, maintained, repaired and replaced as recommended by the manufacturer.
- vi. Checklist shall cover conformity with the design intention, operating and maintenance procedures, preventive measure & protection systems and safety practices.
- vii. The earthing resistance shall be checked at least once a year and records maintained thereof.

8.1 SAFETY INSPECTIONS / AUDIT

The safety inspections / audit of Petroleum Retail Outlet shall be carried out as given below:

TYPE	FREQUENCY	AGENCY
Safety Inspection	Daily	Operating personnel
Safety Audit	Once in 6 months	Company authorised Person / Agency
Electrical Audit	Once a year	Company authorised Person / Agency

The typical checklist for these inspections/ audits are enclosed as Annexure-I, Annexure-II and Annexure-III which shall be used as a guideline to develop comprehensive checklists to check compliance and also proper system to liquidate the non complied points with target dates.

9.0 MAINTENANCE

9.1 GENERAL

- i. A comprehensive maintenance system of all facilities of retail outlet shall be formulated to maintain it in safe operable condition all the time.
- ii. Preventive maintenance schedules shall be drawn for all equipment in accordance with manufacturer's recommendations and established mandatory / recommendatory standards. Records of all preventive maintenance undertaken shall be maintained and updated from time-to-time.
- iii. All repairs, non routine maintenance work shall be carried out after issuance of work permit as per the procedure and format enclosed as annexure - IV. The format need to filled in duplicate.
- iv. The work permit shall be issued by company authorized person or dealer or manager at the retail outlet as per the class of activities detailed in item (v) & (vi) given below.

- v. The following typical activities involving maintenance of Operational area & office requires work permits which can be issued by dealer/ manager at the retail outlet or company authorized person. The dealer/company authorized person will issue the permit to contractor or his authorized person for carrying out the assigned work after ensuring compliance with laid down conditions.
- a. All activities capable of producing a spark inside a hazardous area.
 - b. Access into a building / canopy roof.
 - c. Access into a building canopy cavity.
 - d. Concrete cutting in the hazardous zone.
 - e. Electrical switch Board work.
 - f. Excavation including Forecourts.
 - g. Forecourt surface repair.
 - h. Water Removal from Under Ground Tank.
 - i. Operation of all electrical and electronic instruments inside hazardous areas, unless certified intrinsically safe.
 - j. Promotional activities on forecourts.
 - k. Signage, including canopy signage / lighting not covered by long term, routine maintenance contract.
 - l. Setting up of temporary equipment including product recovery equipment. E.g. Compressor, water blasting equipment etc.
- vi. The following needs work permits which shall be issued by company authorized person. The company representative or authorised person will issue the permit to dealer or his representative who in turn will issue the same to contractor for carrying out the assigned work after ensuring compliance with laid down conditions
- a. Repair / rework / cleaning on the tanks and pipelinework
 - b. Tank Removal / Decommissioning.
 - c. Non-routine maintenance / replacement / major electrical work within hazardous area.
 - d. Oxygen Deficiency / Inert gas Entry.
 - e. Pneumatic / Hydrostatic pressure testing.
 - f. Oil interceptor cleaning – where entry into the interceptor is required.
 - g. Hot work including but not limited to welding / grinding / gas cutting.
 - h. Demolition / revamping.

10.0 SAFETY EQUIPMENT

- i. Each dispensing unit shall be covered by at least 2 nos. ISI marked 10 kg DCP Fire Extinguishers placed at a safe location within 3m radius.
- ii. Minimum 1 no. 4.5 kg CO2 fire extinguisher conforming to IS :2878 shall be available in each electrical meter room.

- iii. Minimum 4 nos. sand buckets filled with dry sand should be available at the premises.
- iv. All employees working in the premises must be conversant with the safe handling of petroleum products and first hand knowledge of the fire fighting & emergency handling.
- v. Insulated pliers, screw driver, non-sparking tools , flameproof torch shall be available in the premises.
- vi. All periodic tests shall be carried out by competent / authorised persons, as applicable and records shall be maintained.
- vii. Fire extinguishers are to be periodically tested and maintained as per OISD-STD-142.
- viii. The fire extinguishers are to be checked as per the following schedule:

• Visual check of the extinguisher	: Daily
• Condition of DCP, Hose, Nozzle and safety clip	: Every month
• Weight checking of CO2 Cartridge	: Every Quarter
• Performance Testing & DCP Extinguisher	: Every Year
• Pressure Testing of Extinguisher	: Every Three years

11.0 EMERGENCY PLAN AND PROCEDURE

- i. Each Retail Outlet shall be provided with at least 2 points for emergency shutdown.
- ii. The Operating Company having control over the Retail Outlet shall draw an operational emergency plan keeping in view the following:
 - a) Major failure of fittings resulting in spillage
 - b) Accidents or other emergencies, which can affect the Retail outlet
 - c) Electrical Emergencies
 - d) Civil emergencies
 - e) Any other risk arising from the existence or operation of the Retail Outlet

The above emergency plan shall be disseminated amongst all personnel involved and ensured that they understand their roles and responsibilities in the event of an emergency.

- iii. The in-charge of the Retail Outlet shall maintain close liaison with Fire Service, Police, District Authorities and marketing company.

- iv. Important telephone numbers for emergency use shall be displayed prominently in the Retail Outlet.
- v. Means of communication shall be always at the disposal of the In charge of the Retail Outlet.
- vi. Emergency Action Plan should be tested with mock drill at least once a year.
- vii. First Aid Kit shall contain items to handle possible emergencies as per State Factories Rules.
- viii. Shock treatment chart written in bilingual & local languages. RO attendants shall be given training on how to treat an electrocuted person before help from a doctor is available.

12.0 TRAINING

The objective of training is to provide good understanding of all the facets of operations at the Retail Outlet. Training shall ensure that the jobs are performed in accordance with the laid down procedures and practices.

- i. Each oil company shall develop training module of their own which should include inter-alia of the following :
 - a) Hazardous characteristics of product handled.
 - b) Familiarisation with operational procedures & practices.
 - c) Hands on experience on operation of equipment.
 - d) Knowledge of emergency and manual shut down systems
 - e) Immediate and effective isolation of any spill
 - f) Safety features and accident prevention.
 - g) Fire fighting facilities, its upkeep and operation.
 - h) Evacuation and safe egress of the vehicles in an emergency.
 - i) Housekeeping
 - j) Decantation
 - k) First aid
 - l) Dos & Don'ts
 - m) Emergency plan./drills

Additionally, people shall be trained for specific job / activity.

- ii. Proper records for the training and refresher courses shall be maintained.

13.0 CUSTOMER SAFETY & AWARENESS

13.1 Display of important information :

At Retail Outlet, the particulars of licence, emergency telephone nos. of local fire service, police, marketing company and emergency instructions shall be conspicuously displayed.

- i. Caution boards shall be displayed near the dispenser for customer awareness as below :
 - a. Stop the engine before refueling
 - b. No smoking
 - c. Non-use of Mobile phone

13.2 DOs & DON'Ts**DOs**

- i. Switch off the mobile phone.
- ii. Switch off the engine before commencement of refueling .
- iii. Ensure a 10 kg DCP Fire Extinguisher is available near the Dispenser.
- iv. In case of any spill / fire observed, press the "EMERGENCY STOP " button on the Dispenser.

DON'Ts

- i. Do not start the engine / drive away the vehicle till the filling nozzle has been disconnected from the filler cap of the vehicle.
- ii. Do not refuel the vehicle during the period MS/HSD is being decanted the tank.
- iii. Do not Smoke
- iv. Do not use naked flame

14 REFERENCES

- ix. Petroleum Rules – 2002
- x. Marketing Discipline Guidelines
- xi. IS 2062 :1999 : Steel for General Structural Purpose

- xii. IS 1239 : Part 1 : 2004, and IS 1239 : Part 2 : 1992, Steel Tubes and Other Wrought Steel Fittings.
- xiii. IS-5572 : Hazardous Area Classification
- xiv. IS 10987 : 1992 : Code of Practice for Design, Fabrication, Testing and Installation of Underground / Above ground Horizontal Cylindrical Storage Tanks for Petroleum Products.
- xv. IS 2309 : 1989 : Code of Practice for the Protection of Building and Allied Structures Against Lighting
- xvi. IS 3043 : 1987 : Code of Practice for Earthing
- xvii. UL 1316 : Glass-Fiber-Reinforced Plastic Underground Storage Tanks for Petroleum Products, Alcohols, and Alcohol-Gasoline Mixtures.
- xviii. UL 971 : Nonmetallic Underground Piping for Flammable Liquids
- xix. EN 14125 : 2004 : Thermoplastic and Flexible Metal Pipe Work for Underground Installation at Petrol Filling Station
- xx. OISD-STD-113: Classification of Area for electrical installations at Hydrocarbon processing and handling facilities
- xi. OISD-STD-142: Inspection of fire fighting equipments and systems
- xii. OISD-STD-135: Inspection of loading and unloading hoses for petroleum products
- xiii. IS-1978 : Indian Standard Specification for Line Pipe (Second Revision)
- xiv. UL 87- Power Operated Dispensing Device for Petroleum Product or Relevant Standards
- xv. UL 79- Power Operated Pumps for Petroleum Dispensing Products or Relevant Standards

Annexure - I

Daily Check List

Date:

Time:

Sr.No	Particulars	Remarks
To be carried out by individual DSM on rotational basis)		
	All the Dispensing Units externally & internally clean. In the sand below Dispensing units there is no Spillage of product and inflammable waste.	Y/N
	All the piping connections of Dispensing units & tank farm are leak free & there is no sweating in the joints	Y/N
	Wire mesh in the product vent is not choked with foreign matter.	Y/N
	Fire Extinguishers are in place and are valid for use as on date.	Y/N
	Road & pathways are clear of any obstructions.	Y/N
	Safety signs are in place. (No smoking, Mobile Phone Switch Off)	Y/N
	Tank farm is clean and free of dry vegetation.	Y/N
	The sand in the fire bucket is dry and without any lumps.	Y/N
	All the light fixtures at the periphery, canopy and the sales room are in working condition.	Y/N
0	No employee of the Retail Outlet is in an intoxicated state	Y/N
1	Daily briefing [Dos and Don'ts] on Safety before starting of shift has been carried out	Y/N
2	General House Keeping is good.	Y/N
3	There are no electrical faults observed in the entire Retail Outlet.	Y/N
4	Any other unsafe condition	Y/N

Annexure –IISystem Document for Electrical Safety Audit

Sl.No.	Item	Observation	Action Needed
A. Deviation from laid down procedure			
1.	Deviation from Statutory Requirements as laid down in Indian Electricity Rules, Petroleum Rules, OISD Standards, viz.		Immediate attention needed to rectify the issue & comply with Statutory requirements
1.1	Equipments enclosure mismatch with corresponding zone of application		Equipment with appropriate enclosure, to be installed.
1.2	Clearances not maintained as per guideline		Minimum clearance to be ensured.
1.3	Material not as per respective Indian Standards		Replaced with IS approved materials.
1.4	Inappropriate illumination levels		Modify to meet the recommendation.
3. Insulation, Grounding & Lightning Protection			
2.	Grounding & Lightning Protection Systems are not as per IS-3043 & IS -2309		
2.1	Electrical equipments are not earthed as per the recommendation		Earth connection to be provided as per recommendation.
2.2	Neutral point of Transformer and DG Set are not earthed.		Neutral points have to be grounded as per recommendation.
2.3	The Lightning/Surge Arrestors are in not in place and/or not connected to earth.		Lightning/Surge Arrestor to be properly placed & connected
2.4	Earth Resistance High		Salt & water to be added to earth pit to reduce earth resistance.

2.5	Insulation Resistance Low, less than 1 Mega Ohm		Damage portion of insulation to be repaired, insulation resistance to be increased beyond 1 Mega Ohm.
2.6	All panel doors are not earthed with flexible braided connection		Missing flexible earth links to be put at the earliest.
2.7	The Electrical Room is not clean, and there is water accumulation inside the room/cable trenches		Room to be cleaned, water wiped out, all holes for water entry, to be blocked.

C. Protection & Metering System

3	Protection System is not operating		
3.1	Emergency Push Button jammed		Push button to be replaced, safety checked by simulation
3.2	Under-voltage, over-voltage, Phase Unbalance Protection not working		Relay to be properly set & fault condition to be simulated to check & ensure healthiness of the Protection System.
3.3	Neutral Snap, Phase failure Protection not working		
3.4	Meters not indicating/recording properly		Meter, its C.T. & P.T., as required, to be replaced immediately.

D. Loose connection & overheating

4.1	Loose connection in cable termination		Termination to be tightened properly
4.2	Equipments running in overload condition, heating & burning smell		Load must be restricted within the Design Limits, Loose connection, if any, shall be set right.

5. Safety			
5.1	Non-functioning of Lighting fixtures, especially in the strategic zones viz. near the Dispenser, Tank Farm Area, Front & Rear of Sales Room, Electrical Room		Lighting fixtures and its associated circuits to be checked & rectified for illuminating the zones.
5.2	Safety equipments, viz. Rubber Mat, CO ₂ Fire Extinguisher, Shock Treatment Chart, Flameproof Torch are not in their designated places		To be put at their designated places immediately and persons trained on the Shock Treatment Procedure.
5.3	Repairing work being carried out without any authorized Work-permit		Immediately work authorization procedure to be implemented
5.4	Components material used are of poor sub-standard quality		Standard good quality components to be used
5.5	Labels/Tag-marking/ferruling on equipments, cables, feeders, cable cores are missing		Missing Labels/Tag-marks/ferrules to be put as per drawing.
5.6	Drawing/Documents not available in panels		Drawing /documents to be kept in the dedicated pockets in panels
6. Repair & Maintenance			
6.1	Dirt & Dust accumulation inside panel		Dirt & dust cleaned periodically.
6.2	Spare holes in Electrical Panel		Spare holes to be blocked.

ANNEXURE- III

Safety Audit Checklist

Sl.No.	Item	Observation	Recommendation
1	Statutory Requirements		
1.1	Is CCOE License & Drawing at the site available?		
1.1.1	Validity and date of renewal		
1.2	Does the drawing correctly reflect existing facilities?		
1.3	Are safety message like Tel. No., Police, Fire Brigade, Hospital and No Smoking, T/L under decantation and explosive licence No. displayed?		
1.4	Is extract of explosives rules exhibited?		
1.5	Are 2 Nos. of DCP type (10 Kg_ fire extinguishers per outlet /pump (as applicable) provided?		
1.5.1	Last. Date of charging.		
1.6	Are fire buckets (9 ltr. Capacity) having round bottom (max 10 nos.) and cover contain dry sand?		
1.7	Last date of W&M verifications.		
2	General		
2.1	Are the good housekeeping practices (e.g. provision of dustbin, garbage disposal / cotton waste disposal, cleaning of drainage) being observed?		
3	Tanks		

3.1	Is the dip rod floating?		
3.2	Are the fill pipe threads correspond to the standard size 75 mm diameter as carried by tank lorries calling at the site?		
3.3	Is the vent pipe located as per the approved drawing?		
3.4	Is the wire gauge of the vent cap : (a) Missing ? (b) Clogged ?		
3.5	Is the manhole chamber free of : (a) Rubbish (i.e. cotton waste / rags etc.) (b) Oil Spillage		
3.6	Are tank curb walls / pipe railings in good condition?		
3.7	Are lorry discharge points distinctively painted as per our standard?		
3.8	Are the following securely closed : (a) Lorry discharge points? (b) Dip pipe?		
3.9	Are sank buckets and fire extinguishers positioned near the T/L during T/L unloading?		
3.10	Is bonding wire connected while decanting the tanklorry?		

4	Pumps		
4.1	Are the pumps : (a) Clean? (b) Leaky?		
4.2	Are the electric motors properly earthened? (a) Located as per the drawing? (b) Easily accessible?		
4.3	Is there any loose wiring in the pump?		
4.4	Are flameproof boxes closed properly?		
4.5	Is dry sand filled in the gap below pump in pump pedestal?		
5	Building & other facilities		
5.1	Are any other flammable materials like LPG cylinders, cardboard cartons etc., are stored in the generator room?		
5.2	Whether generator room properly ventilated, clean and dry?		
6	Electrical		
6.1	Is the electrical system as per our standard?		
6.2	Is there any loose wiring in the switch board?		
6.3	Is the earthing provided as per new standards?		
6.4	Are the light fixture in good condition?		
6.5	Are the cables with FLP glands fitted to pumps?		

6.6	Are all the equipments a labeled?		
6.7	Are all the cable / wire terminations tightened?		
6.8	Is there any dirt or dust inside the electrical panels?		
6.9	Are all spare cable entry holes in all electrical panels blocked?		
6.10	All panel doors are earthed with flexible braided connection?		
6.11	Are all electrical equipments earthed as per recommendations?		
6.12	Are Neutral point of transformer and DG set earthed?		
6.13	The lightning / surge arrestors are in place and in working condition and are connected to earth?		
6.14	Is the insulation resistance of each feeder is more than 1 Mega Ohm?		
6.15	Is the voltage between the neutral and earth limited to 3V?		
6.16	Is the electrical room maintained clean, free from water accumulation?		
6.17	Is there any undue heating in any parts of any equipment?		
6.18	Is the shock treatment chart is available in electrical room and all concerned persons are trained on the treatment procedures?		

7	Tank Lorry		
7.1	Is the earth wire connected properly during decantation?		
7.2	Is fire extinguisher available?		
7.3	Is the fire extinguisher kept accessible?		
7.4	Is PCVO crew aware of fire fighting methods?		
7.5	Is dip pipe kept closed while decanting?		

ANNEXURE- IV

WORK PERMIT

(NAME OF COMPANY)

(LOCATION)

Sl.No. _____

DATE

AM / PM

DATE

AM / PM

VALID FROM _____
UPTO _____PERMISSION IS GRANTED TO
SECTION/CONTRACTOR _____

NAME _____

NATURE OF WORK
_____LOCATION OF WORK
_____THE FOLLOWING ITEMS SHALL BE CHECKED BEFORE ISSUING THE
PERMIT

(Please put tick [] mark in the appropriate box)

S.No.	Item	Done	Not Required
1.	Equipment / Work Area inspected	[]	[]
2.	Surrounding area checked, cleaned and covered	[]	[]
3.	Equipment electrically isolated and tagged	[]	[]
4.	Running water hose / Portable extinguisher provided	[]	[]

5.	Equipment blinded/disconnected / closed / isolated / wedge opened	[]	[]
6.	Equipment properly drained / depressurised	[]	[]
7.	Equipment water flushed	[]	[]
8.	Equipment properly steamed / purged	[]	[]
9.	Pyrophoric Iron removed / kept wet	[]	[]
10.	Proper ventilation and lighting provided	[]	[]
11.	Gas test done , found gas free	[]	[]
13.	Standby personnel provided from	[]	[]
-

SPECIAL INSTRUCTIONS

- Following personal protective equipment are required (check all items required) :

Safety Helmet / Gloves / Goggles / Safety Shoes / Boiler Suit/ Welding Suit / Dust Respirator / Face Shield / Fresh Air Mask/Apron / Lifeline / Safety Belt / Airline /Film Badges.

- In case of fire alarm, all work must be stopped. All personnel must leave work site and proceed to designated areas.

- Remarks on toxic/hazardous chemicals, if any: _____

- Alternate means of escape available/provided/not required.

- This permit must be available at work site at all times.

6. Additional items, if
any: _____

Name and _____

Name and _____

Signature of Receiver _____

Signature of Issuer _____

Name and _____

Name and _____

Signature of Receiver _____

Signature of Issuer _____

Permit Extended upto

Signatures

Additional precautions
required, if any

Date

Time

Issuer

Receiver

WORK COMPLETED/STOPPED/AREA CLEARED AT

AM / PM

DATE

By _____
Signature

By _____
Signature

(Name of Issuer)

(Name of Receiver)

(PLEASE RETURN PERMIT TO ISSUER)

Annexure -V

Stock Receipt : Procedures

Steps	Details	Points to note
1	Bring tank dip equipment to Discharge area	Operator should get spillage kit gloves, oil finding paste and water finding paste to the Discharge area.
2	Ensure no ignition within the area	There should not be any mobile phones or any other sources of ignition within the tank dip area
3	Put on spill kit gloves	The operator and Supervisor should put on the spillage kit gloves to protect their hands and skin
4	Master Valve opened	Ensure that the master valve is in open position
5	Pull out dip stick	- Pull out the dip stick from the tank - Find the Dip Level mark on the dip stick that corresponds with the Compartment capacity
6	Apply the oil and water finding paste	- Apply oil finding Paste onto the Dip Level fuel mark on the dip stick - Apply water finding paste onto the bottom 1 cm on the dip stock
7	Insert the dipstick back into the tank	- Insert the dip stick back into the tank slowly until it reaches the base of the compartment - Let go of the dip stick
8	Check for the highest wet marking on the oil finding paste & Check for water using the water finding paste	- Pull out the dip stick - Ensure that the oil finding paste mark is wet till the Dip Level indicating that compartment is filled till capacity - Verify the color of water finding paste. In case there is change of color indicating presence of water, alert the supervisor
9	Obtain density reading	- With hydrometer and thermometer, obtain the density reading of the fuel sample - Use the density table to convert the tank fuel density reading to the equivalent of fuel density at 15 degrees C
10	Check density variance	Record equivalent of fuel density from each compartment at 15 degrees C in density

		register • Check variance between density of supplied product and observed density in density table (at 15 degrees C) • If the variance between density of supplied product and observed density and the compartment fuel density is above acceptable limits report to the person in charge
11	Replace equipment and wash hands	• Replace the safety cones/any equipment for isolating, water finding paste, Gasoline Gauging Paste and the spillage kit gloves • After the tank dip, clean your hands with soap and return to regular duty

B. Tank Lorry Discharge Process

Procedures

Steps	Details	Points to note
1	Check current fuel balance in UGT through tank dip	• Before the tanker discharge, perform a tank dip procedure to find out the balance of fuel in UGT. • Perform tank dip only for the tanks containing the type of fuel to be discharged. For example, if the tanker is to discharge Main grade ULP, it is not necessary to do a tank dip for Premium Grade MS or HSD tanks. • Measure balance in tank as per the tank dip reading • Record pre-discharge tank dip reading, tank capacity and ullage (difference between tank capacity and tank dip reading) in the Records
2	Wave tanker into designated position	• When the tanker arrives at the station, forecourt supervisor should wave it into the designated discharge area • The designated Discharge area should be on a fairly level ground & clearly demarcated. • Ensure that tanker is parked properly in the designated discharge area and that the engine is switched off. • Tanker parking brakes and gear must be engaged at all times. • Ensure that there are no sources of ignition within 20m of the tanker (Sources of ignition would include cigarette, naked flames and hand phone) • Fire extinguisher should be easily accessible in the event of an emergency and positioned upwind before discharging.

		• Ensure that the stand containing the Fire Buckets is easily accessible, has min 3 sand buckets with protective cover & is filled up to 75 % capacity with clean dry sand.
3	Check D.O/Invoice, CCOE license & Tank Truck Calibration Certificate	• Take the delivery order (D.O.) from tanker driver • Check that the station name, address, date, time, vehicle number of tanker on the D.O is correct. • Match all relevant details on the D.O. with the order. • Check CCOE License is valid • Check Tank Truck Calibration certificate is valid & details confirm to all fittings & measuring instruments/marks.
4	Check fittings on Tank Truck & Discharge Hose	• Dome covers and Master Valve box are properly welded • Seal numbers on the Tank Hatch covers and Discharge valves the same as those indicated in the DO/ Invoice • Seals are intact and not tampered nor broken or covered with any solution. • Dip rod checked for vehicle no and W&M seal. • Dip rod checked for actual length • The lorry compartments filled up to the oil level on the dip rod. • No attempt should be made to pour back any product in the Tanker manhole. • Discharge Hose of tanker should confirm to OISD-STD-135 • Ensure only Hoses with approved quality, brading & electrical continuity are used.
5	Connect Earth reel	• Is the earth reel on the lorry connected to the Earthing Boss near the receiving tank/fill point (This must be done before opening any fill/discharge point or connection). • Ensure that the ends of the crocodile clip are not rusted • Ensure that the Earth reel doesn't have any breaks/joints • Ensure that the crocodile clip ends are properly connected and are not loose
6	Fill in details of Fuel Discharge	• Fill in the date, time, name and amount of fuel to be discharged, tank into which fuel to be discharged • Enter the tank balance prior to fuel discharge (from tank dip reading)
7	Perform tanker dip &	• Measure the quantity of fuel in the tanker (for each grade) by doing tanker dip

	check quantity of fuel delivered	- Record the tanker dip reading - The total volume of fuel to be discharged from tanker must not exceed 90% ullage (Ullage = Maximum Available Capacity for Fuel Discharge, i.e., Total Capacity of Tank LESS Quantity of Fuel already present in tank). - It is important to obtain an accurate reading of the current balance in the tank to ensure that the 90% ullage is not exceeded.
8	Perform density check on tanker fuel	Take density reading of the tanker fuel for each grade
9	Check seal on tanker & fill and dip points	- Check that the seal on the tanker is intact before accepting the load. - Do NOT break seal - If there is insufficient ullage to accept the load of fuel or - Inspect fill and dip points during tank dip and prior to fuel discharge to ensure that there are no loose fittings at fill & dip points of underground storage tanks.
10	Retailer /Shift Mgr to authorize discharge	- Retailer to authorize fuel discharge by signing on the D.O. - Fuel discharge hose must be connected to the correct underground tank before discharge. - The hose connections must be in good order and have no leakages during product discharging. Check that there are no loose fittings at fill & dip points of underground storage tanks - Ensure that master valve is opened during tanker discharge. - Inform the driver on the correct compartment to discharge the fuel. It is CRUCIAL that there are no mistakes in discharge. Different fuels MUST not be mixed. - Ensure that tanker driver must be present during the entire discharge process. Similarly, station representative must also be present throughout entire process.
11	Milk residual fuel	- Tanker driver should rapidly open and shut the valve controlling fuel flow to 'milk' the remaining fuel from the tanker. - After that, pour the fuel thus obtained back into the respective tanks. - Apply fuel finding paste to the end of the tanker dipstick and insert into each tanker compartment to ensure that no un-discharged fuel remains inside the tanker - Petrol must be drained into an aluminum container which

		shall be bonded/earthed.
12	Lock filling point	• After entire process is complete, ensure that filling point is locked and that all tank inlets are properly capped.
13	Acknowledge delivery	• Retailer should sign and put station stamp on D.O as acknowledgement of receipt of fuel. • Ensure that head office copy of the D.O is properly signed and stamped before returning it to the tank driver. • Station copy of D.O to be retained for updating of records.
14	Check new fuel balance	• Perform another tank dip to check on new balance. • Record the new tank balance

(TRUE COPY)

HGC/108/

24 March, 2021

A meeting of the Managing Committee of the society Hindu Girls High School and Hindu Girls College, Jagadhri was held on 24.03.2021 at 11.00 am in the premises of Hindu Girls College, Jagadhri. The following members were present in the meeting:-

S. No.	Name	Designation	Signature
1	Sh. Ashwani Gupta	President	Ashwani Gupta
2	Sh. Rajiv Gupta	Vice President	Rajiv Gupta
3	Sh. Parag Garg	Gen. Secretary	Parag Garg
4	Sh. Madan Mohan Garg	Joint Secretary	Madan Mohan Garg
5	Sh. Vinod Kumar	Cashier	Vinod Kumar
6	Sh. Vijender Garg	Executive Member	Vijender Garg
7	Sh. Jagbir Singh	Executive Member	Jagbir Singh
8	Sh. Sanjay Garg	Executive Member	Sanjay Garg
9	Dr. Satish Kumar Bansal	Executive Member	Satish Kumar Bansal
10	Sh. Arun Kumar Mittal	Executive Member	Arun Kumar Mittal
11	Sh. Naresh Kumar	Executive Member	Naresh Kumar
12	Sh. Udit Gupta	Executive Member	Udit Gupta
13	Sh. Vimal Aggarwal	Executive Member	Vimal Aggarwal
14	Sh. Rohit Dutt	Executive Member	Rohit Dutt
15	Sh. Alok Kumar	Executive Member	Alok Kumar
16	Dr. (Mrs.) Ujjwal Sharma	Principal, HGC, Jagadhri	Ujjwal Sharma

The following resolutions were passed in the meeting:

Attested to be true Copy

18/03/21
 Othg. Principal
 Hindu Girls College
 JAGADHRI (Haryana)

Contd. Page.....

S. No.	Agenda	Resolution
1.	To confirm the minutes of the last meeting.	The minutes of the last meeting are hereby confirmed.
2.	To discuss an application dated 18.03.2021 of Sh. Pushpesh s/o Sh. Amar Nath R/o H. No. 931, Sector 17, HUDA, Jagadhri regarding offer allotment of land for Petrol Pump.	Application dated 18.03.2021 of Sh. Pushpesh s/o Sh. Amar Nath R/o H. No. 931, Sector 17, HUDA, Jagadhri regarding offer allotment of land for Petrol Pump was discussed and it is unanimously resolved that land (adjacent to college) (66x66 feet as per requirement) be offered to Sh. Pushpesh s/o Sh. Amar Nath for installation of Petrol Pump (necessarily not for other business). Sh. Pushpesh is authorized to conduct lease deed with Indian Oil Corporation for the above said purpose only. The terms & conditions are as follows: - That the lease deed of the land which is lying vacant adjacent in the college situated on Jagadhri-Ambala road be executed in the name of Sh. Pushpesh s/o Sh. Amar Nath, r/o H. No. 931, Sector 17, HUDA, Jagadhri for 30 years (Thirty years) for installation of Petrol Pump (necessarily not for other business) measuring 66x66 feet as required by Sh. Pushpesh s/o Sh. Amar Nath. - That the stamp duty & any legal expenses will be borne by the tenant. - That the rent of the land will be Rs. 90000/- (Rupees Ninety thousand) per month. - That the rent shall be increased by 5% after every one year on previous rent. - That the rent will be started after the clearance of all the NOC to Sh. Pushpesh by the Deputy Commissioner, Yamuna Nagar or after three months of execution of lease deed, whichever is earlier. - Property tax any other tax imposed at present and in future after the execution of lease deed by any government agency/ Municipal Council or any other agency will be borne by the tenant. - Detailed terms & conditions will be decided as per law in the lease deed between both the parties. It is further unanimously resolved that offer letter be given to Sh. Pushpesh s/o Sh. Amar Nath, Sh. Ashwani Gupta, President or Sh. Parmod Singh, General Secretary is hereby authorized to issue the offer letter. It is further unanimously resolved that Sh. Jagbir Singh, Executive Member, Managing Committee is hereby authorized to execute/ sign the lease deed on behalf of the Managing Committee.
3.	Any other point with the consent of the chair.	
	a) To discuss financial position of the institutions.	a) In view of the poor financial position it is unanimously resolved that land be given on lease to grow-up the financial position of the institutions.
	b) Regarding ownership of Khata No. 2 & 5 in the name of Hindu Girls School, Jagadhri.	b) A land which is in the name of Hindu Girls School, Jagadhri as per Sub-Registrar, Jagadhri registry dated 26.07.1954, No. 458 Babi Khanna No. 1, Jld No. 260 was renewed in the year 1963-64 on Khata No. 2 & 5 and whose owner is Hindu Girls School, Jagadhri.

Attested to be true Copy

24 MAR 2021

[Signature]

[Signature]
General Secretary
Managing Committee
Hindu Girls High School &
Hindu Girls College, Jagadhri

[Signature]
Offg. Principal
Hindu Girls College
Jagadhri (Haryana)

17/3/21

Form-VII

"Revised Certificate of Registration issued under Section 9(4) of the Haryana Registration and Regulation of Societies Act, 2012 upon allotment of a new registration number"

(See sub-rule (2) of rule 5)

Revised Certificate of Registration of Society

I hereby certify that Managing Committee Hindu Girls High School & Hindu Girls College (name of the society) registered vide registration number 743 on 0000-00-00 00:00:00 Registered with District Registrar has been allotted a new Registration Number as undermentioned on this 14 day Jan month 2019 year under the Haryana Registration and Regulation of Societies Act, 2012 (Haryana Act No. 1 of 2012).

State Code		District Code			Year Of Registration			Registration Number		
H	R	0	0	3	2	0	1	9	0	0
Name Of the Society					Registered Office Address					
Managing Committee Hindu Girls High School & Hindu Girls College					YAMUNA NAGAR					

Issued under my hand at Yamunanagar this [14] day of (month) Jan (Year) [2019] having Unique Identifier Number 2001110792



[Signature]

Issuing Authority
District Registrar,
Yamunanagar
(Signature of District Registrar)

SOME IMPORTANT PROVISIONS OF THE HRRS ACT 2012 TO BE FOLLOWED :

- One Flat one vote.
- Videography of each meeting/ election of society is mandatory.
- Collegium Scheme to be approved from District Registrar if members strength is more than 1000.
- Administrator if appointed will not enroll new members, incur capital expenditure and give employment in the society.
- Terms of Governing Body not to be more than 3 years.
- Member to be not less than 21 year age.
- Office bearers of society (Three to twenty one).
- General Body and other meeting should be conducted with quorum i.e. 1st meeting - 40%, 2nd meeting - 25% and 3rd meeting - 15% (see entire Provisions)
- Submission of mandatory Annual Returns i.e. list of members, list of members of collegium, list of office bearers, Annual Report on working, Balance Sheet & Auditors Report, Copy of special resolution otherwise shall attract penalties & fines as per provisions of Act.
- In case of Joint Apartment owners, 1st owner will be eligible to contest the elections.
- Proxy voting not allowed.

Attested to be true Copy

[Signature]
Principal
Hindu Girls College

[Signature]
District Registrar

• Election observer may be appointed by District Registrar or on request of Society

Verification Link: <https://maryanaindustries.gov.in/mama/verify/society/existing/registration/id/110702>



Dated: 07.06.2015

Memorandum and Bye-Laws
Of
Managing Committee Hindu Girls High School &
Hindu Girls College,
Jagadhri

As amended as per "The Haryana Registration and Regulation of Societies Act and Rules 2012.

Note:

- In these Memorandum and Bye-laws the word "Society" shall mean the Hindu Girls High School & Hindu Girls College, Jagadhri
- In these Memorandum and Bye-laws the word "Act and Rules" shall mean the "The Haryana Registration and Regulation of Societies Act, 2012 and the Rules framed there under.

1. Name and Address of the society:

- The name of the Society shall be Managing Committee Hindu Girls High School & Hindu Girls College, Jagadhri
- The registered office of the Society shall be located at Hindu Girls College, Jagadhri
- The Society shall carry out of its major activities in Jagadhri, District Yamuna Nagar within the territory of State of Haryana.
- At present the following institutions are being managed and run by the Society at Jagadhri:

- i) Hindu Girls Sr. Sec. School, Jagadhri
- ii) Hindu Public School, Jagadhri
- iii) Hindu Bal Sadan, Jagadhri
- iv) Hindu Girls College, Jagadhri

2. Aims and Objects of the Society:

- a) To Provide means for imparting literacy, Industrial, Commercial, Technical, Scientific Professional, moral, religious, cultural and military education and to establish institution such as schools, colleges, boarding houses, ashrams, libraries, workshops, hospitals and such other institutions as may be approved by Managing Committee Hindu Girls High School & Hindu Girls College, Jagadhri
- b) To infuse Indian culture.
- c) To provide stipends, scholarships and other facilities for students to enable them:-

Ranghola

Attested to be true Copy Page 1 of 20

Manoj

Ashtakumar

- To pursue studies of any kind and
- To acquire technical, commercial, industrial or specialized training of any kind in India or abroad.
- d) To collect funds for the above objects and to control their investment and expenditure.
- e) To do all such other things as may be incidental and conducive to the attainment of any one or all of the above objects.
- f) To purchase, take on lease, exchange, hire or otherwise acquire an interest in lands, buildings, easement, privileges, concessions of movable and immovable property of any kind or tenure necessary or convenient for carrying out the objects of the Society and to sell, lease out / mortgage, dispose off, turn to account, or otherwise deal with the whole or any kind of the property and rights of the Society.
- g) Promotion of charity or any philanthropic activity.
- h) Promotion of Sports (excluding game of chance); promotion of folk arts.
- i) Implementation and promotion of any Government sponsored schemes in the State

Bye-Laws

3. Membership (As per section 16 of the Act):

- i) Maximum number of life members of the Society shall not exceed 2500 including existing eligible members, but in case of any vacancy, new member may be enrolled on first come first serve basis. For this purpose a waiting list shall be prepared separately (which shall be kept in Society office) in Serial order, out of which members will be enrolled.
- ii) Any Hindu who has attained the age 21 years and desires to become a life member of the society can apply on a prescribed Performa.
 - a) Life Member: Any individual who pays a subscription of Rs. 31,000/- one time is entitled to become life member
 - b) Ordinary Member: The Subscription for new ordinary membership will be Rs. 5100/- (Five thousand one hundred only) per Calendar year.
 - c) Old Ordinary Member: An old ordinary member will pay Rs. 100/- per Year as renewal fee.
- iii) He/ She shall subscribe to the aims and objects of the Society.
- iv) He/ She is not an Insolvent or of unsound mind.

ANNEXURE 47821 301

Non-Judicial



Indian-Non Judicial Stamp
Haryana Government



Date : 12/04/2021

Certificate No. 10L2021D21

GRN No. 76374432



Stamp Duty Paid : ₹ 143600

Penalty : ₹ 0

(Rs. Zero Only)

Seller / First Party Detail

Name: Hindu Girls College

H.No/Floor: 00

City/Village: Jagadhri

Phone: 94*****09

Sector/Ward: 00

LandMark: 00

District: Yamuna nager

State: Haryana

Others: Through jagbir singh s o sohan lal



Buyer / Second Party Detail

Name: Pushpesh

H.No/Floor: 931

City/Village: Jagadhri

Phone: 94*****09

Sector/Ward: 17

LandMark: Huda

District: Yamuna nager

State: Haryana

Purpose: Lease Deed



The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://e-grashry.nic.in>

चकौतानामा एक किता पलाट बर प्रोपर्टी आई0डी0न0 131सी4यू3, वाका रकबा मौजा गढी मुण्डो मौसुमा हिन्दू गर्लज कालेज ऐरिया तहसील जगाधरी जिला यमुनानगर, अन्दर नगर निगम, यमुनानगर-जगाधरी, अज लिथि 01.06.2021 तां 31.05.2051 तक, बराये अरसा 30 साल, चकौता बदले मु0 90,000/-रु0 प्रति माह अष्टाम मालयती 2,15,270/-रुपये, रुबरु कुछ नही।

हिन्दू गर्लज कालेज/स्कूल जगाधरी तहसील जगाधरी जिला यमुनानगर बजरियें श्री जगबीर सिंहें पुत्र श्री सोहन लाल निवासी ग्राम रुला खेडी खेडा (423) यमुनानगर तहसील जगाधरी जिला यमुनानगर Executive Member as Authorised By Managing Committee Vide its Resolution at ajanda No-2 on 24-03-2021 — फरीक अवल मालिक प्लाट चकौता देहिन्दा, वा

मनके पुधेश पुत्र श्री अमर नाथ निवासी मकान न0 931 सैक्टर-17 हुडा जगाधरी तहसील जगाधरी जिला यमुनानगर, —फरीक दोयम चकौता देहिन्दा।

अलबद: फरीक अवल।

अलबद: फरीक दोयम।

जारी पेज 2 पर

Jagbir Singh

Pushpesh



479 302

Non Judicial



Indian-Non Judicial Stamp Haryana Government



Date : 02/08/2021

Certificate No. 10B2021F81
GRN No. 77586434



Stamp Duty Paid : ₹ 71700

Penalty : ₹ 0

(Rs. Zero Only)

Seller / First Party Detail

Name: Hindu Girls College
H.No/Floor: 00
City/Village: Jagadhri
Phone: 94*****09
Sector/Ward: 00
LandMark: 00
District: Yamuna nagar
State: Haryana
Others: Through jagbir singh s o sohanlal



Buyer / Second Party Detail

Name: Pushpesh
H.No/Floor: 931
City/Village: Jagadhri
Phone: 94*****09
Sector/Ward: 17
LandMark: Huda
District: Yamuna nagar
State: Haryana

Purpose: Short Stamp Duty For Lease Deed



The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://e-grashry.nic.in>

-2-

जो कि एक किता पलाट बर प्रोपर्टी आई0डी0न0 131सी4यू3, जिसकी पैमाइशी उत्तर 66 फुट दक्षिण 66 फुट, पूर्व 66 फुट, पश्चिम 66 फुट, रकबा 484 वर्गगज मैहदुदा जैल उत्तर बकाया जायदाद फरीक अवल; दक्षिण मैन रोड, पूर्व जायदाद फरीक अवल, पश्चिम जायदाद दीगर जुज खसरा न0 9/2 व 15/1 व 16 व 9/1/2 व 14 व 12/1 व 10 मिन व 18/1 मिन व 11 व 12 व 7 व 10 मिन बाका रकबा मौजा गढी मुण्डो मौसुमा हिन्दू गर्लज कालेज ऐरिया तहसील जगाधरी जिला यमुनानगर, अन्दर नगर निगम, यमुनानगर-जगाधरी, बामुजिब नक्शा शामिल लेख हजों। बरुवे बैयनामा रजिस्ट्रीशुदा मोरखा 04.02.1955, प्रलेख न0 458, कि रूह से मलकियत व मकबुजा फरीकअबल है उपरोक्त बैयनामा की उर्द से हिन्दी वेद प्रकाश पटवारी ने तिथि 19.01.2009 मे कर दी है। जो साथ सलगन है। जो हर किसम के बार से पाक व साफ है। जिस पर कोई स्टे या झगड़ा नहीं है। जिसको हर तरह से चकौते पर देने का फरीक अवल को पुरा हक हासिल है। अब मुझा फरीक अवल ने उपरोक्त प्लाट फरीक दोयम को निम्नलिखित शरायत पर चकौता पर दिया है:-

अलबद: फरीक अवल ।

अलबद: फरीक दोयम ।

जारी पेज 3 पर

Jagbir Singh

Pushpesh



1. यह कि प्लाट मजकुरा बाला को बदले मु० 90,000/- रु० प्रति माह (नब्बे हजार रुपये) में फरीक दायम, ने फरीक अवल को अदा कर दिए हैं। किराये में हर साल 5 प्रतिशत की बढ़ोतरी की जायेगी। और 5 प्रतिशत की बढ़ोतरी पिछले साल के किराये के ऊपर होगी।
2. यह कि मियांद चकौता अज तिथि 01.06.2021 तां 31.05.2051 तक, बराये अरसा 30 साल तक मुकर्रर हुई है तथा फरीक दायम ने प्लाट बाला का कबजा फरीक अवल से हासिल कर लिया है। अब मोरखा 31.05.2051 तक फरीक दायम प्लाट बाला पर बतौर चकौतेदार काबिजा रहेगा।
3. यह कि फरीक दायम को हक होगा कि वह प्लाट मजकुरा बाला को पट्रोल पम्प लगाने के लिये जिस तरह से अपने इस्तेमाल में लावे, उस पर तामीर करे या तामीर में तोड़-फोड़ करे फरीक अवल को कोई एतराज ना होगा।
4. यह कि फरीक दायम चकौतेदार को अधिकार होगा कि वह नगरपालिका, नगर परिषद से नकशा पास करावे, तामीर करे, बिजली, पानी, सिवरेज इत्यादि के कनेक्शन हासिल करे, बिल अदा करे, फरीक अवल को कोई उजर नही होगा।
5. यह कि फरीक अवल दौरान मियांद चकौतेनामा हजों को मनसूख नही कर सकेगा। आज के बाद टैक्सेज हर किसम की अदायगी बाजिम्मे फरीक दायम चकौतेदार मजकुर होगी। जो टैक्सेज आज है। या आगे किसी लोकल बाडी अथॉरिटी राज सरकार केन्द्र सरकार या किसी अन्य अथॉरिटी द्वारा लगाये जायेगे वह फरीक दायम देगा।
6. यह कि रास्ता जात की तरफ फरीक दायम चकौतेदार मजकुर को जुमला हकुक आसाईश हासिल होंगे, यानि बसुरत तामीर प्लाट वगैरा रास्ता की तरफ अपना निकास पानी, खिड़कियां, दरवाजे नाली जाली व रोशनदान वगैरा रखने की फरीक दायम हकदार होगी।

अलबद: फरीक अवल ।

अलबद: फरीक दायम ।

जारी पेज 4 पर

Jagbir Singh

Purphar



प्रलेख नं:1655

दिनांक:02-06-2021

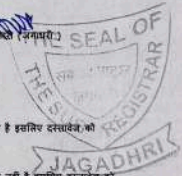
बीड संबंधी विवरण		
बीड का मान LEASE		
तहसील/सब-तहसील जगाधरी	गांव/शहर जगाधरी	स्थित गड़ी मुठो
शहरी - म्युनिसिपल क्षेत्र सोमा के अन्दर		अधिकृत काँतोनी
पता : Ambala Road, Hindu Girls College Area, Yamuna Nagar-Jagadhri		
अवन का विवरण		
अवस्थापिका	484 Sq. Yards	
घन संबंधी विवरण		
राशि 2381800 रुपये	कुल स्टाम्प ह्यूटी की राशि 215262 रुपये	
स्टाम्प नं : J02021d21	स्टाम्प की राशि 143600 रुपये	
रजिस्ट्रेशन फीज की राशि 40000 रुपये	EChalan:0077586932	सेलेंट मुद्रक 3 रुपये
Deficiency Stampno: J02021d31	Deficiency Gramo: 77586434	Deficiency Amt: 71700
Drafted By: Sanjeev Kumar/Singhal Adv	Service Charge:200	

वह प्रलेख आज दिनांक 02-06-2021 दिन बुधवार सुबह 12:55:00 PM बजे श्री/श्रीमती/कुमारी हिन्दु मल्लिक कोलेज जगाधरी बजरीया जगबीर सिंह पुत्र, निवास चम्पानामगर द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

Jaybir Singh
हस्ताक्षर प्रस्तुतकर्ता

हिन्दु मल्लिक कोलेज जगाधरी बजरीया जगबीर सिंह

उप/संयुक्त पंजीवन अधिकारी (जगाधरी)



प्रलेख में वर्णित क्षेत्र नम्बर एवं ग्रामीण आयोजना विभाग के अधिनियम 1975 की धारा 7-ए के अंतर्गत अधिलेखित है इसलिए दर्ताहीन, को पंजीकृत करने से पूर्व संबंधित विभाग से अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है।

या

प्रलेख में वर्णित क्षेत्र नम्बर एवं ग्रामीण आयोजना विभाग के अधिनियम 1975 की धारा 7-ए के अंतर्गत अधिलेखित नहीं है इसलिए-हस्ताक्षर को पंजीकृत करने से पूर्व संबंधित विभाग से अनापत्ति प्रमाण पत्र की आवश्यकता नहीं है।

Jaybir Singh
दिनांक 02-06-2021

हिन्दु मल्लिक कोलेज जगाधरी बजरीया जगबीर सिंह

उप/संयुक्त पंजीवन अधिकारी (जगाधरी)

उपरोक्त पट्टा देने वाला श्री/श्रीमती/कुमारी सुधीर पुत्र अमर नाथ हाजिर है। प्रस्तुत प्रलेख के तथ्यों को दोनों पक्षां में सुनकर तथा समझकर स्वीकार किया। प्रलेख के अनुसार 0 रुपये की राशि पट्टा देने वाला ने मेरे समक्ष पट्टा देने वाला को अदा की तथा प्रलेख में वर्णित अग्रिम अदा की गई राशि के तैयार करने को स्वीकार किया। दोनों पक्षां की पहचान श्री/श्रीमती/कुमारी नरेन्द्र नन्दरदास पिता — निवासी घनेटी व श्री/श्रीमती/कुमारी, पिता — निवासी, ने की।

साक्षी नं:1 श्री इम नन्दरदास/अधिवक्ता के रूप में जमते हैं तथा वह साक्षी नं:2 की पहचान करता है।

दिनांक 02-06-2021

उप/संयुक्त पंजीवन अधिकारी (जगाधरी)

Jaybir Singh

Purges

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7. यह कि फरीक दायम को हफ होगा कि वह प्लाट हजों को आईओसीएलओ कम्पनी को पेट्रोल पम्प के लिये सबलेट कर सकेगा। जिसमे फरीक अवल को कोई इतराज ना होगा। यानि 31.05.2051 तक की अवधि के लिये या इससे कम की अवधि के लिये प्लाट हजों किसी दीगर को चकौता पर दे सकेगा।

8. यह कि नुकस मलकियत व बार दीगरे हर किसम का फरीक अवल जिम्मेवार होगा।

9. यह कि फरीकैन व भविष्य मे आवे वाली कमेटी फरीकैन भी पाबन्द शरायत चकौतानामा हजों के रहेंगे, कसुर कुनिदा हरजा खरचा व नुकसान फरीक सानी का देनदार रहेगा। असल चकौतानामा फरीक दायम के पास रहेगा, फरीकैन अवल इस चकौतानामा को मन्सुख ना करा सकेंगे। कागजात माल में फरीक दायम अपना नाम अमल दरामद करा सकेगा।

लिहाजा चकौतानामा प्लाट बारजामन्दी फरीकैन लिख दिया है कि सन्नद रहे, मजमुन चकौतानामा सुन व समझ लिया है जो दुरुस्त तसलीम है। दिनांक:

गवाह

फरीक अवल

फरीक दायम

गवाह

श्री नरेन्द्र नम्बरदार

चकौता देहिन्दा

चकौता ग्रेहिन्दा

अमल देहिन्दा

मौजा चनेटी

Tyler Smith

Purshay

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सिद्धेश्वर शर्मा
सुधी शर्मा

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गवाह न० 1

फरीक अवल

फरीक दायम

गवाह न० 2

आधार कार्ड न०	आधार कार्ड न०	आधार कार्ड न०	आधार कार्ड न०
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Reg. No.

Reg. Year

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2021-2022

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पट्टा देने वाला



पट्टा लेने वाला



गवाह



उप/संयुक्त पंजीयन अधिकारी

पट्टा देने वाला :- हिन्दु गर्लज कोलेज जगाधरी बजरिया जगबीर सिंह Jyoti Singh

पट्टा लेने वाला :- पुष्पेश Pulphar

गवाह 1 :- नरेन्द्र नम्बरदार Nr

गवाह 2 :- Jyoti

प्रमाण पत्र

प्रमाणित किया जाता है कि यह प्रलेख क्रमांक 1655 आज दिनांक 02-06-2021 को बही नं 1 जिल्द नं 824 के पृष्ठ नं 100.75 पर किया गया तथा इसकी एक प्रति अतिरिक्त बही संख्या 1 जिल्द नं 10986 के पृष्ठ संख्या 37 से 40 पर चिपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहों ने अपने हस्ताक्षर/निशान अंगूठा मेरे सामने किये हैं।

दिनांक 02-06-2021

उप/संयुक्त पंजीयन अधिकारी (जगाधरी)

(TRUE COPY)